

S.I. NO. 5/24

BEFORE THE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

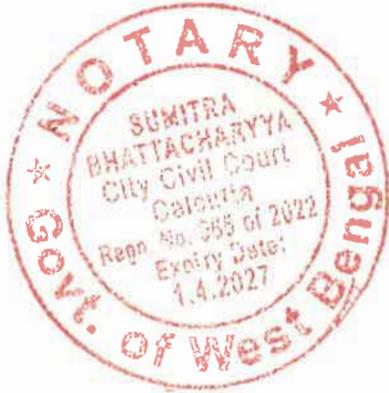
ORIGINAL APPLICATION NO. 182 OF 2023/EZ

(Under Section 18 read with Sections 14, 15 of National Green
Tribunal Act 2010)

IN THE MATTER OF:

Sushovan Saw, Son of Sudhamai
Shaw, Village - Gopedanga, PO -
Amdahi, Laudoha Faridpur, Amdahi,
Burdwan, PIN - 713381

... Applicant



-Versus-

1. **MOEF**, through its Secretary,
Indira Paryavaran Bhawan, Jor
Bagh, Lodi Road, New Delhi -
110003.
2. **Department of Forest**, West
Bengal, through the PCCF,
Aranya Bhawan, LA-10A Block,
Sector-III, Kolkata -700106.
3. **Shyam Sel and Power Ltd**,
through its Managing Director, S
S Chamber, 5 CR Avenue, 2nd
and 3rd Floor, Kolkata - 700072
West Bengal.

For SHYAM SEL AND POWER LTD

Sangeeta Banerjee

Director/Authorised Signatory

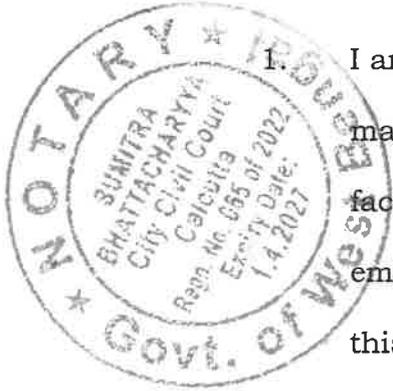
4. **Officer-in-Charge,** Jamuria

Police Station, Pin – 713339.

... Respondents

**AFFIDAVIT - IN - OPPOSITION FILED ON BEHALF OF THE
RESPONDENT NO. 3 ABOVENAMED TO THE APPLICATION FILED BY
THE APPLICANT UNDER SECTION 18 READ WITH SECTIONS 14 AND
15 OF THE NATIONAL GREEN TRIBUNAL ACT, 2010.**

I, Saugata Banerjee, son of Sri Baikuntheswar Banerjee, aged about 36 years, by faith- Hindu, by occupation- service, working for gain at Shyam Sel & Power Limited having its office at SS Chamber, 5 C.R. Avenue, 2nd and 3rd Floor, Kolkata – 700072, do hereby solemnly affirm and say as follows: -



1. I am a Constituted Attorney of the respondent no. 3. I am and have made myself well aware of and fully acquainted with all the relevant facts and circumstances of this case. I have also been duly empowered and authorized by respondent no. 3 to make and affirm this affidavit on its behalf. As such, I am competent to affirm this affidavit on behalf of respondent no. 3.
2. I say that I have carefully perused the service copy of the application taken out by the applicant under Section 18 read with Sections 14 and 15 of the National Green Tribunal Act, 2010 allegedly affirmed on 22 November 2023 (hereinafter referred to as “the said application”) and I have understood its true scope, contents, purport and meaning thereof.
3. I say that I have been advised to deal with and/or traverse only those averments and allegations made in the said application, which are

15 APR 2024

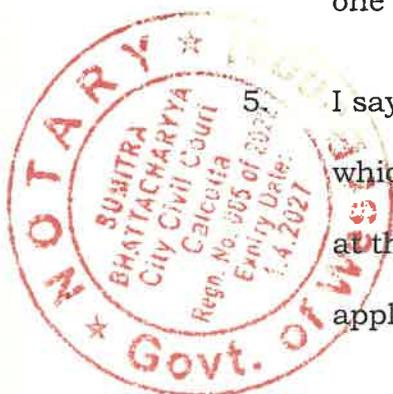
For SHYAM SEL AND POWER LTD

Saugata Banerjee

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material for proper and effective adjudication thereof. Save what are the matters of record; what can be substantiated therefrom and barring what are specifically admitted by me, I deny and dispute each and every averment and allegation made in the said application in seriatim, as if the same were specifically traversed.

4. However, prior to specifically dealing with the averments and allegations contained in the several paragraphs of the said application, I humbly submit that the said application is not at all maintainable and is liable to be dismissed in limine with exemplary costs on the following grounds each of which is without prejudice to one another.

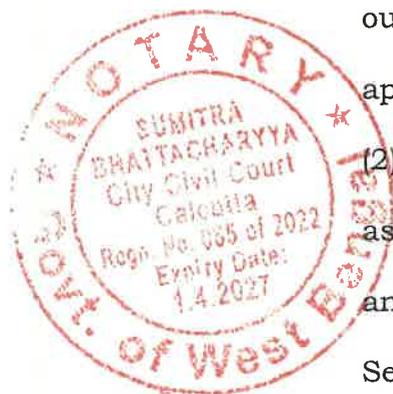


5. I say that the said application does not disclose any cause of action which could have justified initiation of the present proceeding by or at the instance of the applicant and on such ground alone, the said application deserves no consideration.
6. I say that the applicant cannot and does not have any right to invoke the jurisdiction of this Hon'ble Tribunal in any view of the matter, even if the averments made in the said application are taken at face value and are deemed to be sacrosanct.
7. From a bare perusal and wholesome reading of the said application itself, it would also manifest that the applicant is a busy body and is not at all a person aggrieved, at whose instance the jurisdiction of this Hon'ble Tribunal can be invoked.
8. I say that a person can prefer an application for grant of any relief, whether in the nature of compensation or for mandatory directions or for punitive orders or for settlement of disputes and the like,

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before this Hon'ble Tribunal only on actually sustaining the injury complained of and not otherwise. From a perusal of the said application itself, it clearly transpires that it is not even the case of the applicant that he himself has sustained any injury by reason of the alleged encroachment of forest land at Mouza Mamudpur, J.L. No. 51, Plot No. 473, Jamuria, Paschim Bardhaman. The application may kindly not be entertained by this Hon'ble Tribunal at the instance of the applicant.

9. I most humbly submit that in order to acquire *locus standi* to take out and maintain an application before this Hon'ble Tribunal, the applicant must necessarily come within the purview of Section 18 (2) of the National Green Tribunal Act, 2010 (hereinafter referred to as "the said Act"). The applicant does not fall within the ambit, scope and purview of the parties described more fully and particularly in Section 18 (2) of the said Act, who are entitled to maintain an action before this Hon'ble Tribunal.
10. Nothing has been pleaded in the said application to demonstrate as to how the original applicant could be personally aggrieved by the affectation of any judicially enforceable legal right. It is respectfully submitted that only a person who has suffered or suffers from a legal injury within the meaning of Section 18 (2) of the said Act, can approach this Hon'ble Tribunal.
11. Furthermore, there is no direct or indirect cause of action, which could have justified initiation of the present proceeding at the instance of the applicant, nor does the said application disclose any.
12. From a perusal of the said application, it further transpires that the



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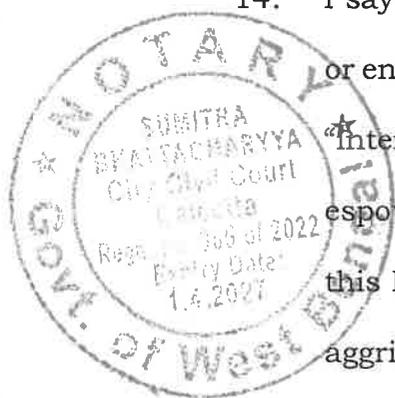
applicant has really sought to espouse the cause of others by filing the said application. The purported concern of the applicant as regards the injury allegedly sustained by others does not and cannot however give rise to a cause of action in his favour to invoke the jurisdiction of this Hon'ble Tribunal.

13. From a perusal of the said application as a whole, it also transpires that the applicant has sought to invoke the jurisdiction of this Hon'ble Tribunal to redress only the alleged grievances of others and on such ground alone, the said application deserves to be dismissed and/or rejected in limine. It would be a gross travesty of justice, if the said application is entertained at the instance of a person having no locus even to file such an application.

14. I say that the provisions laid down in the said Act do not authorize or entitle an allegedly social worker or law abiding citizen or a person "interested in the protection of the environment" to purportedly espouse the alleged cause of others by filing an application before this Hon'ble Tribunal and on the contrary, require the injured and aggrieved persons themselves to personally approach this Hon'ble Tribunal for redressal of their grievances. The said application is an absolute abuse of the process of law and also of the process of this Hon'ble Tribunal and deserves no consideration whatsoever.

15. It is clear that the said application has been filed with a vested agenda at the instance and/or behest of persons/entities having business interests contrary to that of the answering respondent.

16. The application is bad for misjoinder and non-joinder of proper and necessary parties. Neither respondent no. 1 i.e. MOEF & CC nor



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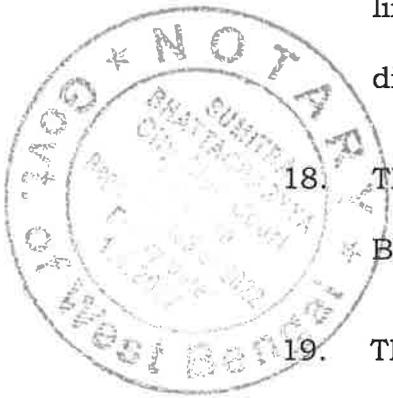
respondent no. 2 i.e. Department of Forest, West Bengal are juristic entities. The applicant has not impleaded either the Union of India or the State of West Bengal. Bereft of the Union of India and the State of West Bengal, respondent no. 1 and 2, respectively, cannot be made parties since they have no separate legal existence. Accordingly, the application is bad for misjoinder and non-joinder of proper and necessary parties. Furthermore, the Forest Range Officer, Asansol (T) Range and the Divisional Forest Officer, are proper and necessary parties. However, they have not been impleaded in the instant proceedings.

17. Furthermore, the said application is also palpably barred by limitation and on such grounds as well, justice demands forthwith dismissal of the said application.

18. The respondent no. 3 is one of the largest producers of steel in West Bengal and is engaged in manufacturing diverse steel products.

19. The respondent no. 3 has an operational Integrated Steel Plant at Village- Dhasna, P.S. Jamuria, P.O. Bahadurpur, District- Paschim Bardhaman (hereinafter referred to as 'Project land'). The said Integrated Steel Plant was set up and is functional on the basis of valid and subsisting statutory permissions, including valid Environmental Clearances (hereinafter referred to as 'EC').

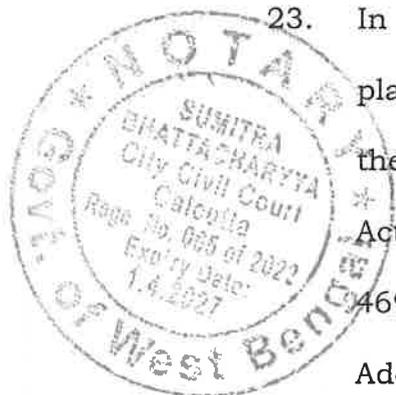
20. With an intention to expand its integrated steel plant at the said project land, the respondent no. 3 submitted an application dated 20 October 2020 for grant of EC in respect of the expansion of the said steel plant. The respondent no. 1 granted the requisite EC dated 16 November 2021 in favour of the said respondent no. 3 for the



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proposed expansion of the steel plant. A copy of the said EC dated 16 November 2021 is annexed hereto and marked as **Annexure "A"**.

21. The proposed expansion of the Integrated Steel Plant involved a cost of INR 1987.36 crores and is expected to generate employment of 1860 persons during construction phase and 2750 persons during the operation phase of the project.
22. Pursuant thereto, the respondent no. 3 purchased an additional plot of land, being Plot No. 473/541, at Mouza- Mamudpur, Village- Dhasna, P.S. Jamuria, P.O. Bahadurpur, District Paschim Bardhaman, comprising of about 6.37 acres (hereinafter referred to as 'Additional Project land'). The aforesaid purchase has been carried out by the respondent no. between January 2022 and March 2023.
23. In view of the requirement for further land in connection with its plans for expansion, the respondent no. 3 sought information under the Right to Information Act, 2005 (hereinafter referred to as 'RTI Act') in respect of the neighbouring plots in the area, i.e. Plot Nos. 469, 473 and 483. The respondent no. 3, also, applied before the Additional District Magistrate and Block Land & Land Reforms Officer of Paschim Bardhaman for a lease in respect of Plot No. 473. However, the said proposal to acquire these further plots of land, including Plot No. 473, was received and a response thereto was also, received on 18 April 2023 in connection with the information sought by the respondent no. 3 from the ASPIO and B.L. & L.R.O., Jamuria, communicating that the aforesaid plots including Plot No. 473 were recorded in the name of 'Paschim Banga Pakhe Collector'.



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24. In the interregnum, the respondent no. 3 received a notice dated 4 April 2023 issued by the Forest Range Officer under Sections 26, 30, 32, 33 and 63 of the Indian Forest Act, 1927 alleging that the respondent no. 3 had encroached upon about 8.59 acres of forest land in Plot No. 473, Mouza: Mamudpur. Be it noted that the said Additional Project land, and Plot No. 473 are adjoining plots. A copy of the said reply dated 3 May 2023 is annexed hereto and marked as **Annexure "B"**.

25. Upon receipt of the notice from the Forest Range Officer, the respondent no. 3 immediately also stopped its construction in the alleged forest area.

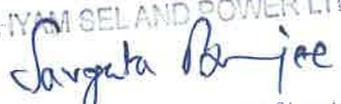
26. In the interregnum the following proceedings have been initiated against the respondent no. 3 in connection with the aforesaid issue:

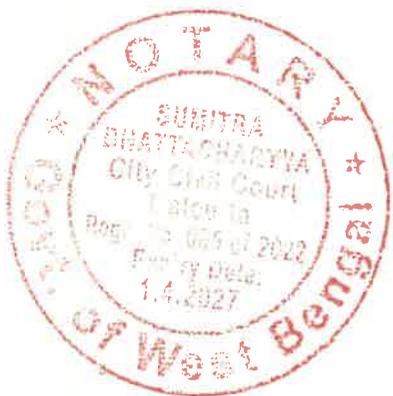
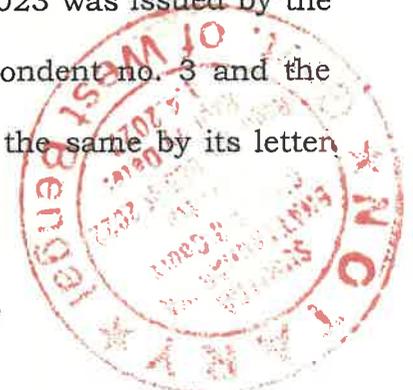
(i) On the basis of a complaint made by the Forest Range Officer, Asansol (T) Range, before the respondent no. 4, an FIR dated 13 April 2023 was registered against the respondent no. 3;

(ii) A notice dated 4 May 2023 under Section 4C (5) of the West Bengal Land Reforms Act, 1955 with regard to unauthorised conversion of 8.73 acres in Plot No. 473 of Mouza: Mamudpur was issued by the BL & LRO, Jamuria against the respondent no. 3;

The respondent no. 3 has duly refuted the allegations made against it by its letter dated 18 May 2023.

(iii) A Show Cause Notice dated 18 May 2023 was issued by the BL & LRO, Jamuria against the respondent no. 3 and the respondent no. 3 has duly replied to the same by its letter

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dated 22 May 2023;

A copy of the letter dated 18 May 2023 and 22 May 2023 are annexed hereto and marked as **Annexure "C"** and **Annexure "D"** respectively.

27. Upon receipt of the aforesaid showcause notice, the respondent no. 3 vide its several letters dated 25 April 2023, 29 May 2023, 22 June 2023 and 3 July 2023 repeatedly requested for a joint inspection of the subject land. A copy of the aforesaid letters are annexed hereto and marked as **Annexure "E"**, **Annexure "F"**, **Annexure "G"** and **Annexure "H"** respectively. Pursuant to such requests, a joint inspection was finally carried out by the Regional Offices of the respondent no. 1 on 7 August 2023.

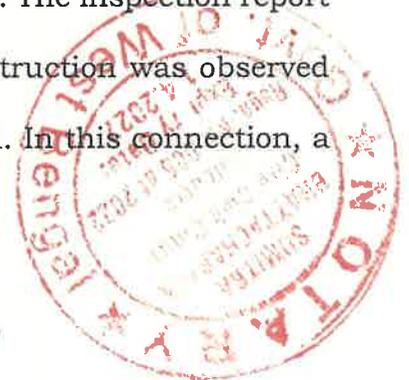
28. In course of the inspection on 7 August 2023, it was observed that the affected forest area is only 0.47 hectares [1.17 acre] of forest land and not 8.73 acres [3.532906 hectares]. The respondent no. 3 had, in fact, stopped undertaking any construction activities of any nature whatsoever. The same observation was made in course of a site inspection undertaken by the competent authorities on 23 November 2023. From the aforesaid, it is clear that the encroachment by the respondent no. 3 was not over 8.73 acres [3.5329 hectares] but over 0.47 hectares [1.1613 acre] of land under Plot No. 473. The balance 3.0629 hectares [7.5685 acre] was and continued to be in possession of the State Forest Department and the same was confirmed by the State Forest officials during the inspection undertaken on 23 November 2023. The inspection report clearly specifies that no infrastructure/construction was observed in the balance 3.0629 hectares of forest land. In this connection, a



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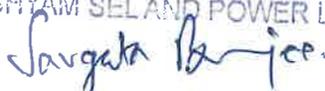


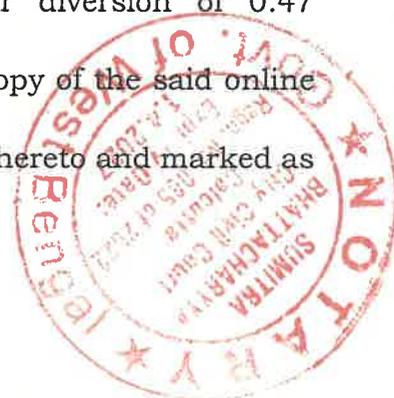
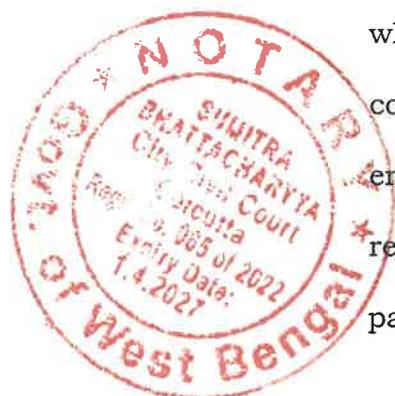
copy of the site inspection report dated 23 November 2023 is annexed hereto and marked as **Annexure "I"**.

29. It would also appear from the several requests for joint inspection, made by the respondent no. 3 that the respondent no. 3 never had/has any intention of encroaching upon any portion of the land which it was not authorized to utilize. As a matter of fact, as soon as the respondent no. 3 received the aforesaid showcause notice, it made every possible endeavour to get to the root of the situation and resolve the issue as fast and as far as practicable. In fact, it was only at the instance of the respondent no. 3 that the actual position of the land came to light and the situation could be rectified. It is needless to reiterate that the miniscule encroachment of land, was wholly unintentional and happened in the usual course of construction of the plant of the respondent no. 3. The said encroachment, however, is already in the process of being regularized, as would morefully appear from the subsequent paragraphs.

30. In consultation with respondent no. 2, the respondent no. 3 duly submitted diversion proposal with the respondent no. 1, for diversion of 0.9 hectares of land, through an online application being Form-A (Part I) dated 31 May 2023. A copy of the said application dated 31 May 2023 is annexed hereto and marked as **Annexure "J"**.

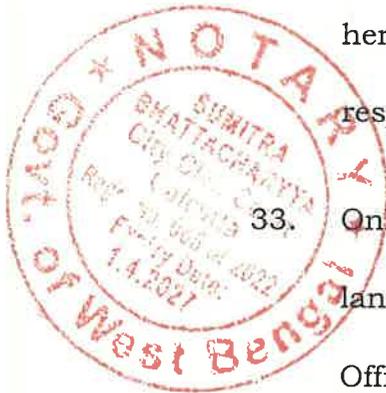
31. Subsequently, the respondent no. 3 submitted a fresh online application dated 27 August 2023 with the respondent no. 1 vide its proposal no. FP/WB/IND/442054/2023 for diversion of 0.47 hectares of Forest land for its utilisation. A copy of the said online application dated 27 August 2023 is annexed hereto and marked as

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Annexure "K".

32. In the interregnum, based on the complaint dated 30 June 2023 received by the respondent no. 1 from Madhusudan Barkola Unnayan Foundation, a show cause notice under Section 5 of the Environmental (Protection) Act, 1986 dated 4 September 2023 was issued by the respondent no. 1 through its I.A. Division against the respondent no. 3. The respondent no. 3 has duly replied to the same by its letter dated 3 October 2023 and highlighted that the alleged encroachment of 8.73 Acres of forest land is not correct. Copies of the aforesaid show cause notice dated 4 September 2023 and the reply of the respondent no. 3 dated 3 October 2023 are annexed hereto and marked as **Annexure "L"** and **Annexure "M"** respectively.



33. Online recommendations for conversion of 0.47 hectares of forest land in Parts II, III and IV were issued by the Divisional Forest Officer, Nodal Officer, Forest Department and State Secretary, Government of West Bengal on 4 September 2023, 12 September 2023 and 19 September 2023 respectively, copies whereof are annexed hereto and marked as **Annexure "N"**, **Annexure "O"** and **Annexure "P"** respectively.

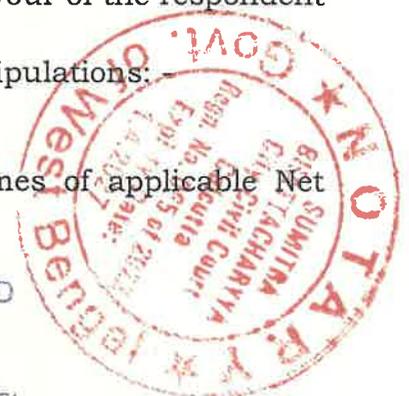
34. From the FC Form (Part III) it would be evident that the proposal for diversion of 0.47 hectares of forest land in favour of the respondent no. 3 was recommended with the following stipulations:

- (i) User Agency (UA) should pay five times of applicable Net

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Present Value (NPV) of forest land per hectare for each year of violation from date of actual diversion as reported by the inspecting officer plus 12% simple interest till the deposit is made as per para 1.21 (ii) of 2019 FCA guidelines.

- (ii) UA should provide non-forest land equivalent to five times the forest land being diverted for the purpose of Compensatory Afforestation (CA) plus bear all costs of restoring the entire encroached forest land to fully stocked forest status (crown density >0.7).
- (iii) UA should pay cost of CA, penal CA along with cost of maintenance for 10 years.
- (iv) Compliance of provisions of FRA 2006 should be ensured prior to Stage II approval.
- (v) Appropriate Wildlife Conservation Plan should be prepared by the DFO Durgapur to be funded by the UA.

A copy of the said FC Form (Part III) is annexed hereto and marked as **Annexure "Q"**.

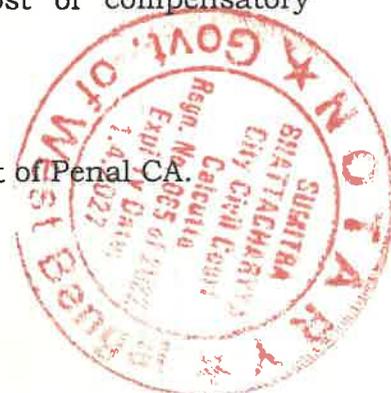
35. Accordingly, the respondent no. 3 gave the following undertakings in the form of a declaration made on 25 October 2023:-

- (i) The respondent no. 3 would pay the net present value (NPV) of the above forest land.
- (ii) The respondent no. 3 would pay cost of compensatory afforestation.
- (iii) The respondent no. 3 would pay amount of Penal CA.

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- (iv) The respondent no. 3 further undertook that it would bear the additional cost of compensation in lieu of providing CA Land as per the provision of guidelines issued by Ministry of Environment ND Forest and Climate Change (Forest Division).

A copy of the said declaration dated 25 October 2023 is annexed hereto and marked as **Annexure "R"**.

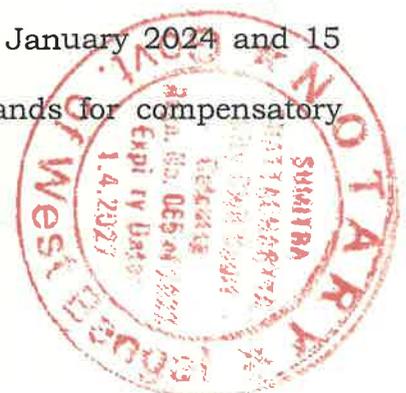
36. Subsequently, a meeting of the Advisory Committee was held on 18 December 2023, whereby the recommendations made in FC Form-A (Part III) was reaffirmed by the Advisory Committee. The Advisory Committee, inter alia, noted that no protected area was located within 10 kilometres of radius of integrated steel plant of the respondent no. 3. A copy of the minutes of the meeting dated 18 December 2023 of the Advisory Committee is annexed hereto and marked as **Annexure "S"**.

37. Finally, the Forest Conservation Division, Government of India, issued an ex-post facto in-principle approval dated 11 January 2024 for regularisation of encroachment over 0.47 hectares of forest land in plot no. 473, Mouza Mamudpur in favour of the respondent no. 3 for expansion of the existing integrated steel plant of the respondent no. 3, under section 2 of Forest (Conservation) Act, 1980. A copy of the said letter of approval dated 11 January 2024 is annexed hereto and marked as **Annexure "T"**.

38. Pursuant to the in-principal approval/first level clearance granted by the Forest Conservation Division, Government of India, the respondent no. 3 issued a letter dated 18 January 2024 and 15 February 2024 furnishing the details of lands for compensatory

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afforestation to the Divisional Forest Officer, Durgapur Forest Division. A copy letter dated 18 January 2024 and 15 February 2024 are annexed hereto and marked as **Annexure "U"** and **Annexure "V"** respectively.

39. Subsequent to the aforesaid the respondent no. 3 vide its letter dated 4 March 2024, gave a proposal of CA Land and requested the Divisional Forest Officer, Bankura to provide the suitability. Vide the said letter the respondent no. 3 provided 3 options of non-forest located at Gangajal Ghati area in J.L. Nos. 27, 121 and 60. A copy of the letter dated 4 March 2024 is annexed hereto and marked as **Annexure "W"**.

40. In furtherance to the letter dated 4 March 2024, the respondent no. 3 vide its letter dated 3 April 2024 issued to the Nodal Officer, FCA, Forest Department undertook to purchase any one of the proposed land subject to approval by the Forest Department. The respondent no. 3 further pledged to promptly handover the chosen parcel of land to the Forest Department as a penal CA land strictly adhering to the conditions specified in the Stage 1 clearance. A copy of the letter dated 3 April 2024 is annexed hereto and marked as **Annexure "X"**.

41. The aforesaid facts and circumstances demonstrate that the respondent no. 3 has acted bonafide and in good faith. The respondent no. 3 has complied with and fulfilled all necessary and requisite statutory procedures and formalities required of it. At present, the following procedural steps remain to be done.

- (i) Assessment by the Divisional Forest Officer, Paschim Bardhaman of the amounts payable by respondent no. 3 in

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compliance with the conditions laid down in the communication dated 11 January 2024; and

- (ii) Communication by the Divisional Forest Officer of the non-forest land out of the options given by the respondent no. 4, so as to enable due compliance of the requirement of Clause 3.2 of the communication dated 11 January 2024;

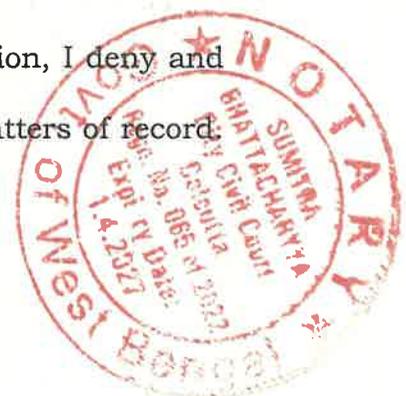
It is respectfully submitted that the respondent no. 3 is ready and willing to make payment of the amounts determined as per Clause (i) above, and to purchase and make over the plot of land as per Clause (ii) above to the Divisional Forest Officer as soon as appropriate intimation is received from the aforesaid officials communicating his decisions with regard thereto. Upon such compliances, all grievances with regard to the alleged violation, if any, under Section 18 read with Section 14 and 15 of the said Act shall stand assuaged.

42. Now without prejudice to the aforesaid and in fact strictly relying thereon, I shall proceed to deal with the various statements made in the said application. I have been advised to deal with only those allegations and/or contentions and/or statements made in the said application which are necessary for the proper adjudication of the instant dispute. Save and except what are matters of record, all other allegations and/or contentions and/or statements made in the said application are deemed to have been denied as the same has been traversed in seriatim.
43. With reference to paragraphs 1 to 4 of the application, I deny and dispute all allegations save and except what are matters of record.

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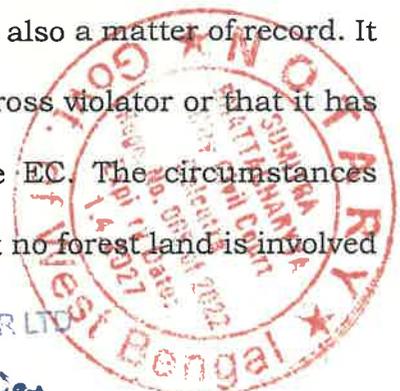


It is submitted that the said application purportedly filed under Section 18 (1) read with Sections 14, 15 of the said Act is not maintainable. It is denied that the application has been filed by 'aggrieved persons'. It is denied that the applicant is a person interested in the protection of the environment and ecology. It is denied that the said Applicant is a social worker. It is denied that the applicant is interested in protection of the environment or in protection of the right to a clean environment or is performing its duty under Article 51 of the Constitution of India. It is submitted that the present application is not maintainable and that the applicant is not entitled to seek any direction allegedly to protect the forest land of 8.59 acres at Mouza- Madumpur, J.L. No. 51, Plot No. 473, Jamuria, Paschim Burdawan, from encroachment. It is denied that the respondent no. 3 is involved in any form of encroachment of forest land or is in violation of the Forest (Conservation) Act, 1980 or the Environment (Protection) Act, 1986. Save as aforesaid all other allegations are denied and disputed.

44. With reference to paragraphs 5(a) to 5(g) of the application, I deny and dispute all allegations save and except what are matters of record. It is submitted that the respondent no. 3 has an already operational integrated steel plant engaged in activities, *inter alia*, involving ferrous and non-ferrous products. The submission of an application dated 29 September 2021 for EC by the respondent no. 3 and its contents are matters of record. The EC granted to respondent no. 3 on 16 November 2021 is also a matter of record. It is denied that the respondent no. 3 is a gross violator or that it has suppressed any fact while obtaining the EC. The circumstances under which a statement to the effect that no forest land is involved

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Director/Authorised Signatory



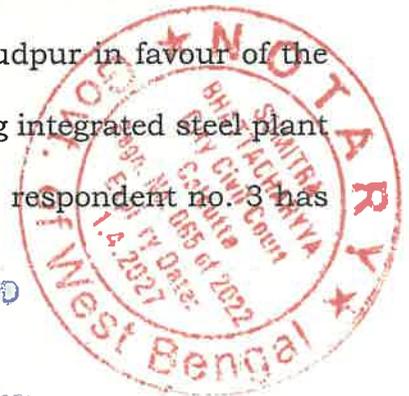
was made in the said application, has already been explained in the preceding paragraphs. It is denied that the respondent no. 3 has encroached forest land or has made any construction illegally. It is denied that the EIA report submitted by the respondent no. 3 for obtaining EC is false or that the respondent no. 3 has kept the authority in dark about the alleged encroachment of Forest Land. The contents of the Clean Air action Plan with regard to Asansol are matters of record and the respondent no. 3 reserves its right to make appropriate submissions thereon at the time of hearing. It is denied that the respondent no. 3 has encroached 8.59 acres of forest land or is continuing construction for expansion of Steel Plant illegally. Save as aforesaid all other allegations are denied and disputed.

45. With reference to paragraphs 5(h) to 5(n) of the application, I deny and dispute all allegations save and except what are matters of record. The contents of the letter dated 13 April 2023 are matters of record. The same are denied and disputed. It is denied that the respondent no. 3 is carrying on with any illegal construction activity. It is denied that the respondent no. 3 has obtained EC suppressing the fact that the land is Forest land or that prior Forest Clearance was required for obtaining EC. The circumstances under which a statement to the effect that no forest land is involved was made in the said application, has already been explained in the preceding paragraphs. In fact, the Forest Conservation Division, Government of India, issued an ex-post facto in-principle approval dated 11 January 2024 for regularisation of encroachment over 0.47 hectares of forest land in Plot No. 473, Mouza: Mamudpur in favour of the respondent no. 3 for expansion of the existing integrated steel plant of the respondent no. 3. It is denied that the respondent no. 3 has

For SHYAM SELAND POWER LTD

Sargata Banerjee

Director/Authorised Signatory



Save as aforesaid all other allegations are denied and disputed.

47. I submit that the said application is misconceived, baseless and devoid of any substance and as such the same should be dismissed.

48. That the statements made in paragraphs 2, 3, 18, 19 and 41 hereinabove are true to my knowledge, those made in paragraphs 20 to 40 hereinabove are based on information derived from records and believed by me to be true and those made in paragraphs 4, 5 to 17 and 42 to 47 hereinabove are my most humble submissions before this Hon'ble Tribunal.

Identified by me

Shivangshu
Advocate
F/436/860/2017

Sargata Bajer

DEPONENT

Before Me

Notary *A. Anand* and
Declared before me U/S 1339
CPC, (C) CRPC

Notary *Sumitra Bhattacharya*
Notary

Sumitra Bhattacharyya
Notary, Govt. of W.B.
Reg. No. 055 of 2022
Civil Court, Calcutta



15 APR 2024

ENVIRONMENTAL
CLEARANCE

PARIVESH

(Pro-Active and Responsive Facilitation by Interactive,
and Virtuous Environment Single-Window Hub)

Government of India
Ministry of Environment, Forest and Climate Change
(Impact Assessment Division)

To,

The Executive Assistant to MD
SHYAM SEL AND POWER LIMITED
S S Chamber, 5 CR Avenue, Kolkata-700072, Kolkata, West Bengal-
700072

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity
under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC)
in respect of project submitted to the Ministry vide proposal number
IA/WB/IND/6700/2008 dated 29 Sep 2021. The particulars of the environmental
clearance granted to the project are as below

1. EC Identification No.	EC21A008WB117492
2. File No.	J-11011/887/2007-IA.II(I)
3. Project Type	Expansion
4. Category	A
5. Project/Activity including Schedule No.	3(a) Metallurgical industries (ferrous & non ferrous)
6. Name of Project	Proposed Integrated Steel Plant
7. Name of Company/Organization	SHYAM SEL AND POWER LIMITED
8. Location of Project	West Bengal
9. TOR Date	N/A

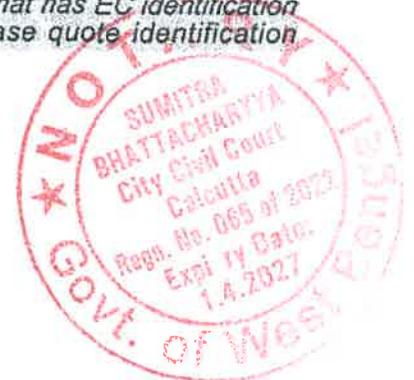
The project details along with terms and conditions are appended herewith from page
no 2 onwards.

Date: 16/11/2021

(e-signed)
Sundar Ramanathan
Scientist E
IA - (Industrial Projects - 1 sector)

*Note: A valid environmental clearance shall be one that has EC identification
number & E-Sign generated from PARIVESH. Please quote identification
number in all future correspondence.*

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This refers to your proposal no. IA/WB/IND/6700/2008 dated 29/09/2021 through Parivesh Portal for grant of Environmental Clearance (EC) for the project mentioned above.

2. As per the provisions of the Environment Impact Assessment (EIA) Notification, 2006, the above-mentioned project/activity is listed at schedule no. 3 (a) Metallurgical industries (Ferrous & non-ferrous), 1 (d) Thermal Power Plants and 4 (b) Coke Oven Plant under Category "A" of the schedule of the EIA notification, 2006 and appraised at Central level.
3. Accordingly, the above-mentioned proposal has been considered by the Re-constituted EAC (Industry-I) in its 46th meeting held on 11th – 12th October, 2021. The minutes of the meeting and all the project documents are available on PARIVESH portal which can be accessed at <https://parivesh.nic.in/>.
4. The details of the proposal are as per the EIA report submitted by the proponent. The salient features of the expansion proposal as presented during the above-mentioned meeting of EAC (Industry I) are as under: -

S.No.	Particulars	Details
a.	Terms of Reference for undertaking EIA study	11/11/2020
b.	Period of baseline data collection	1 st October, 2020 – 31 st December, 2020
c.	Date of Public Consultation	09/03/2021
d.	Action plan to address the PH issues	In addition to EMP budget of Rs. 192.84 Crores (capital cost), an amount of Rs. 441 lakhs have been earmarked to address the issues raised during public consultation and an amount of Rs. 371 lakhs to address the need based issues based on Social Impact Assessment (SIA) conducted.
e.	Location of the project	Village Dhasna, P.S. Jamuria, P.O. Bahadurpur, District Paschim Burdwan, West Bengal.
f.	Latitude and Longitude of the project site	Latitude: 23°40'02.06"N to 23°41'50.13"N Longitude: 87°07'00.06"E to 87°07'53.20"E
g.	Total land	284.09 ha (existing land)
h.	Land acquisition details as per MoEF&CC O.M. dated 7/10/2014	Total land is 284.09 ha and is under the possession of the company.
i.	Existence of habitation & involvement of R&R, if any	No R&R involved.
j.	Elevation of the project site	341.2 feet (104 meters) AMSL
k.	Involvement of Forest land if any.	No Forest Land is involved.
l.	Water body exists within the project site as well as study area	<u>Project site:</u> 8 numbers Water bodies and 1 number Nallah <u>Study area:</u> AjayRiver-7.0Km in NE direction
m.	Existence of ESZ / ESA / national park / wildlife Sanctuary / biosphere Reserve / tiger reserve / elephant reserve etc. if any within the study area	NIL
n.	Project cost	INR 1987.36 Crores
o.	EMP cost	INR 192.84 Crores (Capital Cost) INR 18.42 Crores (RecurringCost)

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S.No.	Particulars	Details
p.	Employment opportunity	2750 Nos
q.	Water and Power requirement	Water – 16706 m ³ /day (overall project after expansion) Power – 472 MW (overall project after expansion)

Unit configuration and capacity:

S No	Name of Unit	Capacity as per EC		Units under Operation	Units under Implementation / To be Implemented	Proposed Project	Ultimate Capacity
		Capacity	Ultimate Capacity				
1	Sinter Plant	0.85 MTPA	0.85 MTPA	-	0.85 MTPA*	Capacity Enhancement from 0.85 MTPA to 1.11 MTPA	1.11 MTPA*
2	Pellet Plant 1	0.6 MTPA	1.8 MTPA (1800000 TPA)	0.6 MTPA*	-	Capacity Enhancement from 0.6 MTPA to 0.9 MTPA	0.9 MTPA*
	Pellet Plant 2	0.6 MTPA		0.6 MTPA*	-	Capacity Enhancement from 0.6 MTPA to 0.9 MTPA	0.9 MTPA*
	Pellet Plant 3	0.6 MTPA		-	0.6 MTPA*	Capacity Enhancement from 0.6 MTPA to 1.2 MTPA	1.2 MTPA*
3	Blast Furnace	0.6 MTPA (1x450 m ³)	0.6 MTPA (600000 TPA)	-	0.6 MTPA* (1x450 m ³)	Capacity Enhancement from 450 m ³ to 550 m ³	0.77 MTPA* (1x550 m ³)
4	Direct Reduced Iron (DRI) Plant	2 x 100 TPD	0.89 MTPA (890000 TPA)	2x100 TPD*	-	Capacity Enhancement from 100 TPD to 150 TPD	2x150 TPD* (0.09 MTPA)
		3 x 300 TPD		3x300 TPD*	-	Capacity Enhancement from 300 TPD to 450 TPD	3x450 TPD* (0.445 MTPA)
		2 x 90 TPD		2x90 TPD*	-	Capacity Enhancement from 90 TPD to 150 TPD	2x150 TPD* (0.09 MTPA)
		4 x 350 TPD		1x350 TPD*	3x350 TPD*	Capacity Enhancement from 350 TPD to 450 TPD	3x450 TPD* (0.445 MTPA)
				-	-	Capacity Enhancement from 350 TPD to 700 TPD	1x700 TPD* (0.231 MTPA)
-	-	-	4x700 TPD (New)	4x700 TPD (New) (0.924 MTPA)			
5	Ferro Alloys Plant	3 X 9 MVA 2 x 4.5 MVA	0.1 MTPA	0.1 MTPA	-	-	0.1 MTPA (3 X 9 MVA 2 x 4.5 MVA)
6	Steel Melting Shop (SMS) (Induction Furnace route)	12x18 T	1.51 MTPA (1.11 MTPA + 0.4 MTPA)	4x18 T	8x18 T	2 x 8 T (New) 20 x 20 T (New) [1.37 MTPA]	12x18 T
		2x15 T		2x15 T	-		2x15 T
		4x5 T		4x5 T	-		2 x 8 T (New) 20 x 20 T (New)
		8x8T		8x8T	-		8x8T
	SMS (Electric Arc Furnace route)	1 x 45 T (0.4 MTPA)	-	-	1 x 45 T (0.4 MTPA)	-	1 x 45 T (0.4 MTPA)

For SHYAM SEL AND POWER LTD


 Director/Authorised Signatory

S No	Name of Unit	Capacity as per EC		Units under Operation	Units under Implementation / To be Implemented	Proposed Project	Ultimate Capacity
		Capacity	Ultimate Capacity				
7	Rolling Mill 1 - Structural	0.15 MTPA	1 MTPA (1000000 TPA)	0.15 MTPA*	-	Capacity Enhancement From 0.15 MTPA to 0.2 MTPA	0.2 MTPA*
	Rolling Mill 2 - TMT Bars	0.15 MTPA		0.15 MTPA	-	-	0.15 MTPA
	Rolling Mill 3 - Wire Rods	0.2 MTPA		0.2 MTPA*	-	Capacity Enhancement from 0.2 MTPA to 0.3 MTPA	0.3 MTPA*
	Rolling Mill 4 - Long Product	0.3 MTPA		-	0.3 MTPA*	Capacity Enhancement from 0.3 MTPA to 0.5 MTPA	0.5 MTPA*
	Rolling Mill 5 - Long Product	0.2 MTPA		-	0.2 MTPA	-	0.2 MTPA
	Cold Rolling Mill 6 - Long Product	-		-	-	0.3 MTPA - New	0.3 MTPA - New
8	Coke Oven Plant	0.3 MTPA	0.3 MTPA (300000 TPA)	-	0.3 MTPA*	Capacity Enhancement from 0.3 MTPA to 0.45 MTPA	0.45 MTPA* (450000 TPA)
9	DI Pipe Plant	0.1 MTPA	0.1 MTPA (100000 TPA)	-	0.1 MTPA*	Capacity Enhancement from 0.1 MTPA to 0.25 MTPA	0.25 MTPA* (250000 TPA)
10	Captive Power Plant	WHRB - 93 MW CFBC - 43 MW	136 MW	WHRB - 48 MW CFBC - 43 MW	WHRB - 45 MW	WHRB - 86 MW (New) CFBC - 94 MW (New)	WHRB - 179 MW CFBC - 137 MW Total : 316 MW
11	Cement Grinding Unit	1.2 MTPA	1.2 MTPA	-	1.2 MTPA	-	1.2 MTPA
12	Producer Gas Plant	36,000 Nm ³ /Hr (12 Nos. x 3000 Nm ³ /Hr)	36,000 Nm ³ /Hr (12 Nos. x 3000 Nm ³ /Hr)	36,000 Nm ³ /Hr (12 Nos. x 3000 Nm ³ /Hr)	-	48,000 Nm ³ /Hr (12 Nos. x 4000 Nm ³ /Hr) - New	84,000 Nm ³ /Hr (12 Nos. x 3000 Nm ³ /Hr) + 12 Nos. x 4000 Nm ³ /Hr)
13	L.D Converter Plant	-	-	-	-	0.48 MTPA 60 Ton/ Heat - New	0.48 MTPA 60 Ton/ Heat - New
14	Oxygen Plant	-	-	-	-	10000 M ³ / Day - New	10000 M ³ / Day - New

Note: * Denotes Capacity enhancement of units under operation / units under implementation / units to be implemented for which EC has already been granted.

- The Re-constituted EAC (Industry-I) EAC in its 46th meeting held on 11-12th October, 2021, based on information & clarifications provided by the project proponent and after detailed deliberations recommended the proposal for grant of Environment Clearance subject to stipulation of specific and general conditions as detailed in the paragraph given below.
- The MoEF&CC has examined the proposal in accordance with the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and after accepting the

recommendations of the Expert Appraisal Committee (Industry-1) hereby decided to grant Environment Clearance for instant expansion proposal of M/s. Shyam Sel and Power Limited under the provisions of EIA Notification, 2006 subject to the following specific conditions and general conditions:

A. Specific conditions

- i. Four Continuous Ambient Air Quality monitoring stations under installation shall be commissioned and connected to the SPCB/CPCB server by end of October, 2021. Compliance status in this regard shall be submitted to the Ministry and Regional Office of the MoEF&CC.
- ii. The nallah passing through the project site shall not be disturbed. Landscaping shall be done on both embankments, with green belt covering 10 m land on both sides of the nallah.
- iii. Green Belt shall be developed in 97 hectares of land (34 % of total land) with tree density of 2500 trees per ha by 31/12/2024 all along the periphery of the project site. This shall include, gap filling which shall be done in existing green belt developed area wherever tree density is less than 2500 trees per ha. In addition to this, 18.4 hectares (45.5 acres) of land outside the project premises located adjacent to the main plant shall also be brought under green belt development as committed by the PP.
- iv. Project proponent shall conserve eight water bodies exist in the project site by developing green belt development all along the boundary of the water body.
- v. Solid waste utilization
 - Maximum 90 days of slag storage area shall be permitted inside the plant.
 - PP shall recycle/reuse 100 % solid waste generated in the plant.
 - Used refractories shall be recycled.
- vi. Sinter Plant shall be equipped with sinter cooler waste recovery system to generate process steam or power.
- vii. BF shall be equipped with Top Recovery Turbine, dry gas cleaning plant, stove waste heat recovery, cast house and stock house ventilation system and slag granulation facility.
- viii. Secondary fume extraction system shall be installed on converters of Steel Melting Shop.
- ix. Basic Furnace (BF) and LD gas shall be cleaned dry.
- x. Submerged Arc Furnace and Electric Arc Furnace shall be closed type with 4th hole extraction system.
- xi. 85-90 % of billets/slabs shall be rolled directly in hot stage. Only 10-15 % rolling shall be done through RHF using only Light Diesel Oil or BF gas.
- xii. Particulate matter emission from all the stacks shall not exceed 30 mg/Nm³.
- xiii. Performance test shall be conducted on all pollution control systems every year and report shall be submitted to Regional Office of the MoEF&CC.
- xiv. Cold Rolling Mill (CRM) shall have ETP to treat and recycle the treated water from CRM complex. Sludge generated at CRM ETP shall be sent to TSDF.
- xv. DI plant shall have the following provisions:
 - a. Wet scrubbers for Volatile Organic Compounds in annealing furnace.
 - b. Bag filter for Zn coating and Mg converter area.
 - c. Wet scrubbers in paint and bitumen coating area.
 - d. Bag Filter in Cement lining area.
 - e. PTFE dipped bags shall be used in the plant.
 - f. PM emissions from BF in Zinc coating area shall be 5 mg/Nm³.
 - g. ETP with recycling facility shall be included. All scrubber effluent shall be treated in ETP.

- xvi. Parking area for trucks/dumpers shall be provided within the plant. No truck/dumper shall be parked outside the plant premises.
- xvii. Water requirement for the plant shall be met from Ajay River bed and Asansol Municipal Development Authority. Ground water abstraction is not permitted.

B. General conditions

I. Statutory compliance:

- i. The Environment Clearance (EC) granted to the project/ activity is strictly under the provisions of the EIA Notification, 2006 and its amendments issued from time to time. It does not tantamount/ construe to approvals/ consent/ permissions etc., required to be obtained or standards/conditions to be followed under any other Acts/Rules/Subordinate legislations, etc., as may be applicable to the project.

II. Air quality monitoring and preservation

- i. The project proponent shall install 24x7 continuous emission monitoring system at process stacks to monitor stack emission with respect to standards prescribed in Environment (Protection) Rules 1986 as amended from time to time. The CEMS shall be connected to SPCB and CPCB online servers and calibrate these systems from time to time according to equipment supplier specification through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.
- ii. The project proponent shall monitor fugitive emissions in the plant premises at least once in every quarter through laboratories recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.
- iii. Sampling facility at process stacks and at quenching towers shall be provided as per CPCB guidelines for manual monitoring of emissions.
- iv. Appropriate Air Pollution Control (APC) system shall be provided for all the dust generating points including fugitive dust from all vulnerable sources, so as to comply prescribed stack emission and fugitive emission standards.
- v. The project proponent shall provide leakage detection and mechanized bag cleaning facilities for better maintenance of bags.
- vi. Sufficient number of mobile or stationery vacuum cleaners shall be provided to clean plant roads, shop floors, roofs, regularly.
- vii. Recycle and reuse iron ore fines, coal and coke fines, lime fines and such other fines collected in the pollution control devices and vacuum cleaning devices in the process after briquetting/ agglomeration.
- viii. The project proponent use leak proof trucks/dumpers carrying coal and other raw materials and cover them with tarpaulin.
- ix. Facilities for spillage collection shall be provided for coal and coke on wharf of coke oven batteries (Chain conveyors, land based industrial vacuum cleaning facility).
- x. Land-based APC system shall be installed to control coke pushing emissions.
- xi. Monitor CO, HC and O₂ in flue gases of the coke oven battery to detect combustion efficiency and cross leakages in the combustion chamber.
- xii. Wind shelter fence and chemical spraying shall be provided on the raw material stock piles.
- xiii. Design the ventilation system for adequate air changes as per prevailing norms for all tunnels, motor houses, Oil Cellars.

III. Water quality monitoring and preservation

- i. The project proponent shall install 24x7 continuous effluent monitoring system with respect to standards prescribed in Environment (Protection) Rules 1986 vide G.S.R. 277 (E) dated 31st March 2012 (Integrated iron & Steel); G.S.R 414 (E) dated 30th

- May 2008 (Sponge Iron) as amended from time to time; S.O. 3305 (E) dated 7th December 2015 (Thermal Power Plants) as amended from time to time and connected to SPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier specification through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.
- ii. The project proponent shall monitor regularly ground water quality at least twice a year (pre- and post-monsoon) at sufficient numbers of piezometers/sampling wells in the plant and adjacent areas through labs recognized under Environment (Protection) Act, 1986 and NABL accredited laboratories.
 - iii. The project proponent shall provide the ETP for coke oven to meet the standards prescribed in G.S.R 277 (E) dated 31st March 2012 (Integrated iron & Steel); G.S.R 414 (E) dated 30th May 2008 (Sponge Iron) as amended from time to time; S.O. 3305 (E) dated 7th December 2015 (Thermal Power Plants) as amended from time to time as amended from time to time;
 - iv. Sewage Treatment Plant shall be provided for treatment of domestic wastewater to meet the prescribed standards.
 - v. Garland drains and collection pits shall be provided for each stock pile to arrest the run-off in the event of heavy rains and to check the water pollution due to surface run off.
 - vi. Tyre washing facilities shall be provided at the entrance of the plant gates.
 - vii. Water meters shall be provided at the inlet to all unit processes in the steel plants.
- IV. Noise monitoring and prevention**
- i. Noise pollution shall be monitored as per the prescribed Noise Pollution (Regulation and Control) Rules, 2000 and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.
- V. Energy Conservation measures**
- i. Use torpedo ladle for hot metal transfer as far as possible. If ladles not used, provide covers for open top ladles.
 - ii. Restrict Gas flaring to < 1%.
 - iii. Provide solar power generation on roof tops of buildings for solar light system for all common areas, street lights, parking around project area and maintain the same regularly;
 - iv. Provide LED lights in their offices and residential areas.
 - v. Ensure installation of regenerative type burners on all reheating furnaces.
- VI. Waste management**
- i. Oil Collection pits shall be provided in oil cellars to collect and reuse/recycle spilled oil. Oil collection trays shall be provided under coils on saddles in cold rolled coil storage area.
 - ii. Kitchen waste shall be composted or converted to biogas for further use.
- VII. Green Belt**
- i. The project proponent shall prepare GHG emissions inventory for the plant and shall submit the programme for reduction of the same including carbon sequestration by trees.
- VIII. Public hearing and Human health issues**
- i. Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.



- ii. The project proponent shall carry out heat stress analysis for the workmen who work in high temperature work zone and provide Personal Protection Equipment (PPE) as per the norms.
- iii. Occupational health surveillance of the workers shall be done on a regular basis and records maintained.

IX. Environment Management

- i. The project proponent shall comply with the provisions contained in this Ministry's OM vide F.No. 22-65/2017-IA.III dated 30/09/2020.
- ii. The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.
- iii. A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly report to the head of the organization.

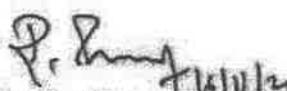
X. Miscellaneous

- i. The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently.
- ii. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- iii. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
- iv. The project proponent shall monitor the criteria pollutants level namely; PM10, SO₂, NOx (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects and display the same at a convenient location for disclosure to the public and put on the website of the company.
- v. The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
- vi. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
- vii. The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.



- viii. The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
- ix. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
- x. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xi. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
- xii. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
- xiii. The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
- xiv. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

7. This issues with the approval of the Competent Authority.


(Sundar Ramanathan)
Scientist 'E'

Copy to:-

1. Secretary, Department of Environment, Government of West Bengal, Secretariat Kolkata.
2. Secretary, Department of Forests, Government of West Bengal, Kolkata.
3. Regional Officer, Ministry of Environment, Forest and Climate Change, Integrated Regional Office, IB - 198, Sector-III, Salt Lake City, Kolkata - 700106.
4. Chairman, Central Pollution Control Board, CBD-Cum-Office Complex, East Arjun Nagar, New Delhi-110 032.
5. Chairman, West Bengal State Pollution Control Board, Paribesh Bhawan, 10A- Block LA, Sector -III, Salt Lake City, Kolkata - 700 098.
6. Member Secretary, Central Ground Water Authority, A2, W3 Curzon Road Barracks, K.G. Marg, New Delhi-110001.
7. District Collector, Paschim Burdwan District, West Bengal.
8. Guard File/Record File/Monitoring File.
9. MoEF&CC website


(Sundar Ramanathan)
Scientist 'E'

Signature Not Verified

Digitally signed by Sundar Ramanathan
Scientist E

Date: 11/16/2021 3:34:50 PM
Page 9 of 9

EC Identification No. - EC21A008WB117492 File No. - J-11011/887/2007-IA,II(I) Date of Issue EC - 16/11/2021

For SHYAM SELAND POWER LTD


Director/Authorised Signatory

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ANNEXURE "B"



SHYAM SEL AND POWER LIMITED

5 S Chambers, 5, C.R. Avenue, Kolkata-700 072 (India)

+91 33 4011 1000 | +91 33 4011 1031 | contact@shyamgroup.com

TIN: U27109WB1991PLC052962 | GSTIN: 19AAECS9421012Z
www.shyammetals.com

03/05/2023

To
The Range Officer,
Asansol Banachal
Jamuria, Paschim Bardhaman
West Bengal.

- Ref:-
1. Your Good Office Notice, Dated 04.04.2023
 2. Information collected Through RTI Act.2005 vide Memo No-466/BL&LRO/JAM/2023 Dated 18.04.2023.
 3. Our Letter Dated 18.04.2023

Sub: - Notice U/s 26,30,32,33 and 65 of Forest Conservation Act.

Dear Sir,

With reference to the cited Subject and letter under Reference, we would like to put forth the following few lines for your sympathetic consideration.

M/s Shyam Sel and Power Limited having its integrated steel plant at Village Dhasna, Jamuria of West Bengal.

While going through the land survey work for our project we come across with certain land which is not in our possession, to identify the actual status of the land we have made an application through RTI and have obtained RTI Information on the status of Plot No.473 of Maumdpur Mouza measuring Total 19.77 acres of Land in Jamuria. The office of the Block Land and Land Reforms Officer Govt of West Bengal has intimated us Vide his Memo No 466/BL&LRO/JAM/2023 Dated 18/04/2023 under the RTI Act That the aforesaid Plot of Land is non forest land and the Raiyats name mentioned as Paschim Banga Pakhe collector. Therefore it was clear to us that the aforesaid land is a non forest land. On the basis of this information we have applied to the revenue department for alienation of 19.77 acres of land in our favour. Our application for grant of lease is under consideration of revenue department.

In the meantime surprisingly we have received a notice from your good office that we have forcefully possessed 473 Plot numbers of Mamudpur Mouza measuring 8.59 Acre of land which belongs to forest department as per Government Record and we have made violation as per Forest conservation Act and we have been directed to vacate the place and clean the same place within 30 days from receiving this notice otherwise strict action will be initiated against us.

Our Humble submission in this regard are as follows

1. We Have not violated the Forest conservation Act as we are not in possession of 8.59 Acres of Forest land.
2. As per the information obtained through RTI act we understood that the land belongs to Revenue department of Govt of west Bengal and accordingly we have filed application for alienation of the land.

IRON PELLET | SPONGE IRON | BILLET | PIPE & STRUCTURE PIPE | WIRE ROD | DUCTILE PIPE | FERRO ALLOY | PGM

For SHYAM SEL AND POWER LTD

Director/Authorised Signatory



3. If the aforesaid land belongs to Forest department, then we have not done any violation deliberately.
4. We request for a fresh joint verification on the aforesaid land under violation and if any violation is detected we are ready to go through the process under your guidance and will go through the diversion process to regularize the violation if any committed by us without any intention to violate the forest conservation Act.
5. We request your good office not to initiate any coercive action against us as the offence if any committed by us inadvertently to violate the forest conservation Act.

Your kind consideration of our above request is highly solicited and would be much appreciated.

Thanking You,

We remain in service of our Nation, Always! Jai Hind!

For Shyam Sel And power limited

Alok Kumar Mishra
Factory Manager
(Aloke Mishra)



Received
for 04/05/23
Forest Range Officer
Asansol (T) Range

For SHYAM SEL AND POWER LTD

Director/Authorised Signatory



145

ANNEXURE "C"



Date: 18.05.2023

To,

- 1) The Block Land & Land Reforms Officer
Jamuria, District - Paschim Bardhaman.
- 2) The Range Officer
Office: Asansol Forest Range
Asansol.

This is in Ref. of Memo No-518/BL & LRO/Jam/2023 dated-04.05.2023 from the Office of the Block Land & Land Reforms Officer and the Joint Survey done by Office of the Block Land & Land Reforms Officer and the Range Officers on 27.04.2023.

This is to be stated that as per the said letter we have been alleged for the possession of 8.73 Acres of Land out of 19.77 Acres of Land under Plot No- 473 of Mouza- Mamudpur, J.L 51 and has been wrongly professed towards us that we have converted the character of the said portion of the land.

We are in complete disagreement with the above allegation and request your good office for the re-survey at the earliest in our presence.

Copy Forwarded to the -

1. Divisional Forest Officer (DFO) – Durgapur
2. Officer In Charge – Jamuria Police Station

For Shyam Sel & Power Ltd.

Alok Mishra

Alok Mishra

(Factory Manager)

Q-1790
18/05/23
RECEIVED
But contents are not verified
18.5.2023
Notary Clerk
BL & LRO, Jamuria

SHYAM SEL AND POWER LIMITED

OUR BRANDS:



REG. OFFICE: S S Chambers, 5, C.R. Avenue, Kolkata - 700 072, West Bengal, CIN: U27109WB1991PLC052962 GSTIN: 19AAECS9421J1ZZ
SALES & MARKETING OFFICE: Viswakarma Building, North West Block, 1st, 2nd & 3rd Floor, 86C, Topsia Road, Kolkata - 700 046
T: +91 33 4011 1000 F: +91 33 4011 1031 Email: contact@shyamgroup.com Web: www.shyammetalics.com Follow us on: [Social Media Icons]

For SHYAM SEL AND POWER LTD

Director/Authorised Signatory



146



Date: 18.05.2023

To,

- 1) The Block Land & Land Reforms Officer
Jamuria, District - Paschim Bardhaman.

- 2) The Range Officer
Office: Asansol Forest Range
Asansol.

This is in Ref. of Memo No-518/BL & LRO/Jam/2023 dated-04.05.2023 from the Office of the Block Land & Land Reforms Officer and the Joint Survey done by Office of the Block Land & Land Reforms Officer and the Range Officers on 27.04.2023.

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Copy Forwarded to the -

- ✓ 1. Divisional Forest Officer (DFO) – Durgapur
2. Officer In Charge – Jamuria Police Station

For Shyam Sel & Power Ltd.

Alok Mishra
Alok Mishra
(Factory Manager)

Revised
@
19/5/23
Divisional Forest Officer
Durgapur Division

SHYAM SEL AND POWER LIMITED

OUR BRANDS:



REG. OFFICE: S S Chambers, 5, C.R. Avenue, Kolkata - 700 072; West Bengal, CIN: U27109WB1991PLC052962 GSTIN: 19AAECS9421J1ZZ
SALES & MARKETING OFFICE: Viewakanna Building, North West Block, 1st, 2nd & 3rd Floor, 86C, Topsia Road, Kolkata - 700 046
T: +91 33 4011 1000 F: +91 33 4011 1031 Email: contact@shyamgroup.com Web: www.shyammetalics.com Follow us on:

For SHYAM SEL AND POWER LTD

Signature
Director/Authorised Signatory





Date: 18.05.2023

To,

1) The Block Land & Land Reforms Officer
Jamuria. District - Paschim Bardhaman.

2) The Range Officer
Office: Asansol Forest Range
Asansol.

This is in Ref. of Memo No-518/BL & LRO/Jam/2023 dated-04.05.2023 from the Office of the Block Land & Land Reforms Officer and the Joint Survey done by Office of the Block Land & Land Reforms Officer and the Range Officers on 27.04.2023.

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- 1. Divisional Forest Officer (DFO) – Durgapur
- 2. Officer In Charge – Jamuria Police Station

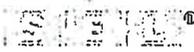
For Shyam Sel & Power Ltd.

Alok Mishra
Alok Mishra
(Factory Manager)

Received
for
18/05/23
Forest Range Officer
Asansol (T) Range

SHYAM SEL AND POWER LIMITED

OUR BRANDS:



REG. OFFICE: S S Chambers, 5, C.R. Avenue, Kolkata - 700 072, West Bengal, CIN: U27109WB1991PLC052962 GSTIN: 19AAECS9421J1ZZ
SALES & MARKETING OFFICE: Viswakarma Building, North West Block, 1st, 2nd & 3rd Floor, 86C, Topsia Road, Kolkata - 700 046
T: +91 33 4011 1000 F: +91 33 4011 1031 Email: contact@shyamgroup.com Web: www.shyammetals.com Follow us on: [Social Media Icons]



For SHYAM SEL AND POWER LTD

[Signature]
Director/Authorised Signatory



To,
The District Magistrate,
Paschim Bardhaman,
Asansol,

Respected Sir,

I, the undersigned on behalf of the M/S Shyam Sel & Power Limited would like to draw your kind attention as under –

That our company M/S Shyam Sel & Power Limited neither acquire / occupy the plot situated within the P.S. – Jamuria, under mouza – Mamudpur, being plot number – 473 of nor have any intention to acquire or grab the said property for industrialization & we came to know from various reliable sources the aforesaid property / plot originally belongs in the name of the Collector of Paschim Banga Sarkar, but I'm sorry to say that the forest department forcibly claim the said property as Forest land.

That in this situation my humble request to you to conduct a joint survey in respect the aforesaid plot so that we can get fair information / demarcation in respect of the property and if we acquire any piece and parcel of forest land in respect of the aforesaid plot, we shall return back / handover the competent authority in accordance with system and guideline.

In view of the above facts my humble request to you to conduct a joint survey commission under your supervision in respect the aforesaid plot for the interest of fair justice.

Copy to –

- The Forest Range Officer,
Asansol Forest Range,
Paschim Bardhaman



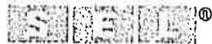
Yours faithfully

Alok Kumar Mishra

Alok Kumar Mishra

SHYAM SEL AND POWER LIMITED

OUR BRANDS:



REG. OFFICE: S S Chambers, 5, C.R. Avenue, Kolkata - 700 072, West Bengal, CIN: U27109WB1991PLC052962 GSTIN: 19AAECS9421J1ZZ
SALES & MARKETING OFFICE: Viswakarma Building, North West Block, 1st, 2nd & 3rd Floor, 86C, Topsla Road, Kolkata - 700 046
T: +91 33 4011 1000 F: +91 33 4011 1031 Email: contact@shyamgroup.com Web: www.shyammetalics.com Follow us on:

For SHYAM SEL AND POWER LTD

[Signature]
Director/Authorised Signatory



150

ANNEXURE "F"

SHYAM
METALICS
WIRE TO METAL

Date- 29.05.2023

TO,
Chief Conservator of Forest
South East Circle
Directorate of Forests
Government of West Bengal

Respected Sir,

I would like to attract your attention to the fact that allegation for possession of 8.73 Acres of Land out of 19.77 Acres of Land under Plot No- 473 of Mouza- Mamudpur, J.L 51.

We have conveyed our disagreement to, 1) The Block Land & Land Refoms Officer Jamuria. District - Paschim Bardhaman and 2) The Range Officer Office: Asansol Forest Range, copy being forwarded to - 1. Divisional Forest Officer (DFO) – Durgapur and 2. Officer in Charge - Jamuria Police Station. (Copy enclosed)

Need your kind consideration in order to initiate the survey of the land in our presence.

Your support and guidance are required.

Thanking you in anticipation.

For shyam Sel & Power Ltd.

Alok Kumar Mishra

Alok Mishra

(Factory Manager)

Received
30/5/23
HEAD-CLERK
S. E. CIRCLE
W. B.

OUR BRANDS:



SHYAM SEL AND POWER LIMITED

REG: OFFICE: S'S Chambers, 5, C.R. Avenue, Kolkata - 700 072, West Bengal, Cin: U27109WB1991PLC052962 GSTIN: 19AAECS0421J1ZZ
SALES & MARKETING OFFICE: Viswakarma Building, North West Block, 1st, 2nd & 3rd Floor, 86C, Topsia Road, Kolkata - 700 046
T: +91 33 4011 1000 F: +91 33 4011 1031 Email: contact@shyamgroup.com Web: www.shyammetalics.com Follow us on:

For SHYAM SEL AND POWER LTD

Director/Authorised Signatory



151

ANNEXURE "G"

Date: 22/06/2023

To,
Mr. Vijay Shilpnath,
Chief Conservator of Forest,
South East Circle
Directorate of Forests
Govt of West Bengal

Sub: Permission to restart our project work

Respected Sir,

We would like to bring in to your kind notice that we are in process of backward integration project of our integrated steel plant. The following some of the facts we would like bring in to your kind attention

1. Shyam Sel and Power Limited, Jamuria Unit, under the umbrella of Shyam Metallics is one of the largest producers of steel in West Bengal with diversified steel products. We are contributing an important role in the economic growth of the locality, state as well as Nation. We have so far generated almost 10000 employments directly and indirectly. We are continuously growing with maintaining, honouring and adhering all the local, state and central rules and regulation.
2. We urging your good self to intervene and arrange/instruct for joint survey of the disputed land at the earliest as the delay in project work causing a huge financial loss.
3. We are ready to give an undertaking to adhere the survey report and will compensate the land, if any.
4. We are urging your good self to permit us to restart our project work

We are anticipating a favourable and earliest action by your good office.

Thanking You,

For, Shyam Sel & Power Limited

Alok Kumar Mishra

Alok Kumar Mishra

Factory Manager
Factory Manager

YAM SEL AND POWER LTD.

aynagar More, P.O.-Bahadurpur
Jamuria, Burdwan, West Bengal

[CC to- Hon'ble MIC department of Forest Government of West Bengal]

Received
23/6/23
HEAD-CLERK
S. E. CIRCLE
W. B.

For SHYAM SEL AND POWER LTD

Director/Authorised Signator,



152

SHYAM
METALICS
CORPORATE

Date:22/6/2023

To,

Mr. Vijay Shilpnath,
Chief conservator of Forest,
South East Circle,
Directorate of Forests,
Govt of West Bengal

Sub: Permission to restart our project work.

Respected Sir,

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4. We are urging your good self to permit us to restart our project work.

We are antcipating a favourable and earliest action by your good office.

Thanking You,

For Shyam Sel & Power Limited

Alok Kumar Mishra
Alok Kumar Mishra

Factory Manager

23/06/2023
Office of the Hon'ble M.L.C.
Forest Department
Government of West Bengal

(CC to- Hon'ble MIC department of Forest Government of West Bengal)

SHYAM SEL AND POWER LIMITED

OUR BRANDS:

SEL

TIGER
380D TMT RE-BAR

TIGER
SPECIAL STEELS

REG OFFICE: S S Chambers, 5, C.R. Avenue, Kolkata - 700 072, West Bengal, CFI: U27109WB1991PLC052862 GSTIN: 19AAECS9421J1ZZ
SALES & MARKETING OFFICE: Viswakarma Building, North West Block, 1st, 2nd & 3rd Floor, 86C, Topsia Road, Kolkata - 700 046
T: +91 33 4011 1000 F: +91 33 4011 1031 Email: contact@shyamgroup.com Web: www.shyammetalics.com Follow us on

For SHYAM SEL AND POWER LTD

Director/Authorised Signatory

STARY
No. 085 of 2023
14.09.27
West Bengal

153

Date: 22/06/2023

To,
Mr. Vijay Shilpnath,
Chief Conservator of Forest,
South East Circle
Directorate of Forests
Govt of West Bengal

Sub: Permission to restart our project work

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We are anticipating a favourable and earliest action by your good office.

Thanking You,

For, Shyam Sel & Power Limited

Alok Kumar Mishra
Alok Kumar Mishra
Factory Manager
Factory Manager
SHYAM SEL AND POWER LTD.
Jamuria More, P.O.-Bahadurpur
Jamuria, Burdwan, West Bengal

Received
for
23/6/23
HEAD-CLERK
S. E. CIRCLE
W. B.

[CC to- Hon'ble MIC department of Forest Government of West Bengal]

For SHYAM SEL AND POWER LTD

[Signature]
Director/Authorised Signatory



154

SHYAM
METALICS
CORPORATION

Date:22/6/2023

To,

Mr. Vijay Shilpnath,
Chief conservator of Forest,
South East Circle,
Directorate of Forests,
Govt of West Bengal

Sub: Permission to restart our project work.

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Thanking You,

For Shyam Sel & Power Limited

Alok Kumar Mishra
Alok Kumar Mishra

Factory Manager

23/06/2023
Office of the Hon'ble M.I.C.
Forest Department
Government of West Bengal

(CC to- Hon'ble MIC department of Forest Government of West Bengal)

SHYAM SEL AND POWER LIMITED

OUR BRANDS:



REG OFFICE: S S Chambers, 5, C.R. Avenue, Kolkata - 700 072, West Bengal, CIN: U27109WB1991PLC052962 GSTIN: 19AAECS9421J1ZZ
SALES & MARKETING OFFICE: Viswakarma Building, North West Block, 1st, 2nd & 3rd Floor, 86C, Topsia Road, Kolkata - 700 046
T: +91 33 4011 1000 F: +91 33 4011 1031 Email: contact@shyamgroup.com Web: www.shyammetalics.com Follow us on: [Social Media Icons]

For SHYAM SEL AND POWER LTD

Director/Authorised Signatory





Date:03/07/2023

To,
Mr. S.S.K.Anand,
Chief conservator of Forest,
LA & FCA,
Aranya Bhawan,
Department of Forest,
Govt of West Bengal

Sub:Submission of documents

Respected Sir

Shyam Sel & Power Ltd Is sincerely grateful to you for the kind courtesy extended during our meeting on 30/06/23 and for sparing time from your busy schedule. We deeply appreciate the time you dedicated to reviewing our industrial problem.

In accordance with the discussions held during the meeting, we are pleased to enclose all the necessary documents for your kind perusal and necessary action.

We kindly request your esteemed self to consider resurveying the land and granting us permission to restart our work.

Thanking You,

Yours sincerely,

(Bikram Munka)

Director



SHYAM SEL AND POWER LIMITED

OUR BRANDS:

SEL

TIGER
GOOD TMT RE-BAR

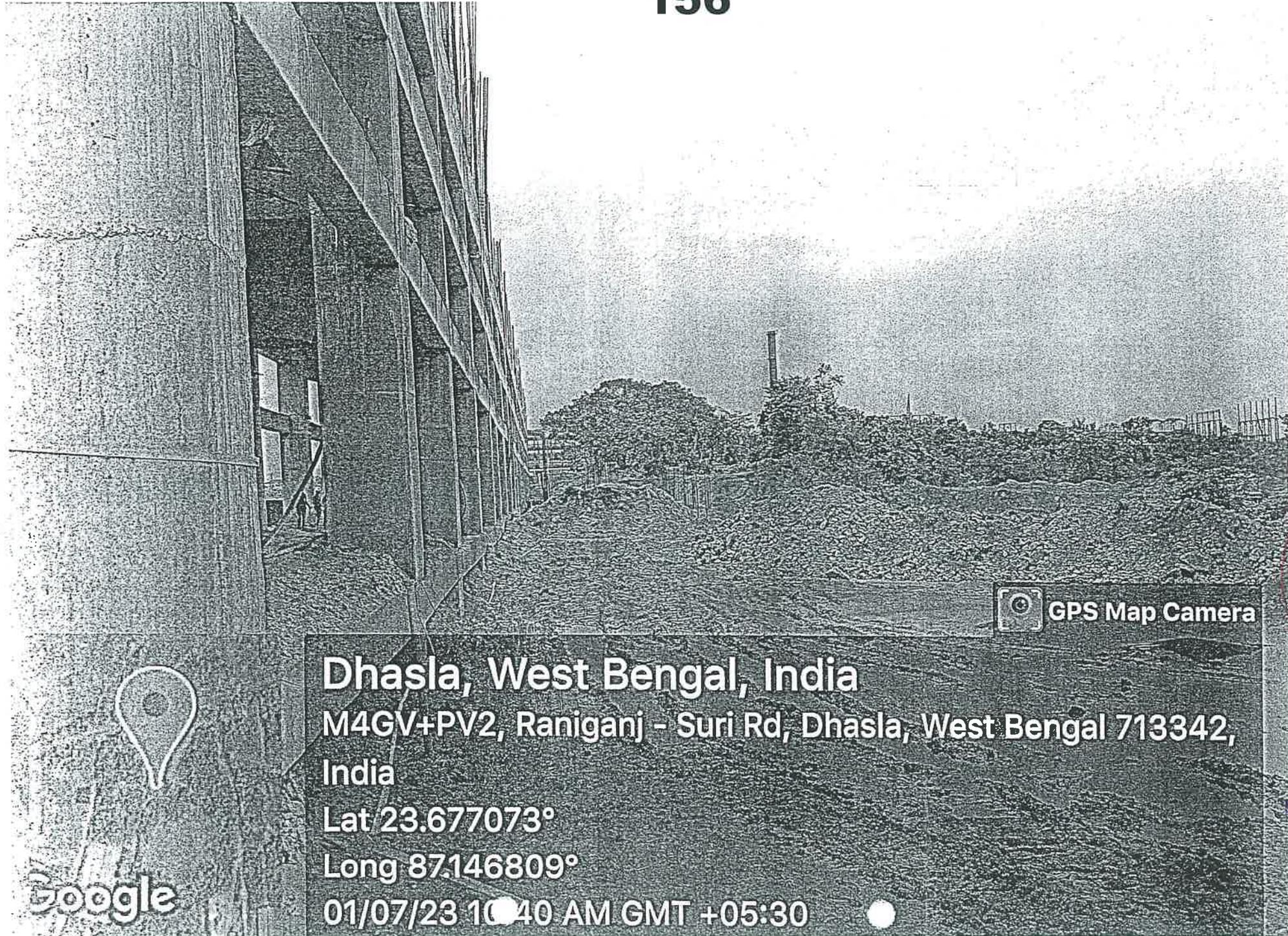
TIGER
CIVILS STEELS

REG. OFFICE: S S Chambers, 5, C.R. Avenue, Kolkata - 700 072, West Bengal, CIN: U27109WB1991PLC052962 GSTIN: 19AAECS9421J1ZZ
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T: +91 33 4011 1000 F: +91 33 4011 1031 Email: contact@shyamgroup.com Web: www.shyammetalics.com Follow us on:

For SHYAM SEL AND POWER LTD

Director/Authorised Signatory





GPS Map Camera

Dhasla, West Bengal, India
M4GV+PV2, Raniganj - Suri Rd, Dhasla, West Bengal 713342,
India
Lat 23.677073°
Long 87.146809°
01/07/23 10:40 AM GMT +05:30



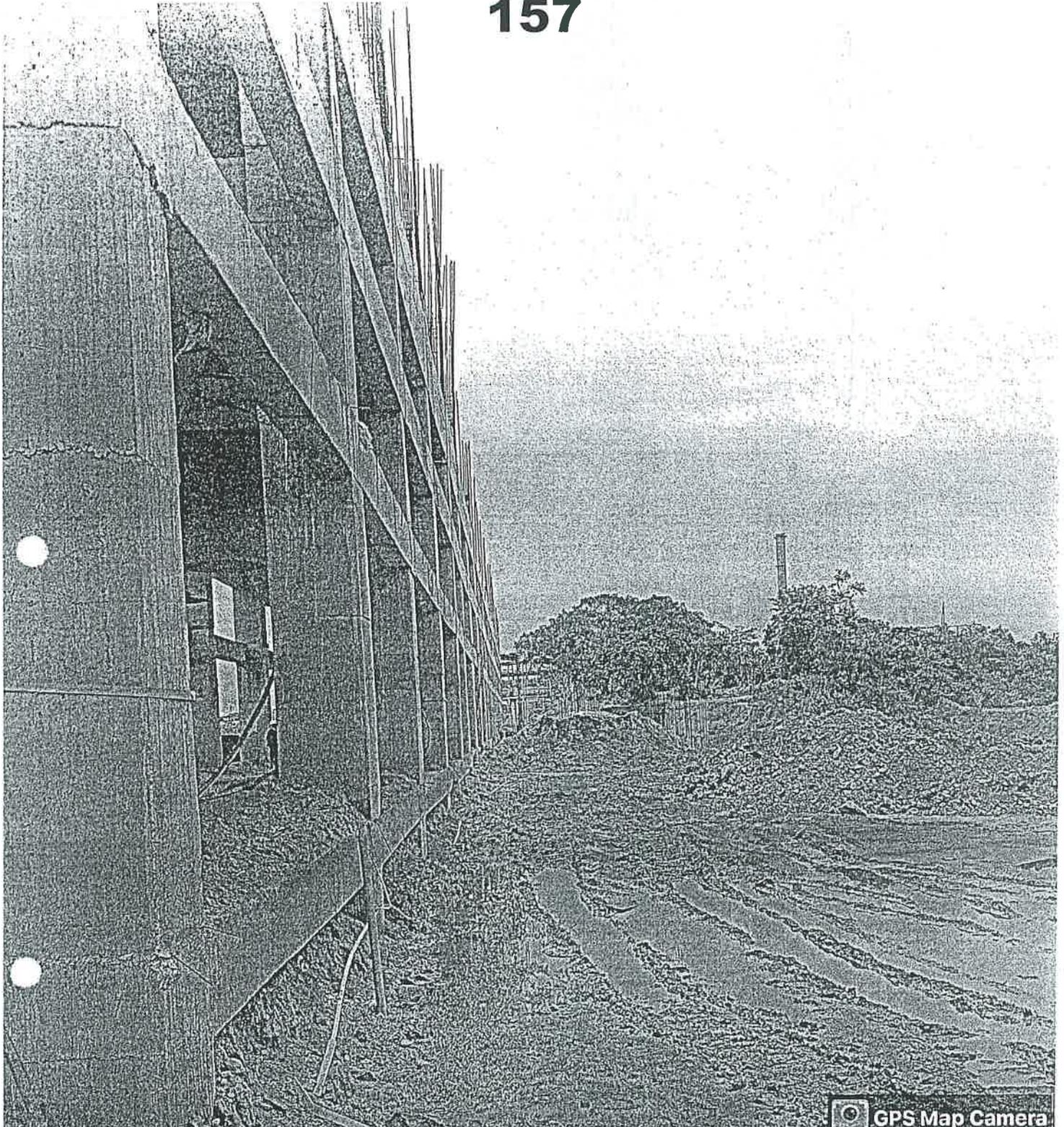
Google



For SHYAM SELIND POWER L

Director/Authorised Signa

157



GPS Map Camera



Dhasna, West Bengal, India

M4MG+26W, Dhasna, West Bengal 713362, India

Lat 23.681547°

Long 87.12504°

01/07/23 10:40 AM GMT +05:30

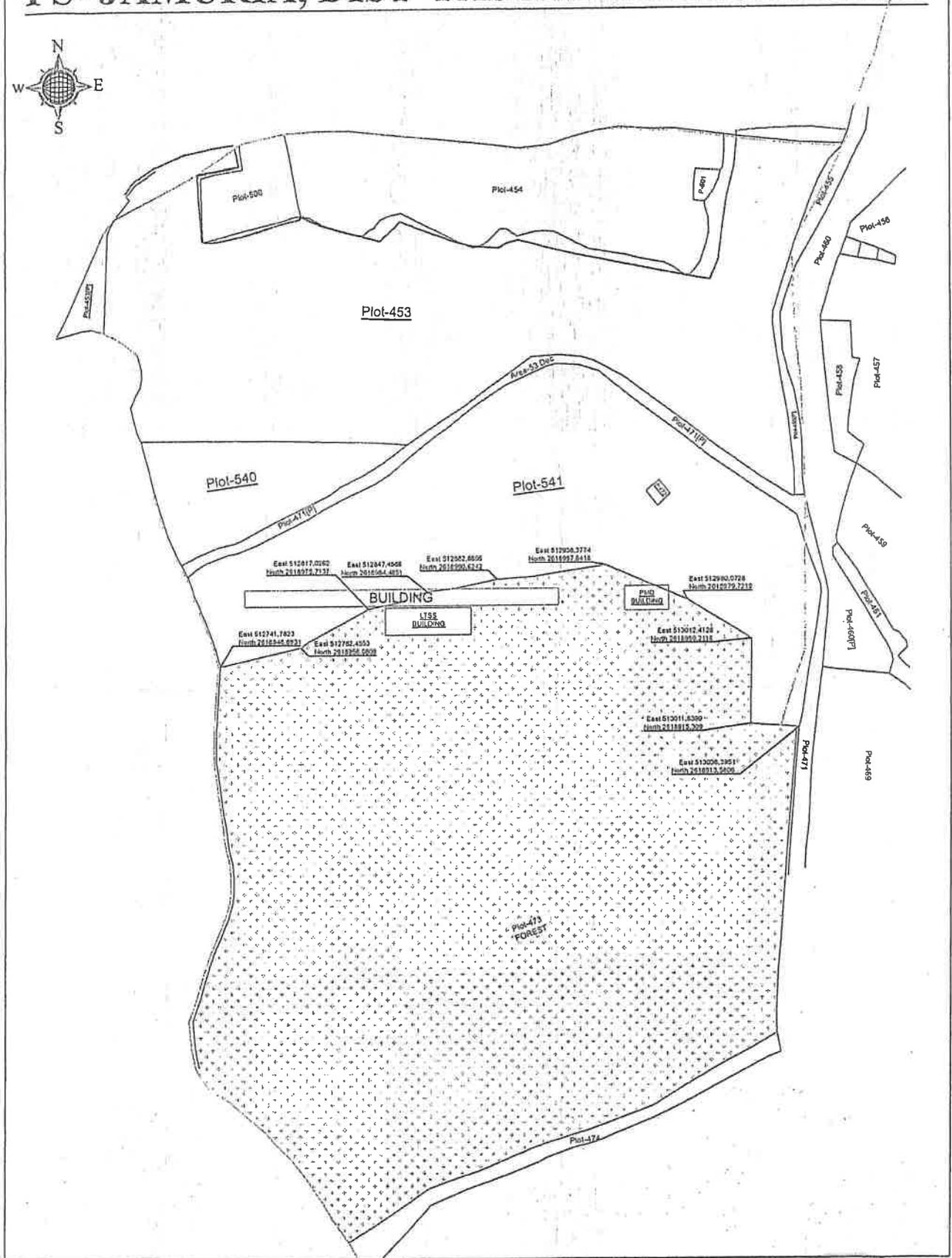
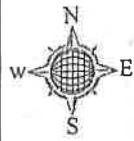
Google

For SHYAM SEL AND POWER LTD


Director/Authorised Signatory



**SITE MAP IN MOUZA:-MAMUDPUR,J.L.No.-51
PS- JAMURIA, DIST- PASCHIM BARDHAMAN**



For SHYAM SEL AND POWER LTD

Director/Authorised Signatory



Site Inspection Report in respect of regularization of encroachment and ex-post-facto approval of 0.47 ha of forest land occupied by M/s Shyam Sel and Power Limited for expansion-cum-modification of existing Integrated Steel Plant in 'Nil Bon' at Mouza - Mamudpur, JL No.51 under Durgapur Forest Division, West Bengal (online proposal No.FP/WB/IND/442054/2023).

Name of the Inspecting Officer: Sujoy Dutta, Assistant Commissioner, Sub Office at Kolkata, Regional Office Bhubaneswar, MoEF&CC

Date of Inspection: 23rd November 2023.

Officials present from the State Forest Department:

- (i) Smt.Sarada Saha, ADFO
- (ii) Mr.Sumanta Das, Beat Officer
- (iii)Mr.Zulfikkar Molla, Forest Guard
- (iv) Mr.Tapan Ghosal, Ban Sahayak

Officials present from the User Agency:

- (i) Shri Sumit Chakraborty, Director
- (ii)Shri Prasanth Kumar, AGM

1. Legal status of the forest land proposed for diversion:

0.47 ha Protected Forest

2. Item-wise break-up details of the forest land proposed for diversion.

NA.

3. Whether proposal involves any construction of buildings (including residential) or not. If yes, details thereof:

Some portion of the Sinter Plant of integrated steel plant is already constructed in the proposed forest area.

4. Total cost of the project at present rates:

164.31 Cr

5. Wildlife:

Whether forest area proposed for diversion is important from wildlife point of view or not:

The proposed forest area does not form part of any National Park, Wildlife Sanctuary.

6. Vegetation:

(a) Total number of trees to be felled.

Nil

For SHYAM SEL AND POWER LTD



Director/Authorised Signatory



160

Effect of removal of trees on the general ecosystem in the area:

NA

7. Background Note on the proposal

The DFO, Durgapur Forest Division vide letter No.1490/15 dated 21.6.2023 addressed to the PCCF & HOFF, West Bengal had reported encroachment of approx. 8.73 acres (3.5329 ha) forest land by M/S Shyam SEL and Power Ltd at Mouza Mamudpur, JL No.51 plot 473. The DFO Durgapur had lodged FIR at Jamuria Police Station on 12.4.2023, along with POR in the Court of Hon'ble Chief Judicial Magistrate, Asansol Court [Case Mo-C-764/23 filed on 26.5.2023].

Subsequently, on 31.05.2023 M/s Shyam Sel and Power Limited had filed an online application for FC for diversion of 0.9 ha of forest land on the Parivesh portal (Proposal No. FP/WB/IND/431631/2023). At present the proposal is delisted by the system.

Further, the User Agency reassessed their requirement and found that 0.47 ha of forest land is suffice for their requirement. Now, they applied for 0.47 ha forest land diversion.

8. Compensatory afforestation:

The concerned DFO had submitted that total area of CA and penal CA will depend on what finally approved by MoEF&CC. However, standard CA/ha rate estimate is submitted with the proposal.

The State Forest Department has recommended the proposal with the conditions that the UA should provide non-forest land equivalent to five times the forest land being diverted for the purpose of CA plus bear all costs of restoring the entire encroached forest land to fully stocked forest status. (crown density > 0.7)

(a) **Whether land for compensatory afforestation is suitable from plantation and management point of view or not:**

NA.

(b) **Whether land for compensatory afforestation is free from encroachment/other encumbrances:**

NA.

(c) **Whether land for compensatory afforestation is important from Religious/Archaeological point of view:**

NA.

(d) **Land identified for raising compensatory afforestation is in how many patches, whether patches are compact or not:**

NA.

(f) **Total financial outlay:**

NA.

2

For SHYAM SEL AND POWER LTD


Director/Authorised Signatory



9. **Whether proposal involves violation of Forest (Conservation) Act, 1980 or not. If yes, a detailed report on violation including action taken against the concerned officials:**

The proposal not involves violation of F (C) Act, 1980. However, it is reported that the User Agency encroached 8.73 acre (3.53 ha) forest land and a big RCC construction done within the 0.47 ha. Now the structure on forest land is incomplete condition. A FIR was lodged at Jamuria Police Station on 13.04.2023.

10. **Whether proposal involves rehabilitation of displaced persons. If yes, whether rehabilitation plan has been prepared by the State Government or not:**

NA

11. **Reclamation plan:**

NA

12. **Details on catchment and command area under the project:**

NA

Catchment area treatment plan to prevent siltation of reservoir:

NA

13. **Cost benefit ratio:**

NA

14. **Recommendations of the Principal Chief Conservator of Forests/State Government:**

The State Government has recommended the proposal with some stipulations:

- i. User Agency (UA) should pay five times of applicable Net Present Value (NPV) of forest land per ha for each year of violation from the date of actual diversion as reported by the inspecting officer plus 12% simple interest till the deposit is made as per para 1.21 (ii) of 2019 FCA guidelines.
- ii. The UA should provide non-forest land equivalent to five times the forest land being diverted for the purpose of CA plus bear all costs of restoring the entire encroached forest land to fully stocked forest status (crown density > 0.7).
- iii. UA should pay cost of CA, penal CA along with cost of maintenance for 10 years.
- iv. Compliance of provisions of FRA 2006 should be ensured prior to Stage-II approval.
- v. Appropriate Wildlife Conservation Plan should be prepared by the DFO Durgapur to be funded by the UA.

15. **Dy. Director General of Forests (Central) shall give detailed comments on whether there are any alternative routes/alignment for locating the project on the non-forest land:**

Attached separately.

For SHYAM SELAND POWER LTD

[Signature]

Director/Authorised Signatory



16. Utility of the project:

Some portion of the Sinter Plant of expansion-cum-modification of existing integrated steel plant of the UA is 'comes' under the forest land which is in consideration.

17. Numbers of Scheduled Caste/Scheduled Tribes to be benefited by the project:

NA

(a) Whether land being diverted has any socio-cultural/ religious value:

NA.

(b) Whether any sacred grove or very old growth trees/forests exist in the areas proposed for diversion:

NA.

(c) Whether the land under diversion forms part of any unique eco-system:

NA.

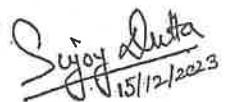
18. Situation with respect to any Protected Area:

Proposed forest area does not touch any Protected Area within 10 Km.

19. The construction activity was carried out by the Project Proponent over 0.47 ha of forest land. The forest land has been demarcated by the RCC pillars with barbed wire at the side of the Project proponent's area. During visit, no construction activity was observed over the 0.47 ha forest land. It was informed by the Project Proponent that the construction activity in the proposed forest was started in the month of April 2022.

Balance 3.0629 ha (3.5329 ha - 0.47 ha) forest land is in possession of State Forest Department, which was confirmed by the State Forest Officials during site visit. No infrastructure/ construction was observed in the balance 3.0629 ha forest land. However, soil filling was done by the project proponent in some portion of the 3.0629 ha encroached forest land and new plantation (Arjun, Akashmoni, Karanj etc) was observed in that area. It was informed that the plantation work was done by the project proponent on suggestion of the local forest officials.

Photographs taken during the site visit are attached with this report


(Sujoy Dutta)

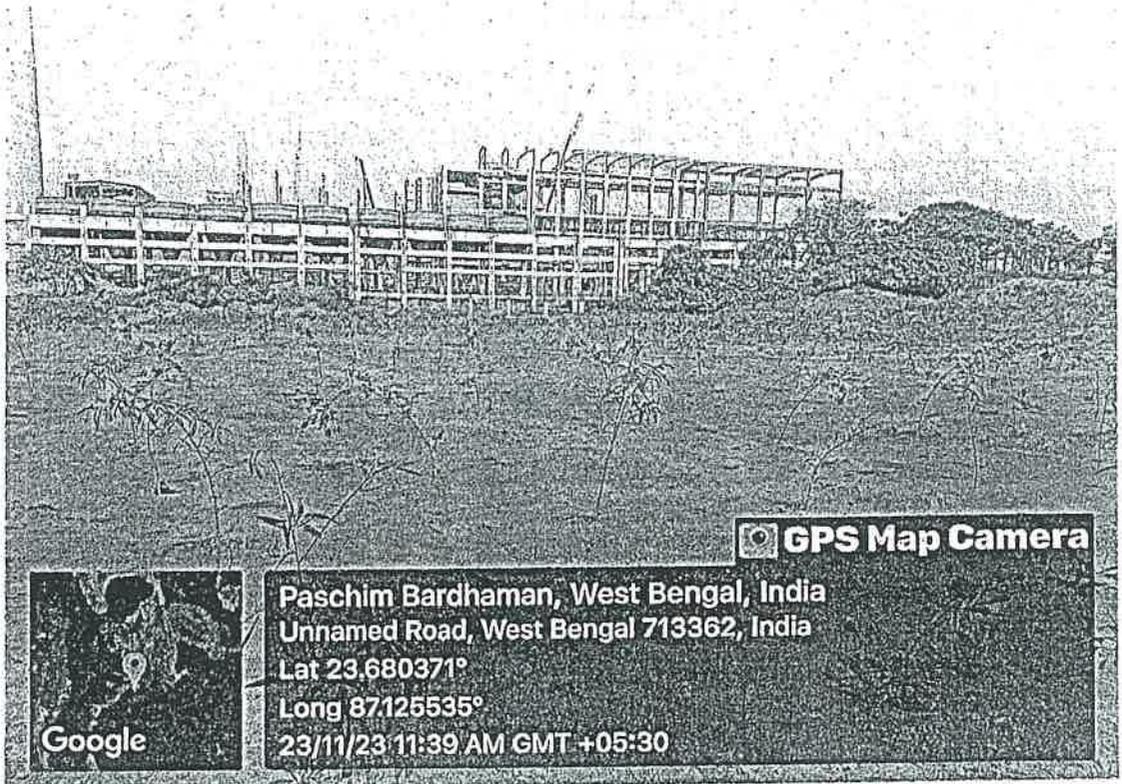
Assistant Commissioner (F)

For SHYAM SEL AND POWER LTD

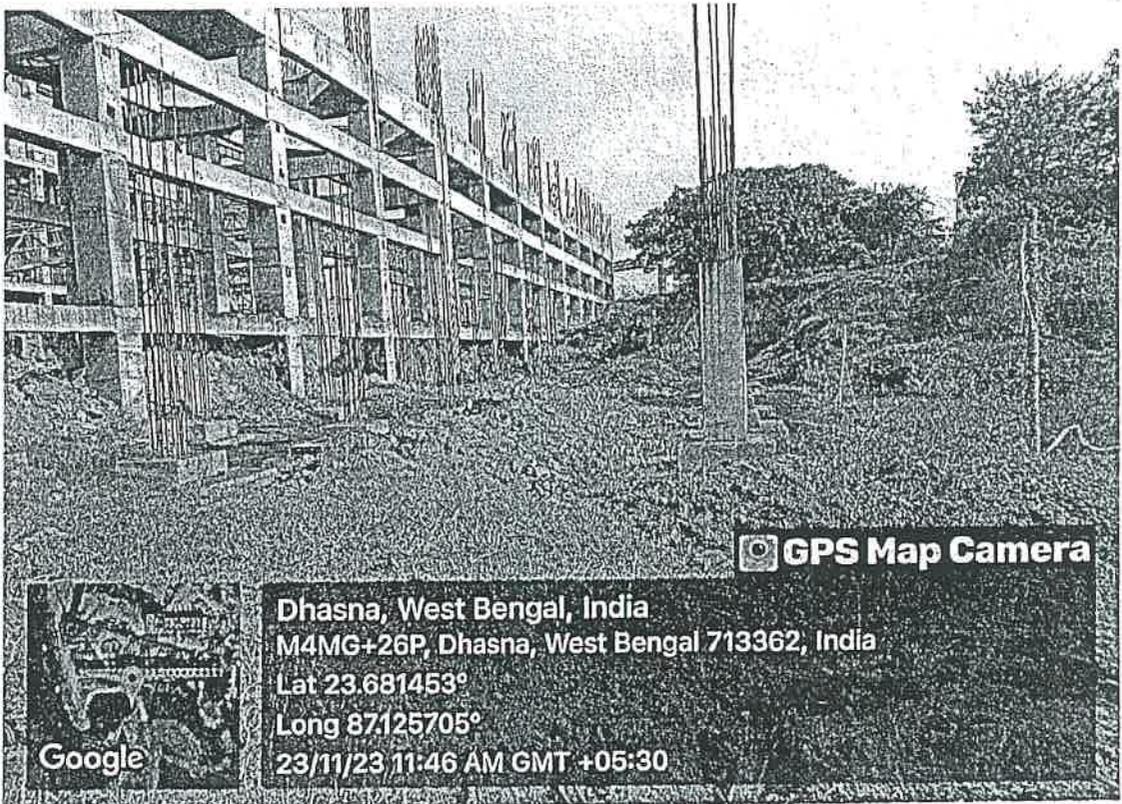


Director/Authorised Signatory





Pic 1: Soil filling and plantation over some portion of the balanced encroached forest land (3.0629 ha)

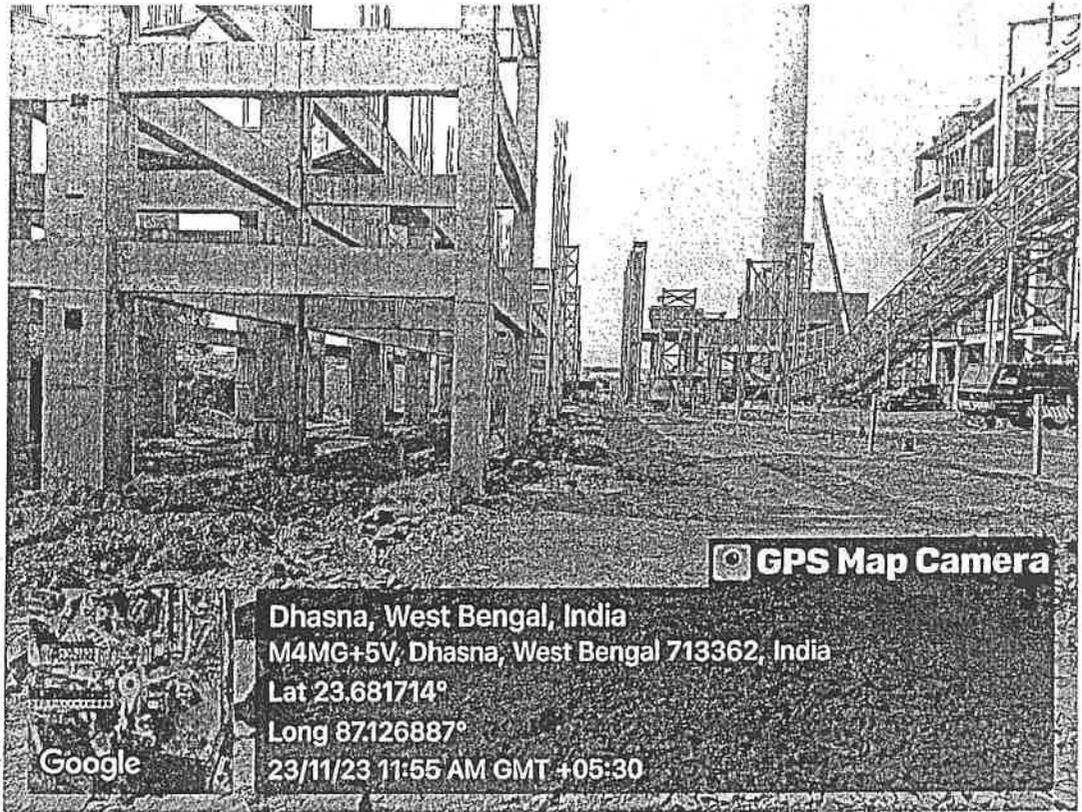


Pic 2: Demarcation of forest land proposed for regularization with bamboo pole (0.47 ha)

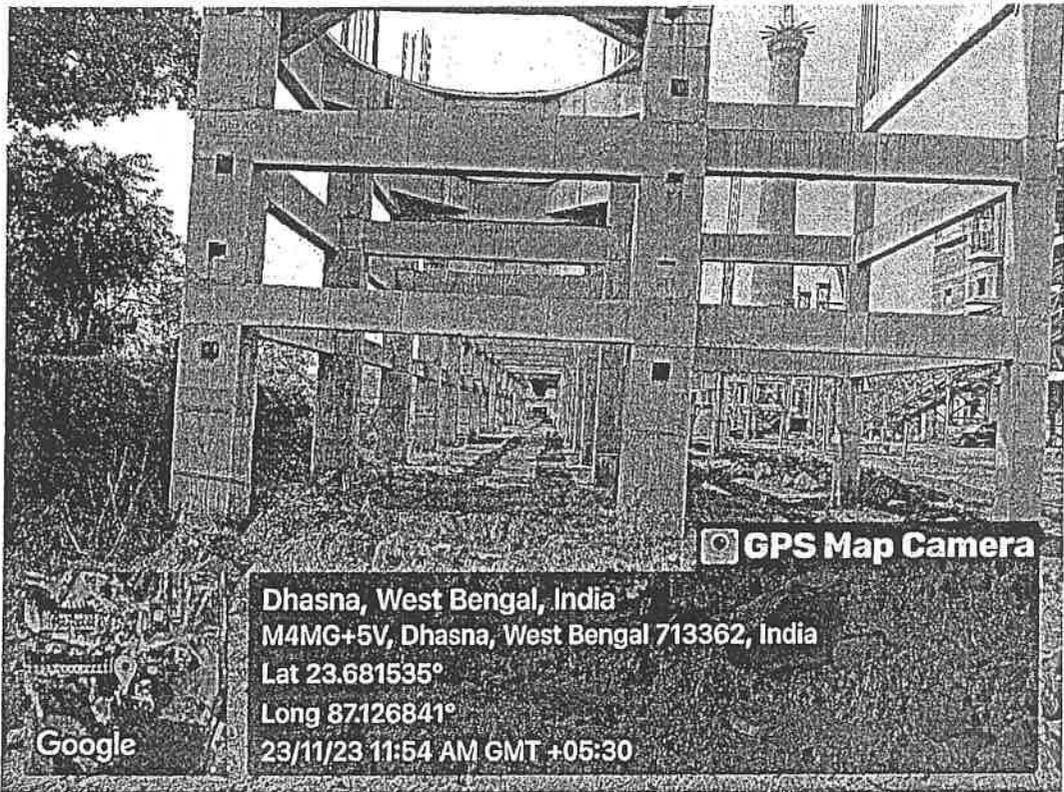
For SHYAM SELAND POWER LTD

[Signature]
Director/Authorised Signatory





Pic 3: Barbed weir fencing of the forest land at the side of the Project Proponent's area.



Pic: Construction done on encroached forest land.

For SHYAM SELAND POWER LTD

Director/Authorized Signatory



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Recommendation of the DDGF (Central), Regional Office, MoEF&CC, Bhubaneswar along with detailed reasons:

The regularization of encroachment/violation of 0.47 ha of forest land is recommended with the condition that 5 times Penal NPV may be realized, Penal CA may be done in 5 times of encroached land over non-forest land.



(A.T. Mishra)
DDGF (Central)

Regional Office, MoEF&CC, Bhubaneswar

For SHYAM OIL AND POWER LTD



Director/Authorised Signatory





Project Name:	Shyam SEL and Power Limited	Single Window Number:	SW/131399/2023
		Proposal Number:	FP/WB/IND/431631/2023
State:	WEST BENGAL	Current Status:	DRAFT

Common Application Form

Project Details

1. Details of Project

1.1. Name of the Project	Shyam SEL and Power Limited
1.2. Project Proposal For	New
1.3. Project ID (Single Window Number)	SW/131399/2023
1.4. Description of Project	M/s Shyam Sel & Power Ltd. (SSPL), a Limited Company, was incorporated on 5th September, 1991, having its registered office at S.S. Chamber, 5, C. R Avenue, Kolkata in West Bengal. The Company emerged as one of the major players in Iron & Steel Industry in West Bengal after successful implementation and operation of their plant at Village Dhasna, Jamuria, District Paschim Bardhaman West Bengal.

2. Details of the Company/Organization/User Agency making application

2.1. Legal Status of the Company/Organization/User Agency	Private Limited
2.2. Name of the Company/Organization/User agency	SHYAM SEL & POWER LIMITED

Registered address

2.3. Address	S S Chamber, 5 C.R. Avenue, Kolkata- 700072, West Bengal
2.4. Village /Town / City	Dhasna
2.5. State	WEST BENGAL
2.6. District	PASCHIM BARDHAMAN
2.7. Pin Code	700072
2.8. E-mail address	prashantkumarshyamgroup@gmail.com
2.9. Landline Number	03340164080
2.10. Mobile number	7209672694

3. Details of the person making application

3.1. Name	Prashant Kumar
3.2. Designation	DGM, Commercial

Correspondence address

3.3. Address	S S Chamber, 5 C.R. Avenue, Kolkata- 700072, West Bengal
3.4. Village /Town / City	Dhasna
3.5. State	WEST BENGAL
3.6. District	PASCHIM BARDHAMAN
3.7. Pin Code	700072
3.8. E-mail address	prashantkumarshyamgroup@gmail.com
3.9. Landline Number	40164080
3.10. Mobile number	7209672694

Project Location

For SHYAM SEL AND POWER LTD

Prashant Kumar

Director/Authorised Signatory



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4. Location of the Project or Activity

4.1. Upload KML kml@l.kml

4.2. Whether the project/activity falling in the state/UT sharing International borders NO

5. Shape of the Project Non - Linear

Location Details

Toposheet No	State/UT	District	Sub District	Village	Plot/Survey/Khasra No.
F45D2	WEST BENGAL	Paschim Bardhaman	Jamura	BALANPUR	
F45D2	WEST BENGAL	Paschim Bardhaman	Jamura	SARTHAKPUR	

Remarks

N/A

6. Land Requirement (In Ha) of the project or activity

6.1. Non-Forest Land	
6.2. Non-Forest Land [A]	284.09
6.3. Forest Land [B]	0.9
6.4. Total Land [A+B]	284.98

Project Activity Cost

6. Project/Activity Cost

6.1. Total Cost of the Project at current price level (in Lakhs) 16431
Amount in Words : Sixteen Thousand Four Hundred Thirty One Lakh(s) Only

7. Employment likely to be generated

7.1. During construction phase

Permanent employment

7.1.1. No. of permanent employment (No.s) [A] 460

7.1.2. Period of employment (No. of days) [B] 300

7.1.3. No. of man-days $[X]=[A]*[B]$ 138000

Temporary employment

7.1.4. Temporary / Contractual employment (No. of Man days) [Y] 75000

7.1.5. Total $[X]+[Y]$ 213000

7.2. During operational phase

Permanent employment

7.2.1. No. of permanent employment (No.s) [A] 350

7.2.2. Period of employment (No. of days) [B] 300

7.2.3. No. of man-days $[X]=[A]*[B]$ 105000

Temporary employment

7.2.4. Temporary / Contractual employment (No. of Man days) [Y] 90000

7.2.5. Total $[X]+[Y]$ 195000

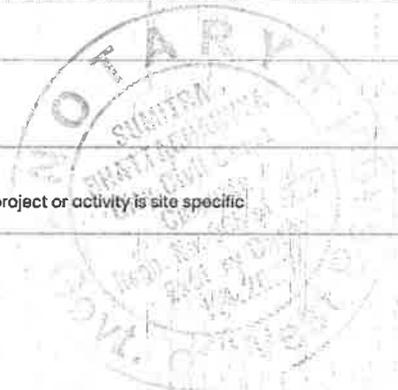
Others

8. Whether Rehabilitation and Resettlement (R&R) involved? NO

9. Whether project area involves shifting of watercourse/road/rail/Transmission line/water pipeline, etc. required? NO

10. Whether any alternative site(s) examined or part thereof for the non-site-specific component? Not applicable as the project or activity is site specific

For SHYAM S&P AND POWER LTD


 Director/Authorised Signatory


11. Whether there is any Government Order or Policy/ Court order relevant or restricting to the site?

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12. Whether there is any litigation pending against the project and/or land in which the project is proposed to be set up?

NO

13. Whether the proposal involves violation of Act/Rule/Regulation/Notification of Central/State Government?

NO

Form-A (Part-I): Diversion of Forest Land

Project Details

1. Forest Clearance

1.1. State WEST BENGAL

1.2. Upload a copy of note containing justification for locating the Project in forest land Justification.pdf

1.3. Project Category Industry

1.4. Whether any proposal seeking prior approval of Central Government under the Forest (Conservation) Act, 1980 for diversion of forest land required for this project has been submitted in the past? No

Proposed Land

2. Details of Forestland proposed to be diverted (Village / Division / District Wise Breakup)

2.1. Total area of forestland proposed for diversion (ha.) 0.9

2.2. Total area of non- forestland required for this project (ha.) 284.09

2.3. Legal Status of forest land proposed for diversion

Area (ha)	Legal Status of Forest Land
0.9	District Level Committee (D.L.C.) Forest

2.3.1. Total Area (ha) 0.9

2.4. Total period for which the forestland is proposed to be diverted (No. of years) 99

KML Details

Division Durgapur Division

No. of Patches 1

KML 5765518_FC_KML_1685536410161_kml@l.kml

Location Details

Toposheet No.	District	Village	Range	Forest land proposed for diversion (ha)	Non Forest Land (ha)
F45D2	Paschim Bardhaman	BALANPUR	Durgapur SF	0.9	284.09

Patch Details

Patch/ Segment ID	Forest Area (ha)	Non-Forest Area (ha)	Remarks If any
1	0.9	284.09	

Remarks Details

Total Patch-wise Forest Land in the division (ha)

2.5. Total Forest Land Area (ha) 0.9

2.6. Total Non Forest Land Area (ha) 284.09

For SHYAM SEL AND POWER LTD

Director/Authorised Signatory



Total KML-wise Forest Land in the division (ha.)

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2.7. Total Forest Land Area (ha)

0.9

2.8. Total Non Forest Land Area (ha)

284.09

2.9. Total Area (ha)

284.99

3. Component Wise Break Up

Component	Forest Land Proposed for Diversion (ha)	Non-forest Land (ha)
Industry	0.9	284.09
4. Total Forest Land(ha)	0.9	
5. Total Non Forest Land (ha)	284.09	
6. Upload map of the forest land proposed to be diverted prepared by using DGPS or Total Station (pdf only)	dgps map.pdf	

Afforestation Details

7. Details of land identified for Compensatory Afforestation

7.1. Whether Compensatory Afforestation is applicable or not?

No

Others

8. Environmental clearance Details

8.1. Whether the Project requires Clearance under the Environment (Protection) Act 1986 (Environmental clearance)?

No

9. Wildlife clearance Details

9.1. Whether the Project or a part thereof is located in any Protected Area or their Eco sensitive zone?

No

Category Specific Details

N/A

11. Copy of Additional Information, if any

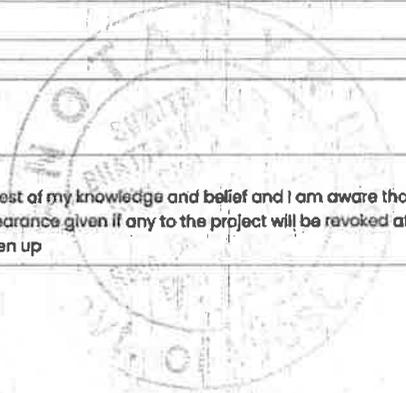
Sr. No.	Document Name	Remark	Document
1	Undertaking for Tree Enumeration	Tree Enumeration	Undertaking_for_Payment.pdf
2	Application of FRA, 2006	FRA, 2006	Application_for_FRA.pdf
3	Undertaking for NPV	NPV	check_list_of_serial_no_13.pdf
4	Undertaking for payment of CA	Compensatory Afforestation	checklist_of_serial_12.pdf

Undertaking

I hereby give undertaking that the data and information given in the application and enclosures are true to be best of my knowledge and belief and I am aware that if any part of the data and information is found to be false or misleading at any stage, the project will be rejected and clearance given if any to the project will be revoked at our risk and cost. In addition to the above, I hereby give undertaking that no activity/construction/expansion has been taken up

For SHYAM SELAND POWER LTD

Director/Authorised Signatory



12. Name	Prashant Kumar
13. Designation	DGM, Commercial
14. Company	SHYAM SEL & POWER LIMITED
15. Address	S S Chamber, 5 C.R. Avenue, Kolkata- 700072, West Bengal
16. Date	31/05/2023

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For SHYAM SEL AND POWER LTD

Director/Authorised Signatory





Project Name:	Shyam Sel and Power Limited	Single Window Number:	SW/141537/2023
State:	WEST BENGAL	Proposal Number:	FP/WB/IND/442054/2023
Submission Date:	27/08/2023	Current Status:	

Common Application Form

Project Details

1. Details of Project

- | | |
|---|--|
| 1.1. Name of the Project | Shyam Sel and Power Limited |
| 1.2. Project Proposal For | Expansion |
| 1.3. Whether proposal expansion is made under 7 (ii) (a)? | NO |
| 1.4. Project ID (Single Window Number) | SW/141537/2023 |
| 1.5. Description of Project | Proposal for diversion of Forest land at 'Nil Bon' at Mouza- Mamudpur, JI No-51 under Durgapur Forest Division, Dist- Paschim Bardhaman in West Bengal for expansion-cum-modification of existing integrated Steel Plant of Shyam Sel and Power Limited. |

2. Details of the Company/Organization/User Agency making application

- | | |
|---|---------------------------|
| 2.1. Legal Status of the Company/Organization/User Agency | Private Limited |
| 2.2. Name of the Company/Organization/User agency | SHYAM SEL & POWER LIMITED |

Registered address:

- | | |
|---------------------------|--|
| 2.3. Address | S S Chamber, 5 C.R. Avenue, Kolkata- 700072, West Bengal |
| 2.4. Village /Town / City | Kolkata |
| 2.5. State | WEST BENGAL |
| 2.6. District | KOLKATA |
| 2.7. Pin Code | 700072 |
| 2.8. Landmarks | Near Chandni Metro |
| 2.9. E-mail address | prashantkumarshyamgroup@gmail.com |
| 2.10. Landline Number | 03340164080 |
| 2.11. Mobile number | 7209672694 |

3. Details of the person making application

- | | |
|------------------|--|
| 3.1. Name | Prashant Kumar |
| 3.2. Designation | DGM, Commercial and Business Development |

Correspondence address:

- | | |
|--------------|--|
| 3.3. Address | S S Chamber, 5 C.R. Avenue, Kolkata- 700072, West Bengal |
|--------------|--|

For SHYAM SEL AND POWER LTD

Prashant Kumar

Director/Authorised Signatory



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3.4. Village / Town / City KOLKATA
3.5. State WEST BENGAL
3.6. District KOLKATA
3.7. Pin Code 700072
3.8. Landmarks Near Chandni Metro
3.9. E-mail address prashantkumarshyamgroup@gmail.com
3.10. Landline Number 40164080
3.11. Mobile number 7209672694

Project Location

4. Location of the Project or Activity

4.1. Upload KML 8. KML File Of The Site.kml
4.2. Whether the project/activity falling in the state/UT sharing International borders NO
5. Shape of the Project Non - Linear

Location Details

Toposheet No	State/UT	District	Sub District	Village	Plot/Survey/Khasra No.
F45D2	WEST BENGAL	Paschlm Bardhaman	Jamurla	Dhasna	473

Remarks

JL No 51 Mamudpur Mouza

6. Land Requirement (In Ha) of the project or activity

Nature of Land Involved in (Ha)	Area Existing in Ha [X]	Additional Area Proposed in Ha [Y]	Total Area required after expansion in Ha [X+Y]
Non-Forest Land [A]	8	0	8
Forest Land [B]	0	0.47	0.47
Total [A+B]	8	0.47	8.47

Project Activity Cost

6. Project/Activity Cost

6.1 Cost of the Existing Project at current price level (In Lakhs) [A] 0
6.2 Cost of the proposed expansion/ modernization of Project at current price level (in Lakhs) [B] 16431
6.3. Total Cost of the project/ Activity (in lakhs) [A+B] 16431

7. Employment likely to be generated

7.1. During construction phase

Permanent employment

7.1.1. No. of permanent employment (No.s) [A] 460
7.1.2. Period of employment (No. of days) [B] 300

For SHYAM SELAND POWER LTD

Director/Authorised Signatory



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7.1.3. No. of man-days [X]=[A]*[B]

Temporary employment

7.1.4. Temporary / Contractual employment (No. of Man days) [Y] 75000

7.1.5. Total [X] +[Y] 213000

7.2. During operational phase

Permanent employment

	Existing	Proposed	Total
7.2.1. No. of permanent employment (No.s) [A]	150	350	500
7.2.2. Period of employment (No. of days) [B]	300	300	600
7.2.3. No. of man-days [X]=[A]*[B]	45000	105000	300000

Temporary employment

7.2.4. Temporary / Contractual employment (No. of Man days) [Y] 250 300 550

7.2.5. Total [X] +[Y] 45250 105300 300550

Others

8. Whether Rehabilitation and Resettlement (R&R) Involved? NO

9. Whether project area involves shifting of watercourse/road/rail/Transmission line/water pipeline, etc. required? NO

10. Whether any alternative site(s) examined or part thereof for the non-site-specific component? YES

11. Upload Alternate KML

Remarks

13. KML ALTERNATIVE 1.kml	true
14. KML ALTERNATIVE 2.kml	true
13. KML ALTERNATIVE 1.kml	true
14. KML ALTERNATIVE 2.kml	true

Alternative Site.

1

2

1

2

Location Details

Toposheet No.	State/UT	District	Sub District	Village
F45D2	WEST BENGAL	Paschlm Bardhaman	Jamuria	DHASALA

12. Brief justification on selected site particularly highlighting environmental considerations The area of the site is less than one hectare (0.47 Ha). Environmental impact may not be assessed

13. Upload copy of note containing justification for locating in the selected site Justification.pdf

14. Whether there is any Government Order or Policy/ Court order relevant or restricting to the site? NO

For SHYAM SELAND POWER LTD

[Signature]
Director/Authorised Signatory



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15. Whether there is any litigation pending against the project and/or land in which the project is proposed to be set up? NO

16. Whether the proposal involves violation of Act/Rule/Regulation/Notification of Central/State Government? NO

Form-A (Part-I): Diversion of Forest Land

Project Details

1. Forest Clearance

1.1. State WEST BENGAL

1 Upload a copy of note containing justification for locating the Project in forest land Justification.pdf

2 1.3. Project Category Industry

1.4. Whether any proposal seeking prior approval of Central Government under the Forest (Conservation) Act, 1980 for diversion of forest land required for this project has been submitted in the past? No

Proposed Land

2. Details of Forestland proposed to be diverted (Village / Division / District Wise Breakup)

2.1. Total area of forestland proposed for diversion (ha.) 0.47

2.2. Total area of non- forestland required for this project (ha.) 8

2.3. Legal Status of forest land proposed for diversion

Area (ha)	Legal Status of Forest Land
0.47	Jungle-Jharl land

2.3.1. Total Area (ha) 0.47

2.4. Total period for which the forestland is proposed to be diverted (No. of years) 30

KML Details

Division Durgapur Division

No. of Patches 1

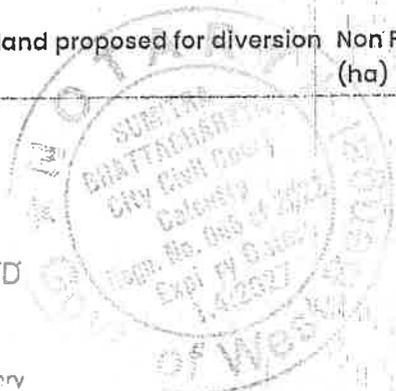
KML 8756374_FC_KML_1693154230730_8. KML File Of The Site.kml

Location Details

Toposheet No.	District	Village Range	Forest land proposed for diversion (ha)	Non Forest Land (ha)

For SHYAM SEL AND POWER LTD

Director/Authorised Signatory



F45D2

Paschim
BardhamanDhasn Durapur
a SF **175** 0.47

8

Patch Details

Patch/ Segment ID	Forest Area (ha)	Non-Forest Area (ha)	Remarks if any
1	0.47	8	Contiguous Patch of Land

Remarks Details

Contiguous Patch of Land

Total Patch-wise Forest Land in the division (ha)

2.5. Total Forest Land Area (ha)	0.4700
2.6. Total Non Forest Land Area (ha)	8.0000

Total KML-wise Forest Land in the division (ha.)

2.7. Total Forest Land Area (ha)	0.47
2.8. Total Non Forest Land Area (ha)	8
2.9. Total Area (ha)	8.47

3. Component Wise Break Up

Component	Forest Land Proposed for Diversion (ha)	Non-forest Land (ha)
Industry	0.47	8

4. Total Forest Land (ha)	0.47
5. Total Non Forest Land (ha)	8.0000

6. Upload map of the forest land proposed to be diverted prepared by using DGPS or Total Station (pdf only) 7. DGPS Map of the Site.pdf

Afforestation Details

7. Details of land identified for Compensatory Afforestation

7.1. Whether Compensatory Afforestation is applicable or not? Yes

7.1.1. Type of Compensatory Afforestation Degraded Forest Land

Others

For SHYAM SELAND POWER LTD


Director/Authorised Signatory



8. Cost-Benefit analysis

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8.1. Whether Cost-Benefit analysis for the Project has been made? N/A

9. Environmental clearance Details

9.1. Whether the Project requires Clearance under the Environment (Protection) Act 1986 (Environmental clearance)? No

10. Wildlife clearance Details

10.1. Whether the Project or a part thereof is located in any Protected Area or their Eco sensitive zone? No

Category Specific Details

N/A

11. Copy of Additional Information, if any

S. No.	Document Name	Remark	Document
--------	---------------	--------	----------

Undertaking

I hereby give undertaking that the data and information given in the application and enclosures are true to be best of my knowledge and belief and I am aware that if any part of the data and information is found to be false or misleading at any stage, the project will be rejected and clearance given if any to the project will be revoked at our risk and cost. In addition to the above, I hereby give undertaking that no activity/construction/expansion has been taken up

12. Name	Prashant Kumar
13. Designation	DGM, Commercial and Business Development
14. Company	SHYAM SEL & POWER LIMITED
15. Address	S S Chamber, 5 C.R. Avenue, Kolkata- 700072, West Bengal
16. Date	27/08/2023

For SHYAM SEL AND POWER LTD


Director/Authorised Signatory



Site Inspection Report of Divisional Forest Officer, Durgapur Division in respect of proposal for Diversion of 0.47 ha. of Forest Land in favor of M/S SHYAM SEL & POWER LIMITD (SSPL).

The undersigned inspected the forest land in different areas in the mouza of Mamudpur under Mongalpur Beat in Asansol Range of this Division involved in the proposal submitted by M/S Shyam Sel and Power Limited , for diversion of forest land of 0.47 ha. in connection with Establishing Industries and examined the factual details and feasibility of the proposals, verified the maps etc. and found that –

- i) This proposal involves surface use of forest land for establishing industries.
- ii) There has no tree on the forest land.
- iii) Mouza -Mamudpur , JL No-51 ,Plot No- 473 is Notified Forest Land (Protected Forest).
- iv) Mouza-Mamudpur , JI No-51 , Plot No-473 is recorded in favour of DFO Durgapur and classification is Jungle.
- v) As per survey report of Land department , Govt. of West Bengal , the user Agency encroached the forest land over 8.73 Acre and a big R.C.C. construction done within the area 8.73 Acre (3.53 ha) covering an area 1.17 Acre (0.74 ha). Now the structure on forest land is incomplete condition.
- vi) During inspection it was also observed that endangered/unique species of flora and fauna e.g Wild boar , Indian jackle , Bengal fox ,Wolf , Jungle cat , Pangolin , Porcupine, Rock python , Cobra ,Russell's viper etc in the nearest forest areas under this diversion proposal.
- vii) Once time it was part of famous NILBAN.
- viii) Now it is Sub judice matter in the court of Hon;ble Chief Judicial Magistrate , Asansol., Paschim Bardhaman.

Divisional Forest Officer
Durgapur Division

24-08-2013

For SHYAM SEL AND POWER LTD

[Signature]
Director/Authorised Signatory



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ANNEXURE "L"

By Speed Post/Online

F. No. IA-Z-12011/18/2023-IA-I (M)
Government of India
Ministry of Environment, Forest and Climate Change
(I.A. Division)

Indira Paryavaran Bhavan
Jor Bagh Road, Aliganj
New Delhi-110 003
E-mail: shruti.rai@nic.in

Dated: 4th September 2023

Sub: Show-cause Notice under Section 5 of Environment (Protection) Act, 1986 against violation of Environmental Clearance & Forest Clearance norms by M/s Shyam Sel and Power Limited - reg.

- Ref:**
- Ministry's EC letter No. J-11011/887/2007-IA.II (I) dated 18.03.2009.
 - Ministry's EC letter No. J-11011/887/2007-IA.II (I) dated 17.06.2016.
 - Ministry's EC letter No. J-11011/887/2007-IA.II (I) dated 26.12.2019.
 - Ministry's EC letter No. J-11011/887/2007-IA.II (I) dated 16.11.2021.
 - Complaint dated 30.06.2023 from Madhusudan Barkola Unnayan Foundation.
 - Ministry's letter dated 19.07.2023 seeking a factual report from RO, Bhubaneswar.
 - Monitoring report submitted by Sub-Office, Kolkata vide letter dated 19.08.2023.

WHEREAS, following Environmental Clearances (EC's) were granted by the Ministry to the project by M/s. Shyam Sel Power Limited, located at Village Dhasna, P.S. Jamuria, P.O. Bahadurpur, District Paschim Burdwan, West Bengal subject to implementation of the various conditions and environmental safeguards contained therein, and

- Ministry's EC to M/s. Shyam Steel and Power Limited for 'Integrated Steel Plant (1.00 MTPA) [Ductile Iron Pipes, Seamless Tubes, ERW Tubes) alongwith Captive Power Plant (2 x 250 MW) at Village Jamuria, P.O. Bahadurpur, District Burdwan, West Bengal" vide letter No. J-11011/887/2007-IA.II (I) dated 18.03.2009
- The validity of the EC No. J-11011/887/2007-IA.II (I) dated 18.03.2009 was extended up to 17.03.2019 vide letter no. J-11011/887/2007-IA.II (I) dated 17.06.2016
- Ministry's EC to M/s. Shyam Sel and Power Limited for "Expansion of the integrated steel plant for ultimate production of 1.8 MTPA pellets, 0.85 MTPA Sinter, 0.3 MTPA Coke, 36,000 Nm³/hour producer gas, 0.89 MTPA Sponge Iron, 0.6 MTPA hot metal/ Pig Iron, 1.51 MTPA Billets, 1.0 MTPA long steel products, 0.1 MTPA DI pipe, 1.2 MTPA Cement grinding unit, 0.1 MTPA Ferro Alloys and 136 MW Captive Power plant" vide letter No. J-11011/887/2007-IA.II (I) dated 26.12.2019
- Ministry's EC to M/s. Shyam Sel and Power Limited for "Expansion-cum modification of their plant for ultimate production of 3.0 MTPA pellets, 1.11 MTPA Sinter, 0.45 MTPA coke, 84,000 Nm³/hour Producer gas, 2.23 MTPA Sponge Iron, 0.77 MTPA hot metal/ Pig Iron, 2.88 MTPA Billets, 1.65 MTPA Long Steel Products, 0.22 MTPA DI pipe, 0.48 MTPA LD Converter, 10,000 m³/day Oxygen Plant, 1.2 MTPA Cement grinding unit, 0.1 MTPA

Shruti

For SHYAM SEL AND POWER LTD

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Director/Authorised Signatory

Ferro Alloys and 316 MW Captive Power Plant" vide letter no. J-11011/887/2007-IA-II (I) dated 16.11.2021

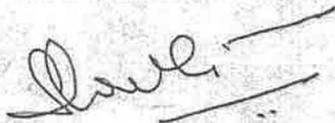
2. WHEREAS, a complaint vide letter dated 30.06.2023 was received in the Ministry against M/s. Shyam Sel and Power Limited, West Bengal regarding "Illegal encroachment of land 8.59 Acres government forest land, construction activities initiated without obtaining Forest Clearance and hiding the information, concealing factual data or submitted the false/fabricated data to obtain EC & Expansion by the industry, M/s. Shyam Sel and Power Limited, located at Village Dhasna, P.S. Jamuria, P.O. Bahadurpur, District Paschim Burdwan, West Bengal".

3. WHEREAS, a Joint inspection has been carried out by the Regional Office (RO) of this Ministry at Kolkata along with Regional Office of the Ministry at Bhubaneswar on 07.08.2023 for ascertaining alleged illegal construction activity within the forest land as reported by the complainant. The said report was submitted to the Ministry vide letter dated 20.08.2023 (copy enclosed).

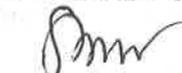
4. WHEREAS, the Joint Inspection report submitted for the project has been examined by the Ministry and outcome of the report is as summarized below:

- i. Certain parts of the under constructed Sinter Plant (no construction was taking place at the time of monitoring) was present within parts of land [(Plot 473 (p))] that has been demarcated as part of the forest land (shown during inspection by the ADFO and Range Forest Officer, Asansol (T) Range).
- ii. RO, Kolkata office had requested the Principal Chief Conservator of Forest (PCCF), Govt. of West Bengal to direct the concerned authority to provide the details regarding the area of encroachment and action against illegal encroachment vide letter no. 102-494/14/EPE/ dated 09.08.2023. The office of PCCF vide letter no. 4880/L&T/2M-126/2023 dated 18.08.2023 provided the enquiry report submitted by the DFOs along with other documents.
- iii. As per the DFO report, preliminary survey by local Admin on 28.02.2023 noticed that M/s. Shyam Sel & Power Ltd. (Shyam Metalics) has encroached the forest land over 8.59 acre.
- iv. General Diary was lodged at Jamuria P.S. on 15.03.2023 regarding illegal forest land encroachment.
- v. The DFO report also stated that a joint survey was done from Land Department on 27.04.2023 and it was confirmed that M/s. Shyam Sel & Power Ltd Authority encroached the forest land over 8.73 acre.
- vi. Notice was served on 04.04.2023 against M/s. Shyam Sel & Power Ltd Authority and finally an FIR was lodged at Jamuria Police Station, Asansol on 12.04.2023.
- vii. It was also reported that M/s. Shyam Sel & Power Ltd Authority has applied for forest diversion for 0.9 Ha of forest land on 31.05.2023 with project ID SW/131399/2023.

5. WHEREAS, in the conclusion the Joint Inspect Report has noted that from observations made during inspection, it was found that certain parts of the under constructed Sinter Plant was present within parts of land [(Plot 473 (p))] that has been demarcated as part of the forest land. As per the DFO report, preliminary survey by local Admin and joint survey done from Land Department on 27.04.2023 confirmed that M/s. Shyam Sel & Power Ltd Authority encroached the forest land over 8.73 acre land. Finally, a FIR was lodged at Jamuria Police Station, Asansol on 12.04.2023 and P. O. R was submitted on 26.05.2023 in the court of Hon'ble Chief Judicial



For SHYAM SEL AND POWER LTD



Director/Authorised Signatory

Magistrate, Asansol Court. Further, from the report, it was observed that M/s Shaym Sel has applied for forest diversion for 0.9 Ha of land on 31.05.2023 with project ID SW/131399/2023.

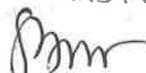
6. WHEREAS, an FIR was lodged by Forest Ranger Officer, Asansol (T) Range in Jamuria Police Station for illegal encroachment of Government forest land measuring 8.59 Acres situated at Mouza Mamudpur, J.No.-51, Plot No 473.

7. WHEREAS, the EC condition-wise inspection report has also been received in the Ministry and examination of the same indicates towards non-compliance of following major EC conditions:

- i. *The level of PM₁₀, PM_{2.5} exceeded the stipulated standard for three stations (AAQMS 1, 2, 3) on different days (Specific condition i and Specific condition xii of EC dated 16.11.2021)*
- ii. *Green belt has not been provided covering the nallah throughout its presence on the project site. (Specific condition ii of EC dated 16.11.2021)*
- iii. *Survey report of the green belt developed conducted from the DFO and a detailed reply regarding the development of the green belt in 18.4 hectars (45.5 acres) of land outside the project premises as committed by them has not been submitted (Specific condition iii of EC dated 16.11.2021)*
- iv. *PP has not provided well-demarcated boundary wall (permanent/ temporary due to construction) at the project site (Specific condition iv of EC dated 16.11.2021)*
- v. *NOC/permission letter for disposal of fly ash in the abandoned mine pits has not been submitted (Specific condition v and General Condition: Air quality monitoring and preservation vii of EC dated 16.11.2021)*
- vi. *Secondary fume extraction system has not been installed (Specific condition viii of EC dated 16.11.2021)*
- vii. *Submerged arc furnace is not provided with 4th hole extraction system (Specific condition x of EC dated 16.11.2021)*
- viii. *The performance test report of all the pollution control systems has not been submitted (Specific condition xiii)*
- ix. *Bore wells were observed at various locations within the project site which is against the EC stipulation. (Specific condition xvii)*
- x. *No information has been provided for SMS I extension. Continuous online monitoring system in all process stacks has not been installed and connected to the CPCB server. Further, from the stack emissions data viewed on the CPCB website, the emission data was observed above 30 mg/Nm³. (General Condition: Air quality monitoring and preservation i)*
- xi. *Proper dust control measure at raw material handling area has not been provided. (General Condition: Air quality monitoring and preservation iv)*
- xii. *PP has not installed mobile or stationery vacuum cleaners (General Condition: Air quality monitoring and preservation vi)*
- xiii. *No wind shelter fence was observed in the raw material handling sections during monitoring. (General Condition: Air quality monitoring and preservation xii)*
- xiv. *ETP was observed to be under construction. (General Condition: Water quality monitoring and preservation i & iii)*
- xv. *Analysis report of the STP treated water has not been submitted. (General Condition: Water quality monitoring and preservation iv)*

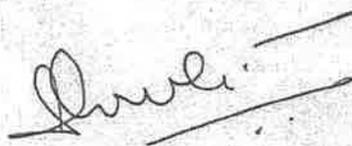


For SHYAM SEL AND POWER LTD

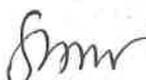

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- xvi. No garland drains and collection pits have been provided to the stock pile to arrest run-off in the event of heavy rains and to check the water pollution due to surface runoff. (General Condition: Water quality monitoring and preservation v)
- xvii. No tyre washing facilities was observed at the entrance of the plant gate. (General Condition: Water quality monitoring and preservation vi)
- xviii. Data from the noise monitoring report indicated that few noise levels of work zone area were above the stipulated standard. (General Condition: Noise monitoring and preservation i)
- xix. Open top ladles were being used without any covers. (General Condition: Energy Conservation measures i)
- xx. Reheating furnace has not been shown during visit and the same has not been in use. (General Condition: Energy Conservation measures v)
- xxi. No composter has been provided to compost kitchen waste or convert to biogas. (General Condition: Waste management ii)
- xxii. GHG emissions inventory has not been submitted by the PP. (General Condition: Green Belt i)
- xxiii. The Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan counter signed by the concerned factory inspector of the area along with the implementation status of the proposed plan has not been submitted. (General Condition: Public hearing and human health issues i)
- xxiv. The Heat stress analysis report for the workmen who work in high temperature work zone has not been provided. (General Condition: Public hearing and human health issues ii)
- xxv. PP have not conducted x-ray and audiometry test. No information has been provided if blood test has been conducted. (General Condition: Public hearing and human health issues iii)
- xxvi. The project proponent has not complied with the provisions contained in this Ministry's OM vide F. No. 22-65/2017-IA. III dated 30/09/2020. (General Condition: Environment Management i)
- xxvii. PP has not submitted newspaper cutting in which EC was published. (General Condition: Miscellaneous i)
- xxviii. The receiving copy of the EC intimation letter has not been provided to ensure that the copy of the clearance letter has been submitted to all concerned authority. (General Condition: Miscellaneous ii)
- xxix. PP has not uploaded the six monthly compliance report for the period of October 22-March 23. (General Condition: Miscellaneous iii)
- xxx. PAs need to provide functional display board displaying ambient and stack emission data continuously. (General Condition: Miscellaneous iv)
- xxxi. Environment Statement has not been uploaded in the project website. (General Condition: Miscellaneous vi)
- xxxii. No document/information with respect to this condition for financial closure and final approval has been furnished by PAs. (General Condition: Miscellaneous vii)



For SHYAM SELAND POWER LTD



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xxxiii. *No information has been received from the PP with respect to the said condition regarding compliance towards commitment made during Public Hearing. (General Condition: Miscellaneous viii)*

8. WHEREAS, detailed examination of the matter as per information available on PARIVESH portal indicates that M/s Shyam Sel and Power limited has obtained environmental clearance by hiding the information, concealing factual data regarding involvement of forest land and submitted the false/fabricated data, which is gross violation of Environmental (Protection) Act, 1986 & EIA Notification 2006.

9. NOW THEREFORE, you are directed to immediately stop all the illegal on-going construction which has been reported to be undertaken within the parts of land that has been demarcated as part of the forest land.

10. In the above context, your attention is also drawn to provision of Section 5 of the Environment (Protection) Act, 1986 which is as reproduced below:

"For the avoidance of doubts, it is hereby declared that the power to issue directions under this section includes power to direct-

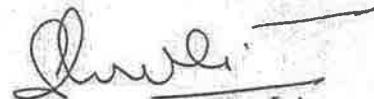
- a. *The closure, prohibition or regulation of any industry, operation or process; or*
- b. *Stoppage or regulation of the supply of electricity or water or any other service."*

11. Attention is also drawn to para 8 (vi) of EIA Notification, 2006 promulgated under the Environment (Protection) Act, 1986, which is as reproduced below:

"Deliberate concealment and/or submission of false or misleading information or data which is material to screening or scoping or appraisal or decision on the application shall make the application liable for rejection, and cancellation of prior environmental clearance granted on that basis. Rejection of an application or cancellation of a prior environmental clearance already granted, on such ground, shall be decided by the regulatory authority, after giving a personal hearing to the applicant, and following the principles of natural justice".

12. NOW, THEREFORE, you are also directed to submit your response as to why this Ministry should not initiate action against you under the provision of Environment (Protection) Act, 1986 for the illegal construction in violation of EIA Notification, 2006. You are advised to submit your reply within 15 (fifteen) days of the receipt of this Notice failing which Ministry will be constrained to initiate action, as deemed fit and appropriate under the provision of Section 5 of the Environment (Protection) Act, 1986 and in the circumstances of the case with or without any further notice to the Project. Further, this Show Cause is without prejudice to any other legal action which may be taken against you which *inter-alia* includes action under section 15 & 19 of Environment (Protection) Act, 1986.

This issues with the approval of the Competent Authority.

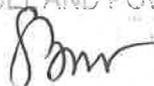


(Dr. Shruti Rai Bhardwaj)
Director/Scientist 'F'

To,

Senior Manager-Compliance,
M/s. Shyam Sel and Power Limited,
S S Chamber, 5 CR Avenue,
Kolkata- 700072

For SHYAM SEL AND POWER LTD



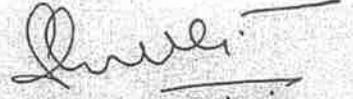
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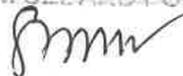
Copy to:

1. The Chairman, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi-110032.
2. The Deputy Director General of Forests (C), Ministry of Environment, Forest and Climate Change, Integrated Regional Office, A/3, Chandrasekharpur, Bhubaneswar-751023.
3. Member Secretary, West Bengal State Pollution Control Board, Paribesh Bhawan, 10A, Block-LA, Sector-III, Bidhannagar, Kolkata-700106.- **To ensure timely and strict implementation of the Direction.**
4. The Member Secretary, Ind-I, Ministry of Environment, Forest & Climate Change, Paryavaran Bhawan, CGO Complex, Lodhi Road, New Delhi-110003.
5. The Member Secretary, FC-Division, Ministry of Environment, Forest & Climate Change, Paryavaran Bhawan, CGO Complex, Lodhi Road, New Delhi-110003.
6. District Magistrate & Collector, Office of the Collector cum District Magistrate, Sambalpur, At P/o-Sambalpur-768001.



(Dr. Shruti Rai Bhardwaj)
Director/Scientist 'F'

For SHYAM SEL AND POWER LTD



Director/Authorized Signatory



To,
Dr. Shruti Rai Bhardwaj,
 Director/Scientist "F"
 Monitoring Cell, Impact Assessment Division,
 Ministry of Environment Forest and Climate Change,
 Indira Paryavaran Bhawan, Jor Bag Road,
 Aliganj, New Delhi - 110003

Date: 03.10.2023

Sub: Reply to the Show-Cause Notice and Directions u/s 5 of Environment (Protection) Act 1986 and action taken report against violation of Environmental Clearance norms by M/s Shyam Sel and Power Limited.

Re: Show-Cause Notice - (F No IA-Z-12011/18/2023-IA-I (M), Dated 04.09.2023)

Respected Madam,

Reference is invited to Show Cause Notice issued by the Ministry vide letter cited above.

By way of the above Notice, your good office has directed to immediately stop all the allegedly illegal ongoing construction which has been reported to be undertaken within the parts of the land that has been demarcated as a part of forest land.

On the captioned subject our submission against the Show Cause Notice, dated 04.09.2023, we would like to put forth following few lines for your sympathetic consideration and further action in this matter: -

1. The Adjacent plot of the alleged forest land was acquired by us and we were doing construction on our acquired land. Before starting the work, our internal team along with third party consultant had conducted the survey of our own land and boundary was demarcated accordingly.
2. A survey was conducted by Forest department on 27.04.2023 and alleged that we have made construction in some part of plot of alleged forest land, we have immediately stopped the construction work.
3. The alleged Encroachment of 8.59 Acres of forest land is not the fact, as per the remeasurement done by the Forest department in our presence it has been observed that the affected forest area is only 0.47 Ha (1.17Acres only) on the demarcation of Forest department, and accordingly submitted our diversion proposal to regularize the matter.
4. As per the advice of forest department we have submitted diversion proposal with MOEF and CC Vide our proposal No FP/WB/IND/442054/2023 for diversion of 0.47 Ha of

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SHYAM SEL AND POWER LIMITED

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Forest land for utilisation of non-forest and subsequently our diversion proposal application has been accepted and recommended by the DFO, Nodal Officer and thereafter by Nodal officer to the state Secretary. Our diversion proposal currently is under active consideration of MoEF & CC (Forest Division).

5. We are law abiding company, we will always abide the rules and regulation framed under Forest Act 1980.

6. As per the direction of your good office we have immediately stopped all the activities on the alleged forest area demarcated by the forest department as the forest land. Our humble request is to regularise the matter as per the provisions of Forest Act 1980. The IRO of MoEF & CC has also inspected the forest land on dated 5th September, 2023 on our presence and found no construction work is going on. He might have submitted his report to the Ministry. We undertake before your good office not to start any construction activity inside the alleged forest land before receiving of Stage II clearance from MoEF & CC (Forest Division).

7. Our point wise compliance and action taken report against non-compliance of EC observed by inspecting authority are as follows:

Sl. No.	Observation	Our Submission and Action taken
I	The level of PM 10, PM 2.5 exceeded the stipulated standard for three stations (AAQMS 1,2,3) on different days. (Specific Condition i and xii of EC dated 16.11.2021)	We have conducted Third-Party Ambient Air Monitoring Test on Quarterly basis which shows the normal value as per prescribed limit (Copy of the third-party report is attached as Annexure - 7 (i)).
ii	Green belt has not been provided covering the nallah throughout its presence on the project site. (Specific condition ii of EC dated 16.11.2021)	We have covered most of the area with the development of greenbelt on both side of the nallah and remaining area will be covered by December 2023 throughout its presence inside the project site (Copy of the photos of developed greenbelt throughout the nallah are attached as Annexure - 7 (ii)).
iii	Survey report of the green belt developed conducted from the DFO and a detailed reply regarding the development of the green belt in 18.4 hectors	We have already developed the green belt in 6.5 Acres of land outside the project premises and further we have submitted a request letter to Land Department & Land Reform Officer, Asansol for providing the rest of land to develop Oxy Zone. Our application is under active consideration with land department. Once allocation of land is done, we will develop the green belt

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	(45.5 Acres) of land outside the project premises as committed by them has not been submitted. <i>(Specific condition iii of EC dated 16.11.2021)</i>	accordingly. After completion of green belt development outside the project premises we will intimate and collect survey report from DFO (Copy of photos of developed green belt are attached as Refer Annexure - 7 (iii)).
Iv	PP has not provided well demarcated boundary wall (Permanent/Temporary) at the project site <i>(Specific Condition iv of EC dated 16.11.2021).</i>	Maximum areas are well demarcated by boundary wall and the rest of boundary wall will be completed after completion of expansion project (Copy of the demarcated boundary wall is attached as Annexure - 7 (iv)).
V	NOC/Permission letter for disposal of fly ash in the abandoned mine pits has not been submitted <i>(Specific Condition v and general condition: Air Quality monitoring and preservation vii of EC dated 16.11.2021)</i>	Permission Letter from Eastern Coalfields Limited for the use of abandoned mines for disposal of fly ash is attached as Annexure - 7 (v).
Vi	Secondary fume extraction system has not been installed <i>(Specific condition viii of EC dated 16.11.2021)</i>	We have not yet installed the SMS Converter. As per our expansion proposal we will install the secondary fume extraction system only after installation of SMS Converter.
Vii	Submerged arc furnace is not provided with 4 th hole extraction system <i>(Specific condition x of EC dated 16.11.2021)</i>	The Arc Furnace as proposed in our expansion proposal is not yet been installed. During installation we will provide the Closed Type Furnaces with 4 th Hole Extraction System.
Viii	The Performance test report of all the pollution control systems has not been submitted <i>(Specific condition xiii)</i>	The performance test of all pollution control system is going to be conducted by reputed institute- National Institute of Technology. A copy of the report will be submitted to MoEF & CC and WBPCB within 4 months.
Ix	Bore wells were observed at various locations within the project site which is against the EC stipulation. <i>(Specific condition xvii)</i>	We are not using the bore well for the project and operation use All the bore wells are lying abandoned, however only one bore well is being used for drinking water purpose for employees.

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X	<p>No information has been provided for SMS 1 extension. Continuous online monitoring system in all process stacks has not been installed and connected to the CPCB server. Further, from the stack emissions data viewed on the CPCB website, the emission data was observed above 30 mg/Nm³ (<i>General condition: Air quality monitoring and preservation i</i>)</p>	<p>We have obtained valid CTE & CTO for SMS 1 from West Bengal Pollution Control Board dated 12.04.2023 and will be incorporated and submitted in FY 23-24 Six Monthly Compliance Report (April – 2023 to September – 2023).</p> <p>Opacity Meter for Continuous Online Monitoring System of all stacks are installed and also connected to CPCB Server. Server Details for your reference Link:- http://cpdms.forbesmarshall.in:8080/enviroconnect/servlet/com.aipl.pls.web.admin.AdminServlet USER ID – SSPLJ Passwörd - SSPLJ As you have observed the data is more than 30 mg/Nm³ is may be due to Shut down/ llight up/ ssudden black out of the unit on that particular day. (Report of the CEMS and CAAQMS are attached as Annexure – 7 (vi)).</p>
Xi	<p>Proper dust control measure at raw material handling area has not been provided. (<i>General Condition: Air quality monitoring and preservation iv</i>)</p>	<p>Dry Fog, Sprinkler and Bag Filters are already provided in raw material handling area, we are also in the process of procuring and installation of some dry fog and Sprinkler system in our raw materials handling area, those areas are now covered with tarpaulin. (Copy of Photos of Dry Fog at RMHA is attached as Annexure – 7 (vii)).</p>
Xii	<p>PP has not installed mobile or stationary vacuum cleaners (<i>General Condition: Air Quality monitoring and preservation vi</i>)</p>	<p>We are in the process of procurement of suction based sweeping machine / IVC, in meanwhile we have hired the said machine through a vendor .</p>
Xiii	<p>No wind shelter fence was observed in the raw material handling sections during monitoring (<i>General Condition: Air quality monitoring and preservation xii</i>)</p>	<p>The wind shelter fence will be constructed at the raw material and will be completed within a period of 3 months.</p>
Xiv	<p>ETP was observed to be under construction. (<i>General condition: water quality monitoring and preservation I & iii</i>)</p>	<p>Capacity enhancement of ETP is under Progress & will be completed by 31st December 2023.</p>

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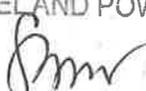
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Xv	Analysis report of the STP treated water has not been submitted. <i>(General Condition: Water quality monitoring and preservation iv)</i>	STP treated water analysis is being done on regular basis (Copy of the Report of STP is attached as Annexure – 7 (viii).
Xvi	No garland drains and collection pits have been provided to the stock pile to arrest run-off in the event of heavy rains and to check the water pollution due to surface runoff. <i>(General Condition: Water quality monitoring and preservation v)</i>	Garland drains and collection pits has been constructed for each units and during the monsoon the surface runoff is being collected and treated prior to disposal. The construction activity of the ongoing garland drainage network will be completed within 3 months.
Xvii	No tyre washing facilities was observed at the entrance of the plant gate. <i>(General Condition: Water quality monitoring and preservation vi)</i>	Wheel/Tyre Washing facility provided in gate no. 02 (Photo of the tyre washing facility is attached as Annexure – 7 (ix).
Xviii	Data from the noise monitoring report indicated that few noise levels of work zone area were above the stipulated standard. <i>(General Condition: Noise monitoring and preservation i)</i>	At high noise areas (80 dB and above) it has been advised to concerned person not to stay more than 2 hrs. Ear Plugs provided to the employee /workers and also displayed caution sign board of high noise work zone area (Copy of third party noise monitoring report is attached as Annexure- 7 (x).
Xix	Open top ladles were being used without any cover. <i>(General Condition: Energy Conservation measures v)</i>	After metals tapping in ladle we are using redex for metal cover & after ladle put on caster we cover the ladle top with steel ladle cover.
Xx	Reheating Furnace has not been shown during visit and the same has not been in use. <i>(General Condition: Energy Conservation measures v)</i>	To reduce the reheating so as for energy conservation the hot billets are/will be rolled directly (online) and we able to achieve the desired temperature at the end. Therefore, no reheating furnace is envisaged.

OUR BRANDS:


SHYAM SEL AND POWER LIMITED

REG. OFFICE: S S Chambers, 5, C.R. Avenue, Kolkata - 700 072, West Bengal, CIN: U27109WB1991PLC052962 GSTIN: 19AAECS9421J1Z2

SALES & MARKETING OFFICE: Viswakarma Building, North West Block, 1st, 2nd & 3rd Floor, 86C, Topsia Road, Kolkata - 700 046

T: +91 33 4011 1000 F: +91 33 4011 1031 Email: contact@shyamgroup.com Web: www.shyammetalics.com Follow us on:

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Xxi	No composter has been provided to compost kitchen waste or convert to biogas. <i>(General condition: Waste management ii)</i>	Composter provided and waste food including kitchen waste is being composted into the Composter on regular basis (Photo of the Composter Unit is attached as Annexure - 7 (xi)).
Xxii	GHG emissions inventory has not been submitted by the PP. <i>(General Condition: Green Belt i)</i>	At the time of inspection, the GHG emission inventory was in draft stage. Now we have completed the GHG emission inventory. This inventory calculation is done by third party and we are going to maintain it on yearly basis. (Copy of third party GHG emission inventory report is attached as Annexure - 7 (xii)).
Xxiii	The hazard identification Risk assessment (HIRA) and Disaster Management plan counter signed by the concerned factory inspector of the area along with the implementation status of the proposed plan has not been submitted. <i>(General Condition: Public hearing and human health issues i)</i>	Hazard Identification & Risk Assessment, Emergency Preparedness Plan (Disaster Management Plan) countersigned by Area Factory Inspector is already Implemented in organization. (Copy of the HIRA is attached as Annexure - 7 (xiii)).
Xxiv	The heat stress analysis report for the workmen who work in high temperature work zone has not been provided. <i>(General Condition: Public hearing and human health issues ii)</i>	We are doing heat stress analysis for the workmen who works in high temperature work zone on regular basis (Heat stress analysis report is attached as Annexure - 7 (xiv)).
Xxv	PP have not conducted x-ray and audiometry test. No information has been provided if blood test has been conducted. <i>(General Condition: Public hearing and human health issues iii)</i>	We are conducting x-ray, audiometry and blood test on regular frequency covering all employees (Copy of the x-ray and audiometry test Report is attached as Annexure - 7 (xv)).
Xxvi	The project proponent has not complied with the provisions contained in this Ministry's OM vide	CER/CSR Expenditure prepared on yearly basis is attached for your reference (Copy of status of CER/CSR Expenditure is attached as Annexure - 7 (xvi)).

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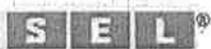
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	F. No. 22-65/2017-IA, III dated 30/09/2020. (General Condition: Environment Management i)	
xxvii	PP has not submitted newspaper cutting in which EC was published. (General Condition : Miscellaneous i)	EC issuance communication published in newspaper on dated 28.12.2021 (Cutting of newspaper is attached as Annexure – 7 (xvii)).
xxviii	The receiving copy of the EC intimation letter has not been provided to ensure that the copy of the clearance letter has been submitted to all concerned authority. (General Condition Miscellaneous ii)	Clearance letter has been submitted to all concerned authority and also available in company website https://www.shyammetalics.com/wp-content/uploads/2023/08/EC-Certificate.pdf (Copy of the letter intimating Environmental Clearance is attached as Annexure – 7 (xviii)).
Xxix	PP has not uploaded the six monthly compliance report for the period of October 22- March 23. (General Condition : Miscellaneous iii)	Six Monthly Compliance Report for the period of Oct-22 to March-23 is uploaded in the website. Reference link: https://shyammetalics.com/wp-content/uploads/2023/08/EC%20Compliance%20Report.pdf
Xxx	PAs need to provide functional display board displaying ambient & stack emission data continuously. (General Condition : Miscellaneous iv)	Display board is available at the Main Gate of the plant & is functioning properly for the display of ambient monitoring data continuously to general public (Photo of Display Board is attached as Annexure – 7 (xix)).
Xxxi	Environment Statement has not been uploaded in the project website. (General Condition: Miscellaneous vi)	Environment Statement is uploaded in Website and will be continued. Link for your reference. https://www.shyammetalics.com/wp-content/themes/shyam/assets/investors/environment-clearance/Env-Statement-As-Form-V-Session-2021-2022.pdf
xxxii	No document / information with respect to this condition for financial closure and final approval has been furnished by PAs. (General Condition: Miscellaneous vii)	Our expansion is totally based on internal accruals.

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xxxiii No information has been received from the PP with respect to the said condition regarding compliance towards commitment made during Public Hearing. (General Condition Miscellaneous viii)	Most of the condition is completed against the commitment made during Public Hearing and some work is in continuous process for the compliance. (Expenses incurred for the financial year FY 2022-23 and FY2023-24 (Till August - 2023) is attached as Annexure - 7 (xx)).
---	--

Considering the above, it is our humble submission to the Ministry to consider the closure of the SCN dated 04/09/2023 and not to initiate any action against us. We assure you that we will abide by all the statutory requirements and submit all the information regarding the same to the Ministry as and when required.

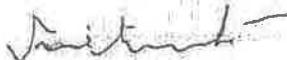
It is pertinent to mention here that the units of M/s. Shyam Sel and Power Limited is under operation in the area since 2008 and it provides direct & indirect employment to nearly 15,000 people.

We humbly request you and the Ministry to support the parties who are taking part of the 'Make in India' programme.

We further humbly request your good office we may kindly be given a personal hearing on the aforementioned issues for further clarification.

Thanking You

For Shyam Sel & power Limited



Sumit Chakraborty,
Director - H. R.

OUR BRANDS:







SHYAM SEL AND POWER LIMITED

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192 INDICATIVE CONSULTANT INDIA



(GOVT. REGISTERED TEST HOUSE)



EMAIL : indicativeconsultantindia@gmail.com / indicativeconsultantindia.kol@gmail.com

TEST REPORT

Date: 07.08.2023	Report No: ICI/HL/A/RN-664/2023	Format No: ICI/FM/H/61
Customer Name	M/s. SHYAM SEL & POWER LIMITED	Sample ID No : 2023/AC-664
Address	Dhasna, Bahadurpur, Jamuria, Dist.- Paschim Bardhaman, PIN -713 362	Sampling Date : 25.07.2023
#Customer Representative Name & Contact Number	Mr. Anirban Mazumdar Mob. No. +91-7605098321	Analysis Start Date : 04.08.2023 Analysis complete Date : 05.08.2023
#Work Order No.	3000001055, Dtd. 01.10.2021 Amend No. 2, Dtd. 29.06.2023	
#Sample Description	AMBIENT AIR	
#Location	NEAR MAIN GATE	
Sample Condition	In Glass Microfibre Filter Paper & Plastic Bottle	
Sampling Method	CPCB, Emission Regulation (Part III)	
Test Specification	National Ambient Air Quality Standards vide Central Pollution Control Board, New Delhi Notification dated 18 th November 2009	

Sl. No.	Parameters	Unit	SAMPLING TIME	Test Method
			09:30 AM to 05:30 PM	
			RESULT	
1.	Respirable Particulate Matter (PM ₁₀)	µg / m ³	86.39	IS 5182 (Part -23):2006 (RA 2017)
2.	Respirable Particulate Matter (PM _{2.5})	µg / m ³	32.58	IS 5182 (Part -24):2019
3.	Sulphur Dioxide (SO ₂)	µg / m ³	19.26	IS 5182 (Part -2):2001 (RA 2017)
4.	Oxides of Nitrogen (NO _x)	µg / m ³	43.75	IS 5182 (Part -6):2006 (RA 2017)
5.	Ambient Temperature (Average)	°C	34.0	Hygrometer

Limit: (µg / m³) Ambient Air Quality standard (National)

PM₁₀ = 100 µg/m³, PM_{2.5} = 60 µg/m³, SO₂ = 80 µg/m³, NO_x = 80 µg/m³, 24 hours basis (Industrial, Residential, Rural, Ecologically Sensitive Area & Other Area)

Ref: National Ambient Air Quality Standards vide Central Pollution Control Board, New Delhi Notification dated 18th November 2009

For INDICATIVE CONSULTANT INDIA

Prepared By: N. Mondal

Checked By: A. Patra

Parbati Golui
(Quality Manager)
Signatory Authority

Parbati Golui
Quality Manager
INDICATIVE CONSULTANT INDIA

Test Witnessed By: Nil (Sampling was done in front of customer representatives)
Estimated Uncertainty: Not Required

For SHYAM SEL AND POWER LTD

Director/Authorised Signatory

- Note:
- Information provided by customer
 - Sample is drawn by M/s. Indicative Consultant India.
 - Sample submitted and identified by customer as: NA.
 - Test results shown in this test report relate only to the sample (s) only.
 - The test results referred in test report are based on observations & measurements under the stated environmental conditions.
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 - Once issued, the test report/certificate is in public domain and laboratory is not responsible for the authenticity of photocopied test report.
 - Retention period of tested samples (Filter Paper) is 180 Days from the date of issue of test report unless otherwise specified.
 - Location of Testing: Haldia Laboratory

End of Report



Page 1 of 2

CENTRAL LABORATORY : HPL Link Road, Basudevpur, Khanjandak, Haldia, Purba Medinipur, Pin- 721602
Phone No. : 03224-275765, 9434017584, 9232395890, 7797506973

KOLKATA LABORATORY : B1-1/22/1-2, Santoshpur(M), Block-B, Maheshtala, Kolkata-700142, Mob. : 7797245819, 7797506970
WEBSITE : www.indicativeconsultantindia.com

Towards Sustainable Growth



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EMAIL : indicativeconsultantindia@gmail.com / indicativeconsultantindia.kol@gmail.com

TEST REPORT

Date: 07.08.2023	Report No: ICI/HL/A/RN-664A/2023	Format No: ICI/FM/H/61
Customer Name	M/s. SHYAM SEL & POWER LIMITED	Sample ID No : 2023/AC-664A
Address	Dhasna, Bahadurpur, Jamuria, Dist.- Paschim Bardhaman, PIN -713 362	Sampling Date : 25.07.2023
#Customer Representative Name & Contact Number	Mr. Anirban Mazumdar Mob. No. +91-7605098321	Analysis Start Date : 04.08.2023 Analysis complete Date : 05.08.2023
#Work Order No.	3000001055, Dtd. 01.10.2021 Amend No. 2, Dtd. 29.06.2023	
#Sample Description	AMBIENT AIR	
#Location	NEAR MAIN GATE	
Sample Condition	In Tedlar Bag	
Sampling Method	CPCB, Emission Regulation (Part III)	
Test Specification	National Ambient Air Quality Standards vide Central Pollution Control Board, New Delhi Notification dated 18 th November 2009	

Sl. No.	Parameters	Unit	SAMPLING TIME		Test Method
			09:30 AM to 05:30 PM	RESULT	
1.	Carbon Monoxide (CO)	mg / m ³		0.3246	Non-Dispersive Infrared Spectrometry Method
2.	Ambient Temperature (Average)	°C		34.0	Hygrometer

Limit: (µg / m³) Ambient Air Quality standard (National)
Carbon mono oxide=2 mg/m³ - hours basis (Industrial, Residential, Rural, Ecologically Sensitive Area & Other Area)
Ref: National Ambient Air Quality Standards vide Central Pollution Control Board, New Delhi, Notification dated 18th November 2009

Prepared By: *[Signature]*

Checked By: A. Mitra

For: INDICATIVE CONSULTANT INDIA
[Signature]
Parbati Golui
(Quality Manager)
Signatory Authority

Parbati Golui
Quality Manager
INDICATIVE CONSULTANT INDIA

Test Witnessed By: Nil (Sampling was done in front of customer representatives)
Estimated Uncertainty: Not Required

For SHYAM SEL AND POWER LTD

[Signature]
Director/Authorised Signatory

- Note:
- Information provided by customer
 - Sample is drawn by M/s. Indicative Consultant India.
 - Sample submitted and identified by customer as NA
 - Test results shown in this test report relate only to the sample (s) only.
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 - Retention period of tested samples is 10 Days from the date of issue of test report unless otherwise specified.
 - Location of Testing: Hatdia Laboratory

—End of Report—



Page 2 of 2

CENTRAL LABORATORY : HPL Link Road, Basudevpur, Khanjanchak, Haldia, Purba Medinipur, Pin- 721602
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(GOVT. REGISTERED TEST HOUSE)



EMAIL: Indicativeconsultantindia@gmail.com / Indicativeconsultantindia.kol@gmail.com

TEST REPORT

Date: 07.08.2023	Report No: ICI/HL/A/RN-665/2023	Format No: ICI/FM/H/61
Customer Name	M/s. SHYAM SEL & POWER LIMITED	Sample ID No : 2023/AC-665
Address	Dhasna, Bahadurpur, Jamuria, Dist.- Paschim Bardhaman, PIN -713 362	Sampling Date : 25.07.2023
#Customer Representative Name & Contact Number	Mr. Anirban Mazumdar Mob. No. +91-7605098321	Analysis Start Date : 04.08.2023
		Analysis complete Date : 05.08.2023
#Work Order No.	3000001055, Dtd. 01.10.2021 Amend No. 2, Dtd. 29.06.2023	
#Sample Description	AMBIENT AIR	
#Location	NEW LABOUR COLONY	
Sample Condition	In Glass Microfibre Filter Paper & Plastic Bottle	
Sampling Method	CPCB, Emission Regulation (Part III)	
Test Specification	National Ambient Air Quality Standards vide Central Pollution Control Board, New Delhi Notification dated 18 th November 2009	

Sl. No.	Parameters	Unit	SAMPLING TIME	Test Method
			09:00 AM to 05:00 PM	
			RESULT	
1.	Respirable Particulate Matter (PM ₁₀)	µg/m ³	75.41	IS 5182 (Part - 23):2006 (RA 2017)
2.	Respirable Particulate Matter (PM _{2.5})	µg/m ³	28.82	IS 5182 (Part - 24):2019
3.	Sulphur Dioxide (SO ₂)	µg/m ³	15.20	IS 5182 (Part - 2):2001 (RA 2017)
4.	Oxides of Nitrogen (NO _x)	µg/m ³	40.25	IS 5182 (Part - 6):2006 (RA 2017)
5.	Ambient Temperature (Average)	°C	33.0	Hygrometer

Limit: (µg/m³) Ambient Air Quality standard (National)
 PM₁₀ = 100 µg/m³, PM_{2.5} = 60 µg/m³, SO₂ = 80 µg/m³, NO_x = 80 µg/m³, 24 hours basis (Industrial, Residential, Rural, Ecologically Sensitive Area & Other Area)
 Ref: National Ambient Air Quality Standards vide Central Pollution Control Board, New Delhi Notification dated 18th November 2009

For INDICATIVE CONSULTANT INDIA

Prepared By: *Shumaila*

Checked By: *A. Patra*

Parbati Golui
Parbati Golui
(Quality Manager)
Signatory Authority

Parbati Golui
Quality Manager
INDICATIVE CONSULTANT INDIA

Test Witnessed By: Nil (Sampling was done in front of customer representatives) For SHYAM SEL AND POWER LTD
Estimated Uncertainty: Not Required

- Note:
- Information provided by customer
 - Sample is drawn by M/s. Indicative Consultant India.
 - Sample submitted and identified by customer as: NA
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 - Retention period of tested samples (Filter Paper) is 180 Days from the date of issue of test report unless otherwise specified.
 - Location of Testing: Haldia Laboratory

Smm
Director/Authorised Signatory

End of Report

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CENTRAL LABORATORY : HPL Link Road, Basudevpur, Khanjanchak, Haldia, Purba Medinipur, Pin-721602
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TEST REPORT

Date: 07.08.2023	: Report No: ICI/HL/A/RN-665A/2023	Format No: ICI/FM/H/61
Customer Name	: M/s. SHYAM SEL & POWER LIMITED	Sample ID No : 2023/AC-665A
Address	: Dhasna, Bahadurpur, Jamuria, Dist.- Paschim Bardhaman, PIN -713 362	Sampling Date : 25.07.2023
#Customer Representative Name & Contact Number	: Mr. Anirban Mazumdar Mob. No. +91-7605098321	Analysis Start Date : 04.08.2023
		Analysis complete Date : 05.08.2023
#Work Order No.	: 3000001055, Dtd. 01.10.2021 Amend No. 2, Dtd. 29.06.2023	
#Sample Description	: AMBIENT AIR	
#Location	: NEW LABOUR COLONY	
Sample Condition	: In Tedlar Bag	
Sampling Method	: CPCB, Emission Regulation (Part III)	
Test Specification	: National Ambient Air Quality Standards vide Central Pollution Control Board, New Delhi Notification dated 18 th November 2009	

Sl. No.	Parameters	Unit	SAMPLING TIME		Test Method
			09:00 AM to 05:00 PM	RESULT	
1.	Carbon Monoxide (CO)	mg / m ³	0.2958		Non-Dispersive Infrared Spectrometry Method
2.	Ambient Temperature (Average)	°C	33.0		Hygrometer

Limit: (µg / m³) Ambient Air Quality standard (National)
Carbon mono oxide=2 mg/m³ 8hours basis (Industrial, Residential, Rural, Ecologically Sensitive Area & Other Area)
Ref: National Ambient Air Quality Standards vide Central Pollution Control Board, New Delhi Notification dated 18th November 2009

Prepared By: N. Mondal

Checked By: A. Mitra

Parbati Golui
(Quality Manager)
Signatory Authority

For INDICATIVE CONSULTANT INDIA

Parbati Golui
Quality Manager
INDICATIVE CONSULTANT INDIA

Test Witnessed By: Nil (Sampling was done in front of customer representatives)
Estimated Uncertainty: Not Required

For SHYAM SEL AND POWER LTD

Director/Authorised Signatory

- Note:
- Information provided by customer
 - Sample is drawn by M/s. Indicative Consultant India.
 - Sample submitted and identified by customer as: NA
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 - Location of Testing: Haldia Laboratory

End of Report

Page 2 of 2

CENTRAL LABORATORY : HPL Link Road, Basudevpur, Khanjanchak, Haldia, Purba Medinipur, Pin- 721602
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KOLKATA LABORATORY : B1-1/22/1-2, Santoshpur(M), Block-B, Maheshtala, Kolkata-700142, Mob. : 7797245819, 7797506970
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(GOVT. REGISTERED TEST HOUSE)



EMAIL : indicativeconsultantindia@gmail.com / indicativeconsultantindia.kol@gmail.com

TEST REPORT

Date: 07.08.2023	Report No: ICI/HIL/A/RN-666/2023	Format No: ICI/FM/H/61
Customer Name	M/s. SHYAM SEL & POWER LIMITED	Sample ID No : 2023/AC-666
Address	Dhasna, Bahadurpur, Jamuria, Dist. - Paschim Bardhaman, PIN -713 362	Sampling Date : 26.07.2023
#Customer Representative Name & Contact Number	Mr. Anirban Mazumdar Mob. No. +91-7605098321	Analysis Start Date : 04.08.2023 Analysis complete Date : 05.08.2023
#Work Order No.	3000001055, Dtd. 01.10.2021 Amend No. 2, Dtd. 29.06.2023	
#Sample Description	AMBIENT AIR	
#Location	ROLLING MILL AREA	
Sample Condition	In Glass Microfibre Filter Paper & Plastic Bottle	
Sampling Method	CPCB, Emission Regulation (Part III)	
Test Specification	National Ambient Air Quality Standards vide Central Pollution Control Board, New Delhi Notification dated 18 th November 2009	

Sl. No.	Parameters	Unit	SAMPLING TIME	Test Method
			09:30 AM to 05:30 PM	
			RESULT	
1.	Respirable Particulate Matter (PM ₁₀)	µg / m ³	84.24	IS 5182 (Part - 23):2006 (RA 2017)
2.	Respirable Particulate Matter (PM _{2.5})	µg / m ³	35.09	IS 5182 (Part - 24):2019
3.	Sulphur Dioxide (SO ₂)	µg / m ³	17.23	IS 5182 (Part - 2):2001 (RA 2017)
4.	Oxides of Nitrogen (NO _x)	µg / m ³	41.13	IS 5182 (Part - 6):2006 (RA 2017)
5.	Ambient Temperature (Average)	°C	33.0	Hygrometer

Limit: (µg / m³) Ambient Air Quality standard (National)
 PM₁₀ = 100 µg/m³, PM_{2.5} = 60 µg/m³, SO₂ = 80 µg/m³, NO_x = 80 µg/m³, 24 hours basis (Industrial, Residential, Rural, Ecologically Sensitive Area & Other Area)
 Ref: National Ambient Air Quality Standards vide Central Pollution Control Board, New Delhi Notification dated 18th November 2009

Prepared By: N. Mondal

Checked By: A. Patra

Parbati Golui
(Quality Manager)
Signatory Authority

Parbati Golui
Quality Manager
INDICATIVE CONSULTANT INDIA

Test Witnessed By: Nil (Sampling was done in front of customer representatives)
Estimated Uncertainty: Not Required

For SHYAM SEL AND POWER LTD

Director/Authorised Signatory

- Note:
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 - Retention period of tested samples (Filter Paper) is 180 Days from the date of issue of test report unless otherwise specified.
 - Location of Testing: Haldia Laboratory

End of Report

CENTRAL LABORATORY : HPL Link Road, Basudevpur, Khanjanchak, Haldia, Purba Medinipur, Pin- 721602

Phone No. : 03224-275765, 9434017584, 9232395890, 7797506973

KOLKATA LABORATORY : B1-1/22/1-2, Santoshpur(M), Block-B, Maheshala, Kolkata-700142, Mob. : 7797245819, 7797506970

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197 INDICATIVE CONSULTANT INDIA

(GOVT. REGISTERED TEST HOUSE)



EMAIL : indicativeconsultantindia@gmail.com / indicativeconsultantindia.kol@gmail.com

TEST REPORT

Date: 07.08.2023	: Report No: ICI/HL/A/RN-666A/2023	Format No: ICI/FM/H/61
Customer Name:	: M/s. SHYAM SEL & POWER LIMITED	Sample ID No : 2023/AC-666A
Address:	: Dhasna, Bahadurpur, Jamuria, Dist.- Paschim Bardhaman, PIN -713 362	Sampling Date : 26.07.2023
#Customer Representative Name & Contact Number	: Mr. Anirban Mazumdar Mob. No. +91-7605098321	Analysis Start Date : 04.08.2023 Analysis complete Date : 05.08.2023
#Work Order No.	: 3000001055, Dtd. 01.10.2021 Amend No. 2, Dtd. 29.06.2023.	
#Sample Description	: AMBIENT AIR	
#Location	: ROLLING MILL AREA	
Sample Condition	: In Tedlar Bag	
Sampling Method	: CPCB, Emission Regulation (Part III)	
Test Specification	: National Ambient Air Quality Standards vide Central Pollution Control Board, New Delhi Notification dated 18 th November 2009	

Sl. No.	Parameters	Unit	SAMPLING TIME		Test Method
			09:30 AM to 05:30 PM	RESULT	
1.	Carbon Monoxide (CO)	mg / m ³		0.3071	Non-Dispersive Infrared Spectrometry Method
2.	Ambient Temperature (Average)	°C		33.0	Hygrometer

Limit: (µg / m³) Ambient Air Quality standard (National)
Carbon mono oxide=2 mg/m³, Shours basis (Industrial, Residential, Rural, Ecologically Sensitive Area & Other Area)
Ref: National Ambient Air Quality Standards vide Central Pollution Control Board, New Delhi Notification dated 18th November 2009

Prepared By: N. Mondal

Checked By: A. Patra

For INDICATIVE CONSULTANT INDIA
Parbati Golui
(Quality Manager)
Signatory Authority

Parbati Golui
Quality Manager
INDICATIVE CONSULTANT INDIA

Test Witnessed By: Nil (Sampling was done in front of customer representatives)
Estimated Uncertainty: Not Required

For SHYAM SEL AND POWER LTD

Director/Authorised Signatory

- Note:
1. Information provided by customer.
 2. Sample is drawn by M/s. Indicative Consultant India.
 3. Sample submitted and identified by customer as: NA
 4. Test results shown in this test report relate only to the sample (s) only.
 5. The test results referred in test report are based on observations & measurements under the stated environmental conditions.
 6. The reproduction of the report except in full is invalid without written approval of the laboratory.
 7. Once issued, the test report certificate is in public domain and laboratory is not responsible for the authenticity of photocopied test report.
 8. Retention period of tested samples is 10 Days from the date of issue of test report unless otherwise specified.
 9. Location of Testing: Haldia Laboratory.

End of Report

Page 2 of 2

CENTRAL LABORATORY : HPL Link Road, Basudevpur, Khanjanchak, Haldia, Purba Medinipur, Pin-721602
Phone No. : 03224-275765, 9434017584, 9232395890, 7797506973

KOLKATA LABORATORY : B1-1/22/1-2, Santoshpur(M), Block-B, Maheshtala, Kolkata-700142, Mob.: 7797245819, 7797506970
WEBSITE : www.indicativeconsultantindia.com



(GOVT. REGISTERED TEST HOUSE)



EMAIL : indicativeconsultantindia@gmail.com / indicativeconsultantindia.kol@gmail.com

TEST REPORT

Date: 07.08.2023	: Report No: ICI/HL/A/RN-719/2023	Format No: ICI/FM/H/61
Customer Name	: M/s. SHYAM SEL & POWER LIMITED	Sample ID No : 2023/AC-719
Address	: Dhasna, Bahadurpur, Jamuria, Dist.-Paschim Bardhaman, PIN-713 362	Sampling Date : 26.07.2023
#Customer Representative Name & Contact Number	: Mr. Anirban Mazumdar Mob. No: +91-7605098321	Analysis Start Date : 04.08.2023 Analysis complete Date : 05.08.2023
#Work Order No.	: 3000001055, Dtd. 01.10.2021 Amend No. 2, Dtd. 29.06.2023	
#Sample Description	: AMBIENT AIR	
#Location	: NEAR BATCHING PLANT	
Sample Condition	: In Glass Microfibre Filter Paper & Plastic Bottle	
Sampling Method	: CPCB, Emission Regulation (Part III)	
Test Specification	: National Ambient Air Quality Standards vide Central Pollution Control Board, New Delhi Notification dated 18 th November 2009	

Sl. No.	Parameters	Unit	SAMPLING TIME	Test Method
			10:00 AM to 06:00 PM	
			RESULT	
1.	Respirable Particulate Matter (PM ₁₀)	µg / m ³	89.18	IS 5182 (Part - 23):2006 (RA 2017)
2.	Respirable Particulate Matter (PM _{2.5})	µg / m ³	35.89	IS 5182 (Part - 24):2019
3.	Sulphur Dioxide (SO ₂)	µg / m ³	19.26	IS 5182 (Part - 2):2001 (RA 2017)
4.	Oxides of Nitrogen (NO _x)	µg / m ³	45.50	IS 5182 (Part - 6):2006 (RA 2017)
5.	Ambient Temperature (Average)	°C	33.0	Hygrometer

Limit: (µg / m³) Ambient Air Quality standard (National)

PM₁₀ = 100 µg/m³, PM_{2.5} = 60 µg/m³, SO₂ = 80 µg/m³, NO_x = 80 µg/m³, 24 hours basis (Industrial, Residential, Rural, Ecologically Sensitive Area & Other Area)

Ref: National Ambient Air Quality Standards vide Central Pollution Control Board, New Delhi Notification dated 18th November 2009

Prepared By: N. Mondal

Checked By: A. Patra

For INDICATIVE CONSULTANT INDIA
 Parbati Gouli
 Quality Manager
 INDICATIVE CONSULTANT INDIA
 Parbati Gouli
 (Quality Manager)
 Signatory Authority

For SHYAM SEL AND POWER LTD

Director/Authorised Signatory

Test Witnessed By: Nil (Sampling was done in front of customer representatives)
 Estimated Uncertainty: Not Required

- Note:
- Information provided by customer
 - Sample is drawn by M/s. Indicative Consultant India.
 - Sample submitted and identified by customer as: NA
 - Test results shown in this test report relate only to the sample (s) only.
 - The test results referred in test report are based on observations & measurements under the stated environmental conditions.
 - The reproduction of the report except in full is invalid without written approval of the laboratory.
 - Once issued, the test report/certificate is in public domain and laboratory is not responsible for the authenticity of photocopied test report
 - Retention period of tested samples (Filter Paper) is 180 Days from the date of issue of test report unless otherwise specified.
 - Location of Testing: Haldia Laboratory

End of Report

Page 1 of 2

CENTRAL LABORATORY : HPL Link Road, Basudevpur, Khanjanchak, Haldia, Purba Medinipur, Pin-721602
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199 INDICATIVE CONSULTANT INDIA

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TEST REPORT

Date: 07.08.2023	Report No: ICI/HL/A/RN-719A/2023	Format No: ICI/FM/H/61
Customer Name	M/s. SHYAM SEL & POWER LIMITED	Sample ID No : 2023/AC-719A
Address	Dhasna, Bahadurpur, Jamuria, Dist.- Paschim Bardhaman, PIN -713 362	Sampling Date : 26.07.2023
#Customer Representative Name & Contact Number	Mr. Anirban Mazumdar Mob. No. +91-7605098321	Analysis Start Date : 04.08.2023
		Analysis complete Date : 05.08.2023
#Work Order No.	3000001055, Dtd. 01.10.2021 Amend No: 2, Dtd. 29.06.2023	
#Sample Description	AMBIENT AIR	
#Location	NEAR BATCHING PLANT	
Sample Condition	In Tedlar Bag	
Sampling Method	CPCB, Emission Regulation (Part III)	
Test Specification	National Ambient Air Quality Standards vide Central Pollution Control Board, New Delhi Notification dated 18 th November 2009	

Sl. No.	Parameters	Unit	SAMPLING TIME		Test Method
			10:00 AM to 06:00 PM	RESULT	
1.	Carbon Monoxide (CO)	mg / m ³		0.3218	Non-Dispersive Infrared Spectrometry Method
2.	Ambient Temperature (Average)	°C		33.0	Hygrometer

Limit: (µg / m³) Ambient Air Quality standard (National)

Carbon mono oxide=2 mg/m³, 8hours basis (Industrial, Residential, Rural, Ecologically Sensitive Area & Other Area)
Ref: National Ambient Air Quality Standards vide Central Pollution Control Board, New Delhi Notification dated 18th November 2009

Prepared By: N. Mondal

Checked By: A. Patra

For INDICATIVE CONSULTANT INDIA
Parbati Goli
 Quality Manager
 INDICATIVE CONSULTANT INDIA
 (Quality Manager)
 Signatory Authority

For SHYAM SEL AND POWER LTD

Director / Authorised Signatory

Test Witnessed By: Nil (Sampling was done in front of customer representatives)
Estimated Uncertainty: Not Required

- Note:
- Information provided by customer
 - Sample is drawn by M/s. Indicative Consultant India.
 - Sample submitted and identified by customer as: NA
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 - Location of Testing: Haldia Laboratory

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WEBSITE : www.indicativeconsultantindia.com

Green Belt Development beside Nallah



For SHYAM SEL AND POWER LTD

Director/Authorised Signatory

201



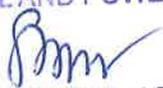
For SHYAM SELAND POWER LTD

Director/Authorised Signatory





For SHYAM SEL AND POWER LTD


Director/Authorised Signatory





For SHYAM SELAND POWER LTD


Director/Authorised Signatory





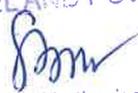
For SHYAM SELAND POWER LTD


Director/Authorised Signatory





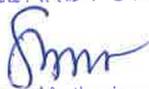
For SHYAM SELAND POWER LTD


Director/Authorised Signatory

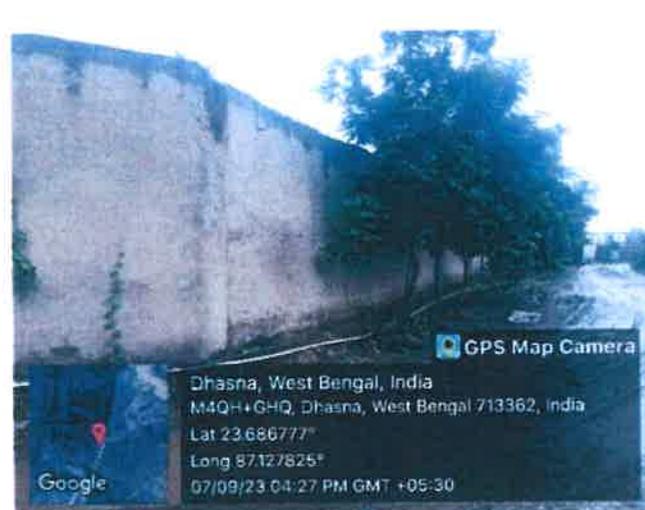
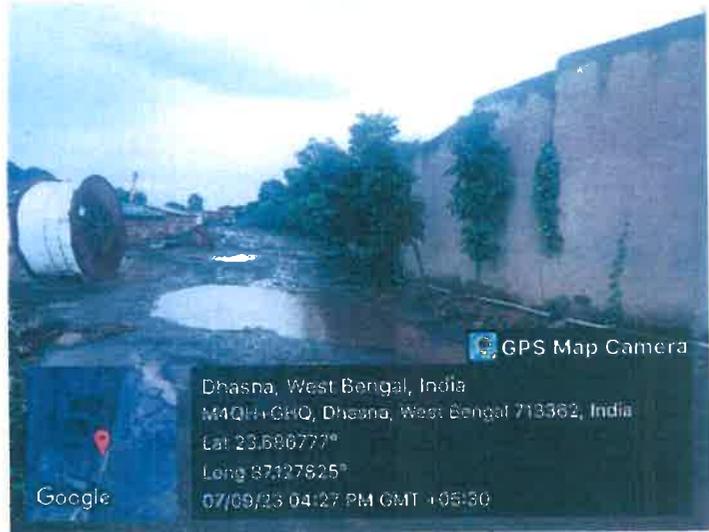
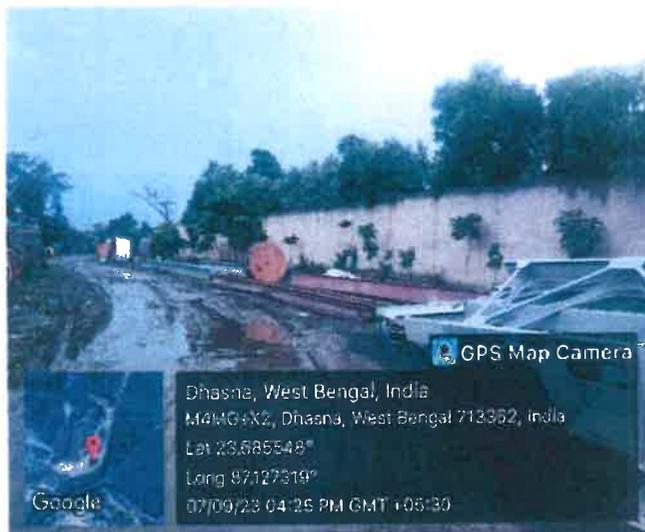
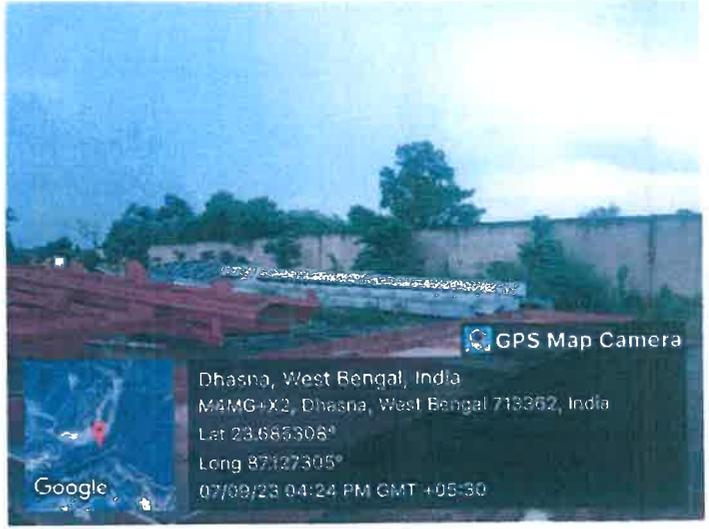
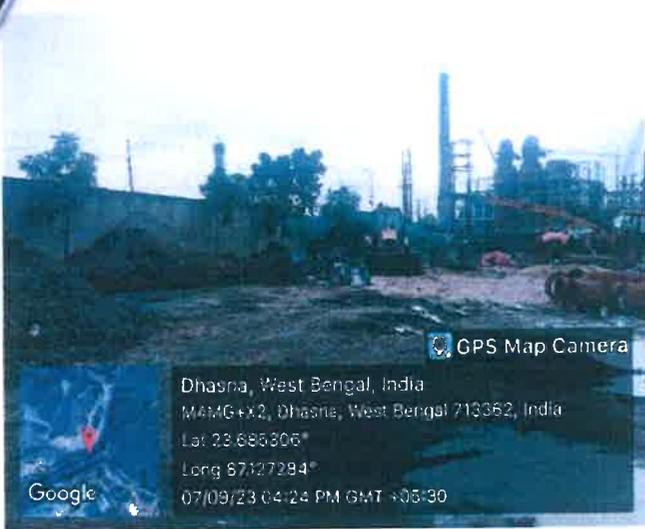




For SHYAM SEL AND POWER LTD


Director/Authorised Signatory

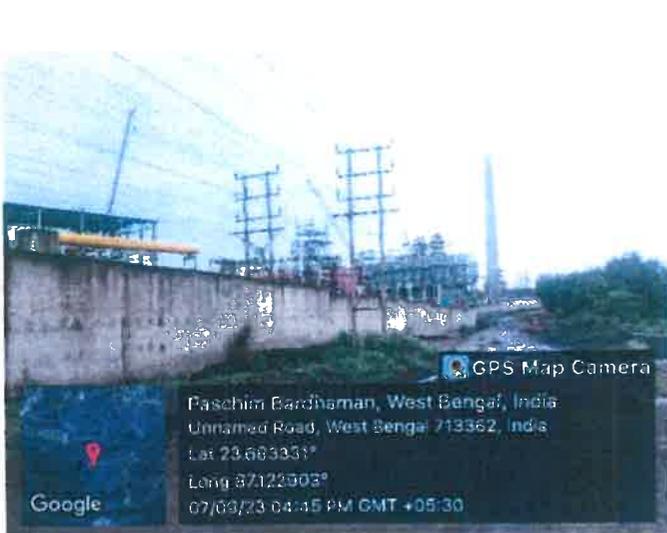
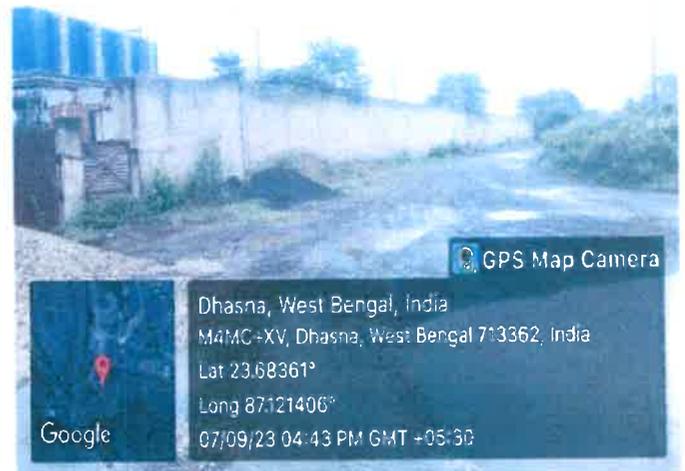
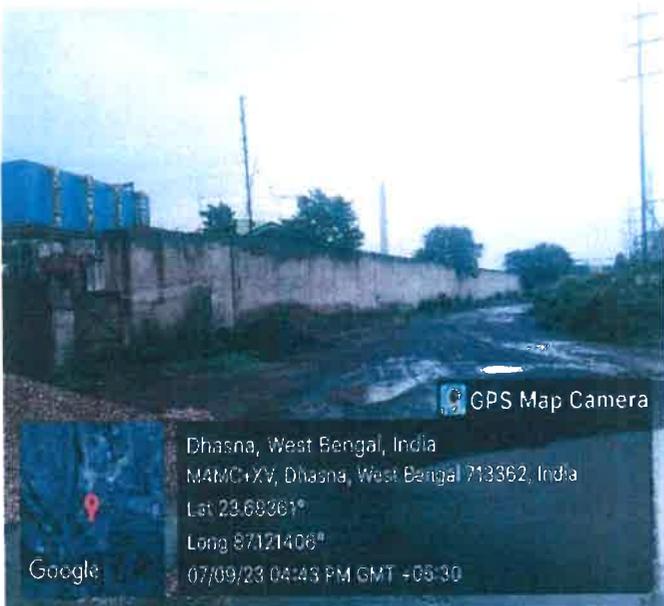
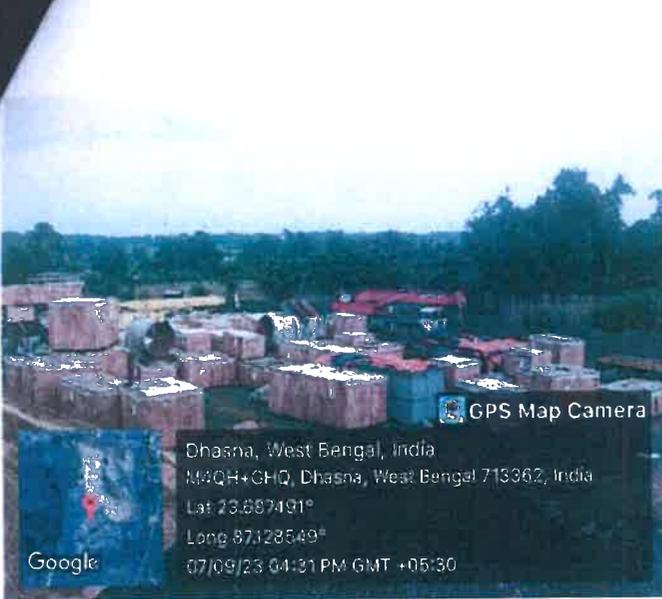




For SHYAM SELAND POWER LTD

[Signature]
Director/Authorised Signatory

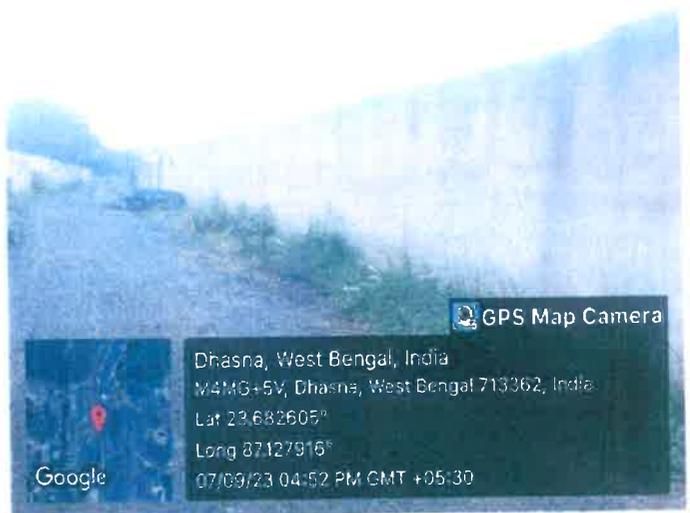
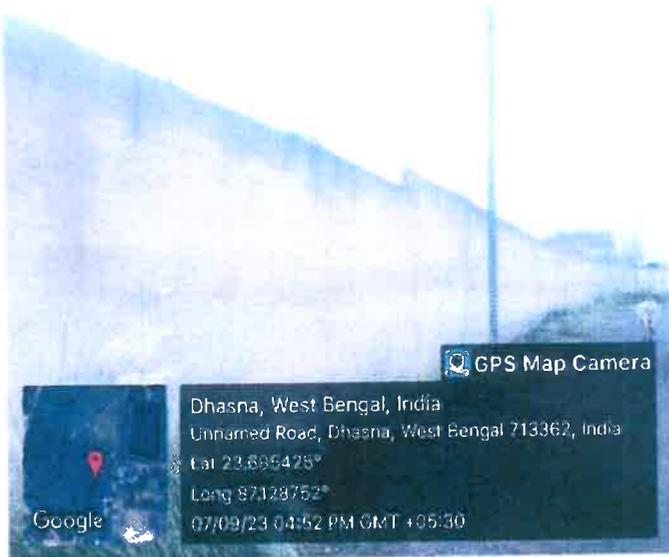
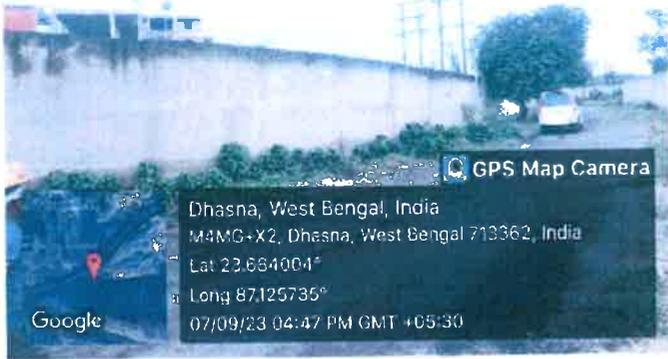




For SHYAM SELAND POWER LTD

Director/Authorised Signatory

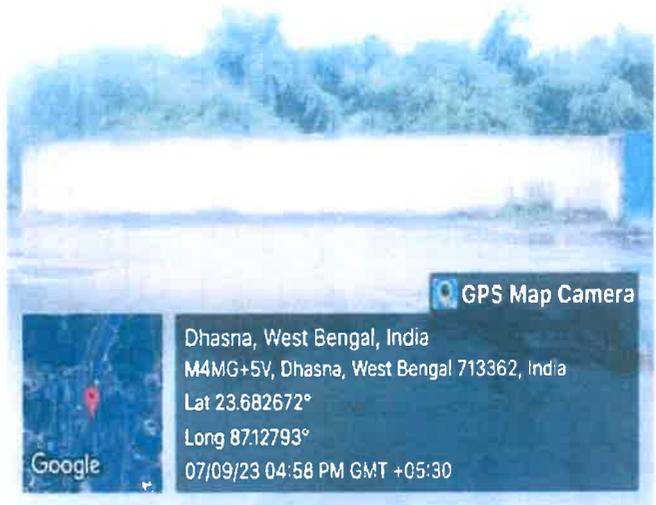




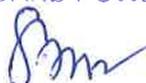
For SHYAM SELAND POWER LTD

[Signature]
Director/Authorised Signatory





For SHYAM SELAND POWER LTD


Director/Authorised Signatory



211

Eastern Coalfields Limited
(a subsidiary of Coal India Ltd.)
Office of the Agent
New Kenda Colliery
Po Kenda, Burdwan

Ref. No: NKC/Agent/2013/ : 213

Dated: 06/12/13

To The
Authorized Signatory,
Shyam Sel & Power Ltd.

SUB: Permission for filling fly ash at West Kenda OCP.

In response to your letter dated 26/11/2013 addressed to the General Manager, Kenda Area and request seeking permission to fill our de-coaled OCP with fly ash, the management has agreed to the same after discussion with the General Manager, Kenda Area.

Your company may fill the void created in the old OCP of West Kenda, Under Kenda area. The following shall be observed as precautionary measures in addition to other restrictions imposed by the state Govt. bodies for carrying out such disposal.

1. All tippers carrying fly ash shall be in a covered and approved type.
2. The filling shall be done in the area demarcated by the OCP surveyor only.
3. Filling shall be done up to an height of 3 meters and the ash spread evenly by mechanical graders, so that the same can be covered with top soil to prevent pollution.
4. The work shall be done in daylight hours only.

You may start the work with written information to the under signed.

Yours faithfully



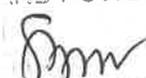
AGENT

New Kenda Colliery

Cc:

1. General Manager, Kenda Area
2. Manager, New Kenda Colliery
3. Surveyor, West Kenda OCP
4. File

For SHYAM SELAND POWER LTD


Director/Authorised Signatory





SHYAM SEL & POWER LTD. 212

Date: 26.11.2013

To
The General Manager
Kenda Area

Sub: Permission for filling of fly-ash in your abundant OCP and Mines.

Esteemed Sir,

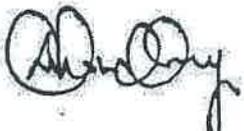
We Shyam Sel and Power Ltd have four units in our Burdwan district. We produce Ferro alloys, Billets, and TMT bars named as SEL Thermax. We have our own captive power plant at Palitpur, Mangalpur and Jamuria as well which is our upcoming project.

The fly-ash which is our disposal from power plant needs to be disposed in any abundant OCP or Mines in this regards we think your West Kenda OCP and Chora OCP could be a feasible option. So we would like to request you to give us the permission for filling up your abundant OCP and Mines at Chora and West Kenda respectively with fly-ash.

Thanking you,

Yours sincerely

For
SHYAM SEL AND POWER LTD.


Authorized Signatory



A discussion with Manager, KA has been decided. Area will be by the.

For SHYAM SEL AND POWER LTD

Director/Authorized Signatory



213

Phone : Office-667-109



Eastern Coalfields Limited

(A Subsidiary of Coal India Limited)

Office of the Agent/ ^{Bahula} ~~Lower Kenda~~ Colliery

P.O. BAHULA (BURDWAN) 718322

Ref. No. LK/BC Gr./Agent/2010/385

Date 29.10.2010

✓
To

M/S Shyam Sel & Power Ltd (Power Division),
S. S. Chamber,
5 C. R. Avenue,
Kolkata-700072.

Sub: Filling of fly ash

Dear Sir,

Please refer to your letter No. Nil dated 19.08.2010 regarding above cited subject, your proposal for filling fly ash has been accepted by Competent authority to dump fly ash at Bahula old quarry and other places as per guidance of Manager, Bahula Colliery.

You are requested to chalk out your programme accordingly with an intimation to the undersigned.

Yours faithfully,


29.10.10
(Mrityunjay Sen)

Dy. CME/Agent,

Bahula/ Lower Kenda Colliery Gr.

cc. to. General Manager, Kenda Area.
cc. to. Manager, Bahula Colliery.

For SHYAM SEL AND POWER LTD



Director/Authorised Signatory



214



Phone : (0341) 2867481(O)

Fax: (0341) 2867274 (O)

ECL Website - www.easterncoal.gov.in

EASTERN COALFIELDS LIMITED

(A Subsidiary of Coal India Limited)

O/o the Chief General Manager, Sonepur Bazar Area

PO: Bahula-713322, Dist.: Burdwan

Ref. No. CGM/SBA/Sales/18/10/ 183

Date: 03.09.2010

To,
M/s Shyam Sel & Power Ltd.,
G-6, Mangalpur Industrial Estate,
Mangalpur, Raniganj-713347.

Sub: Permission for dumping Fly-ash in void space of PSP Siding of S.B. Area

Dear Sir,

We have received your request letter dated 31.08.2010 for allowing you for dumping flying ash for filling up of void space at PSP Siding.

As you need to dispose off the said material, we have no objection to accommodate your fly ash at our PSP Siding. We have about 20,000 - 25,000 Cubic Metre space to fill up, you may arrange transportation of the same at our siding, as soon as you want.

Yours faithfully,


Chief General Manager,
Sonepur Bazar Area.

For SHYAM SEL AND POWER LTD


Director/Authorised Signatory



215

Shyam Sel & Power Limited
Jamuria Unit



Master List of Monitoring & Measuring Resources

S.No	Equipment Name	Location	Calibration Frequency	Calibration Date	Next Due Date
1	CAAQMS No.1	Near Main Gate No. 01	Quarterly	May - 2023	Aug - 2023
2	CAAQMS No. 2	Near Organic garden	Quarterly	May - 2023	Aug - 2023
3	CAAQMS No. 3	Near Main gate No. 02	Quarterly	May - 2023	Aug - 2023
4	CAAQMS No.4	Near Main Gate No. 03	Quarterly	May - 2023	Aug - 2023
S.No	Equipment Name	Location	Maintenance Frequency	Maintenance Date	Next Due Date
5	Stack No. 01	WHRB (2*100 TPH)	Half Yearly	May -2023	Dec - 2023
6	Stack No.02	AFBC Boiler (1*54 TPH)	Half Yearly	May -2023	Dec - 2023
7	Stack No. 03	WHRB Boiler (1*10 TPH)	Half Yearly	May -2023	Dec - 2023
8	Stack No. 04	WHRB Boiler (1*38 TPH)	Half Yearly	May -2023	Dec - 2023
9	Stack No. 05	CFBC Boiler (1*135 TPH)	Half Yearly	May -2023	Dec - 2023
10	Stack No. 06	Pellet Plant - 01	Half Yearly	May -2023	Dec - 2023
11	Stack No. 07	Pellet Plant - 02	Half Yearly	May -2023	Dec - 2023
12	Stack No. 08	Ferro Alloys - 01	Half Yearly	May -2023	Dec - 2023
13	Stack No. 09	Ferro Alloys - 02	Half Yearly	May -2023	Dec - 2023
14	Stack No. 10	Ferro Alloys - 03	Half Yearly	May -2023	Dec - 2023
15	Stack No. 11	Ferro Alloys - 04	Half Yearly	May -2023	Dec - 2023
16	Stack No. 12	SMS - 02	Half Yearly	May -2023	Dec - 2023
17	Stack No. 13	WHRB Boiler (2*34 TPH)	Half Yearly	May -2023	Dec - 2023
18	Stack No. 14	SMS - 01	Half Yearly	May -2023	Dec - 2023
19	Stack No. 15	WHRB Boiler (2*34 TPH)	Half Yearly	June - 2023	Dec - 2023

For SHYAM SEL AND POWER LTD


Director/Authorised Signatory





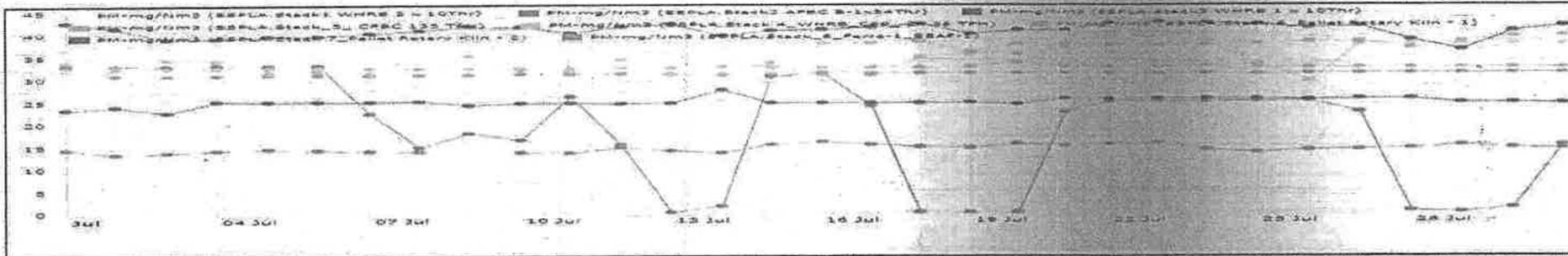
LOGO



Forbes Marshall
Multi Station Report

From: 01-07-2023 00:00:00 To: 31-07-2023 23:59:59
Interval: Daily Function: Average

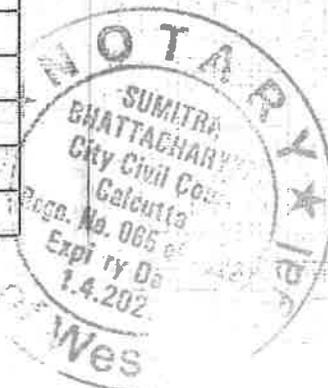
Maximum 10 parameters can be exported in pdf format.



Flag legends: < - Average with less data, C - Calibration mode, M - Maintenance mode, S - Data under scrutiny, B - Bad data, H - High permissible limit crossed, L - Low permissible limit crossed, P - Processed Data, V - Corrected Data, D - Delayed Data.

Calendar	PM Avg	PM Avg	PM Avg	PM Avg	PM Avg	PM Avg	PM Avg	PM Avg		
Plant	SSPLA	SSPLA	SSPLA	SSPLA	SSPLA	SSPLA	SSPLA	SSPLA		
Station	Stack1 WHRS 2 x 10T/hr	Stack2 AFBC B- 1x54T/hr	Stack3 WHRS 1x 10T/hr	Stack 5 CFBC 135 TPH	Stack 4 WHRS CPP 2x 35 TPH	Stack 6 Palist Rotary Kiln - 1	Stack 7 Palist Rotary Kiln - 2	Stack 8 Ferro- 1 SEAF-1		
Units	mg/Nm3	mg/Nm3	mg/Nm3	mg/Nm3	mg/Nm3	mg/Nm3	mg/Nm3	mg/Nm3		
Range	0 - 50	0 - 50	0 - 50	0 - 50	0 - 50	0 - 50	0 - 50	0 - 30		
01-07-2023 00:00:00	24.12 < P	33.06 < P	23.23 < P	33.81 < P	32.43 < P	36.67 <	42.76 <	14.33 < H		
02-07-2023 00:00:00	24.10 P	33.06 P	23.84 P	30.91 P	32.38 P	32.75	41.46	13.27 <		
03-07-2023 00:00:00	25.13 P	33.04 P	22.44 P	30.77 P	32.39 P	34.36	38.96	13.58 < H		
04-07-2023 00:00:00	25.84 P	33.05 P	24.94 P	30.85 P	32.39 P	34.01 <	39.03 <	14.06 < H		
05-07-2023 00:00:00	25.85 P	33.05 P	24.86 P	30.92 P	32.40 P	31.39	39.54	14.37 <		
06-07-2023 00:00:00	26.00 P	33.05 P	24.89 P	30.85 P	32.41 P	31.93	39.59	14.14 <		
07-07-2023 00:00:00	27.62 P	22.29 P	24.89 P	30.82 P	32.39 P	31.28	40.23	13.86 < HB		

Director/Authorised Signatory



Calendar	PM Avg	PM Avg	PM Avg	PM Avg	PM Avg	PM Avg	PM Avg	PM Avg		
Plant: Station	SSPLA Stack 1 WHRB 2 x 10Thr	SSPLA Stack 2 AFBC B- 1x54Thr	SSPLA Stack 3 WHRB 1 x 16Thr	SSPLA Stack 4 CFBC 133 TPH	SSPLA Stack 5 WHRB_CPF 2x 38 TPH	SSPLA Stack 6 Pellet Rotary Kiln - 1	SSPLA Stack 7 Pellet Rotary Kiln - 2	SSPLA Stack 8 Ferro- 1, SEAF-1		
Units Range	mg/Nm3 0 - 50	mg/Nm3 0 - 50	mg/Nm3 0 - 50	mg/Nm3 0 - 50	mg/Nm3 0 - 50	mg/Nm3 0 - 50	mg/nm3 0 - 50	mg/Nm3 0 - 30		
08-07-2023 00:00:00	28.71 P	14.73 P	25.02 P	30.86 P	32.40 P	32.27	40.77	13.67 <		
09-07-2023 00:00:00	26.83 P	17.80 P	24.11 P	30.96 P	32.38 P	35.19	41.64			
10-07-2023 00:00:00	26.65 P	16.35 P	24.50 P	30.99 P	32.38 P	32.11	41.56	13.50 <		
11-07-2023 00:00:00	25.96 < P	25.95 < PH	24.50 P	30.97 P	32.37 < P	31.73	40.22 <	13.37 < B		
12-07-2023 00:00:00	26.90 < P	15.25 < P	24.39 P	30.98 P	32.39 < P	34.22	41.50	14.58 < H		
13-07-2023 00:00:00	24.33 P	0.00 P	24.52 P	31.04 P	32.39 < P	30.78	42.20	16.89 < H		
14-07-2023 00:00:00	24.93 < P	1.30 < P	27.43 P	30.96 P	32.67 < P	30.68	39.82	13.38 <		
15-07-2023 00:00:00	29.27 < P	30.37 < P	24.48 P	30.96 P	32.38 < P	33.49	40.69	15.20 < H		
16-07-2023 00:00:00	28.43 P	31.20 < P	24.47 P	30.92 P	32.39 < P	37.84	40.87	15.88 < H		
17-07-2023 00:00:00	30.67 P	23.80 < P	24.51 P	31.01 P	32.44 P	37.80	41.37	15.21 < H		
18-07-2023 00:00:00	34.80 P	0.00 P	24.51 P	31.13 P	32.37 P	36.16	42.17	14.68 < H		
19-07-2023 00:00:00	35.42 P	0.00 P	24.54 P	31.16 P	32.59 P	35.95	39.88	14.49 < BS		
20-07-2023 00:00:00	35.55 P	0.00 P	24.21 P	31.17 P	33.48 P	37.74	40.81	15.44 < H		
21-07-2023 00:00:00	36.67 P	22.35 P	25.51 P	31.32 P	32.58 P	37.69	40.81	14.95 < H		
22-07-2023 00:00:00	37.64 < P	24.87 < P	25.30 P	31.12 P	32.55 < P	37.65	42.42	15.37 < H		
23-07-2023 00:00:00	37.54 < P	24.82 P	25.48 P	31.08 P	32.54 < P	37.52	42.63	15.76 <		
24-07-2023 00:00:00	38.21 P	24.83 P	25.49 P	31.12 P	32.75 P	37.55	42.42	14.09 <		
25-07-2023 00:00:00	33.37 P	24.89 P	25.46 P	31.07 P	32.40 P	37.66	42.10	13.49 < B		
26-07-2023 00:00:00	29.48 < P	24.95 P	25.23 P	31.11 P	32.41 P	38.18	41.27	13.95 < HB		
27-07-2023 00:00:00	37.67 < P	22.54 PH	25.48 P	31.11 P	32.40 P	38.27	41.63	14.06 <		
28-07-2023 00:00:00	37.64 P	0.33 P	25.44 P	31.12 P	32.42 P	36.77	38.59	14.33 <		
29-07-2023 00:00:00	37.70 < P	0.00 P	24.52 P	31.19 P	32.43 P	38.25	36.29	15.10 <		

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Calendar	PM Avg	PM Avg	PM Avg	PM Avg	PM Avg	PM Avg	PM Avg	PM Avg		
Plant	SSPLA Stack 1 WHRB 2 x 107hr	SSPLA Stack 2 AFBC B- 1x54hr	SSPLA Stack 3 WHRB 1 x 107hr	SSPLA Stack 5 CFBC 135 TPH	SSPLA Stack 4 WHRB CPP 2x 38 TPH	SSPLA Stack 6 Pellet Rotary Kiln - 1	SSPLA Stack 7 Pellet Rotary Kiln - 2	SSPLA Stack 8 Ferro- 1 SEAF-1		
Units	mg/Nm3	mg/Nm3	mg/Nm3	mg/Nm3	mg/Nm3	mg/Nm3	mg/Nm3	mg/Nm3		
Range	0 - 50	0 - 50	0 - 50	0 - 50	0 - 50	0 - 50	0 - 50	0 - 80		
30-07-2023 00:00:00	37.65 < P	1.03 < P	24.52 P	31.16 P	32.43 < P	39.33	40.59	14.50 <		
31-07-2023 00:00:00	37.67 < P	16.14 < P	24.37 < P	31.13 < PH	32.39 < P	39.73 <	41.82 <	14.24 <		

Report Summary

Average	30.88	18.81	24.75	31.11	32.48	35.46	40.82	14.36		
Maximum	39.21	23.06	27.43	33.81	33.48	39.73	42.76	15.88		
Minimum	24.10	0.00	22.44	30.77	32.37	30.68	36.29	13.27		
Std Deviation	5.28	12.38	0.84	0.52	0.21	2.89	1.42	0.73		
Geom.Mean	30.55	18.96	24.73	31.11	32.47	35.34	40.80	14.34		
Median	29.43	22.54	24.52	31.04	32.40	36.67	40.87	14.28		
Mode	37.67	0.00	24.47	31.08	32.41	39.73	39.03	14.24		
Total Active										

For SHYAM SEL AND POWER LTD

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LOGO



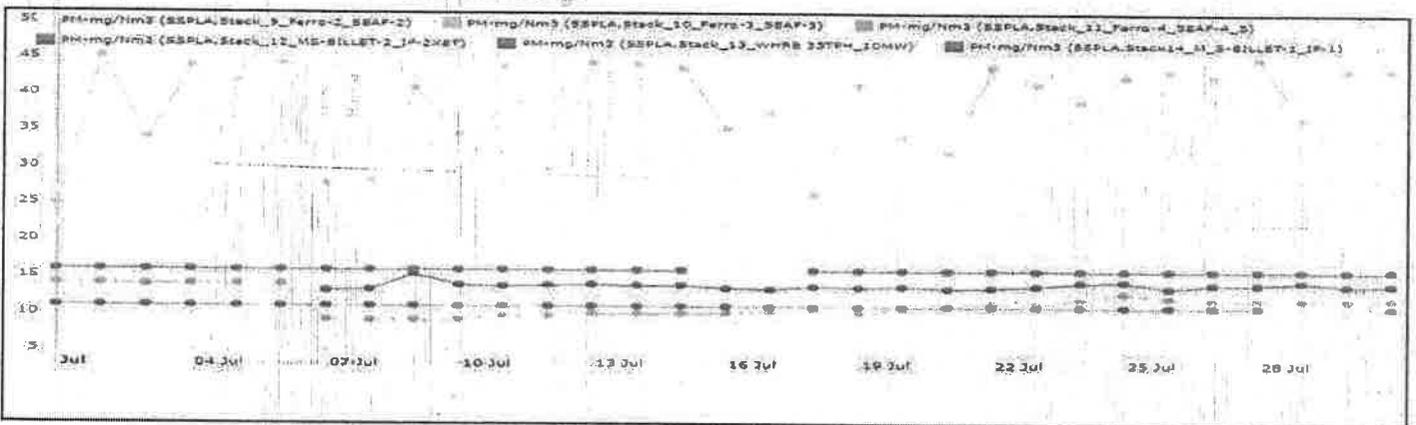
Forbes Marshall Multi Station Report

From : 01-07-2023 00:00:00

To : 31-07-2023 23:59:59

Interval : Daily

Function : Average



Flag legends: C - Average with less data, C - Calibration mode, M - Maintenance mode, S - Data under scrutiny, B - Bad data, H - High permissible limit crossed, L - Low permissible limit crossed, P - Processed Data, V - Corrected Data, D - Delayed Data, R - Analyzer drift

Calendar	PM Avg	PM Avg	PM Avg	PM Avg	PM Avg	PM Avg
Plant	SSPLA	SSPLA	SSPLA	SSPLA	SSPLA	SSPLA
Station	Stack_9_Ferro-2_SEAF-2	Stack_10_Ferro-3_SEAF-3	Stack_11_Ferro-4_SEAF-4_5	Stack_12_MS-BILLET-2_JF-2X8T	Stack_13_WHRB 35TPH_10MW	Stack14_M_S-BILLET-1_IF-1
Units	mg/Nm3	mg/Nm3	mg/Nm3	mg/Nm3	mg/Nm3	mg/Nm3
Range	0 - 30	0 - 30	0 - 30	0 - 30	0 - 30	0 - 30
01-07-2023 00:00:00	22.00 <	24.85 < H	14.00 <	11.00 <		16.00 <
02-07-2023 00:00:00	22.00 <	45.00 < H	14.01 <	11.00 <		16.00 <
03-07-2023 00:00:00	22.00 <	34.03 < H	13.96 <	11.00 <		16.00 <
04-07-2023 00:00:00	22.00 <	43.76 < H	13.97 <	11.00 <		16.00 <
05-07-2023 00:00:00	22.00 <	41.78 < H	14.01 <	11.00 <		16.00 <
06-07-2023 00:00:00	22.00 <	44.13 < H	14.02 <	11.00 <		16.00 <
07-07-2023 00:00:00	22.00 <	27.78 < H	9.25 <	11.00 <	13.15 <	16.00 <

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Calender	PM Avg	PM Avg	PM Avg	PM Avg	PM Avg	PM Avg
Plant Station	SSPLA Stack_9_Ferro-2_SEAF-2	SSPLA Stack_10_Ferro-3_SEAF-3	SSPLA Stack_11_Ferro-4_SEAF-4_5	SSPLA Stack_12_MS-BILLET-2_IF-2XBT	SSPLA Stack_13_WHRB-35TPH_10MW	SSPLA Stack14_M_S-BILLET-1_IF-1
Units	mg/Nm3	mg/Nm3	mg/Nm3	mg/Nm3	mg/Nm3	mg/Nm3
Range	0 - 30	0 - 30	0 - 30	0 - 30	0 - 30	0 - 30
08-07-2023 00:00:00	22.00 <	28.14 < H	9.10 <	11.00 <	13.29 <	16.00 <
09-07-2023 00:00:00	22.00 <	40.81 < H	9.05 <	11.00 <	15.41 < H	16.00 <
10-07-2023 00:00:00	22.00 <	34.54 < H	9.19 <	11.00 <	13.96 < HSB	16.00 <
11-07-2023 00:00:00	22.00 <	43.99 < H	9.72 <	11.00 <	13.75 <	16.00 <
12-07-2023 00:00:00	22.00 <	29.68 < H	9.64 <	11.00 <	13.87 < H	16.00 <
13-07-2023 00:00:00	22.00 <	44.28 < H	10.05 <	11.00 <	13.98 <	16.00 <
14-07-2023 00:00:00	22.00 <	44.20 < H	10.02 <	11.00 <	13.94 < H	16.00 <
15-07-2023 00:00:00	22.00 <	43.64 < H	10.02 <	11.00 <	13.89 <	16.00 <
16-07-2023 00:00:00	22.00 <	35.45 < H	10.21 <	11.00 <	13.48 < H	
17-07-2023 00:00:00	22.00 <	37.59 < H	10.40 <	11.00 <	13.35 <	
18-07-2023 00:00:00	22.00 <	26.41 < H	10.68 <	11.00 <	13.75 < HB	16.00 <
19-07-2023 00:00:00	22.00 <	41.34 < H	10.24 <	11.00 <	13.62 <	16.00 <
20-07-2023 00:00:00	22.00 <	34.34 < H	10.84 <	11.00 <	13.77 < HB	16.00 <
21-07-2023 00:00:00	22.00 <	32.14 < H	11.36 <	11.00 <	13.53 < H	16.00 <
22-07-2023 00:00:00	22.00 <	43.90 < H	11.57 <	11.00 <	13.61 <	16.00 <
23-07-2023 00:00:00	22.00 <	41.63 < H	11.45 <	11.00 <	13.88 <	16.00 <
24-07-2023 00:00:00	22.00 <	39.09 < H	12.00 <	11.00 <	14.35 <	16.00 <
25-07-2023 00:00:00	22.00 <	42.56 < H	12.90 <	11.00 <	14.57 <	16.00 <
26-07-2023 00:00:00	22.00 <	43.31 < H	12.34 <	11.00 <	13.66 <	16.00 <
27-07-2023 00:00:00	22.00 <	42.58 < H	12.01 <	11.00 <	14.12 <	16.00 <
28-07-2023 00:00:00	22.00 <	45.00 < H	12.01 <	11.00 <	14.16 < HBS	16.00 <
29-07-2023 00:00:00	22.00 <	36.74 < H	12.01 <		14.55 <	16.00 <
30-07-2023 00:00:00	22.00 <	43.53 < H	12.10 <		14.00 <	16.00 <
31-07-2023 00:00:00	22.00 <	43.52 < H	12.14 <	11.00 <	14.16 <	16.00 <

For SHYAM SEL AND POWER LTD

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Report Summary

Average	22.00	38.70	11.43	11.00	13.91	16.00
Maximum	22.00	45.00	14.02	11.00	18.41	18.00
Minimum	22.00	24.85	9.05	11.00	13.15	18.00
Std.Deviation	0.00	6.26	1.66	0.00	0.48	0.00
Geom.Mean	22.00	38.15	11.31	11.00	13.90	16.00
Median	22.00	41.83	11.45	11.00	13.98	16.00
Mode	22.00	45.00	10.24	11.00	13.15	16.00
Total Active Duration						

For SHYAM SEL AND POWER LTD

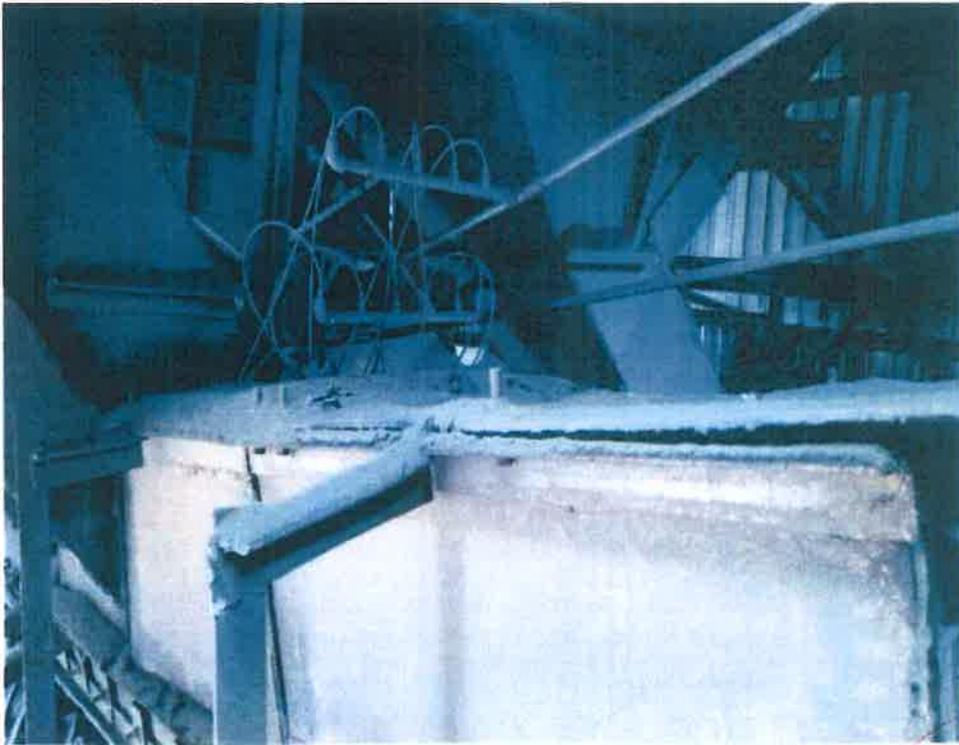


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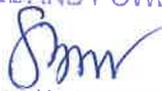


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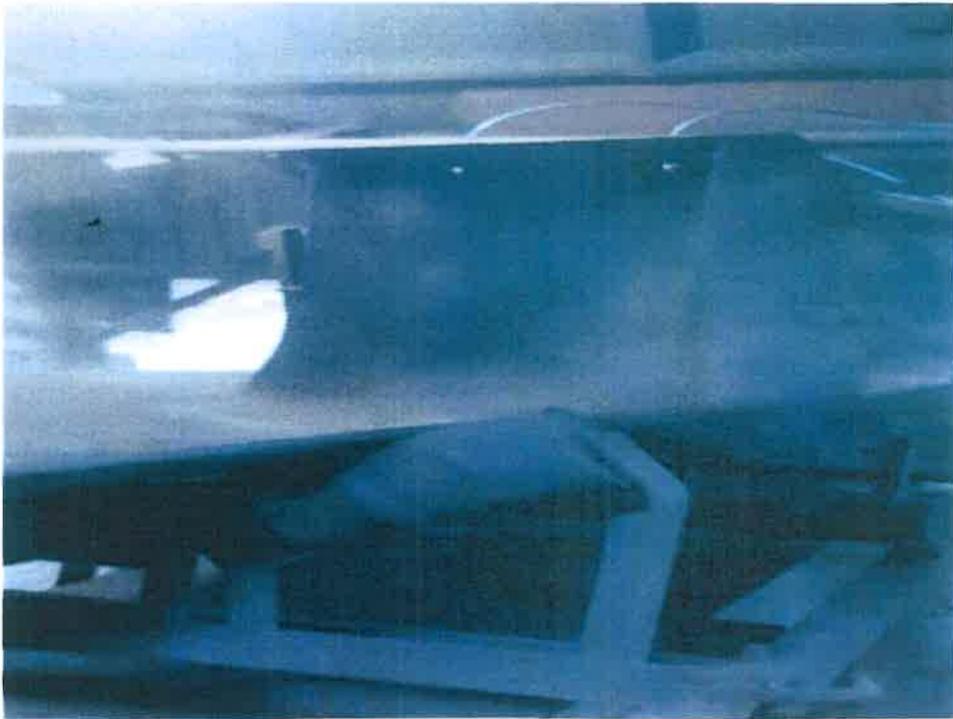
Dry Fog System



For SHYAM SELAND POWER LTD


Director/Authorised Signatory



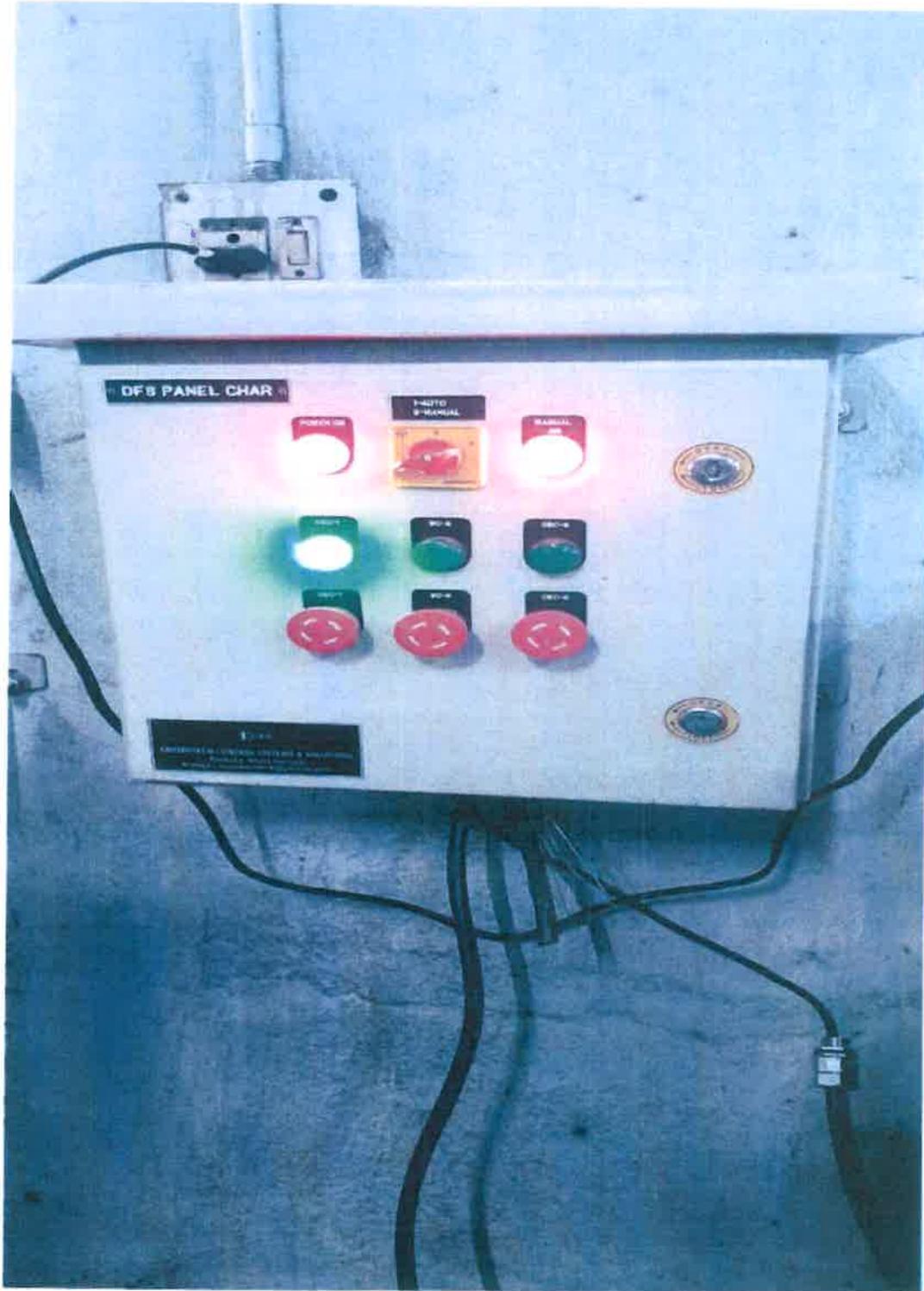


For SHYAM SELL AND POWER LTD

Handwritten signature of the Director/Authorised Signatory.

Director/Authorised Signatory





For SHYAM SELAND POWER LTD

[Signature]
Director/Authorized Signatory



225 INDICATIVE CONSULTANT INDIA

(GOVT. REGISTERED TEST HOUSE)



MAIL : indicativeconsultantindia@gmail.com / indicativeconsultantindia.kol@gmail.com

TEST REPORT

Date: 11.08.2023	Report No: ICI/HL/W/RN-1284/2023	Format No: ICI/FM/H/67
Customer Name	M/s. SHYAM SEL & POWER LIMITED	Sample ID No : 2023/W-1284
Address	Vill- Dhasna, P.O.- Bahadurpur, Jamuria, Dist-Paschim Bardhaman, West Bengal, Pin -713362	Sampling Date : 31.07.2023
#Customer Representative Name & Contact Number	Mr. Anirban Mazumdar Mob. No. +91-7605098321	Sampling Time : 04:10 PM
		Analysis Start Date : 02.08.2023
		Analysis complete Date : 10.08.2023
#Work Order No.	3000001055, Dtd. 01.10.2021 Amend No. 2, Dtd. 29.06.2023	
#Sample Description	EFFLUENT	
Sample Condition	In Plastic Bottle & Glass Bottle	
Sampling Method	IS:3025 (Part I): 1987 (RA 2019), APHA 23 rd ed 2017	
#Location	STP OUTLET	
Material/ Test Specification	Schedule - VI: General Standards for Discharge of Environmental Pollutants: Part A: Effluents; The Environment (Protection) Rules, 1986	

Sl. No.	Parameters	Unit	Result	Schedule - VI: General Standards for Discharge of Environmental Pollutants Part A: Effluents**		Method Followed
				Inland Surface Water	Public Sewers	
1.	pH (at 26°C)	-	7.34	5.5-9.0	5.5-9.0	IS:3025(Part-11):1983 : RA 2017, APHA 23 rd Edition 4500-H ⁺ B
2.	Total Suspended Solid (TSS)	mg/L	36.0	100 mg/L (max)	600 mg/L (max)	IS:3025 (Part-17): 1984 : RA 2017, APHA 23 rd Edition 2540D
3.	Chemical Oxygen Demand (COD)	mg/L	140.0	250 mg/L (max)	Not Specified	APHA 23 rd Edition 5220B
4.	Bio-Chemical Oxygen Demand (for 3 days at 27°C)	mg/L	26.0	30 mg/L (max)	350 mg/L (max)	IS:3025 (Part-44):1993 :RA 2019,
5.	Oil and Grease	mg/L	3.3	10 mg/L (max)	20 mg/L (max)	IS:3025 (Part-39): 1991 : RA 2019, APHA 23 rd Edition 5520B,

**The Environment (Protection) Rules, 1986

For, INDICATIVE CONSULTANT INDIA

Prepared By: *N. Mandal*

Checked By: *A. Patra*

Pow
 Parbati Gohri
 (Quality Manager)
 Signatory Authority
 INDICATIVE CONSULTANT INDIA

Test Witnessed By: Nil (Sampling was done in front of customer representatives)
 Estimated Uncertainty: Not Required

- Note :
1. # Information provided by customer
 2. Sample is drawn by M/s. Indicative Consultant India in front of customer representatives
 3. Sample submitted and identified by customer as: N.A.
 4. Test results shown in this test report relate only to the sample (s) only
 5. The test results referred in test report are based on observations & measurements under the stated environmental conditions.
 6. The reproduction of the report except in full is invalid without written approval of the laboratory
 7. Once issued, the test report/certificate is in public domain and laboratory is not responsible for the authenticity of photocopied test report
 8. Retention period of tested samples (Water) is 10 days from the date of issue of test report unless otherwise specified.
 9. Location of Testing: Haldia Laboratory

-----End of Report-----

Page 1 of 1

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Wheel Washing



For SHYAM SELL AND POWER LTD

Director/Authorised Signatory

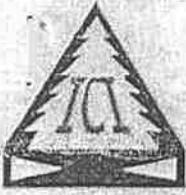




For SHYAM SELAND POWER LTD


Director/Authorised Signatory





INDICATIVE CONSULTANT INDIA

(GOVT. REGISTERED TEST HOUSE)



EMAIL : indicativeconsultantindia@gmail.com / indicativeconsultantindia.kol@gmail.com

TEST REPORT

Date: 07.08.2023	Report No: ICI/HL/NTC-152/2023	Format No: ICI/FMH/68
Customer Name	M/s. SHYAM SEL & POWER LIMITED	
Address	Duzsna, Bahadurpur, Jamuria, Dist - Paschim Bardhaman, PIN -713 362	
#Customer Representative Name & Contact No.	Mr. Anurban Mazumdar Mob. No. 7605098321	
#Work Order No.	3000001055, Dtd. 01.10.2021 Amend No. 2, Dtd. 29.06.2023	
#Sample Description	WORKZONE NOISE	
Sampling Method	By Digital Noise Meter	
Test Method	IS 4758:1968 (RA 2017)	
Monitoring Details:		
Height from the floor	1.5 M	Total Time (T) : 18 Min
Distance of Source	3.0 M	Difference (dt) : 2 Min

#Noise Source/ Location: DRI - 1 NEAR ESP AREA						
Sample ID	Sampling Date	Sampling Time	Results dB(A)			Limit* dB(A)
			Equivalent Noise (L _{eq}) dB(A)	Maximum Noise (L _{max}) dB(A)	Minimum Noise (L _{min}) dB(A)	
2023/N-781	26.07.2023	10:10 AM	86.02	87.0	84.8	As per note

#Noise Source/ Location: DRI - 2 - WHRB						
Sample ID	Sampling Date	Sampling Time	Results dB(A)			Limit* dB(A)
			Equivalent Noise (L _{eq}) dB(A)	Maximum Noise (L _{max}) dB(A)	Minimum Noise (L _{min}) dB(A)	
2023/N-782	26.07.2023	10:45 AM	87.98	89.2	86.4	As per note

#Noise Source/ Location: PELLET PLANT AREA (T.G. FLOOR - 1)						
Sample ID	Sampling Date	Sampling Time	Results dB(A)			Limit* dB(A)
			Equivalent Noise (L _{eq}) dB(A)	Maximum Noise (L _{max}) dB(A)	Minimum Noise (L _{min}) dB(A)	
2023/N-783	26.07.2023	11:30 AM	87.20	89.2	85.8	As per note

#Noise Source/ Location: PELLET PLANT AREA (T.G. FLOOR - 2)						
Sample ID	Sampling Date	Sampling Time	Results dB(A)			Limit* dB(A)
			Equivalent Noise (L _{eq}) dB(A)	Maximum Noise (L _{max}) dB(A)	Minimum Noise (L _{min}) dB(A)	
2023/N-784	26.07.2023	12:15 PM	87.57	89.2	85.8	As per note

#Noise Source/ Location: TURBINE FLOOR (POWER PLANT)						
Sample ID	Sampling Date	Sampling Time	Results dB(A)			Limit* dB(A)
			Equivalent Noise (L _{eq}) dB(A)	Maximum Noise (L _{max}) dB(A)	Minimum Noise (L _{min}) dB(A)	
2023/N-785	26.07.2023	01:05 PM	93.10	95.8	89.3	As per note

#Noise Source/ Location: DRI - 3 - WHRB						
Sample ID	Sampling Date	Sampling Time	Results dB(A)			Limit* dB(A)
			Equivalent Noise (L _{eq}) dB(A)	Maximum Noise (L _{max}) dB(A)	Minimum Noise (L _{min}) dB(A)	
2023/N-786	26.07.2023	02:30 PM	82.61	84.0	80.1	As per note

Page 1 of 3

Parbat
Quality Manager
INDICATIVE CONSULTANT INDIA

CENTRAL LABORATORY : HPL Link Road, Basudevypur, Khanjanchak, Haldia, Purba Medinipur, Pin- 721602

For SHYAM SEL AND POWER LTD

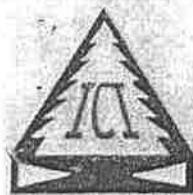
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Towards Sustainable Growth

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(GOVT. REGISTERED TEST HOUSE)



EMAIL : indicativeconsultantindia@gmail.com / indicativeconsultantindia.kol@gmail.com

9001:2015

45001:2018

TC-11628

TEST REPORT

Date: 07.08.2023	Report No: ICI/HL/N/TC-153/2023	Format No: ICI/FM/11/68
Customer Name	M/s. SHYAM SEL & POWER LIMITED	
Address	Dhansia, Bahadurpur, Jamuria, Dist. - Paschim Bardhaman, PIN -713 362	
#Customer Representative Name & Contact No.	Mr. Anirban Mazumdar Mob. No. 7605098321	
#Work Order No.	3000001055, Dtd. 01.10.2021 Amend No. 2, Dtd. 29.06.2023	
#Sample Description	WORKZONE NOISE	
Sampling Method	By Digital Noise Meter	
Test Method	IS 4758:1968 (RA 2017)	
Monitoring Details:		
Height from the floor	1.5 M	Total Time (T) : 18 Min
Distance of Source	3.0 M	Difference (dt) : 2 Min

#Noise Source/ Location: LSM AREA						
Sample ID	Sampling Date	Sampling Time	Results dB(A)			Limit* dB(A)
			Equivalent Noise (L _{eq}) dB(A)	Maximum Noise (L _{max}) dB(A)	Minimum Noise (L _{min}) dB(A)	
2023/N-787	26.07.2023	03:30 PM	92.04	94.1	89.4	As per note

#Noise Source/ Location: WRM AREA						
Sample ID	Sampling Date	Sampling Time	Results dB(A)			Limit* dB(A)
			Equivalent Noise (L _{eq}) dB(A)	Maximum Noise (L _{max}) dB(A)	Minimum Noise (L _{min}) dB(A)	
2023/N-788	26.07.2023	04:15 PM	92.01	94.3	89.9	As per note

#Noise Source/ Location: STRUCTURE MILL AREA						
Sample ID	Sampling Date	Sampling Time	Results dB(A)			Limit* dB(A)
			Equivalent Noise (L _{eq}) dB(A)	Maximum Noise (L _{max}) dB(A)	Minimum Noise (L _{min}) dB(A)	
2023/N-789	26.07.2023	05:00 PM	90.78	93.2	88.2	As per note

#Noise Source/ Location: INSIDE R.M. AREA (NEAR POST THERMAX PINCH ROLL MACHINE)						
Sample ID	Sampling Date	Sampling Time	Results dB(A)			Limit* dB(A)
			Equivalent Noise (L _{eq}) dB(A)	Maximum Noise (L _{max}) dB(A)	Minimum Noise (L _{min}) dB(A)	
2023/N-790	26.07.2023	05:50 PM	92.82	94.2	90.8	As per note

#Noise Source/ Location: FERRO PLANT (4.5 MVA) AREA						
Sample ID	Sampling Date	Sampling Time	Results dB(A)			Limit* dB(A)
			Equivalent Noise (L _{eq}) dB(A)	Maximum Noise (L _{max}) dB(A)	Minimum Noise (L _{min}) dB(A)	
2023/N-791	27.07.2023	10:20 AM	85.59	87.2	83.8	As per note

#Noise Source/ Location: FERRO PLANT (9.0 MVA) AREA						
Sample ID	Sampling Date	Sampling Time	Results dB(A)			Limit* dB(A)
			Equivalent Noise (L _{eq}) dB(A)	Maximum Noise (L _{max}) dB(A)	Minimum Noise (L _{min}) dB(A)	
2023/N-792	27.07.2023	11:05 AM	86.85	88.4	85.8	As per note

#Noise Source/ Location: SMS - I AREA						
Sample ID	Sampling Date	Sampling Time	Results dB(A)			Limit* dB(A)
			Equivalent Noise (L _{eq}) dB(A)	Maximum Noise (L _{max}) dB(A)	Minimum Noise (L _{min}) dB(A)	
2023/N-793	27.07.2023	11:50 AM	91.18	92.4	89.9	As per note

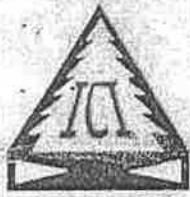
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INDICATIVE CONSULTANT INDIA

CENTRAL LABORATORY : HPL Link Road, Basudevpur, Kharianchak, Haldia, Purba Medinipur, Pin- 721602

For SHYAM SEL AND POWER LTD

Director/Authorised Signatory



230 INDICATIVE CONSULTANT INDIA

(GOVT. REGISTERED TEST HOUSE)



EMAIL : indicativeconsultantIndia@gmail.com / indicativeconsultantIndia.kol@gmail.com

TEST REPORT

Date: 07.08.2023	Report No: ICI/HILN/TC-152/2023	Format No: ICI/FM/H/68
Customer Name	M/s. SHYAM SEL & POWER LIMITED	
Address	Dhasna, Bahadurpur, Jamuria, Dist.- Paschim Bardhaman, PIN-713 362	
#Customer Representative Name & Contact No.	Mr. Anirban Mazumdar Mob. No. 7605098321	
#Work Order No.	3000001055, Dtd. 01.10.2021 Amend No. 2, Dtd. 29.06.2023	
#Sample Description	WORKZONE NOISE	
Sampling Method	By Digital Noise Meter	
Test Method	IS 4758:1968 (RA/2017)	
Monitoring Details:		
Height from the floor	1.5 M	Total Time (T) : 18 Min
Distance of Source	3.0 M	Difference (dt) : 2 Min

#Noise Source/ Location: SMS - 2 AREA						DAY TIME
Sample ID	Sampling Date	Sampling Time	Results dB(A)			Limit* dB(A)
			Equivalent Noise (L _{eq}) dB(A)	Maximum Noise (L _{max}) dB(A)	Minimum Noise (L _{min}) dB(A)	
2023/N-794	27.07.2023	12:30 PM	89.74	91.0	88.9	As per note

#Noise Source/ Location: SMS - 3 AREA						DAY TIME
Sample ID	Sampling Date	Sampling Time	Results dB(A)			Limit* dB(A)
			Equivalent Noise (L _{eq}) dB(A)	Maximum Noise (L _{max}) dB(A)	Minimum Noise (L _{min}) dB(A)	
2023/N-795	27.07.2023	01:05 PM	89.49	91.2	87.7	As per note

***Note:**

OSHA's Permissible limit (PEL) is 90 dB (A) for all workers of an 8 Hour Day with 5 dB (A) exchange Rate
Indian Factory Act' 1948 Permissible limit (PEL) is 90 dB (A) for all workers of an 8 Hour Day

Prepared By: N. Mondal

Checked By: A. Patra

For, INDICATIVE CONSULTANT INDIA

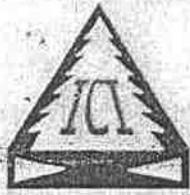
Purbani Golu
(Quality Manager)
Signatory Authoriser
INDICATIVE CONSULTANT INDIA

Test Witnessed By: Sampling was done in front of customer's representative
Estimated Uncertainty: Not Required

- Note: 1. * Information provided by customer.
2. Sample is drawn by M/s. Indicative Consultant India
3. Sample submitted and identified by customer as: N/A
4. Test results shown in this test report relate only to the sample (s) only
5. The test results referred in test report are based on observations & measurements under the stated environmental conditions.
6. Noise data was recorded at the customer site in presence of customer's representative.
7. Once issued, the test report/certificate is in public domain and laboratory is not responsible for the authenticity of photocopied test report
8. The reproduction of the report except in full is invalid without written approval of the laboratory
9. Location of Testing: Plant Site & Report was generated from Haldia Laboratory

End of Report

Page 3 of 3



INDICATIVE CONSULTANT INDIA

(GOVT. REGISTERED TEST HOUSE)



EMAIL : indicativeconsultantindia@gmail.com / Indicativeconsultantindia.kol@gmail.com

TEST REPORT

Date: 07.08.2023	Report No: ICI/HLN/TC-151/2023	Format No: ICI/FM/II/68
Customer Name	M/s. SHYAM SEL & POWER LIMITED	
Address	Dhansna, Bahadurpur, Jamuria, Dist:- Paschim Bardhaman, PIN -713 362	
#Customer Representative Name & Contact No.	Mr. Anirban Mazumdar Mob. No. 7605098321	
#Work Order No.	3000001055, Dtd. 01.10.2021 Amend No. 2, Dtd. 29.06.2023	
#Sample Description	AMBIENT NOISE	
Sampling Method	By Digital Noise Meter	
Test Method	IS 9989:1981 (RA 2020)	
Monitoring Details:		
Height from the floor	1.5 M	Total Time (T) : 18 Min
Distance of Source	3.0 M	Difference (dt) : 2 Min

#Noise Source/ Location: EAST SIDE WALL OF THE PLANT (PLANT INSIDE)						DAY TIME
Sample ID	Sampling Date	Sampling Time	Results dB(A)			Limit* dB(A)
			Equivalent Noise (L _{eq}) dB(A)	Maximum Noise (L _{max}) dB(A)	Minimum Noise (L _{min}) dB(A)	
2023/N-773	25.07.2023	10:20 AM	60.98	63.1	58.3	As per note

#Noise Source/ Location: SOUTH SIDE WALL OF THE PLANT (PLANT INSIDE)						DAY TIME
Sample ID	Sampling Date	Sampling Time	Results dB(A)			Limit* dB(A)
			Equivalent Noise (L _{eq}) dB(A)	Maximum Noise (L _{max}) dB(A)	Minimum Noise (L _{min}) dB(A)	
2023/N-774	25.07.2023	11:15 AM	72.46	74.8	70.6	As per note

#Noise Source/ Location: NORTH SIDE WALL OF THE PLANT (PLANT INSIDE)						DAY TIME
Sample ID	Sampling Date	Sampling Time	Results dB(A)			Limit* dB(A)
			Equivalent Noise (L _{eq}) dB(A)	Maximum Noise (L _{max}) dB(A)	Minimum Noise (L _{min}) dB(A)	
2023/N-775	25.07.2023	12:05 PM	51.72	53.6	49.6	As per note

#Noise Source/ Location: WEST SIDE WALL OF THE PLANT (PLANT INSIDE)						DAY TIME
Sample ID	Sampling Date	Sampling Time	Results dB(A)			Limit* dB(A)
			Equivalent Noise (L _{eq}) dB(A)	Maximum Noise (L _{max}) dB(A)	Minimum Noise (L _{min}) dB(A)	
2023/N-776	25.07.2023	12:50 PM	61.13	62.2	59.2	As per note

#Noise Source/ Location: EAST SIDE WALL OF THE PLANT (PLANT INSIDE)						NIGHT TIME
Sample ID	Sampling Date	Sampling Time	Results dB(A)			Limit* dB(A)
			Equivalent Noise (L _{eq}) dB(A)	Maximum Noise (L _{max}) dB(A)	Minimum Noise (L _{min}) dB(A)	
2023/N-777	25.07.2023	10:05 PM	59.38	61.2	56.8	As per note

#Noise Source/ Location: SOUTH SIDE WALL OF THE PLANT (PLANT INSIDE)						NIGHT TIME
Sample ID	Sampling Date	Sampling Time	Results dB(A)			Limit* dB(A)
			Equivalent Noise (L _{eq}) dB(A)	Maximum Noise (L _{max}) dB(A)	Minimum Noise (L _{min}) dB(A)	
2023/N-778	25.07.2023	10:35 PM	62.52	64.6	59.8	As per note

Page 1 of 2

Panjab Golui
Quality Manager
INDICATIVE CONSULTANT INDIA

CENTRAL LABORATORY : HPL Link Road, Basudevpur, Khanjanchak, Haldia, Purba Medinipur, Pin- 721602

For SHYAM SEL AND POWER LTD

Director/Authorised Signatory

Towards Sustainable Growth



232 INDICATIVE CONSULTANT INDIA

(GOVT. REGISTERED TEST HOUSE)



EMAIL : indicativeconsultantindia@gmail.com / indicativeconsultantindia.kol@gmail.com

TEST REPORT

Date: 07.08.2023	Report No: IC/IL/TC-151/2023	Format No: IC/FM/1/68
Customer Name	M/s. SHYAM SEL & POWER LIMITED	
Address	Dhasna, Bahadurpur, Jamuria, Dist.- Paschim Bardhaman, PIN -713 362	
#Customer Representative Name & Contact No.	Mr. Anirban Mazumdar Mob. No. 7605098321	
#Work Order No.	3000001055, Dtd. 01.10.2021 Amend No. 2, Dtd. 29.06.2023	
#Sample Description	AMBIENT NOISE	
Sampling Method	By Digital Noise Meter	
Test Method	IS 9989:1981 (RA 2020)	
Monitoring Details:		
Height from the floor	1.5 M	Total Time (T) : 18 Min
Distance of Source	3.0 M	Difference (dt) : 2 Min

#Noise Source/ Location: NORTH SIDE WALL OF THE PLANT (PLANT INSIDE)						NIGHT TIME
Sample ID	Sampling Date	Sampling Time	Results dB(A)			Limit* dB(A)
			Equivalent Noise (L _{eq}) dB(A)	Maximum Noise (L _{max}) dB(A)	Minimum Noise (L _{min}) dB(A)	
2023/N-779	25.07.2023	11:05 PM	53.05	54.2	51.9	As per note

#Noise Source/ Location: WEST SIDE WALL OF THE PLANT (PLANT INSIDE)						NIGHT TIME
Sample ID	Sampling Date	Sampling Time	Results dB(A)			Limit* dB(A)
			Equivalent Noise (L _{eq}) dB(A)	Maximum Noise (L _{max}) dB(A)	Minimum Noise (L _{min}) dB(A)	
2023/N-780	25.07.2023	11:40 PM	50.70	52.9	47.6	As per note

*Note:

NOISE STANDARD

Area Code	Category of Area/ Zone	Limits dB (A) Leq	
		Day Time (06:00 AM to 10:00 PM)	Night Time (10:00 PM to 06:00 AM)
A	Industrial Area	75	70
B	Commercial Area	65	55
C	Residential Area	55	45
D	Silence Zone	50	40

Source: The Noise Pollution (Regulation & Control) Rules, 2000

For, INDICATIVE CONSULTANT INDIA

Prepared By: N. Mondal

Checked By: A. Patra

Parbati Gotui
 (Quality Manager)
 Signatory Authority:
 Parbati Gotui
 Quality Manager
 INDICATIVE CONSULTANT INDIA

Test Witnessed By: Sampling was done in front of customer's representative
 Estimated Uncertainty: Not Required

- Note: 1. Information provided by customer.
 2. Sample is drawn by M/s. Indicative Consultant India
 3. Sample submitted and identified by customer as: N/A.
 4. Test results shown in this test report relate only to the sample (s) only
 5. The test results referred in test report are based on observations & measurements under the stated environmental conditions.
 6. Noise data was recorded at the customer site in presence of customer's representative.
 7. Once issued, the test report/certificate is in public domain and laboratory is not responsible for the authenticity of photocopied test report
 8. The reproduction of the report except in full is invalid without written approval of the laboratory
 9. Location of Testing: Plant Site & Report was generated from Haldia Laboratory

End of Report

Page 2 of 2

CENTRAL LABORATORY : HPL Link Road, Basudevpur, Khanjanchak, Haldia, Purba Medinipur, Pin- 721 602

For SHYAM SEL AND POWER LTD

Director/Authorised Signatory

Towards Sustainable Growth



For SHYAM SELAND POWER LTD

Director/Authorised Signatory





For SHYAM SEL AND POWER LTD

Director/Authorised Signatory



**SHYAM SEL & POWER LIMITED
(JAMURIA)**



**GHG INVENTORY REPORT
FY 2022-2023**

For SHYAM SEL AND POWER LTD

A handwritten signature in black ink, appearing to be "Som".

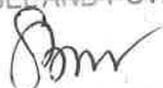
Director/Authorised Signatory



Contents

1) About Shyam Sel & Power Ltd(Jamuria)3
2)Reporting Boundary.....3
3) Operational Boundary..... 3-4
4) Methodology..... 4
5) GHG Emission summary.....4

For SHYAM SEL AND POWER LTD


Director/Authorised Signatory



About Shyam Sel & Power Limited (Jamuria): -

As of August 31, 2023, the aggregate installed metal capacity of our manufacturing plants was 6109480 tons per annum ("TPA") (comprising of intermediate and final products). Our manufacturing plants also include captive power plants with an aggregate installed capacity of 159MW.

The following table highlights the installed capacities as of August 31, 2023 and the proposed capacity expansions at our Jamuria manufacturing plant:

Particulars	Existing Installed Capacities as of August 31, 2023*	Proposed Capacity Expansion*
Pellet	30,00,000 TPA	600,000 TPA
Sponge iron ⁽¹⁾	14,85,000 TPA	947,100 TPA
Billet ⁽²⁾	11,44,480 TPA	653,440 TPA
Rolling mill and Wire Rod mill	350,000 TPA	744,000 TPA
Structure mill	60,000 TPA	–
Ferro alloy ⁽³⁾	70,000 TPA	–
Blast furnace	–	600,000 TPA
Ductile pipe	–	200,000 TPA

Reporting Boundary: -

The reporting boundary covers the Jamuria Plant locations of operations of the Company. This document also outlines the management Processes and methodologies used to determine the Shyam Sel & Power Limited's GHG inventory.

Operational Boundary: -

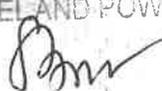
The annual GHG Inventory – Scope 1, Scope 2, and Scope 3 accordance with the requirements of ISO 14064-1:2018 Standard, in all material respects. This document has been prepared in conformance with the GHG Protocol Corporate Accounting and Reporting Standard prepared by the World Business Council on Sustainable Development (WBCSD) and the World Resources Institute (WRI).

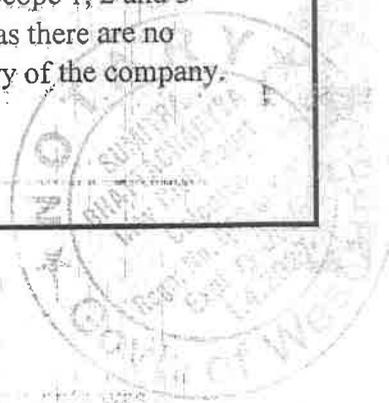
To ascertain the operational boundary, the Company has identified several sources of emissions of major Greenhouse Gases (GHGs) associated with its operations including:

- Carbon dioxide (CO₂)
- Methane (CH₄)
- Nitrous Oxide (N₂O)
- Hydrochlorofluorocarbons (HCFCs)
- Hydrofluorocarbons (HFCs)

These sources are categorized as direct and indirect emissions and recognized as Scope 1, 2 and 3 depending on their sources. The emission of PFCs and SF₆ is assumed to be zero as there are no major sources for this emission within the organizational and operational boundary of the company.

For SHYAM SEL AND POWER LTD


Director/Authorised Signatory



Scope	Source
Scope 1	Company Production Operation
Scope 1	Heavy Vehicle controlled by company
Scope 1	Fire Extinguisher
Scope 1	HVAC Refrigerant Leaks
Scope 2	Purchased Electricity

Methodology: -

Data for the various GHG source was maintained by the respective departments of the Company in Excel spreadsheet format and was checked with the source documents.

GHG Source type	GHG activity data	Source	Frequency of Collection
Pellet plant operation	Fuel Quantity (Metric Ton, Liters) (Coal, Coke, Diesel etc.)	Fuel Bill (SAP)	As Required
DRI plant operation	Fuel Quantity (Metric Ton, Liters) (Coal, Diesel etc.)	Fuel Bill (SAP)	As Required
CPP plant operation	Fuel Quantity (Metric Ton, Liters) (Coal, Coke, Diesel etc.)	Fuel Bill (SAP)	As Required
Ferro plant operation	Fuel Quantity (Metric Ton, Liters) (Coal, Coke, etc.)	Fuel Bill (SAP)	As Required
Heavy Machinery & Vehicle used in plant operation and also controlled by the company	Fuel Quantity (Liters) (Petrol, Diesel etc.)	Fuel Bill (SAP)	As Required
HVAC Refrigerant	Refrigerant Refill Quantity (Kg) (R-32, R-410, R-407)	Amount submitted by Vendor	Annul
LPG Used in Company Pantry & Canteen	Cylinder Quantity (Kg)	Fuel Bill (SAP)	As Required
Purchased Electricity	Electricity Consumption (MWH)	Electricity Bill	As Required

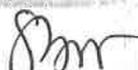
GHG Emission Summary:

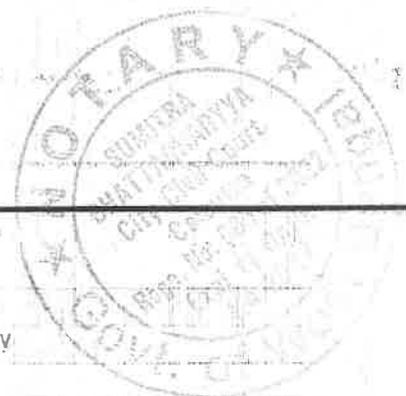
The reported GHG emissions for the reporting period for the year ended March 31, 2023 are:

Scope	GHG Emissions (in tons of CO ₂ e)
Scope 1	3099806.43
Scope 2	437846

Note:- GHG Scope-1, Scope-2 & Scope-3 are calculated by "Pozhat Sustainable Solution" a Third Party Vendor of Shyam Sel & Power Ltd.

For SHYAM SEL AND POWER LTD


Director/Authorised Signatory





**Carbon-footprinting report for Shyam
Metalics Group**
Summary document

by Pozhat Sustainable Solutions



09-September-2023

For SHYAM STEEL AND POWER LTD

A handwritten signature in black ink, appearing to be "D. S. S.", written over the printed name of the Director.

Director/Authorised Signar



Materiality Report for Shyam Metalics Group



Contents

Executive Summary 3

Methodology and Scope Applied 3

Reason for Selection of Methodology 3

Data Sources 3

Time period 3

GHG Emissions 3

Appendices and References 4

For SHYAM SEL AND POWER LTD

[Signature]
Director/Authorised Signa



Materiality Report for Shyam Metals Group



Executive Summary

This report provides a comprehensive overview of the carbon footprint for Shyam Metals Limited's plants in Jamuria and Sambalpur for the fiscal year 2023. The analysis encompasses Scope 1 and Scope 2 emissions and some categories within Scope 3 emissions, identifying key emission sources. The study employs the Worldsteel methodology for data consistency and comparability with other steel companies. The scope 1 intensity for Jamuria came to be 4.024 tons of CO₂ equivalent per ton of steel for FY23 and for 6.4 tons of CO₂ equivalent per ton of steel for FY23 for Sambalpur.

Methodology and Scope Applied

The carbon footprinting exercise adopts the Worldsteel methodology, focusing on Scope 1 and Scope 2 emissions. For Scope 3 emissions, GHG protocol is employed. Scope 1 emissions include both process-related emissions and other direct emissions like mobile combustion. Scope 2 emissions are primarily from purchased electricity. The scope of this exercise covers all operations for both Jamuria and Sambalpur plants.

Reason for Selection of Methodology

The Worldsteel methodology was chosen for this exercise to ensure data consistency and comparability with other steel companies. This industry-standard approach allows for a more nuanced understanding of the plant's emissions profile and identifies areas for improvement.

Data Sources

For measurement of emissions, emission factors are taken from worldsteel, GHG protocol, and GaBi database. To identify the carbon content, we have also taken assumptions and standards by referring GHG protocol, Shyam Metals brochure, and other international standards.

Time period

The time period for the calculation is FY23, which starts from 01 April 2022 and ends by 31 March 2023. We have also taken certain data for FY22 to use as base year to evaluate the performance.

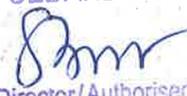
GHG Emissions

Location	Jamuria		Sambalpur	
	FY23	FY22	FY23	FY22
Scope 1 emissions [T CO ₂ e]	3583675.60	3374739.92	4833907.67	4376967.96
Carbon embedded in steel [ton]	131964.32	101507.06	132052.58	87219.32
Total Scope 1 emissions [T CO ₂ e]	3099806.43	3002547.36	4349714.88	4057163.80
Total Scope 2 emissions [T CO ₂ e]	437846.00	330942.00	160047.25	55470.30
Total Emission intensity (Scope 1 + Scope 2) [T CO ₂ e/tons of steel]	4.59	5.91	6.66	8.54

Jamuria and Sambalpur are both showing better performance compared to previous years.

Page 3 of 5

For SHYAM SELAND POWER LTD


Director/Authorised Signatory



Materiality Report for Shyam Metals Group



Appendices and References

The detailed calculation sheets are provided as an appendix for further insights into the carbon footprinting exercise.

For SHYAM SELAND POWER LTD

[Signature]
Director/Authorised Signatory



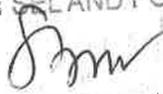
Contact information:

Name of the organization : Pozhat Sustainable Solutions Private Limited
Name of the consultant : Sreeram Mohan
Professional qualification : PGDISEM, IIM Mumbai (Formerly NITIE Mumbai)
Phone number : +91 9400554731
Email address : sreeram@pozhat.com

Legal disclaimer:

- This report is prepared for Shyam Metals Group consisting of two entities; Shyam Metals & Energy Limited and Shyam SEL & Power Limited, by Pozhat Sustainable Solutions Private Limited upon specific request from Shyam Metals Group.
- This report is intended for informational purposes only and does not constitute legal or financial advice.
- The report is based on the information provided by the company and publicly available information, and the findings are subject to change based on change in the inputs.
- Shyam Metals should seek legal or financial advice from qualified professionals before making any decisions based on the information contained in the report.
- The consultant and the consulting firm are not liable for any damages, losses, or expenses that may arise from the use of the report or the information contained therein.

For SHYAM SEL AND POWER LTD


Director/Authorised Signatory



9/9/2023, 3:02 PM

244

o/c



SHYAM SEL & POWER LTD.

CIN: U27109WB1991PLC052962



Power | Ferro Alloy | Stainless Steel | H. B. Coil | Special Steel | Tubes & Pipes | Structural | Cement | Wire Rod | Pig Iron | Sponged Iron | Steel | TMT Rebar

To
The Dy. Chief Inspector of factories, Asansol
SHRAMIK BHAWAN, Ground Floor
KALYANPUR SATELLITE TOWNSHIP PROJECT
Asansol-713305, Dist – Paschim Bardhaman (W.B)

Date- 12.04.2019

Sub- Submission of Onsite emergency plan of Jamuria unit

Respected Sir,

Please find enclosed herewith on site emergency plan of Jamuria unit.

Kindly acknowledge the receipt of the above.

Thanking You,

For Shyam Sel & Power Ltd.

Alok Kumar Mishra
Alok Kumar Mishra
Factory Manager
More, P.O.-Baj
Jamuria, West Bengal



Alok Kumar Mishra
Factory Manager
SHYAM SEL AND POWER LTD.
Bijaynagar More, P.O.-Bahadurpur
Jamuria, Burdwan, West Bengal

Registered Office: "S.S.Chambers" 5, C.R. Avenue, Kolkata - 700072 Phone: 033 4011 1000 Fax: 033 4011 1031 Website: www.shyamgroup.com

For SHYAM SEL AND POWER LTD

[Signature]
Director/Authorised Signatory



IDENTIFICATION OH&S HAZARD AND RISK, RISK ASSESSMENT AND RISK MANAGEMENT MEASURE

SHYAM SEL & POWER LTD.		OHS Hazard/Associated Risk Identification										Content Rev.# 01 Pallet (Electrical Preventive Maintenance)							
Sl. No	Activity/Services (Including Contractors)	Hazard			Condition			Adequacy of Measure		Risk		Risk Assessment						Over riding factor (LC/DC/any others)	Risk Management Measure Required
		Potential Hazard	Impact of hazard	H/S	D/I	R/ NR	N/AN/E	Existing control as per hierarchy of control Elimination Substitution Engineering control Administrative control PPE	Gaps, if any	Likely-hood (1-4)	Consequence (2 to 8)	Scale S1	Likely-hood (L)	Level of consequence (C)	Detectability (D)	Total-S1+S2 +D	Risk Classification		
1	Cleaning of Equipment	Use of Tools	Injury due to slippage of tools	S	D/I	R	N	Administrative Control- Periodical checking of tools & tackles PPE Control - Use of hand gloves	Behavioral Issues	UL	Minor Injury	1	2	4	1	10	Moderate	1. Display of safety signages at site	
		Dust Generation	Health Issues	H	D/I	R	N	PPE Control- Use of appropriate PPEs (Dust Mask)	Behavioral Issues	UL	Minor Injury	1	2	4	1	8	Moderate	1. Training on Behaviour Safety for Use of PPEs	
2	Inspection of Electrical Equipments, cable, feeder & drives.	STF Hazard	Injury due to Slip/Trip, fall	S	D	R	N	PPE Control-Use of appropriate PPEs including safety shoe, safety helmet & safety goggles	Behavioral Issues	UL	Minor Injury	1	2	4	1	10	Moderate	1. Training on Behaviour Safety for Use of PPEs 2. Safety Do's & Don'ts Signages to be Displayed at Site	
		Dust Generation	Health Issues	H	D/I	R	N	PPE Control- Use of appropriate PPEs (Dust Mask)	Behavioral Issues	UL	Minor Injury	1	2	4	2	10	Moderate		
3	Assembly, testing & Installation of Motors.	Vehicle Collision & Toppling	Major Injury	S	D/I	R	N	Administrative Control- Following of Vehicle Checklist with all parameters	Unskilled Driver	UL	Major Injury	1	2	6	1	14	Substantial	LC 1. Skilled Drivers & Operation with proper Licences. 2. Proper roads with display of safety signages. 3. SOP to be available in Local Language & displayed at site 1. Training on Behaviour Safety for Use of PPEs 2. Safety signages to be displayed at prominent places in local language 3. Periodical Medical Check Up to be Done as per guidelines.	
		Dust Generation	Health Issues	H	D/I	R	N	PPE Control- Use of appropriate PPEs (Dust Mask)	Behavioral Issues	UL	Minor Injury	1	2	4	1	8	Moderate		
4	Checking & Replacement of Faulty Electrical Equipments	STF Hazard	Injury due to Slip/Trip, fall	S	D	R	N	PPE Control-Use of appropriate PPEs including safety shoe, safety helmet & safety goggles	Behavioral Issues	UL	Minor Injury	1	2	4	1	10	Moderate	1. Training on Behaviour Safety for Use of PPEs 2. Safety Do's & Don'ts Signages to be Displayed at Site	



For SHYAM SEL AND POWER LTD

Director/Authorised Signatory

Doc no: SSPL/HIRA/001

Revision#01

Effective Date 20.01.2022

IDENTIFICATION OH&S HAZARD AND RISK, RISK ASSESSMENT AND RISK MANAGEMENT MEASURE

SHYAM SEL & POWER LTD.		Date: 20.01.2022										Content Rev.# 01 Pellet (Electrical Preventive Maintenance)							
Sl. No	Activity/Services (Including Contractors)	OHS Hazard/Associated Risk Identification										Risk Assessment						Over riding factor (LC/DC/Any others)	Risk Management Measure Required
		Hazard		Condition				Adequacy of Measure		Risk		Scale of Severity of Risk S2=L x C							
		Potential Hazard	Impact of hazard	H/S	DI	R/ NR	N/AN/E	Existing control as per hierarchy of control Elimination Substitution Engineering control Administrative control PPE	Gaps, if any	Likely-hood (1-4)	Consequence (2 to 8)	Scale S1	Likely-hood (L)	Level of consequence (C)	Detectability (D)	Total - S1+S2+D	Risk Classification		
7	Shifting of Material including Cable, motor, panel etc.	Heat	Injury Due to Heat	S	D	R	N	Administrative Control- Appropriate PPEs for Heat Resistance is Provided	Behavioral Issues	UL	Major Injury	1	2	8	1	14	Substantial	1. Training on behavioural safety 2. PPE Matrix to be Displayed at Site 3. SOP for the job in local language to be Displayed at Site 4. Administrative Control to be adequate through implementation of work permit system	
		Dust Generation	Health Issues	H	D	R	N	PPE Control- Use of appropriate PPEs	Behavioral Issues	UL	Minor Injury	1	2	4	1	10	Moderate		1. Training on Behaviour Safety

LC : Legal Concern, if concerning activity / associated hazard is covered under Indian OHS Legislation.
 DC : Domino Concern, if concerning activity / associated hazard can trigger series of accident.
 Any Other : Any other relevant factor if applicable related to / or affecting the significance of OHS risks.
 H : Health S : Safety D : Direct; I : Indirect; R : Routine; NR : Non Routine; N : Normal; AN : Abnormal; E : Emergency

Signature
HOD (Pellet Plant)

Signature
HOD (Safety)

Alok Kumar Mishra
 Factory Manager
 SHYAM SEL AND POWER LTD.
 Bijaynagar More, P.O. Bahadurpur
 Jamuria, Burdwan, West Bengal

For SHYAM SEL AND POWER LTD

[Signature]
 Director/Authorised Signatory



Doc no: SSPL/HIRA/001

Revision#01

Effective Date 20.01.2022

IDENTIFICATION OH&S HAZARD AND RISK, RISK ASSESSMENT AND RISK MANAGEMENT MEASURE

SHYAM SEL & POWER LTD.		Date: 20.01.2022										Content Rev.# 01 Pellet (Electrical Preventive Maintenance)								
Sl. No.	Activity/Services (Including Contractors)	OHS Hazard/Associated Risk Identification										Risk Assessment							Over riding factor (L/C/DC/RY others)	Risk Management Measure Required
		Hazard		Condition				Adequacy of Measure		Risk		Scale of Severity of Risk S2=L x C								
Potential Hazard	Impact of hazard	H/S	D/I	R/ NR	N/AN/E	Existing control as per hierarchy of control Elimination Substitution Engineering control Administrative control PPE	Gaps, if any	Likely-hood (1-4)	Consequence (2 to 2)	Scale S1	Likely-hood (L)	Level of consequence (C)	Detectability (D)	Total - S1+S2 +D	Risk Classification					
1	Cleaning of Equipment	Use of Tools	Injury due to seepage of tools	S	DI	R	N	Administrative Control- Periodical checking of tools & tackles PPE Control - Use of hand gloves	Behavioral Issues	UL	Minor Injury	1	2	4	1	10	Moderate	1. Training on SOP.		
		Dust Generation	Health Issues	H	DI	R	N	PPE Control- Use of appropriate PPEs (Dust Mask)	Behavioral Issues	UL	Minor Injury	1	2	4	1	8	Moderate	1. Training on Behaviour Safety for Use of PPEs		
2	Inspection of Electrical Equipments, cable, feeder & drives.	STP Hazard	Injury due to Slip/Trip, fall	S	D	R	N	PPE Control-Use of appropriate PPEs including safety shoe, safety helmet & safety goggles.	Behavioral Issues	UL	Minor Injury	1	2	4	1	10	Moderate	1. Training on Behaviour Safety for Use of PPEs 2. Safety Do's & Don'ts Signages to be Displayed at Site		
		Dust Generation	Health Issues	H	DI	R	N	PPE Control- Use of appropriate PPEs (Dust Mask)	Behavioral Issues	UL	Minor Injury	1	2	4	2	10	Moderate			
3	Assembly, testing & installation of Motors.	Electrical Source	Electrocution	S	D	R	N	Administrative Control- Following Work Permit System	Behavioral Issues	UL	Major Injury	1	2	6	1	14	Substantial	1. Training on Electrical Safety 2. SOP to be available in Local Language & displayed at site		
		Dust Generation	Health Issues	H	DI	R	N	PPE Control- Use of appropriate PPEs (Dust Mask)	Behavioral Issues	UL	Minor Injury	1	2	4	1	8	Moderate	1. Training on Behaviour Safety for Use of PPEs		
4	Checking & Replacement of Faulty Electrical Equipments	STP Hazard	Injury due to Slip/Trip, fall	S	D	R	N	PPE Control-Use of appropriate PPEs including safety shoe, safety helmet & safety goggles.	Behavioral Issues	UL	Minor Injury	1	2	4	1	10	Moderate	1. Training on Behaviour Safety for Use of PPEs 2. Safety Do's & Don'ts Signages to be Displayed at Site		
		Noise	Hearing Loss	H	D	R	N	PPE Control- Ear Muff Provided	Behavioral Issues	UL	Minor Injury	1	2	4	1	10	Moderate	1. Training on behavioural safety 2. Display of PPE Matrix at site		



For SHYAM SEL AND POWER LTD

Director/Authorised Signatory

IDENTIFICATION OHS HAZARD AND RISK, RISK ASSESSMENT AND RISK MANAGEMENT MEASURE

SHYAM SEL & POWER LTD.		OHS Hazard/Associated Risk Identification							Risk Assessment							Over riding factor (LC/DC/srty others)	Risk Management Measure Required	
Sl. No	Activity/Services (including Contractors)	Hazard		Condition			Adequacy of Measure		Risk		Scale of Severity of Risk S2=L x C							
		Potential Hazard	Impact of hazard	H/S	D/I	R/ NR	N/AN/E	Existing control as per hierarchy of control Elimination Substitution Engineering control Administrative control PPE	Gaps, if any	Likelihood (1-4)	Consequence (2 to 5)	Scale S1	Likelihood (L)	Level of consequence (C)	Detectability (D)			Total - S1+S2 +D
5	Issue of work Permit	Dust Generation	Health Issues	H	D	R	N	PPE Control- Use of appropriate PPEs	Behavioral Issues	UL	Minor Injury	1	2	4	1	10	Moderate	1. Training on Behaviour Safety for Use of PPEs 2. Safety signages to be displayed at prominent places in local language 3. Periodical Medical Check Up to be Done as per guidelines.
6	Filling of Dailly Checklist of DG, Motor, Transformer & ESP	Heat	Injury Due to Heat	S	D	R	N	Administrative Control- Appropriate PPEs for Heat Resistance it Provided	Behavioral Issues	UL	Major Injury	1	2	6	1	14	Substantial	1. Training on behavioural safety 2. PPE Matrix to be Displayed at Site 3. SOP for the job in local language to be Displayed a Site 4. Administrative Control to be adequate through implementation of work permit system.
		Dust Generation	Health Issues	H	D	R	N	PPE Control- Use of appropriate PPEs	Behavioral Issues	UL	Minor Injury	1	2	4	1	10	Moderate	1. Training on use of PPEs



For SHYAM SEL AND POWER LTD

[Handwritten Signature]

Director/Authorised Signatory

SHYAM SEL & POWER LTD.		Date: 20.01.2022										Content Rev.# 01 Pellet (Electrical Preventive Maintenance)							
Sl. No	Activity/Services (including Contractions)	OHS Hazard/Associated Risk Identification						Risk Assessment										Over riding factor (LC/DC/Any other)	Risk Management Measure Required
		Hazard		Condition		Adequacy of Measure		Risk		Scale of Severity of Risk S2=L x C									
Potential Hazard	Impact of hazard	H/S	D/I	R/ NR	N/AN/E	Existing control as per hierarchy of control Elimination Substitution Engineering control Administrative control PPE	Gap, if any	Likelihood (1-4)	Consequence (2 to 8)	Scale S1	Likelihood (L)	Level of consequence (C)	Detectability (D)	Total : S1+S2+C	Risk Classification				
7	Shifting of Material including Cable, motor, panel etc.	Heat	Injury Due to Heat	S	D	R	N	Administrative Control- Appropriate PPEs for Heat Resistance is Provided	Behavioral Issues	UL	Major Injury	1	2	6	1	14	Substantial	1. Training on behavioural safety 2. PPE Matrix to be Displayed at Site 3. SOP for the job in local language to be Displayed at Site 4. Administrative Control to be adequate through implementation of work permit system	
		Dust Generation	Health Issues	H	D	R	N	PPE Control- Use of appropriate PPEs	Behavioral Issues	UL	Minor Injury	1	2	4	1	10	Moderate	1. Training on Behaviour Safety	
8	Shifting of Material	Heat	Injury Due to Heat	S	D	R	N	Administrative Control- Appropriate PPEs for Heat Resistance is Provided	Behavioral Issues	UL	Major Injury	1	2	6	1	14	Substantial	1. Training on behavioural safety 2. PPE Matrix to be Displayed at Site 3. SOP for the job in local language to be Displayed at Site 4. Administrative Control to be adequate through implementation of work permit system	
		Dust Generation	Health Issues	H	D	R	N	PPE Control- Use of appropriate PPEs	Behavioral Issues	UL	Minor Injury	1	2	4	1	10	Moderate	1. Training on Behaviour Safety	
8	Breaking of Castable	Heat	Injury Due to Heat	S	D	R	N	Administrative Control- Appropriate PPEs for Heat Resistance is Provided	Behavioral Issues	UL	Major Injury	1	2	6	1	14	Substantial	1. Training on behavioural safety 2. PPE Matrix to be Displayed at Site 3. SOP for the job in local language to be Displayed at Site 4. Administrative Control to be adequate through implementation of work permit system	
		Dust Generation	Health Issues	H	D	R	N	PPE Control- Use of appropriate PPEs	Behavioral Issues	UL	Minor Injury	1	2	4	1	10	Moderate	1. Training on Behaviour Safety	
8	Application of Castable	Heat	Injury Due to Heat	S	D	R	N	Administrative Control- Appropriate PPEs for Heat Resistance is Provided	Behavioral Issues	UL	Major Injury	1	2	6	1	14	Substantial	1. Training on behavioural safety 2. PPE Matrix to be Displayed at Site 3. SOP for the job in local language to be Displayed at Site 4. Administrative Control to be adequate through implementation of work permit system	
		Dust Generation	Health Issues	H	D	R	N	PPE Control- Use of appropriate PPEs	Behavioral Issues	UL	Minor Injury	1	2	4	1	10	Moderate	1. Training on Behaviour Safety	
9	Cleaning of Burner	Heat	Injury Due to Heat	S	D	R	N	Administrative Control- Appropriate PPEs for Heat Resistance is Provided	Behavioral Issues	UL	Major Injury	1	2	6	1	14	Substantial	1. Training on behavioural safety 2. PPE Matrix to be Displayed at Site 3. SOP for the job in local language to be Displayed at Site 4. Administrative Control to be adequate through implementation of work permit system	
		Dust Generation	Health Issues	H	D	R	N	PPE Control- Use of appropriate PPEs	Behavioral Issues	UL	Minor Injury	1	2	4	1	10	Moderate	1. Training on Behaviour Safety	

LC : Legal Concern, If concerning activity / associated hazard is covered under Indian OHS Legislation.
 DC : Dominant Concern, If concerning activity / associated hazard can trigger series of accident.
 Any Other : Any other relevant factor if applicable related to / or affecting the significance of OHS risks.
 H: Health S : Safety D : Direct, I : Indirect, R : Routine, NR : Non Routine, N : Normal, AN : Abnormal, E : Emergency

Signature
HOD (Pellet Plant)

Signature
HOD (Safety)

For SHYAM SEL AND POWER LTD

[Signature]
Director/Authorised Signatory

Alok Kumar Mishra
Factory Manager
SHYAM SEL AND POWER LTD.
Bijaynagar More, P.O.-Bahadurpur
Jamuria, Burdwan, West Bengal



IDENTIFICATION OH&S HAZARD AND RISK, RISK ASSESSMENT AND RISK MANAGEMENT MEASURE

SHYAM SEL & POWER LTD.		Date: 20.01.2022										Content Rev.# 01 Pellet (Shut Down Mechanical)						
Sl. No	Activity/Services (including Contractors)	OHS Hazard/Associated Risk Identification										Risk Assessment				Over Riding factor (LC/DC/any others)	Risk Management Measure Required	
		Hazard		Condition				Adequacy of Measure		Risk		Scale of Severity of Risk S2=L x C						
		Potential Hazard	Impact of hazard	H/S	D/I	R/ NR	N/AN/E	Existing control as per hierarchy of control Elimination Substitution Engineering control Administrative control PPE	Gaps, if any	Likely-hood (1-4)	Consequence (2 to 5)	Scale S1	Likely-hood (L)	Level of consequence (C)	Detectability (D)			Total - S1+S2 +D
1	Tightning of Fasteners, bolts & Nuts.	Use of Tools	Injury due to slippage of tools	S	D/I	R	N	Administrative Control- Periodical checking of tools & tackles PPE Control - Use of hand gloves	Behavioral Issues	UL	Minor Injury	1	2	4	1	10	Moderate	1. PPE Matrix to be available as per activities being performed
		Dust Generation	Health Issues	H	D/I	R	N	PPE Control- Use of appropriate PPEs (Dust Mask)	Behavioral Issues	UL	Minor Injury	1	2	4	1	8	Moderate	1. Training on Behaviour Safety for Use of PPEs 2. Safety signages to be displayed at prominent places in local language
2	Inspection & Lubrication of System	STF Hazard	Injury due to Slip/Trip, fall	S	D	R	N	PPE Control- Use of appropriate PPEs including safety shoe, safety helmet & safety goggles	Behavioral Issues	UL	Minor Injury	1	2	4	1	10	Moderate	1. Training on Behaviour Safety for Use of PPEs 2. Safety Do's & Don'ts Signages to be Displayed at Site 3. Training on MSDS & display of MSDS in local language at site
		Use of Lubricants	Health Issues	H	D	R	N	PPE Control- Use of appropriate PPEs (Hand Gloves)	Behavioral Issues	UL	Minor Injury	1	2	4	2	10	Moderate	
3	Welding Activity	Fumes Generation	Health issues	H	D/I	R	N	PPE Control- Use of appropriate PPEs (Welding Shield & Apron)	Behavioral Issues	UL	Major Injury	1	2	6	1	14	Substantial	1. SOP to be available in Local Language & displayed at site
		Electrical Source	Electrocution	H	D	R	N	PPE Control- Use of appropriate PPEs	Behavioral Issues	UL	Minor Injury	1	2	4	1	8	Moderate	1. Training on Behaviour Safety for Use of PPEs 2. Training on Electrical Safety
4	Grinding	Electrical Source	Electrocution	H	D	R	N	PPE Control- Use of appropriate PPEs	Behavioral Issues	UL	Minor Injury	1	2	4	1	8	Moderate	1. Training on Behaviour Safety for Use of PPEs 2. Training on Electrical Safety
		Grinding Wheel	Major Injury Due to Failure of Grinding Wheel	S	D	R	N	PPE Control- Use of appropriate PPEs including safety shoe, safety helmet & safety goggles	Behavioral Issues	UL	Minor Injury	1	2	4	1	10	Moderate	1. Training on Behaviour Safety for Use of PPEs 2. Safety Do's & Don'ts Signages to be Displayed at Site
		Fire	Burn Injury	H	D	R	N	PPE Control- Ear Muff Provided	Behavioral Issues	UL	Major Injury	1	2	6	1	14	Substantial	1. Training on behavioural safety 2. Display of PPE Matrix at site

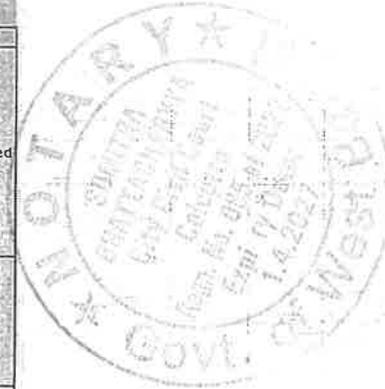


For SHYAM SEL AND POWER LTD

Director/Authorised Signatory

IDENTIFICATION OH&S HAZARD AND RISK, RISK ASSESSMENT AND RISK MANAGEMENT MEASURE

SHYAM SEL & POWER LTD.		Date: 20.01.2022										Content Rev.# 01 Pellet (Shut Down Mechanical)						
Sl No	Activity/Services (Including Contractors)	OHS Hazard/Associated Risk Identification										Risk Assessment					Over riding factor (LC/DC/any others)	Risk Management Measure Required
		Hazard		Condition				Adequacy of Measure		Risk		Scale of Severity of Risk S2=L x C						
		Potential Hazard	Impact of hazard	H/S	D/I	R/ NR	N/AN/E	Existing control as per hierarchy of control Elimination Substitution Engineering control Administrative control PPE	Gaps, if any	Likely-hood (1-4)	Consequence (2 to 8)	Scale S1	Likely-hood (L)	Level of consequence (C)	Detectability (D)	Total - S1+S2 +D		
5	Gas Cutting	Heat	Injury Due to Heat	S	D	R	N	Administrative Control- Appropriate PPEs for Heat Resistance is Provided	Behavioral Issues	UL	Major Injury	1	2	5	1	14	Substantial	1. Training on Behaviour Safety for Use of PPEs 2. Display of SOP in local language in prominent places.
6	Filter Cleaning & Replacement	STF Hazard	Injury due to Slip/Trip, fall	S	D	R	N	PPE Control- Use of appropriate PPEs including safety shoe, safety helmet & safety goggles.	Behavioral Issues	UL	Minor Injury	1	2	4	1	10	Moderate	1. Training on STF Hazards
		Dust Generation	Health Issues	H	D	R	N	PPE Control- Use of appropriate PPEs	Behavioral Issues	UL	Minor Injury	1	2	4	1	10	Moderate	1. Training on use of PPEs
7	Cleaning of Equipment	STF Hazard	Injury due to Slip/Trip, fall	S	D	R	N	PPE Control- Use of appropriate PPEs including safety shoe, safety helmet & safety goggles.	Behavioral Issues	UL	Minor Injury	1	2	4	1	10	Moderate	1. Training on STF Hazards
		Dust Generation	Health Issues	H	D	R	N	PPE Control- Use of appropriate PPEs	Behavioral Issues	UL	Minor Injury	1	2	4	1	10	Moderate	1. Training on Behaviour Safety
3	Shifting of Material	Heat	Injury Due to Heat	S	D	R	N	Administrative Control- Appropriate PPEs for Heat Resistance is Provided	Behavioral Issues	UL	Major Injury	1	2	6	1	14	Substantial	1. Training on behavioural safety 2. PPE Matrix to be Displayed at Site 3. SOP for the job in local language to be Displayed a Site 4. Administrative Control to be adequate through implementation of work permit system
		Dust Generation	Health Issues	H	D	R	N	PPE Control- Use of appropriate PPEs	Behavioral Issues	UL	Minor Injury	1	2	4	1	10	Moderate	1. Training on Behaviour Safety
6	Breaking of Castable	Heat	Injury Due to Heat	S	D	R	N	Administrative Control- Appropriate PPEs for Heat Resistance is Provided	Behavioral Issues	UL	Major Injury	1	2	6	1	14	Substantial	1. Training on behavioural safety 2. PPE Matrix to be Displayed at Site 3. SOP for the job in local language to be Displayed a Site 4. Administrative Control to be adequate through implementation of work permit system
		Dust Generation	Health Issues	H	D	R	N	PPE Control- Use of appropriate PPEs	Behavioral Issues	UL	Minor Injury	1	2	4	1	10	Moderate	1. Training on Behaviour Safety
6	Application of Castable	Heat	Injury Due to Heat	S	D	R	N	Administrative Control- Appropriate PPEs for Heat Resistance is Provided	Behavioral Issues	UL	Major Injury	1	2	6	1	14	Substantial	1. Training on behavioural safety 2. PPE Matrix to be Displayed at Site 3. SOP for the job in local language to be Displayed a Site 4. Administrative Control to be adequate through implementation of work permit system
		Dust Generation	Health Issues	H	D	R	N	PPE Control- Use of appropriate PPEs	Behavioral Issues	UL	Minor Injury	1	2	4	1	10	Moderate	1. Training on Behaviour Safety
9	Cleaning of Burner	Heat	Injury Due to Heat	S	D	R	N	Administrative Control- Appropriate PPEs for Heat Resistance is Provided	Behavioral Issues	UL	Major Injury	1	2	6	1	14	Substantial	1. Training on behavioural safety 2. PPE Matrix to be Displayed at Site 3. SOP for the job in local language to be Displayed a Site 4. Administrative Control to be adequate through implementation of work permit system



For SHYAM SEL AND POWER LTD.

 Director/Authorized Signatory

Doc no: SSPL/HIRA/001

Revision#01

Effective Date 20.01.2022

IDENTIFICATION OH&S HAZARD AND RISK, RISK ASSESSMENT AND RISK MANAGEMENT MEASURE

SHYAM SEL & POWER LTD.		Date: 20.01.2022										Content Rev.# 01 Pellet (Shut Down Mechanical)							
Sl. No	Activity/Services (including Contractors)	OHS Hazard/Associated Risk Identification						Adequacy of Measure		Risk		Risk Assessment						Over riding factor (LC/DC/Any others)	Risk Management Measure Required
		Potential Hazard	Impact of hazard	H/S	DI	R/ NR	N/AN/E	Existing control as per hierarchy of control Elimination Substitution Engineering control Administrative control PPE	Gaps, if any	Likely-hood (1 - 4)	Consequence (2 to 5)	Scale S1	Likely-hood (L)	Level of consequence (C)	Detectability (D)	Total - S1+S2 +D	Risk Classification		
		Dust Generation	Health Issues	H	D	R	N	PPE Control- Use of appropriate PPEs	Behavioral Issues	UL	Minor Injury	1	2	4	1	10	Moderate	1. Training on Behaviour Safety	

LC : Legal Concern, if concerning activity / associated hazard is covered under Indian OHS legislation.

DC : Domino Concern, if concerning activity / associated hazard can trigger series of accident.

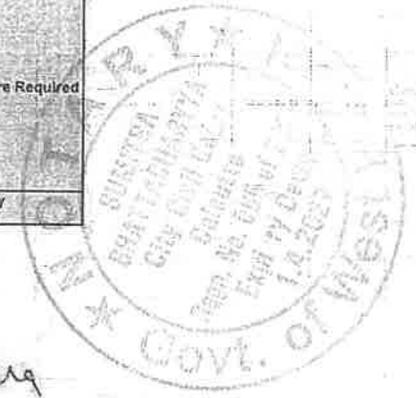
Any Other : Any other relevant factor if applicable related to / or affecting the significance of OHS risks.

H : Health S : Safety D : Direct; I : Indirect; R : Routine; NR : Non Routine; N : Normal; AN : Abnormal; E : Emergency

Signature
HOD (Pellet Plant)

Signature
HOD (Safety)

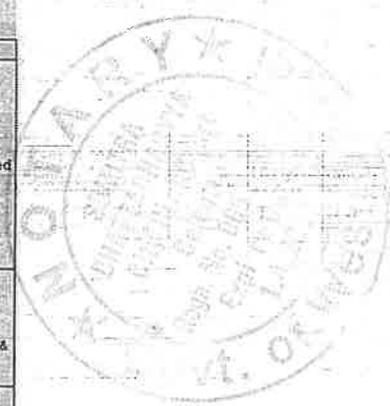
Alok Kumar Mishra
Factory Manager
SHYAM SEL AND POWER LTD.
Bijaynagar Mora, P.O.-Bahadurpur
Jamuria, Burdwan, West Bengal



For SHYAM SEL AND POWER LTD
[Signature]
Director/Authorised Signatory

IDENTIFICATION OH&S HAZARD AND RISK, RISK ASSESSMENT AND RISK MANAGEMENT MEASURE

SHYAM SEL & POWER LTD.		Date:20.01.2022										Content Rev.# 01 Pellet (Preventive Mechanical)						
Sl. No	Activity/Services (including Contractors)	OHS Hazard/Associated Risk Identification							Risk Assessment								Over riding factor (LC/DC/any others)	Risk Management Measure Required
		Hazard		Condition			Adequacy of Measure		Risk		Scale of Severity of Risk S2=L x C							
Potential Hazard	Impact of hazard	H/S	D/I	R/ NR	N/AN/E	Existing control as per hierarchy of control Elimination Substitution Engineering control Administrative control PPE	Gaps, if any	Likely-hood (1-4)	Consequence (2 to 8)	Scale S1	Likely-hood (L)	Level of consequence (C)	Detectability (D)	Total - S1+S2 +D	Risk Classification			
1	Tightning of Fasteners, bolts & Nuts	Use of Tools	Injury due to slippage of tools	S	DI	R	N	Administrative Control- Periodical checking of tools & tackles PPE Control - Use of hand gloves	Behavioral Issues	UL	Minor Injury	1	2	4	1	10	Moderate	LC 1. Skilled Drivers & Operation with proper Licences. 2. Proper roads with display of safety signages. 3. SOP to be available in Local Language & displayed at site
		Dust Generation	Health issues	H	DI	R	N	PPE Control- Use of appropriate PPEs (Dust Mask)	Behavioral Issues	UL	Minor Injury	1	2	4	1	8	Moderate	
2	Inspection & Lubrication of Systems	STP Hazard	Injury due to Slip/Trip, fall	S	D	R	N	PPE Control-Use of appropriate PPEs including safety shoe, safety helmet & safety goggles.	Behavioral Issues	UL	Minor Injury	1	2	4	1	10	Moderate	LC 1. Training on Behaviour Safety for Use of PPEs 2. Safety Do's & Don'ts Signages to be Displayed at Site
		Dust Generation	Health Issues	H	DI	R	N	PPE Control- Use of appropriate PPEs (Dust Mask)	Behavioral Issues	UL	Minor Injury	1	2	4	2	10	Moderate	
3	Welding Activity	Vehicle Collision & Toppling	Major Injury	S	DI	R	N	Administrative Control- Following of Vehicle Checklist with all parameters	Unskilled Driver	UL	Major Injury	1	2	6	1	14	Substantial	LC 1. Skilled Drivers & Operation with proper Licences. 2. Proper roads with display of safety signages. 3. SOP to be available in Local Language & displayed at site
		Dust Generation	Health Issues	H	DI	R	N	PPE Control- Use of appropriate PPEs (Dust Mask)	Behavioral Issues	UL	Minor Injury	1	2	4	1	8	Moderate	
4	Grinding	STP Hazard	Injury due to Slip/Trip, fall	S	D	R	N	PPE Control-Use of appropriate PPEs including safety shoe, safety helmet & safety goggles.	Behavioral Issues	UL	Minor Injury	1	2	4	1	10	Moderate	LC 1. Training on Behaviour Safety for Use of PPEs 2. Safety Do's & Don'ts Signages to be Displayed at Site
5	Gas Cutting	Noise	Hearing Loss	H	D	R	N	PPE Control- Ear Muff Provided	Behavioral Issues	UL	Major Injury	1	2	6	1	14	Substantial	LC 1. Training on behavioural safety 2. Display of PPE Matrix at site
		Dust Generation	Health Issues	H	D	R	N	PPE Control- Use of appropriate PPEs	Behavioral Issues	UL	Minor Injury	1	2	4	1	10	Moderate	



Signature

IDENTIFICATION OH&S HAZARD AND RISK, RISK ASSESSMENT AND RISK MANAGEMENT MEASURE

SHYAM SEL & POWER LTD.		Date:20.01.2022										Content Rev.# 01 Pellet (Preventive Mechanical)								
Sl. No	Activity/Services (Including Contractors)	OHS Hazard/Associated Risk Identification							Risk Assessment										Over riding factor (LC/DC/Any others)	Risk Management Measure Required
		Hazard		Condition			Adequacy of Measure		Risk		Scale of Severity of Risk S2=L x C									
		Potential Hazard	Impact of hazard	H/S	D/I	R/ NR	N/AN/E	Existing control as per hierarchy of control Elimination Substitution Engineering control Administrative control PPE	Gaps, if any	Likely-hood (1-4)	Consequence (2 to 8)	Scale S1	Likely-hood (L)	Level of consequence (C)	Defectibility (D)	Total - S1+S2 +D	Risk Classification			
6	Filter Cleaning & Replacement	Heat	Injury Due to Heat	S	D	R	N	Administrative Control-Appropriate PPEs for Heat Resistance is Provided	Behavioral Issues	UL	Major Injury	1	2	6	1	14	Substantial	—	1. Training on behavioural safety 2. PPE Matrix to be Displayed at Site 3. SOP for the job in local language to be Displayed at Site 4. Administrative Control to be adequate through implementation of work permit system	
		Dust Generation	Health Issues	H	D	R	N	PPE Control- Use of appropriate PPEs	Behavioral Issues	UL	Minor Injury	1	2	4	1	10	Moderate		1. Training on use of PPEs	
7	Cleaning of Equipment	Heat	Injury Due to Heat	S	D	R	N	Administrative Control-Appropriate PPEs for Heat Resistance is Provided	Behavioral Issues	UL	Major Injury	1	2	6	1	14	Substantial	—	1. Training on behavioural safety 2. PPE Matrix to be Displayed at Site 3. SOP for the job in local language to be Displayed at Site 4. Administrative Control to be adequate through implementation of work permit system	
		Dust Generation	Health Issues	H	D	R	N	PPE Control- Use of appropriate PPEs	Behavioral Issues	UL	Minor Injury	1	2	4	1	10	Moderate		1. Training on Behaviour Safety	
8	Shifting of Material	Heat	Injury Due to Heat	S	D	R	N	Administrative Control-Appropriate PPEs for Heat Resistance is Provided	Behavioral Issues	UL	Major Injury	1	2	6	1	14	Substantial	—	1. Training on behavioural safety 2. PPE Matrix to be Displayed at Site 3. SOP for the job in local language to be Displayed at Site 4. Administrative Control to be adequate through implementation of work permit system	
		Dust Generation	Health Issues	H	D	R	N	PPE Control- Use of appropriate PPEs	Behavioral Issues	UL	Minor Injury	1	2	4	1	10	Moderate		1. Training on Behaviour Safety	



LC : Legal Concern, if concerning activity / associated hazard is covered under Indian OHS Legislation.
 DC : Domino Concern, if concerning activity / associated hazard can trigger series of accident.
 Any Other : Any other relevant factor if applicable related to / or affecting the significance of OHS risks.
 H : Health S : Safety D : Direct; I : Indirect; R : Routine; NR : Non Routine; N : Normal; AN : Abnormal; E : Emergency

Signature
HOD (Pellet Plant)

Signature
HOD (Safety)

For SHYAM SEL AND POWER LTD

Director/Authorised Signatory

Alok Kumar Mishra
Factory Manager
SHYAM SEL AND POWER LTD.
Bijaynagar More, P.O. Bahadurpur
Jamuria, Burdwan, West Bengal



IDENTIFICATION OH&S HAZARD AND RISK, RISK ASSESSMENT AND RISK MANAGEMENT MEASURE

SHYAM SEL & POWER LTD.		Date: 20.01.2022										Content Rev.# 01 Pellet (Quality Control)								
Sl. No	Activity/Services (including Contractors)	OHS Hazard/Associated Risk Identification							Risk Assessment										Over riding factor (LC/DC/Any others)	Risk Management Measure Required
		Hazard		Condition			Adequacy of Measure		Risk		Scale of Severity of Risk S2=L x C									
		Potential Hazard	Impact of hazard	H/S	DI	R/ NR	N/AN/E	Existing control as per hierarchy of control Elimination Substitution Engineering control Administrative control PPE	Gaps, If any	Likely-hood (1-4)	Consequence (2 to 8)	Scale S1	Likely-hood (L)	Level of consequence (C)	Detectability (D)	Total - S1+S2+D	Risk Classification			
1	Sample Preparation	Use of Tools	Physical Injury	S	D	R	N	PPE Control- Use of Appropriate PPE: Gloves, mask etc.	Behavioral Issues	UL	Minor Injury	1	2	4	1	10	Moderate	-	1. PPE Matrix to be displayed at Lab	
		Noise	Hearing Loss	H	D	R	N	PPE Control- Use of Ear Muff for operator	Behavioral Issues	UL	Major Injury	1	2	6	1	14	Substantial		1. Training on behavioural safety 2. Display of PPE Matrix at site	
		Dust Generation	Health Issues	H	DI	R	N	PPE Control- Use of appropriate PPEs (Dust Mask)	Behavioral Issues	UL	Minor Injury	1	2	4	1	8	Moderate		1. Training on Behaviour Safety for Use of PPEs 2. Safety signages to be displayed at prominent places in local language	
2	Physical Testing	Use of Tools	Physical Injury	S	D	R	N	PPE Control- Use of Appropriate PPEs: Gloves, mask etc.	Behavioral Issues	UL	Minor Injury	1	2	4	1	10	Moderate	-	1. Training on Behaviour Safety for Use of PPEs 2. Safety Do's & Don'ts Signages to be Displayed at Site	
		Dust Generation	Health Issues	H	DI	R	N	PPE Control- Use of appropriate PPEs (Dust Mask)	Behavioral Issues	UL	Minor Injury	1	2	4	2	10	Moderate			
3	Chemical Testing	Fumes of Chemicals	Health Issues	H	DI	R	N	Engg Control- Fume Hood with Exhaust Facility Admin Control- MSDS Displayed at site PPE Control- Appropriate PPEs including Mask & Apron	Behavioral Issues	UL	Major Injury	1	2	6	1	14	Substantial	-	1. Skilled employee with proper training 2. SOP to be available in Local Language & displayed at site 3. MSDS in local language & in pictorial form	
		Use of Glass Ware	Injury due to Breakage of Glass ware	S	D	R	N	PPE Control- Use of appropriate PPEs	Behavioral Issues	UL	Minor Injury	1	2	4	1	8	Moderate		1. Training on Behaviour Safety for Use of PPEs	

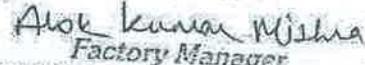
LC : Legal Concern, if concerning activity / associated hazard is covered under Indian OHS Legislation.
 DC : Domino Concern, if concerning activity / associated hazard can trigger series of accident.
 Any Other : Any other relevant factor if applicable related to / or affecting the significance of OHS risks.
 H : Health S : Safety D : Direct; I : Indirect; R : Routine; NR : Non Routine; N : Normal; AN : Abnormal; E : Emergency

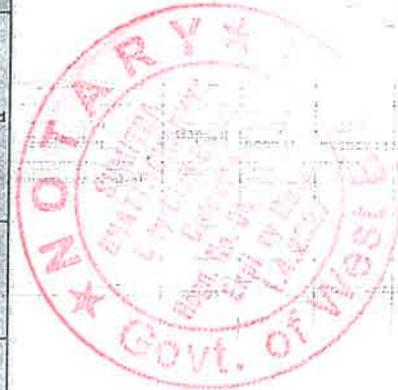
Signature
HOD (Pellet Plant)

Signature
HOD (Safety)

For SHYAM SEL AND POWER LTD

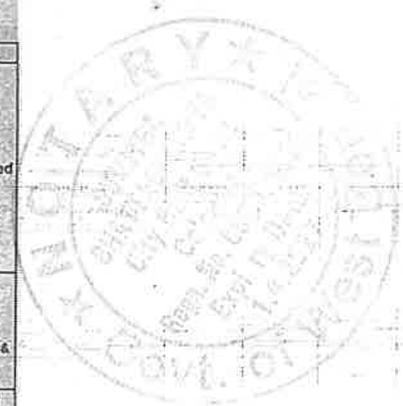
Director/Authorised Signatory


 Alok Kumar Mishra
 Factory Manager
 SHYAM SEL AND POWER LTD.
 Bijaynagar More, P.O. Bahadurpur
 Jamuria, Burdwan, West Bengal



IDENTIFICATION OH&S HAZARD AND RISK, RISK ASSESSMENT AND RISK MANAGEMENT MEASURE

SHYAM SEL & POWER LTD.		Date:20.01.2022										Content Rev.# 01 Pellet (Operation)							
Sl. No	Activity/Services (Including Contractors)	OHS Hazard/Associated Risk Identification							Risk Assessment							Over riding factor (LC/DC/any others)	Risk Management Measure Required		
		Hazard		Condition			Adequacy of Measure		Risk		Scale of Severity of Risk S2=L x C								
Potential Hazard	Impact of hazard	H/S	D/I	R/ NR	N/AN/E	Existing control as per hierarchy of control Elimination Substitution Engineering control Administrative control PPE	Gaps, if any	Likely-hood (1-4)	Consequence (2 to 3)	Scale S1	Likely-hood (L)	Level of consequence (C)	Detectability (D)	Total - S1+S2 +D	Risk Classification				
1	Iron Ore Fines (OF) Transfer from Railway Siding to Yard	Vehicle Collision & Toppling	Major Injury	S	DI	R	N	Administrative Control- Following of Vehicle Checklist with all parameters	Unskilled Driver	UL	Major Injury	1	2	6	1	14	Substantial	LC	1. Skilled Drivers & Operation with proper Licences. 2. Proper roads with display of safety signages. 3. SOP to be available in Local Language & displayed at site 1. Training on Behaviour Safety for Use of PPEs 2. Safety signages to be displayed at prominent places in local language 3. Periodical Medical Check Up to be Done as per guidelines.
		Dust Generation	Health Issues	H	DI	R	N	PPE Control- Use of appropriate PPEs (Dust Mask)	Behavioral Issues	UL	Minor Injury	1	2	4	1	6	Moderate		
2	Sampling of Iron Ore Fines for Testing	STF Hazard	Injury due to Slip/Trip, fall	S	D	R	N	PPE Control-Use of appropriate PPEs including safety shoe, safety helmet & safety goggles.	Behavioral Issues	UL	Minor Injury	1	2	4	1	10	Moderate	---	1. Training on Behaviour Safety for Use of PPEs 2. Safety Do's & Don'ts Signages to be Displayed at Site
		Dust Generation	Health Issues	H	DI	R	N	PPE Control- Use of appropriate PPEs (Dust Mask)		UL	Minor Injury	1	2	4	2	10	Moderate		
3	Iron Ore Feeding From Yard to Hooper	Vehicle Collision & Toppling	Major Injury	S	DI	R	N	Administrative Control- Following of Vehicle Checklist with all parameters	Unskilled Driver	UL	Major Injury	1	2	6	1	14	Substantial	LC	1. Skilled Drivers & Operation with proper Licences. 2. Proper roads with display of safety signages. 3. SOP to be available in Local Language & displayed at site 1. Training on Behaviour Safety for Use of PPEs 2. Safety signages to be displayed at prominent places in local language 3. Periodical Medical Check Up to be Done as per guidelines.
		Dust Generation	Health Issues	H	DI	R	N	PPE Control- Use of appropriate PPEs (Dust Mask)	Behavioral Issues	UL	Minor Injury	1	2	4	1	6	Moderate		
4	Screening of Iron Ore & Sample Collection	STF Hazard	Injury due to Slip/Trip, fall	S	D	R	N	PPE Control- Use of appropriate PPEs including safety shoe, safety helmet & safety goggles.	Behavioral Issues	UL	Minor Injury	1	2	4	1	10	Moderate	---	1. Training on Behaviour Safety for Use of PPEs 2. Safety Do's & Don'ts Signages to be Displayed at Site
5	Burden Feed to Mixer	Noise	Hearing Loss	H	D	R	N	PPE Control- Ear Muff Provided	Behavioral Issues	UL	Major Injury	1	2	6	1	14	Substantial	---	1. Training on behaviour safety 2. Display of PPE Matrix at site 1. Training on Behaviour Safety for Use of PPEs 2. Safety signages to be displayed at prominent places in local language 3. Periodical Medical Check Up to be Done as per guidelines.
		Dust Generation	Health Issues	H	D	R	N	PPE Control- Use of appropriate PPEs	Behavioral Issues	UL	Minor Injury	1	2	4	1	10	Moderate		



For SHYAM SEL AND POWER LTD

[Signature]
Director/Authorised Signatory

INDICATIVE CONSULTANT INDIA

Name of the Factory	:	M/s. SHYAM SEL & POWER LTD Dhasna, Bahadurpur, Jamuria, Dist- Paschim Bardwan, PIN - 713 362
Date of Execution of job	:	27.03.2023 TO 30.03.2023

1.0 HEAT STRESS CONDITION is mostly the result of effective and suitable provisions in every factory for securing and maintaining the adequate ventilation in every workroom by circulation of fresh air and such a temperature as will secure to workers therein reasonable condition of comfort and prevent injury to health.

M/S. INDICATIVE CONSULTANT INDIA has been asked to carry out the survey of the Heat Stress condition as per the provision of Sections 19A of the Factories Act, 1948. Accordingly, the monitoring has been conducted with the use of Portable monitoring instruments.

The entire fieldwork was completed within the period of 27.03.2023 TO 30.03.2023. The Result of Heat Stress Condition has been in Table No. 1 TO 33.

For SHYAM SEL AND POWER LTD


Director/Authorised Signatory



P 1/2

2

2.0 DISCUSSION:

Results as indicated in Form No. 30, which is, annexed herewith reveals the following facts.

- i) *Results of Heat Stress condition is within the acceptable limit at every measured location: Except (TABLE: 13, 20 & 26).*

3.0 RECOMMENDATION:

To maintain a healthy, pollution free environment in the workplace, following recommendations are suggested:-

- i) *Attention to be given for better housekeeping arrangements.*
- ii) *Working personnel should be protected with suitable safety appliances for protection against dust, gases and noise.*
- iii) *Periodical assessment of the work environment is suggested for better control of work zone environment and protection of working personnel.*

4.0 ACKNOWLEDGEMENT:

- a) *Mr. Sumit Chokraborty (Director)*
- b) *Mr. A. Mazumdar (Sr. Environmental Officer)*
- c) *Mr. Pradip Bhattachariya (Sr. Environmental Officer)*
- d) *All Staff of M/s. Shyam Sel & Power Ltd. Dhasna, Bahadurpur, Jamuria, Dist- Paschim Bardwan, PIN - 713 362*
- e) *Security Staff.*

We acknowledge our sincere thanks and gratitude to the above persons for their co-operation and help to our sampling team during the survey work.

For SHYAM SEL AND POWER LTD

[Signature]
Director/Authorised Signatory

For, INDICATIVE CONSULTANT INDIA

[Signature]
Parbati Consultant
Competent Person under Section 36



INDICATIVE CONSULTANT INDIA

HPL Link Road, Basudevpur, Khanjanchak, Haldia, Purba Medinipur, PIN - 721 602

Register Containing Particulars of Testing of HEAT STRESS

Name of Customer - M/s. SHYAMSEL & POWER LTD.
Dhasna, Bahadurpur, Jamuria, Dist. - Paschim Bardwan, PIN - 713 362.

Table No. - 1

Name of the Plant /Department : SMS - 1 (Near Crucible Charging Area) (IF-18MT x 4)
(WBGT °C = 0.7 WB + 0.3 GT)

AMBIENT TEMPERATURE	
Dry Bulb	Wet Bulb
32.0°C	25.0°C
Wind Velocity (m/min) : 72 m/min, South West to North East	

Sl No	Location	Date & Time of Monitoring	Sampling Instrument Use	Dry bulb Temperature (DB)	Wet bulb Temperature (WB)	Globe Temperature (GT)	WBGT °C	Limit TLV °C	Reference Method	Remarks	Signature	Name
1.	SMS - 1 (Near Crucible Charging Area)	27.03.2023 09:50 AM to 10:30 AM	Annexure-I	39°C	25°C	42°C	30.1°C	32.2°C	Annexure-I	Below TLV Limit	<i>[Signature]</i>	A. BHATTACHARYA

For, INDICATIVE CONSULTANT INDIA

For SHYAM SEL AND POWER LTD

[Signature]
Director/Authorised Signatory



INDICATIVE CONSULTANT INDIA

HPL Link Road, Basudevpur, Khanjanchak, Haldia, Purba Medinipur, PIN - 721 602

Register Containing Particulars of Testing of HEAT STRESS

Table No. - 2

Name of Customer - M/s. SHYAMSEL & POWER LTD.
Dhasna, Bahadurpur, Jamuria, Dist. - Paschim Bardwan, PIN - 713 362.

Name of the Plant / Department : SMS - 1 (Near Crucible Charging Area) (IF-15MT x 2)
(WBGT °C = 0.7 WB + 0.3 GT)

AMBIENT TEMPERATURE	
Dry Bulb	Wet Bulb
32.0°C	25.0°C
Wind Velocity (m/min) : 72 m/min, South West to North East	

Sl No	Location	Date & Time of Monitoring	Sampling Instrument Use	Dry bulb Temperature (DB)	Wet bulb Temperature (WB)	Globe Temperature (GT)	WBGT °C	Limit TLV °C	Reference Method	Remarks	Signature	Name
1.	SMS - 1 (Near Crucible Charging Area)	27.03.2023 10:40 AM to 11:15 AM	Annexure-I	38°C	24°C	41°C	29.1°C	32.2°C	Annexure-I	Below TLV Limit	<i>ABHINAV</i>	BHATTACHARYA

For, INDICATIVE CONSULTANT INDIA

For SHYAM SEL AND POWER LTD

[Signature]
Director/Authorised Signatory



INDICATIVE CONSULTANT INDIA

HPL-Link Road, Basudevpur, Khanjanchak, Haldia, Purba Medinipur, PIN - 721 602

Register Containing Particulars of Testing of HEAT STRESS

Name of Customer - M/s. SHYAMSEL & POWER LTD.

Dhasna, Bahadurpur, Jamuria, Dist. - Paschim Bardwan, PIN - 713 362.

Name of the Plant /Department : SMS - 2 (Near Crucible Charging Area) (IF-5MT x 4)
(WBGT °C = 0.7 WB + 0.3 GT)

Table No. - 3

AMBIENT TEMPERATURE	
Dry Bulb	Wet Bulb
33.0°C	25.0°C
Wind Velocity (m/min) : 84 m/min, South West to North East	

Sl No	Location	Date & Time of Monitoring	Sampling Instrument Use	Dry bulb Temperature (DB)	Wet bulb Temperature (WB)	Globe Temperature (GT)	WBGT °C	Limit TLV °C	Reference Method	Remarks	Signature	Name
1.	SMS - 2 (Near Crucible Charging Area)	27.03.2023 11:25 AM to 12:05 PM	Annexure-I	36°C	24°C	38°C	28.2°C	32.2°C	Annexure-I	Below TLV Limit	<i>Bhattacharya</i>	BHATTACHARYA

For SHYAMSEL AND POWER LTD

[Signature]
Director/Authorised Signatory

For, INDICATIVE CONSULTANT INDIA



INDICATIVE CONSULTANT INDIA

HPL Link Road, Basudevpur, Khanjanchak, Haldia, Purba Medinipur, PIN - 721 602

Register Containing Particulars of Testing of HEAT STRESS

Name of Customer - M/s. SHYAMSEL & POWER LTD.

Dhasna, Bahadurpur, Jamuria, Dist. - Paschim Bardwan, PIN - 713 362.

Name of the Plant / Department : SMS - 2 (Near Crucible Charging Area) (IF-8MT x 2)
(WBGT °C = 0.7 WB + 0.3 GT)

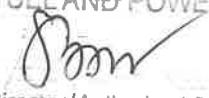
Table No. - 4

AMBIENT TEMPERATURE	
Dry Bulb	Wet Bulb
33.0°C	25.0°C
Wind Velocity (m/min) : 84 m/min, South West to North East	

Sl No	Location	Date & Time of Monitoring	Sampling Instrument Use	Dry bulb Temperature (DB)	Wet bulb Temperature (WB)	Globe Temperature (GT)	WBGT °C	Limit TLV °C	Reference Method	Remarks	Signature	Name
1.	SMS - 2 (Near Crucible Charging Area)	27.03.2023 12:15 PM to 01:00 PM	Annexure-I	37°C	23°C	38°C	27.5°C	32.2°C	Annexure-I	Below TLV Limit		BHATTACHARYA

For, INDICATIVE CONSULTANT INDIA

For SHYAM SEL AND POWER LTD


Director/Authorised Signatory

INDICATIVE CONSULTANT INDIA

HPL Link Road, Basudevpur, Khanjanchak, Haldia, Purba Medinipur, PIN - 721 602

Register Containing Particulars of Testing of HEAT STRESS

Table No. - 5

Name of Customer - M/s. SHYAMSEL & POWER LTD.
Dhasna, Bahadurpur, Jamuria, Dist. - Paschim Bardwan, PIN - 713 362.

Name of the Plant / Department : SMS - 3 (Near Crucible Charging Area) (IF-8MT x 6)
(WBGT °C = 0.7 WB + 0.3 GT)

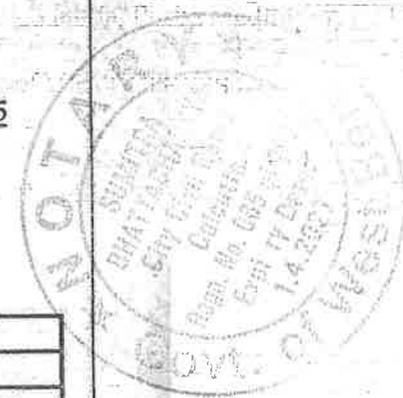
AMBIENT TEMPERATURE	
Dry Bulb	Wet Bulb
35.0°C	24.0°C
Wind Velocity (m/min) : 66 m/min, South West to North East	

Sl No	Location	Date & Time of Monitoring	Sampling Instrument Use	Dry bulb Temperature (DB)	Wet bulb Temperature (WB)	Globe Temperature (GT)	WBGT °C	Limit TLV °C	Reference Method	Remarks	Signature	Name
1.	SMS - 3 (Near Crucible Charging Area)	27.03.2023 01:50 PM to 02:25 PM	Annexure-I	36°C	23°C	39°C	27.8°C	32.2°C	Annexure-I	Below TLV Limit	<i>[Signature]</i>	BHATTACHARYA

For, INDICATIVE CONSULTANT INDIA

For SHYAMSEL AND POWER LTD

[Signature]
Director/Authorised Signatory



INDICATIVE CONSULTANT INDIA

HPL Link Road, Basudevapur, Khanjanchak, Haldia, Purba Medinipur, PIN - 721 602

Register Containing Particulars of Testing of HEAT STRESS

Table No. - 6

Name of Customer - M/s. SHYAMSEL & POWER LTD.

Dhasna, Bahadurpur, Jamuria, Dist. - Paschim Bardwan, PIN - 713 362.

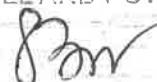
Name of the Plant /Department : SMS - 3 Extension (Near Crucible Charging Area) (IF-18MT x 2)
(WBGT °C = 0.7 WB + 0.3 GT)

AMBIENT TEMPERATURE	
Dry Bulb	Wet Bulb
35.0°C	24.0°C
Wind Velocity (m/min) : 66 m/min, South West to North East	

Sl No	Location	Date & Time of Monitoring	Sampling Instrument Use	Dry bulb Temperature (DB)	Wet bulb Temperature (WB)	Globe Temperature (GT)	WBGT °C	Limit TLV °C	Reference Method	Remarks	Signature	Name
1.	SMS - 3 (Near Crucible Charging Area)	27.03.2023 02:35 PM to 03:05 PM	Annexure- I	39°C	24°C	40°C	28.8°C	32.2°C	Annexure- I	Below TLV Limit		BHATTAC HARYYA

For, INDICATIVE CONSULTANT INDIA

For SHYAM SEL AND POWER LTD


Director/Authorised Signatory

INDICATIVE CONSULTANT INDIA

HPL Link Road, Basudevpur, Khanjanchak, Haldia, Purba Medinipur, PIN - 721 602

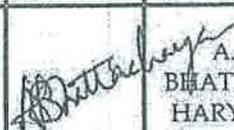
Register Containing Particulars of Testing of HEAT STRESS

Table No. - 7

Name of Customer - M/s. SHYAMSEL & POWER LTD.
Dhasna, Bahadurpur, Jamuria, Dist. - Paschim Bardwan, PIN - 713 362.

Name of the Plant / Department : Rolling Mill (Hot Charging Area)
(WBGT °C = 0.7 WB + 0.3 GT)

AMBIENT TEMPERATURE	
Dry Bulb	Wet Bulb
35.0°C	25.0°C
Wind Velocity (m/min) : 96 m/min, South to West	

Sl No	Location	Date & Time of Monitoring	Sampling Instrument Use	Dry bulb Temperature (DB)	Wet bulb Temperature (WB)	Globe Temperature (GT)	WBGT °C	Limit TLV °C	Reference Method	Remarks	Signature	Name
1.	Rolling Mill (Hot Charging Area)	27.03.2023 03:15 PM to 03:50 PM	Annexure-I	39°C	25°C	40°C	29.5°C	32.2°C	Annexure-I	Below TLV Limit		A. BHATTACHARYA

For, INDICATIVE CONSULTANT INDIA

For SHYAM SEL AND POWER LTD


Director/Authorised Signatory



INDICATIVE CONSULTANT INDIA

HPL Link Road, Basudevpur, Khanjanchak, Haldia, Purba Medinipur, PIN - 721 602

Register Containing Particulars of Testing of HEAT STRESS

Table No. - 8

Name of Customer - M/s. SHYAMSEL & POWER LTD.
Dhasna, Bahadurpur, Jamuria, Dist. - Paschim Bardwan, PIN - 713 362.

Name of the Plant / Department : H.S. Mill (Hot Charging Area)
(WBGT °C = 0.7 WB + 0.3 GT)

AMBIENT TEMPERATURE	
Dry Bulb	Wet Bulb
35.0°C	25.0°C
Wind Velocity (m/min) : 96 m/min, South to West	

Sl No	Location	Date & Time of Monitoring	Sampling Instrument Use	Dry bulb Temperature (DB)	Wet bulb Temperature (WB)	Globe Temperature (GT)	WBGT °C	Limit TLV °C	Reference Method	Remarks	Signature	Name
1.	H.S. Mill (Hot Charging Area)	27.03.2023 04:05 PM to 04:40 PM	Annexure-I	41°C	23°C	42°C	28.7°C	32.2°C	Annexure-I	Below TLV Limit		A. BHATTACHARYA

For, INDICATIVE CONSULTANT INDIA

For SHYAMSEL & POWER LTD


Director/Authorised Signatory

Parbat Choudhury
Authorized Signatory



INDICATIVE CONSULTANT INDIA

HPL Link Road, Basudevpur, Khanjanchak, Haldia, Purba Medinipur, PIN - 721 602

Register Containing Particulars of Testing of HEAT STRESS

Table No. - 9

Name of Customer - M/s. SHYAMSEL & POWER LTD.
Dhasna, Bahadurpur, Jamuria, Dist. - Paschim Bardwan, PIN - 713 362.

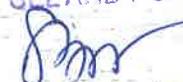
Name of the Plant / Department : L.S. Mill (Hot Charging Area)
(WBGT °C = 0.7 WB + 0.3 GT)

AMBIENT TEMPERATURE	
Dry Bulb	Wet Bulb
34.0°C	25.0°C
Wind Velocity (m/min) : 90 m/min, South to West	

Sl No	Location	Date & Time of Monitoring	Sampling Instrument Use	Dry bulb Temperature (DB)	Wet bulb Temperature (WB)	Globe Temperature (GT)	WBGT °C	Limit TLV °C	Reference Method	Remarks	Signature	Name
1.	L.S. Mill (Hot Charging Area)	27.03.2023 05:00 PM to 05:35 PM	Annexure-I	41°C	23°C	40°C	28.1°C	32.2°C	Annexure-I	Below TLV Limit		A. BHATTACHARYA

For, INDICATIVE CONSULTANT INDIA

For SHYAM SEL AND POWER LTD


Director/Authorised Signatory



INDICATIVE CONSULTANT INDIA

HPL Link Road, Basudevpur, Khanjanchak, Haldia, Purba Medinipur, PIN - 721 602

Register Containing Particulars of Testing of HEAT STRESS

Table No. - 10

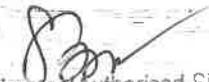
Name of Customer - M/s. SHYAMSEL & POWER LTD.
Dhasna, Bahadurpur, Jamuria, Dist. - Paschim Bardwan, PIN - 713 362.

Name of the Plant/Department : WR Mill (Hot Charging Area)
(WBGT °C = 0.7 WB + 0.3 GT)

AMBIENT TEMPERATURE	
Dry Bulb	Wet Bulb
32.0°C	23.0°C
Wind Velocity (m/min) : 66 m/min, South West to North East	

Sl No	Location	Date & Time of Monitoring	Sampling Instrument Use	Dry bulb Temperature (DB)	Wet bulb Temperature (WB)	Globe Temperature (GT)	WBGT °C	Limit TLV °C	Reference Method	Remarks	Signature	Name
1.	WR Mill (Hot Charging Area)	28.03.2023 09:40 AM to 10:15 AM	Annexure-I	39°C	25°C	40°C	29.5°C	32.2°C	Annexure-I	Below TLV Limit		A. BHATTACHARYYA

For SHYAM SELAND POWER LTD


Director/Authorised Signatory

For, INDICATIVE CONSULTANT INDIA

Parbat Golu
Authorized Signatory
Surveyor & Field Test House
Haldia



INDICATIVE CONSULTANT INDIA

HPL Link Road, Basudevpur, Khanjanchak, Haldia, Purba Medinipur, PIN - 721 602

Register Containing Particulars of Testing of HEAT STRESS

Table No. - 11

Name of Customer - M/s. SHYAMSEL & POWER LTD.

Dhasna, Bahadurpur, Jamuria, Dist. - Paschim Bardwan, PIN - 713 362.

Name of the Plant / Department : Ferro Alloys (Tapping Area) (SEAF-4.5MVA - 1)

(WBGT °C = 0.7 WB + 0.3 GT)

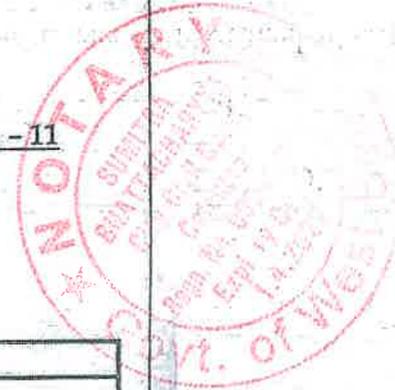
AMBIENT TEMPERATURE	
Dry Bulb	Wet Bulb
33.0°C	25.0°C
Wind Velocity (m/min) : 78 m/min, South West to North East	

Sl No	Location	Date & Time of Monitoring	Sampling Instrument Use	Dry bulb Temperature (DB)	Wet bulb Temperature (WB)	Globe Temperature (GT)	WBGT °C	Limit TLV °C	Reference Method	Remarks	Signature	Name
1.	Ferro Alloys (Tapping Area)	28.03.2023 10:25 AM to 11:00 AM	Annexure- I	43°C	26°C	44°C	31.4°C	32.2°C	Annexure- I	Below TLV Limit		BHATTACHARYYA

For, INDICATIVE CONSULTANT INDIA

For SHYAM SEL AND POWER LTD


Director/Authorised Signatory



INDICATIVE CONSULTANT INDIA

HPL Link Road, Basudevpur, Khanjanchak, Haldia, Purba Medinipur, PIN - 721 602

Register Containing Particulars of Testing of HEAT STRESS

Table No. - 12

Name of Customer - M/s. SHYAMSEL & POWER LTD.
 Dhasna, Bahadurpur, Jamuria, Dist. - Paschim Bardwan, PIN - 713 362.

Name of the Plant / Department : Ferro Alloys (Tapping Area) (SEAF-4.5MVA - 2)
 (WBGT °C = 0.7 WB + 0.3 GT)

AMBIENT TEMPERATURE	
Dry Bulb	Wet Bulb
33.0°C	25.0°C
Wind Velocity (m/min) : 78 m/min, South West to North East	

Sl No	Location	Date & Time of Monitoring	Sampling Instrument Use	Dry bulb Temperature (DB)	Wet bulb Temperature (WB)	Globe Temperature (GT)	WBGT °C	Limit TLV °C	Reference Method	Remarks	Signature	Name
1.	Ferro Alloys (Tapping Area)	28.03.2023 11:10 AM to 11:45 AM	Annexure-I	42°C	26°C	44°C	31.4°C	32.2°C	Annexure-I	Below TLV Limit		A. BHATTACHARYA

For SHYAM SEL AND POWER LTD


 Director/Authorised Signatory

For, INDICATIVE CONSULTANT INDIA


 Parbat Kumar
 Authorized Signatory


INDICATIVE CONSULTANT INDIA

HPL Link Road, Basudevpur, Khanjanchak, Haldia, Purba Medinipur, PIN - 721 602

Register Containing Particulars of Testing of HEAT STRESS

Table No. - 13

Name of Customer - M/s. SHYAMSEL & POWER LTD.
Dhasna, Bahadurpur, Jamuria, Dist. - Paschim Bardwan, PIN - 713 362.

Name of the Plant / Department: Ferro Alloys (Tapping Area) (SEAF-9MVA - 1)
(WBGT °C = 0.7 WB + 0.3 GT)

AMBIENT TEMPERATURE	
Dry Bulb	Wet Bulb
34.0°C	26.0°C
Wind Velocity (m/min) : 66 m/min, South West to North East	

Sl No	Location	Date & Time of Monitoring	Sampling Instrument Use	Dry bulb Temperature (DB)	Wet bulb Temperature (WB)	Globe Temperature (GT)	WBGT °C	Limit TLV °C	Reference Method	Remarks	Signature	Name
1.	Ferro Alloys (Tapping Area)	28.03.2023 11:55 AM to 12:30 AM	Annexure- I	44°C	27°C	46°C	32.7°C	32.2°C	Annexure- I	Above TLV Limit		BHATTACHARYA

For, INDICATIVE CONSULTANT INDIA

For SHYAM SELAND POWER LTD


Director/Authorised Signatory



INDICATIVE CONSULTANT INDIA

HPL Link Road, Basudevpur, Khanjanchak, Haldia, Purba Medinipur, PIN - 721 602

Register Containing Particulars of Testing of HEAT STRESS

Table No. - 14

Name of Customer - M/s. SHYAMSEL & POWER LTD.
Dhasna, Bahadurpur, Jamuria, Dist.- Paschim Bardwan, PIN - 713 362.

Name of the Plant / Department : Ferro Alloys (Tapping Area) (SEAF-9MVA - 2)
(WBGT °C = 0.7 WB + 0.3 GT)

AMBIENT TEMPERATURE	
Dry Bulb	Wet Bulb
34.0°C	26.0°C
Wind Velocity (m/min) : 66 m/min, South West to North East	

Sl No	Location	Date & Time of Monitoring	Sampling Instrument Use	Dry bulb Temperature (DB)	Wet bulb Temperature (WB)	Globe Temperature (GT)	WBGT °C	Limit TLV °C	Reference Method	Remarks	Signature	Name
1.	Ferro Alloys (Tapping Area)	28.03.2023 12:40 PM to 01:15 PM	Annexure-I	43°C	27°C	44°C	32.1°C	32.2°C	Annexure-I	Below TLV Limit		PARBATI BHATTACHARYA

For, INDICATIVE CONSULTANT INDIA

For SHYAM SELAND POWER LTD


Director/Authorised Signatory



INDICATIVE CONSULTANT INDIA

HPL Link Road, Basudevpur, Khanjanchak, Haldia, Purba Medinipur, PIN - 721 602

Register Containing Particulars of Testing of HEAT STRESS

Table No. - 15

Name of Customer - M/s. SHYAMSEL & POWER LTD.
 Dhasna, Bahadurpur, Jamuria, Dist. - Paschim Bardwan, PIN - 713 362.

Name of the Plant / Department : Ferro Alloys (Tapping Area) (SEAF-9MVA - 3)
 (WBG T °C = 0.7 WB + 0.3 GT)

AMBIENT TEMPERATURE	
Dry Bulb	Wet Bulb
35.0°C	25.0°C
Wind Velocity (m/min) : 72 m/min, South to North	

Sl No	Location	Date & Time of Monitoring	Sampling Instrument Use	Dry bulb Temperature (DB)	Wet bulb Temperature (WB)	Globe Temperature (GT)	WBG T °C	Limit TLV °C	Reference Method	Remarks	Signature	Name
1.	Ferro Alloys (Tapping Area)	28.03.2023 02:00 PM to 02:35 PM	Annexure-I	42°C	26°C	43°C	31.1°C	32.2°C	Annexure-I	Below TLV Limit	<i>[Signature]</i>	BHATTACHARYA

For, INDICATIVE CONSULTANT INDIA

For SHYAMSEL AND POWER LTD

[Signature]
 Director/Authorised Signatory



INDICATIVE CONSULTANT INDIA

HPL Link Road, Basudevpur, Khanjanchak, Haldia, Purba Medinipur, PIN - 721 602

Register Containing Particulars of Testing of **HEAT STRESS**

Table No. - 16

Name of Customer - **M/s. SHYAMSEL & POWER LTD.**
 Dhasna, Bahadurpur, Jamuria, Dist. - Paschim Bardwan, PIN - 713 362.

Name of the Plant /Department : **Ferro Alloys (Tapping Area) (SEAF-9MVA - 4)**
 (WBGT °C = 0.7 WB + 0.3 GT)

AMBIENT TEMPERATURE	
Dry Bulb	Wet Bulb
35.0°C	25.0°C
Wind Velocity (m/min) : 72 m/min, South to North	

Sl No	Location	Date & Time of Monitoring	Sampling Instrument Use	Dry bulb Temperature (DB)	Wet bulb Temperature (WB)	Globe Temperature (GT)	WBGT °C	Limit TLV °C	Reference Method	Remarks	Signature	Name
1.	Ferro Alloys (Tapping Area)	28.03.2023 02:45 PM to 03:20 PM	Annexure- I	42°C	27°C	44°C	32.1°C	32.2°C	Annexure- I	Below TLV Limit	<i>A. Bhattarya</i>	A. BHATTYA HARYYA

For, INDICATIVE CONSULTANT INDIA

For SHYAM SEL AND POWER LTD

[Signature]
 Director/Authorised Signatory



INDICATIVE CONSULTANT INDIA

HPL Link Road, Basudevpur, Khanjanchak, Haldia, Purba Medinipur, PIN - 721 602

Register Containing Particulars of Testing of HEAT STRESS

Name of Customer - M/s. SHYAMSEL & POWER LTD.
Dhasna, Bahadurpur, Jamuria, Dist. - Paschim Bardwan, PIN - 713 362.

Name of the Plant / Department : CPP AFBC BOILER
(WBGT °C = 0.7 WB + 0.3 GT)

Table No. - 17

AMBIENT TEMPERATURE	
Dry Bulb	Wet Bulb
33.0°C	25.0°C
Wind Velocity (m/min) : 54 m/min, South to North	

Sl No	Location	Date & Time of Monitoring	Sampling Instrument Use	Dry bulb Temperature (DB)	Wet bulb Temperature (WB)	Globe Temperature (GT)	WBGT °C	Limit TLV °C	Reference Method	Remarks	Signature	Name
1.	CPP AFBC BOILER	28.03.2023 03:35 PM to 04:10 PM	Annexure-I	39°C	26°C	40°C	30.2°C	32.2°C	Annexure- I	Below TLV Limit	<i>[Signature]</i>	S. CHATTARAJ

For, INDICATIVE CONSULTANT INDIA

For SHYAM SEL AND POWER LTD

[Signature]
Director/Authorised Signatory

Parbat Gold
Authorized Signatory



INDICATIVE CONSULTANT INDIA

HPL Link Road, Basudevpur, Khanjanchak, Haldia, Purba Medinipur, PIN - 721 602

Register Containing Particulars of Testing of HEAT STRESS

Name of Customer - M/s. SHYAMSEL & POWER LTD.
Dhasna, Bahadurpur, Jamuria, Dist. - Paschim Bardwan, PIN - 713 362.

Name of the Plant /Department : CPP CFBC BOILER
(WBGT °C = 0.7 WB + 0.3 GT)

Table No. - 18

AMBIENT TEMPERATURE	
Dry Bulb	Wet Bulb
33.0°C	25.0°C
Wind Velocity (m/min) : 54 m/min, South to North	

Sl No	Location	Date & Time of Monitoring	Sampling Instrument Use	Dry bulb Temperature (DB)	Wet bulb Temperature (WB)	Globe Temperature (GT)	WBGT °C	Limit TLV °C	Reference Method	Remarks	Signature	Name
1.	CPP CFBC BOILER	28.03.2023 04:20 PM to 05:00 PM	Annexure-I	40°C	26°C	41°C	30.5°C	32.2°C	Annexure-I	Below TLV Limit	<i>S. Chattaraj</i>	S. CHATTARAJ

For, INDICATIVE CONSULTANT INDIA

For SHYAMSEL & POWER LTD

Director/Authorised Signatory



INDICATIVE CONSULTANT INDIA

HPL Link Road, Basudevpur, Khanjanchak, Haldia, Purba Medinipur, PIN - 721 602

Register Containing Particulars of Testing of HEAT STRESS

Table No. - 19

Name of Customer - M/s. SHYAMSEL & POWER LTD.
 Dhasna, Bahadurpur, Jamuria, Dist. - Paschim Bardwan, PIN - 713 362.

Name of the Plant / Department : CPP T.G. FLOOR
 (WBGT °C = 0.7.WB + 0.3 GT)

AMBIENT TEMPERATURE	
Dry Bulb	Wet Bulb
33.0°C	25.0°C
Wind Velocity (m/min) : 54 m/min, South to North	

Sl No	Location	Date & Time of Monitoring	Sampling Instrument Use	Dry bulb Temperature (DB)	Wet bulb Temperature (WB)	Globe Temperature (GT)	WBGT °C	Limit TLV °C	Reference Method	Remarks	Signature	Name
1.	CPP T.G. FLOOR	28.03.2023 05:15 PM to 05:55 PM	Annexure-I	39°C	25°C	40°C	29.5°C	32.2°C	Annexure-I	Below TLV Limit		S. CHATTARAJ

For, INDICATIVE CONSULTANT INDIA

For SHYAM SEL AND POWER LTD


 Director/Authorised Signatory


INDICATIVE CONSULTANT INDIA

HPL Link Road, Basudevpur, Khanjanchak, Haldia, Purba Medinipur, PIN - 721 602

Register Containing Particulars of Testing of HEAT STRESS

Name of Customer - M/s. SHYAMSEL & POWER LTD.
Dhasna, Bahadurpur, Jamuria, Dist. - Paschim Bardwan, PIN - 713 362.

Name of the Plant /Department : PELLET PLANT (PELLET T.G. NO. - 1)
(WBGT °C = 0.7 WB + 0.3 GT)

Table No. - 20

AMBIENT TEMPERATURE	
Dry Bulb	Wet Bulb
33.0°C	24.0°C
Wind Velocity (m/min) : 72 m/min, South to North	

S/No	Location	Date & Time of Monitoring	Sampling Instrument Use	Dry bulb Temperature (DB)	Wet bulb Temperature (WB)	Globe Temperature (GT)	WBGT °C	Limit TLV °C	Reference Method	Remarks	Signature	Name
1.	PELLET PLANT (PELLET T.G. NO.- 1)	29.03.2023 09:35 AM to 10:10 AM	Annexure-1	45°C	26°C	49°C	*32.9°C	32.2°C	Annexure-1	Above TLV Limit		S. CHATTARAJ

For SHYAM SEL AND POWER LTD


Director/Authorised Signatory

For, INDICATIVE CONSULTANT INDIA



INDICATIVE CONSULTANT INDIA

HPL Link Road, Basudevpur, Khanjanchak, Haldia, Purba Medinipur, PIN - 721 602

Register Containing Particulars of Testing of HEAT STRESS

Table No. - 21

Name of Customer - **M/s. SHYAMSEL & POWER LTD.**
 Dhasna, Bahadurpur, Jamuria, Dist. - Paschim Bardwan, PIN - 713 362.

Name of the Plant /Department : **PELLET PLANT (PELLET KILN NO. - 1)**
 (WBGT °C = 0.7 WB + 0.3 GT)

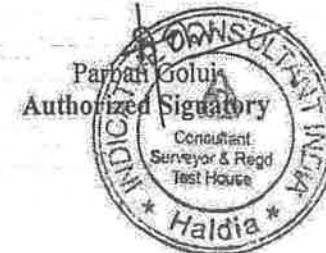
AMBIENT TEMPERATURE	
Dry Bulb	Wet Bulb
33.0°C	24.0°C
Wind Velocity (m/min) : 72 m/min, South to North	

Sl No	Location	Date & Time of Monitoring	Sampling Instrument Use	Dry bulb Temperature (DB)	Wet bulb Temperature (WB)	Globe Temperature (GT)	WBGT °C	Limit TLV °C	Reference Method	Remarks	Signature	Name
1.	PELLET PLANT (PELLET KILN NO.-1)	29.03.2023 10:20 AM to 10:55 AM	Annexure-1	43°C	24°C	44°C	30.0°C	32.2°C	Annexure-1	Below TLV Limit	<i>[Signature]</i>	S. CHATTARAJ

For, INDICATIVE CONSULTANT INDIA

For SHYAMSEL AND POWER LTD

[Signature]
 Director/Authorised Signatory



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HPL Link Road, Basudevpur, Khanjanchak, Haldia, Purba Medinipur, PIN - 721 602

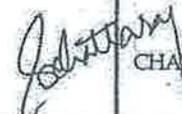
Register Containing Particulars of Testing of HEAT STRESS

Table No. - 22

Name of Customer - M/s. SHYAMSEL & POWER LTD.
Dhasna, Bahadurpur, Jamuria, Dist. - Paschim Bardwan, PIN - 713 362.

Name of the Plant /Department : PELLET PLANT (PELLET T.G. NO. - 2)
(WBGT °C = 0.7 WB + 0.3 GT)

AMBIENT TEMPERATURE	
Dry Bulb	Wet Bulb
34.0°C	26.0°C
Wind Velocity (m/min) : 78 m/min, South to North	

Sl No	Location	Date & Time of Monitoring	Sampling Instrument Use	Dry bulb Temperature (DB)	Wet bulb Temperature (WB)	Globe Temperature (GT)	WBGT °C	Limit TLV °C	Reference Method	Remarks	Signature	Name
1.	PELLET PLANT (PELLET T.G. NO.- 2)	29.03.2023 11:15 AM to 12:05 PM	Annexure-I	44°C	25°C	48°C	31.9°C	32.2°C	Annexure-I	Below TLV Limit		S. CHAITTARAJ

For, INDICATIVE CONSULTANT INDIA

For SHYAM SEL AND POWER LTD

Director/Authorised Signatory



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HPL Link Road, Basudevpur, Khanjanchak, Haldia, Purba Medinipur, PIN - 721 602

Register Containing Particulars of Testing of HEAT STRESS

Table No. - 23

Name of Customer - M/s. SHYAMSEL & POWER LTD.
Dhasna, Bahadurpur, Jamuria, Dist. - Paschim Bardwan, PIN - 713 362.

Name of the Plant / Department: PELLET PLANT (PELLET KILN NO. - 2)
(WBGT °C = 0.7 WB + 0.3 GT)

AMBIENT TEMPERATURE	
Dry Bulb	Wet Bulb
34.0°C	26.0°C
Wind Velocity (m/min) : 78 m/min, South to North	

Sl No	Location	Date & Time of Monitoring	Sampling Instrument Use	Dry bulb Temperature (DB)	Wet bulb Temperature (WB)	Globe Temperature (GT)	WBGT °C	Limit TLV °C	Reference Method	Remarks	Signature	Name
1.	PELLET PLANT (PELLET KILN NO.-2)	29.03.2023 12:15 PM to 01:00 PM	Annexure- I	42°C	25°C	43°C	30.4°C	32.2°C	Annexure- I	Below TLV Limit		S. CHATTARAJ

For SHYAMSEL & POWER LTD

Director/Authorised Signatory

For, INDICATIVE CONSULTANT INDIA



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HPL Link Road, Basudevpur, Khanjanchak, Haldia, Purba Medinipur, PIN - 721 602.

Register Containing Particulars of Testing of HEAT STRESS

Table No. - 24

Name of Customer - M/s. SHYAMSEL & POWER LTD.
Dhasna, Bahadurpur, Jamuria, Dist. - Paschim Bardwan, PIN - 713 362.

Name of the Plant / Department : DRI - 1, KILN NO. - 1 (150 TPD)
(WBGT °C = 0.7 WB + 0.3 GT)

AMBIENT TEMPERATURE	
Dry Bulb	Wet Bulb
35.0°C	26.0°C
Wind Velocity (m/min) : 72 m/min, South to North	

Sl No	Location	Date & Time of Monitoring	Sampling Instrument Use	Dry bulb Temperature (DB)	Wet bulb Temperature (WB)	Globe Temperature (GT)	WBGT °C	Limit TLV °C	Reference Method	Remarks	Signature	Name
1.	DRI - 1, KILN - 1 (150 TPD)	29.03.2023 01:50 PM to 02:30 PM	Annexure-I	42°C	27°C	43°C	31.8°C	32.2°C	Annexure-I	Below TLV Limit	<i>S. Chattaraj</i>	S. CHATTARAJ

For, INDICATIVE CONSULTANT INDIA

For SHYAMSEL AND POWER LTD

S. Chattaraj
Director/Authorised Signatory

Parbat Chellu
Authorized Signatory



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HPL Link Road, Basudevpur, Khanjanchak, Haldia, Purba Medinipur, PIN - 721 602

Register Containing Particulars of Testing of HEAT STRESS

Table No. - 25

Name of Customer - M/s. SHYAMSEL & POWER LTD.
Dhasna, Bahadurpur, Jamuria, Dist. - Paschim Bardwan, PIN - 713 362.

Name of the Plant /Department : DRI - 1, KILN NO. - 2 (150 TPD)
(WBGT °C = 0.7 WB + 0.3 GT)

AMBIENT TEMPERATURE	
Dry Bulb	Wet Bulb
35.0°C	26.0°C
Wind Velocity (m/min) : 72 m/min, South to North	

Sl No	Location	Date & Time of Monitoring	Sampling Instrument Use	Dry bulb Temperature (DB)	Wet bulb Temperature (WB)	Globe Temperature (GT)	WBGT °C	Limit TLV °C	Reference Method	Remarks	Signature	Name
1.	DRI - 1, KILN - 2 (150 TPD)	29.03.2023 02:45 PM to 03:25 PM	Annexure- I	43°C	27°C	44°C	32.1°C	32.2°C	Annexure- I	Below TLV Limit		S. CHATTARAJ

For, INDICATIVE CONSULTANT INDIA

For SHYAM SEL AND POWER LTD

Director/Authorised Signatory

Parbat Kumar
Authorized Signatory



INDICATIVE CONSULTANT INDIA

HPL Link Road, Basudevpur, Khanjanchak, Haldia, Purba Medinipur, PIN - 721 602

Register Containing Particulars of Testing of HEAT STRESS

Table No. - 26

Name of Customer - M/s. SHYAMSEL & POWER LTD.
Dhasna, Bahadurpur, Jamuria, Dist. - Paschim Bardwan, PIN - 713 362.

Name of the Plant / Department : DRI - , KILN NO. - 3 (150 TPD)
(WBGT °C = 0.7 WB + 0.3 GT)

AMBIENT TEMPERATURE	
Dry Bulb	Wet Bulb
36.0°C	27.0°C
Wind Velocity (m/min) : 66 m/min, South to North	

Sl No	Location	Date & Time of Monitoring	Sampling Instrument Use	Dry bulb Temperature (DB)	Wet bulb Temperature (WB)	Globe Temperature (GT)	WBGT °C	Limit TLV °C	Reference Method	Remarks	Signature	Name
1.	DRI - 1, KILN NO. - 3 (150 TPD)	29.03.2023 03:40 PM to 04:15 PM	Annexure-I	44°C	28°C	45°C	*33.1°C	32.2°C	Annexure-I	Above TLV Limit		S. CHAITARA

For, INDICATIVE CONSULTANT INDIA

For SHYAMSEL AND POWER LTD

Director/Authorised Signatory



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HPL Link Road, Basudevpur, Kharijanchak, Haldia, Purba Medinipur, PIN - 721 602

Register Containing Particulars of Testing of HEAT STRESS

Name of Customer - M/s. SHYAMSEL & POWER LTD.
Dhasna, Bahadurpur, Jamuria, Dist. - Paschim Bardwan, PIN - 713 362.

Name of the Plant /Department: DRI - 1, KILN NO. - 4 (150 TPD)
(WBGT °C = 0.7 WB + 0.3 GT)

Table No. - 27

AMBIENT TEMPERATURE	
Dry Bulb	Wet Bulb
36.0°C	27.0°C
Wind Velocity (m/min) : 66 m/min, South to North	

Sl No	Location	Date & Time of Monitoring	Sampling Instrument Use	Dry bulb Temperature (DB)	Wet bulb Temperature (WB)	Globe Temperature (GT)	WBGT °C	Limit TLV °C	Reference Method	Remarks	Signature	Name
1.	DRI - 1, KILN NO.- 4 (150 TPD)	29.03.2023 04:25 PM to 05:05 PM	Annexure- I	43°C	27°C	44°C	32.1°C	32.2°C	Annexure-I	Below TLV Limit	<i>S. Chattaraj</i>	S. CHATTARAJ

For, INDICATIVE CONSULTANT INDIA

For SHYAMSEL AND POWER LTD
S. Chattaraj
Director/Authorised Signatory



INDICATIVE CONSULTANT INDIA

HPL Link Road, Basudevpur, Khanjanchak, Haldia, Purba Medinipur, PIN - 721 602

Register Containing Particulars of Testing of HEAT STRESS

Table No. - 28

Name of Customer - M/s. SHYAMSEL & POWER LTD.
Dhasna, Bahadurpur, Jamuria, Dist. - Paschim Bardwan, PIN - 713 362.

Name of the Plant /Department : DRI - 2, KILN - 5 (450 TPD)
(WBGT °C = 0.7 WB + 0.3 GT)

AMBIENT TEMPERATURE	
Dry Bulb	Wet Bulb
33.0°C	28.0°C
Wind Velocity (m/min) : 66 m/min, South West to North East	

Sl No	Location	Date & Time of Monitoring	Sampling Instrument Use	Dry bulb Temperature (DB)	Wet bulb Temperature (WB)	Globe Temperature (GT)	WBGT °C	Limit TLV °C	Reference Method	Remarks	Signature	Name
1.	DRI - 2, KILN - 5 (450 TPD)	30.03.2023 09:40 AM to 10:20 AM	Annexure-I	42°C	27°C	43°C	31.8°C	32.2°C	Annexure-I	Below TLV Limit	<i>S. Chattara</i>	S. CHATTARA

For, INDICATIVE CONSULTANT INDIA

For SHYAMSEL AND POWER LTD

[Signature]
Director/Authorised Signatory

Parbati *[Signature]*
Authorized Signatory



INDICATIVE CONSULTANT INDIA

HPL Link Road, Basudevpur, Khanjanchak, Haldia, Purba Medinipur, PIN - 721 602

Register Containing Particulars of Testing of HEAT STRESS

Table No. - 29

Name of Customer - M/s. SHYAMSEL & POWER LTD.
Dhasna, Bahadurpur, Jamuria, Dist. - Paschim Bardwan, PIN - 713 362.

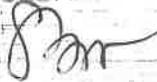
Name of the Plant / Department : DRI - 2, KILN - 6 (450 TPD)
(WBGT °C = 0.7 WB + 0.3 GT)

AMBIENT TEMPERATURE	
Dry Bulb	Wet Bulb
33.0°C	28.0°C
Wind Velocity (m/min) : 66 m/min, South West to North East	

Sl No	Location	Date & Time of Monitoring	Sampling Instrument Use	Dry bulb Temperature (DB)	Wet bulb Temperature (WB)	Globe Temperature (GT)	WBGT °C	Limit TLV °C	Reference Method	Remarks	Signature	Name
1.	DRI - 2, KILN - 6 (450 TPD)	30.03.2023 10:35 AM to 11:15 AM	Annexure-I	43°C	27°C	44°C	32.1°C	32.2°C	Annexure-I	Below TLV Limit		S. CHATTARAJ

For, INDICATIVE CONSULTANT INDIA

For SHYAM SEL AND POWER LTD


Director/Authorised Signatory



INDICATIVE CONSULTANT INDIA

HPL Link Road, Basudevpur, Khanjanchak, Haldia, Purba Medinipur, PIN - 721 602

Register Containing Particulars of Testing of HEAT STRESS

Table No. - 30

Name of Customer - M/s. SHYAMSEL & POWER LTD.
 Dhasna, Bahadurpur, Jamuria, Dist. - Paschim Bardwan, PIN - 713 362.

Name of the Plant /Department: DRI - 3, KILN NO. -7 (450 TPD)
 (WBG_T °C = 0.7 WB + 0.3 GT)

AMBIENT TEMPERATURE	
Dry Bulb	Wet Bulb
37.0°C	28.0°C
Wind Velocity (m/min) : 72m/min, South West to North East	

Sl No	Location	Date & Time of Monitoring	Sampling Instrument Use	Dry bulb Temperature (DB)	Wet bulb Temperature (WB)	Globe Temperature (GT)	WBG _T °C	Limit TLV °C	Reference Method	Remarks	Signature	Name
1.	DRI - 3, KILN - 7 (450 TPD)	30.03.2023 11:30 AM to 12:10 PM	Annexure-1	44°C	26°C	45°C	31.7°C	32.2°C	Annexure-1	Below TLV Limit		S. CHATTARAJ

For, INDICATIVE CONSULTANT INDIA

For SHYAMSEL & POWER LTD

 Director/Authorised Signatory



INDICATIVE CONSULTANT INDIA

HPL Link Road, Basudevpur, Khanjanchak, Haldia, Purba Medinipur, PIN - 721 602

Register Containing Particulars of Testing of HEAT STRESS

Table No. - 31

Name of Customer - M/s. SHYAMSEL & POWER LTD.
 Dhasna, Bahadurpur, Jamuria, Dist. - Paschim Bardwan, PIN - 713 362.

Name of the Plant / Department : DRI - 3, KILN NO. - 8 (450 TPD)
 (WBGT °C = 0.7 WB + 0.3 GT)

AMBIENT TEMPERATURE	
Dry Bulb	Wet Bulb
37.0°C	28.0°C
Wind Velocity (m/min) : 72m/min, South West to North East	

Sl No	Location	Date & Time of Monitoring	Sampling Instrument Use	Dry bulb Temperature (DB)	Wet bulb Temperature (WB)	Globe Temperature (GT)	WBGT °C	Limit TLV °C	Reference Method	Remarks	Signature	Name
1.	DRI - 3, KILN NO.-8	30.03.2023 12:20 PM to 01:05 PM	Annexure-I	44°C	25°C	45°C	31.0°C	32.2°C	Annexure-I	Below TLV Limit		S. CHATTARAJ

For, INDICATIVE CONSULTANT INDIA

For SHYAMSEL AND POWER LTD

Director/Authorised Signatory

Parbati Choudhary
Authorized Signatory

P 31/33

INDICATIVE CONSULTANT INDIA

HPL Link Road, Basudevapur, Khanjanchak, Haldia, Purba Medinipur, PIN - 721 602

Register Containing Particulars of Testing of HEAT STRESS

Table No. - 32

Name of Customer - M/s. SHYAMSEL & POWER LTD.
Dhasna, Bahadurpur, Jamuria, Dist. - Paschim Bardwan, PIN - 713 362.Name of the Plant /Department : DRI - 3, KILN NO. - 9 (450 TPD)
(WBGT °C = 0.7 WB + 0.3 GT)

AMBIENT TEMPERATURE	
Dry Bulb	Wet Bulb
35.0°C	27.0°C
Wind Velocity (m/min) : 66m/min, South to North	

Sl No	Location	Date & Time of Monitoring	Sampling Instrument Use	Dry bulb Temperature (DB)	Wet bulb Temperature (WB)	Globe Temperature (GT)	WBGT °C	Limit TLV °C	Reference Method	Remarks	Signature	Name
1.	DRI - 3, KILN NO.-9	30.03.2023 02:05 PM to 02:45 PM	Annexure-I	44°C	26°C	45°C	31.7°C	32.2°C	Annexure-I	Below TLV Limit		S. CHATTARAJ

For, INDICATIVE CONSULTANT INDIA

For SHYAM SEL AND POWER LTD


Director/Authorised SignatoryParban Gohar
Authorized Signatory

INDICATIVE CONSULTANT INDIA

HPL Link Road, Basudevpur, Khanjanchak, Haldia, Purba Medinipur, PIN - 721 602

Register Containing Particulars of Testing of HEAT STRESS

Table No. - 33

Name of Customer - M/s. SHYAMSEL & POWER LTD.
Dhasna, Bahadurpur, Jamuria, Dist. - Paschim Bardwan, PIN - 713 362.

Name of the Plant / Department : DRI - 3, KILN NO. - 10 (450 TPD)
(WBGT °C = 0.7 WB + 0.3 GT)

AMBIENT TEMPERATURE	
Dry Bulb	Wet Bulb
35.0°C	27.0°C
Wind Velocity (m/min) : 66m/min, South to North	

S/No	Location	Date & Time of Monitoring	Sampling Instrument Use	Dry bulb Temperature (DB)	Wet bulb Temperature (WB)	Globe Temperature (GT)	WBGT °C	Limit TLV °C	Reference Method	Remarks	Signature	Name
1.	DRI - 3, KILN NO.-10	30.03.2023 03:00 PM to 03:35 PM	Annexure-I	44°C	27°C	44°C	32.1°C	32.2°C	Annexure-I	Below TLV Limit		S. CHATTARAJ

For, INDICATIVE CONSULTANT INDIA



ANNEXURE - 1**1. RAW MATERIAL:**

- Coal, Dolomite, Diesel Oil, Pellet, Iron Ore, Iron Pellet, Dolochar, Manganese Ore, Quartz, Coke, Lome Stone, MS Billets, Furnace Oil, Lime Powder, Bentonite, sponge Iron, M.S Scarp, Sponge Iron, COKE, Ferro Silicon, Ferro Manganese,

2. BY PRODUCT:

- Dolochar, Fly Ash, Bottom Ash, Ferro Manganese Slag, Silico Manganese Slag, Grease, Lubricants, Jute, MS Billets,

3. FINISH PRODUCT:

- Sponge Iron, Captive Power, Ferro Manganese, Silico Manganese, TMT, Structure, Pellet ore, MS Billets.

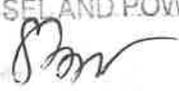
4. INSTRUMENTS USED:

The following standard instrument utilised during the entire survey period and the instrument are calibrated

1. Hydrometer / Dry Bulb- Wet Bulb Temperature Indicator Meter



For SHYAM SEL AND POWER LTD


Director/Authorised Signatory.

10.05.23
293



FORM No.25

(See rules 63 and 94)

Certificate of fitness for employment in hazardous processes and operations
(To be issued by Factory Medical Officer)

SK Nasiruddin

✓ 8609241473

Serial number in the register of adult workers : 33019260

Name of person examined : SK NASIRUDDIN

Father's Name : SK ASERUDDIN

Sex : MALE

Residence : VILL-LOWA, P.O. - DWARNARI, P.S. - GALSIA
DIST- PURBA BARDHAMAN, PIN-712403 (W.B)

Date of birth, if available : 07/08/1996

Name & Address of the factory : SSPL, JAMURIA

1. The worker is employed / proposed to be employed in:
- a) Hazardous process
 - b) Dangerous operation

I certify that I have personally examined the above named person identification marks are BIG BLACK MOLE ON LEFT CHEST

who is desirous of being employed in above mentioned process / operation and that her age, as nearly as can be ascertained from my examination, is _____ years.

In my opinion, he / she, fit for employment in the said manufacturing process / operation.

In my opinion he- / she is unfit for employment in the said manufacturing process / operation for the reasons _____

_____ she is referred for further examination to the Certifying Surgeon _____

SK Nasiruddin
Signature of person examined

Shyam Sel & Power Limited
Signature of the Factory Medical Officer

_____ serial number of the previous certificate is _____

Stamp of Factory Medical Officer with name of the factory.

_____ Signature of Left thumb

Signature of Certifying Surgeon

_____ impression of person examined

I certify that I examined the person mentioned above on _____ date of examination)	I extend this certificate until (if certificate is not extended, the period for which the worker is considered unfit for work is to be mentioned)	Signs and symptoms observed during examination	Signature of the certifying Surgeon

2. To be issued by the Certifying Surgeon and a copy to be maintained in a bound book or in a file.



SHYAM SEL & POWER LTD
JAMURIA
MEDICAL RECORD

INITIAL / PERIODIC MEDICAL EXAMINATION E. Code - 33019260

1. Name of the Employee	SK NASIRUDDIN		
2. Address	VILL - LOWA, P.O - DWARNARI, P.S - GALST, DIST - PURBA BARDHAMAN, PIN - 713403 (W.B)		
3. Department	CPP/PROJECT	4. Employment Date	10/05/2023
5. Date of Birth	07/08/1996	6. Sex	MALE
7. Age	26 ⁺	8. Identification Mark	ABTIN BLACK MOLE ON LEFT CHEST

/ Smt SK Nasiruddin has been examined by undersigned. His /

findings are as follows.

9. General Examination

A. Physique	Good	Fair	Poor	Deformity	Nil
B. Speech	Normal & clear		C. Height	5'4"	
D. Weight	63 kg		E. Blood Pressure	A 7/ve	

10. Vision	With Glass		Without Glass	
11. Distant	A. Right	B. Left	A. Right	6/6 B. Left 6/6
12. Near Vision	A. Right	B. Left	A. Right	6/6 B. Left 6/6
13. Color Blindness	Nil			
14. Skin	Normal	15. Tooth & Gum	Healthy	
16. Hearing	Normal	17. Lungs	B/L clear, vbsH	
18. Heart	S1S2 Audible	19. Pulse	90 / 60 - 99%	
20. Blood Pressure	120/80 mm Hg	21. Liver	NAD	
22. Spleen	NAD	23. Hernia/Hydrocele	Nil	
24. Mental Health	Good	25. Locomotor System	Normal	

26. Any Special Test Required

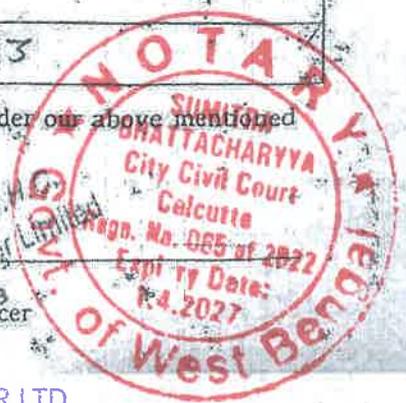
27. Date of Examination 10.05.23

consider that He / She is of sound mental, good physical health and is fit / unfit to work under our above mentioned any.

and for disqualification for appointment:

Signature of Candidate: SK Nasiruddin Date: _____

Signature of Factory Medical Officer: _____



For SHYAM SEL AND POWER LTD

[Signature]
Director/Authorised Signatory

295

IQ City
Medical College Hospital
IQ City Road, Sovapur, Jermua
Durgapur-713206, India
Phone: 0343-2608000, 0343-2608888



Lab Report : HAEMATOLOGY

MRN	17562202140015	Department	SELF
Name	Mr SANAT CHATTERJEE	Specimen	WHOLE BLOOD
Age / Sex	56 Year(s)/MALE	Visit Type	OP / OP-001
	/	Mobile No	8145485092
Sample No	022202140075	Collected On	14/02/2022 11:01
Consulting Doctor	Dr. CONSULTANT HEALTH CHECK UP MEDICINE	Referring Doctor	SHYAM SEL AND POWER LTD (External)
Patient Address	PASCHIM BARDHAMAN, West Bengal. PIN: 713363	Received On	14/02/2022 11:03
		Reported On	14/02/2022 13:28

Test Name	Result	Unit	Biological Reference Interval
CBC-COMplete BLOOD COUNT			
HEMOGLOBIN / Hb%	14.2	g/dL	13.3-16.2
TOTAL WBC COUNT	7.36	x1000/ul	4.0-11.0
TOTAL RBC COUNT (Red cell count)	4.66	millions/cu mm	4.3-5.6
PCV (Packed Cell Volume)	43.1	%	38.8-46.4
PLATELETS	200	x1000/ul	150.0-450.0
NEUTROPHIL	62	%	40.0-75.0
LYMPHOCYTE	29	%	20.0-40.0
EOSINOPHIL	06	%	1.0-6.0
MONOCYTE	03	%	2.0-10.0
BASOPHIL	00	%	0.0-2.0
OTHER CELLS	00		

Dr. PARAMITA MANDAL
TUTOR, DEPT. OF PATHOLOGY

Patient Mr SANAT CHATTERJEE 56 Year(s)/MALE Sample No 022202140075
17562202140015
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Page 1 of 2

Clinical correlation mandatory. In case of any doubt, please contact the laboratory.



For SHYAM SEL AND POWER LTD

Director/Authorised Signatory

296

IQ City
Medical College Hospital
IQ City Road, Sovapur, Jemua
Durgapur 713206, India.
Phone: 0343-2508000, 0343-2508868



Test Name	Result	Unit	Biological Reference Interval
CBC-COMplete BLOOD COUNT			
MCV (Mean corpuscular volume)	92.5	fL	79.0-93.3
MCH (Mean Corpuscular Hemoglobin)	30.5	pg	26.7-31.9
MCHC (Mean Corpuscular Hemoglobin Concentration)	32.9	%	32.3-35.9
ESR (Erythrocyte Sedimentation Rate)	12	mm 1st hr	5-15 mm 1st HOUR

— End of Report —

Completed On

14/02/2022 13:28

Completed By

Paramita Mandal




Dr. PARAMITA MANDAL
TUTOR, DEPT. OF PATHOLOGY

Patient Mr SANAT CHATTERJEE 56 Year(s)/MALE
17562202140015

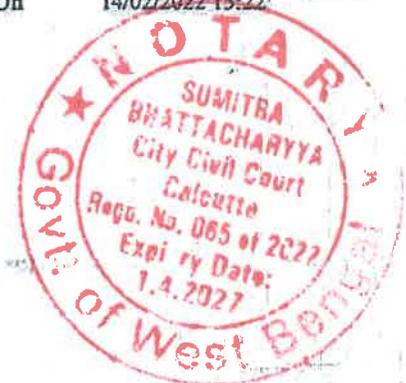
Sample No 022202140075

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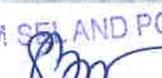
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Page 2 of 2

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For SHYAM SELL AND POWER LTD


Director/Authorised Secretary

297

IQ City
Medical College Hospital
IQ City Road, Sovapur, Jamua
Durgapur 713206, India
Phone: 0343-2608000, 03-43-2608688



Lab Report : CLINICAL PATHOLOGY

MRN	17562202140015	Department	SELF
Name	Mr SANAT CHATTERJEE	Specimen	URINE
Age / Sex	56 Year(s)/MALE	Visit Type	OP / OP-001
Sample No	032202140013	Mobile No	8145485092
Consulting Doctor	Dr. CONSULTANT HEALTH CHECK UP MEDICINE	Collected On	14/02/2022 11:01
Patient Address	PASCHIM BARDHAMAN, West Bengal. PIN: 713363	Referring Doctor	SHYAM SEL AND POWER LTD (External)
		Received On	14/02/2022 13:54
		Reported On	14/02/2022 14:53

Test Name	Result	Unit	Biological Reference Interval
URINE FOR COMPLETE TEST (routine + microscopic)/ URINE R/M			
PHYSICAL EXAMINATION			
QUANTITY	20 ml		ml
COLOUR	Pale Straw		-
APPEARANCE	Clear		-
SPECIFIC GRAVITY	1.005		-
CHEMICAL EXAMINATION			
REACTION	Acidic		-
PROTEIN	Absent		-
SUGAR	Absent		-
MICROSCOPIC EXAMINATION			
PUS CELL	0-1		cells / HPF
EPITHELIAL CELL	0-1		cells / HPF

DR. RAHUL PAUL
TUTOR, DEPT. OF PATHOLOGY

Patient Mr SANAT CHATTERJEE 56 Year(s)/MALE Sample No 032202140013
17562202140015
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For SHYAM SEL AND POWER LTD

Director/Authorised Signatory

298

IQ City
Medical College Hospital
IQ City Road, Sovapur, Jemua
Durgapur 713206, India
Phone: 0343-2608000, 0343-2608888



Test Name	Result	Unit	Biological Reference Interval
URINE FOR COMPLETE TEST (routine + microscopic)/ URINE R/M			
MICROSCOPIC EXAMINATION			
RBCs	1-2		Cells / HPF
CAST	Nil		
CRYSTAL	Nil		
BACTERIA	Absent		
OTHERS	Nil		

— End of Report —

Completed On

14/02/2022 14:53

Completed By

Rahul Paul



DR. RAHUL PAUL
TUTOR, DEPT. OF PATHOLOGY

Patient

Mr SANAT CHATTERJEE 56 Year(s)/MALE
I7562202140015

Sample No

032202140013

Generated By

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Page 2 of 2

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For SHYAM SEL AND POWER LTD

Director/Authorised Signatory

IQ City
 Medical College Hospital
 IQ City Road, Sovapur, Jamua
 Durgapur 713206, India
 Phone: 0343-2608000, 0343-2608888



Lab Report : BIOCHEMISTRY

MRN	17562202140015	Department	SELF
Name	Mr SANAT CHATTERJEE	Specimen	URINE
Age / Sex	56 Year(s)/MALE	Visit Type	OP / OP-001
Sample No	012202140125	Mobile No	8145485092
Consulting Doctor	Dr. CONSULTANT HEALTH CHECK UP MEDICINE	Collected On	14/02/2022 11:01
Patient Address	PASCHIM BARDHAMAN, West Bengal. PIN: 713363	Referring Doctor	SHYAM SEL AND POWER LTD (External)
		Received On	14/02/2022 13:15
		Reported On	14/02/2022 14:14

Test Name	Result	Unit	Biological Reference Interval
MICROALBUMIN	1.7	mg/dl	0.0-1.9

— End of Report —

Completed On

14/02/2022 14:14

Completed By

Faruque Ahmed



[Signature]
MR. FARUQUE AHMED
 ASSISTANT PROFESSOR, DEPT. OF BIOCHEMISTRY

Patient: Mr SANAT CHATTERJEE 56 Year(s)/MALE
 17562202140015
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 Page 1 of 1

Sample No: 012202140125
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For SHYAM SEL AND POWER LTD

[Signature]
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300

IQ City
Medical College Hospital
IQ City Road, Sovapur, Jemua
Durgapur 713206, India
Phone: 0343-2608000, 0343-2608888



Lab Report : BIOCHEMISTRY

MRN	17562202140015	Department	SELF
Name	Mr SANAT CHATTERJEE	Specimen	SERUM
Age / Sex	56 Year(s)/MALE	Visit Type	OP / OP-001
		Mobile No	8145485092
Sample No	012202140123	Collected On	14/02/2022 11:01
Consulting Doctor	Dr. CONSULTANT HEALTH CHECK UP MEDICINE	Referring Doctor	SHYAM SEL AND POWER LTD (External)
Patient Address	PASCHIM BARDHAMAN, West Bengal. PIN: 713363	Received On	14/02/2022 11:03
		Reported On	14/02/2022 14:14

Test Name	Result	Unit	Biological Reference Interval
LIVER PROFILE (LFT) (T.BIL+OT+PT+ALP+PRO+ALB+GLOB+A/G RATIO)			
TOTAL BILIRUBIN	0.6	mg/dl	Up to 1.0 mg/dl
DIRECT BILIRUBIN	0.1	mg/dl	0.0-0.2
INDIRECT BILIRUBIN	0.5	mg/dl	0.0-0.75
SGOT	20	U/L	15.0-37.0
SGPT	32	U/L	30.0-65.0
GGT	38	U/L	1.0-94.0
ALP	72	U/L	50.0-136.0
TOTAL PROTEIN	7.4	g/dL	6.5-8.1
ALBUMIN	4.0	g/dL	3.4-5.0
GLOBULIN	3.4	g/dL	1.8-3.6
A/G RATIO	1.2	-	1.0-2.0:1


Mr. FARUQUE AHMED
ASSISTANT PROFESSOR, DEPT. OF BIOCHEMISTRY

Patient Mr SANAT CHATTERJEE 56 Year(s)/MALE Sample No 012202140123
17562202140015

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Page 1 of 3

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For SHYAM SEL AND POWER LTD


Director/Authorised Signatory

301

IQ City
Medical College Hospital
IQ City Road, Sovapur, Jammu
Durgapur 713206, India
Phone: 0343-2608000, 0343-2608688

www.iqcity.in



Test Name	Result	Unit	Biological Reference Interval
URIC ACID	3.2	mg/dl	2.6-7.2
UREA & CREATININE			
UREA	17	mg/dl	15.0-40.0
CREATININE	0.9	mg/dl	0.0-1.5
LIPID PROFILE(CHOL, Tg, HDL, LDL, VDL)			
CHOLESTEROL	159	mg/dl	Desirable Range < 200 mg / dl
RIGLYCERIDE	104	mg/dl	Desirable Range < 150 mg / dl
HDL CHOLESTEROL	40	mg/dl	Less than < 40 mg / dl - Low HDL Cholesterol Greater than equal to 60 mg / dl - High HDL Cholesterol
LDL CHOLESTEROL	98	mg/dl	Desirable Range < 100 mg / dl
VLDL CHOLESTEROL	21	mg/dl	Not Specified
CARDIAC RISK RATIO (T. CHOL / HDL-C)	4.0	-	Desirable Range < 3.5

Note :
Desirable Range as per ATP-III guideline.

— End of Report —

Completed On 14/02/2022 14:14

Completed By Faruque Ahmed


MR. FARUQUE AHMED
ASSISTANT PROFESSOR, DEPT. OF BIOCHEMISTRY

Patient Mr SANAT CHATTERJEE 56 Year(s)/MALE
17562202140015

Sample No 012202140123

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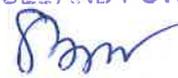
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Page 2 of 3

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For SHYAM SELAND POWER LTD


Director/Authorised Signatory

302

IQ City
Medical College Hospital
IQ City Road, Sovapur, Jemua
Durgapur 713206, India
Phone: 0343-2608000, 0343-2608888



MR SANAT
17562202140015

IQ City
Medical College Hospital


MR. FARUQUE AHMED
ASSISTANT PROFESSOR, DEPT. OF BIOCHEMISTRY

Patient Mr SANAT CHATTERJEE 56 Year(s)/MALE
17562202140015

Sample No 012202140123

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Page 3 of 3

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For SHYAM SELAND POWER LTD


Director/Authorised Signatory

303

IQ City
Medical College Hospital
IQ City Road, Sovabur, Jemue
Durgapur 713206, India
Phone: 0343-2608000, 0343-2608888



Lab Report : BIOCHEMISTRY

MRN	17562202140015	Department	SELF
Name	Mr SANAT CHATTERJEE	Specimen	PLASMA
Age / Sex	56 Year(s)/MALE	Visit Type	OP / OP-001
		Mobile No	8145485092
Sample No	012202140124	Collected On	14/02/2022 11:01
Consulting Doctor	Dr. CONSULTANT HEALTH CHECK UP MEDICINE	Referring Doctor	SHYAM SEL AND POWER LTD (External)
Patient Address	PASCHIM BARDHAMAN, West Bengal. PIN: 713363	Received On	14/02/2022 11:03
		Reported On	14/02/2022 14:14

Test Name	Result	Unit	Biological Reference Interval
BLOOD SUGAR F	111 H	mg/dl	70.0-110.0

— End of Report —

Completed On: 14/02/2022 14:14 Completed By: Faruque Ahmed



[Signature]
Mr. FARUQUE AHMED
ASSISTANT PROFESSOR, DEPT. OF BIOCHEMISTRY

Patient: Mr SANAT CHATTERJEE 56 Year(s)/MALE Sample No: 012202140124
17562202140015
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Page 1 of 1

Clinical correlation mandatory. In case of any doubt, please contact the laboratory.



For SHYAM SEL AND POWER LTD

[Signature]
Director/Authorised Signatory

304

IO City
Medical College Hospital
IO City Road, Sovapur, Jemua
Durgapur 713206, India
Phone: 0343-2608000, 0343-2608888



Lab Report : BIOCHEMISTRY

MIRN	17562202140015	Department	SELF
Name	Mr SANAT CHATTERJEE	Specimen	PLASMA
Age / Sex	56 Year(s)/MALE	Visit Type	OP / OP-001
Sample No	012202140201	Mobile No	8145485092
Consulting Doctor	Dr. CONSULTANT HEALTH CHECK UP MEDICINE	Collected On	14/02/2022 14:38
Patient Address	PASCHIM BARDHAMAN, West Bengal. PIN: 713363	Referring Doctor	SHYAM SEL AND POWER LTD (External)
		Received On	14/02/2022 14:38
		Reported On	14/02/2022 16:00

Test Name	Result	Unit	Biological Reference Interval
BLOOD SUGAR PP	124	mg/dl	70.0-140.0

— End of Report —

Completed On 14/02/2022 16:00 Completed By Faruque Ahmed




Mr. FARUQUE AHMED
ASSISTANT PROFESSOR, DEPT. OF BIOCHEMISTRY

Patient Mr. SANAT CHATTERJEE 56 Year(s)/MALE Sample No 012202140201
17562202140015
Generated By MOUMITA SARKAR / MOUMITA SARKAR, TIQ1519 Generated On 16/02/2022 17:43

Page 1 of 1

Clinical correlation mandatory. In case of any doubt, please contact the laboratory.



For SHYAM SEL AND POWER LTD


Director/Authorised Signatory

IQ City
 Medical College Hospital
 IQ City Road, Sovapur, Jenua
 Durgapur 713206, India
 Phone: 0343-2608000, 0343-2608888

305



Lab Report : BIOCHEMISTRY

MRN	17562202140015	Department	SELF
Name	Mr SANAT CHATTERJEE	Specimen	Serum
Age / Sex	56 Year(s)/MALE	Visit Type	OP / OP-001
Sample No	012202140122	Mobile No	8145485092
Consulting Doctor	Dr. CONSULTANT HEALTH CHECK UP MEDICINE	Collected On	14/02/2022 11:01
Patient Address	PASCHIM BARDHAMAN, West Bengal. PIN: 713363	Referring Doctor	SHYAM SEL AND POWER LTD (External)
		Received On	14/02/2022 11:03
		Reported On	15/02/2022 13:12

Test Name	Result	Unit	Biological Reference Interval
THYROID PROFILE-1 (T3 T4 TSH)			
TOTAL T3 (Test Method: ECLIA)	1.29	nmol/l	0.92-2.33
TOTAL T4 (Test Method: ECLIA)	134.0	nmol/l	60.0-180.0
TSH (Test Method: ECLIA)	1.47	uIU/ml	0.25-5.0

Completed On

15/02/2022 13:12

— End of Report —

Completed By

Faruque Ahmed

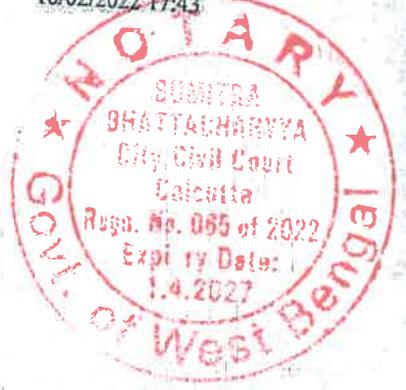


Patient Mr SANAT CHATTERJEE 56 Year(s)/MALE
 17562202140015
 Generated By MOUMITA SARKAR / MOUMITA SARKAR, TIQ1519
 Page 1 of 1

MR. FARUQUE AHMED
 ASSISTANT PROFESSOR, DEPT. OF BIOCHEMISTRY

Sample No 012202140122
 Generated On 16/02/2022 17:43

Clinical correlation mandatory. In case of any doubt, please contact the laboratory.



For SHYAM SEL AND POWER LTD

[Signature]
 Director/Authorised Signatory

306

IO City
Medical College Hospital
3 City Road, Govapara, Jharkhand
Bhubaneswar 751006, India
Phone: 0674-2608000, 0674-2608888



Lab Report : HAEMATOLOGY

MIRN	17562202140015	Department	SELF
Name	Mr SANAT CHATTERJEE	Specimen	WHOLE BLOOD
Age / Sex	56 Year(s)/MALE	Visit Type	OP / OP-001
Sample No	022202140074	Mobile No	8145485092
Consulting Doctor	Dr. CONSULTANT HEALTH CHECK UP MEDICINE	Collected On	14/02/2022 11:01
Patient Address	PASCHIM BARDHAMAN, West Bengal. PIN: 713363	Referring Doctor	SHYAM SEL AND POWER LTD (External)
		Received On	14/02/2022 13:05
		Reported On	14/02/2022 16:15

Test Name	Result	Unit	Biological Reference Interval
BLOOD FOR GROUPING			
BLOODGROUP	"A"		
R H TYPE	POSITIVE		

— End of Report —

Completed On 14/02/2022 16:15 Completed By Debabrata Ray

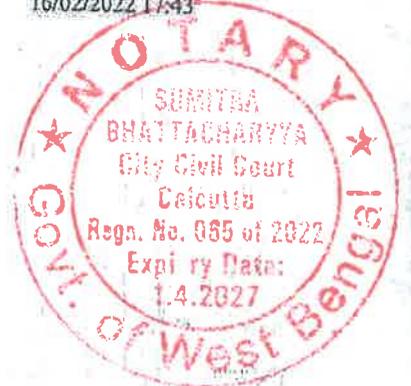


Dr. Debabrata Ray
DR. DEBABRATA RAY
MBBS
MEDICAL OFFICER IN-CHARGE
Department of Blood Bank
IO CITY MEDICAL COLLEGE AND HOSPITAL

Patient Mr SANAT CHATTERJEE 56 Year(s)/MALE Sample No 022202140074
17562202140015
Generated By MOUMITA SARKAR / MOUMITA SARKAR, TIQ1519 Generated On 16/02/2022 17:43

Page 1 of 1

Clinical correlation mandatory. In case of any doubt, please contact the laboratory.

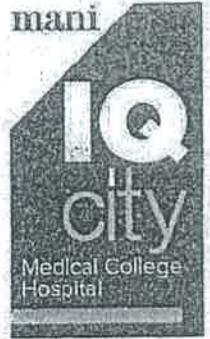


For SHYAM SEL AND POWER LTD

San

Director/Authorised Signatory

307



IQ City
 PGDIP College 766220214001 NAME CHATTERJEE- Referred by
 IQ City Road, Sovapur, Jemua SANAT-Mr
 Durgapur 713206, India 056Y/M Gender
 Study Date: 26/09/2022

www.iqcity.in

RADIOGRAPH OF THE CHEST PA VIEW

DETAILED FINDINGS:

Findings:

Rotation is noted towards left side.
 Both lung fields appear normal.
 Bilateral costophrenic angles appear clear.
 No obvious signs of pneumothorax seen.
 Trachea appears normal.
 Cardiac shadow appears normal.
 Bilateral hila appear normal.
 Both domes of diaphragm appear normal.
 Visualized bones appear normal.
 Visualized soft tissues appear normal.

IMPRESSION:

No obvious abnormality detected.

Suggested clinical correlation

IMPRESSION:

Krishna

Dr Nerella Krishna Teja
 MBBS, MD (Radiodiagnosis)
 Consultant Radiologist



For SHYAM SELAND POWER LTD

[Signature]

Director/Authorised Signatory

308

IQ City
Medical College Hospital
10 City Road, Sovapur, Jemua
Durgapur 713206, India
Phone: 0343-2608000, 0343-2608888
www.iqcity.in



TRANSTHORACIC ECHO-DOPPLER REPORT (SCREENING)

NAME	Mr. SANAT CHATTERJEE	AGE / SEX	56Yrs./M
Ref. Dr		Date	14.02.2022
MR No.	17562202140015	B/P	
Done by Dr.	Dr. C. Nandi/ Dr. Y K Subhash Singh/ Dr. Ashish Hota		

SUMMARY

- > Normal chamber size.
- > Trivial TR.
- > No RWMA.
- > Great arteries normal in size and relation.
- > Interatrial and interventricular septum intact
- > Normal LV systolic function. LVEF-60%.
- > Grade I diastolic dysfunction.
- > Systemic and pulmonary venous drainage normal.
- > No PAH.
- > Chink of pericardial effusion laterally.

FINAL IMPRESSION

Normal LV systolic function.

Please correlate clinically.

[Signature]
Dr. (Mrs.) C. Nandi
(Consultant Cardiologist)

[Signature]
Dr. Y K Subhash Singh
(Consultant Cardiologist)

[Signature]
Dr. Ashish Hota
(Consultant Cardiologist)

Contd....Page 2

** This report is not for medico-legal purposes **



For SHYAM SEL AND POWER LTD

[Signature]
Director/Authorised Signatory

NAME	Mr. SANAT CHATTERJEE	MR. No	17562202140015
------	----------------------	--------	----------------

M-mode Measurements Values:

Aorta	30mm	LV ed	52mm
LA	37mm	LV es	32mm
FS	30%	IVS ed	9mm
LVEF	60%	PW (LV)	9mm

VALVES:-**MITRAL VALVE:**

Morphology : AML Normal / Thickening / Calcification / Flutter / Vegetation / Prolapse / SAM / Doming.
PML Normal / Thickening / Calcification / Prolapse / Paradoxical motion / Fixed.
Subvalvular deformity (present / absent).

Doppler : Normal / Abnormal.
Mitral stenosis : Absent / Present.
Mitral Regurgitation : Absent / Trivial / Mild / Moderate / Severe.

TRICUSPID VALVE:

Morphology : Normal / Atresia / Thickening / Calcification / Prolapse / Vegetation / Doming.
Doppler : Normal / Abnormal.
Tricuspid Stenosis : Absent / Present.
Tricuspid regurgitation : Absent / Trivial / Mild / Moderate / Severe.

PULMONARY VALVE:

Morphology : Normal / Atresia / Thickening / Doming / Vegetation.
Doppler : Normal / Abnormal.
Pulmonary stenosis : Absent / Present. Level:
Pulmonary regurgitation : Absent / Present.

AORTIC VALVE:

Morphology : Normal / Thickening / Calcification / Restricted opening / Flutter / Vegetation.
No of cusps 1 / 2 / 3 / 4.
Doppler : Normal / Abnormal.
Aortic stenosis : Absent / Present.
Aortic regurgitation : Absent / Trivial / Mild / Moderate / Severe.

CHAMBERS:-

Left Ventricle : Cavity normal. Walls normal in thickness and motion.
Left Atrium : Normal; No clots seen.
Right Atrium : Normal.
Right Ventricle : Normal.

OTHERS:-

GREAT ARTERIES : Normal in size and relation.
PERICARDIUM : Chink of pericardial effusion laterally.

Checked by.....



For SHYAM SEL AND POWER LTD

[Signature]
Director/Authorised Signatory

ID: 2022021416255720

14-02-2022 04:31:17 PM

310

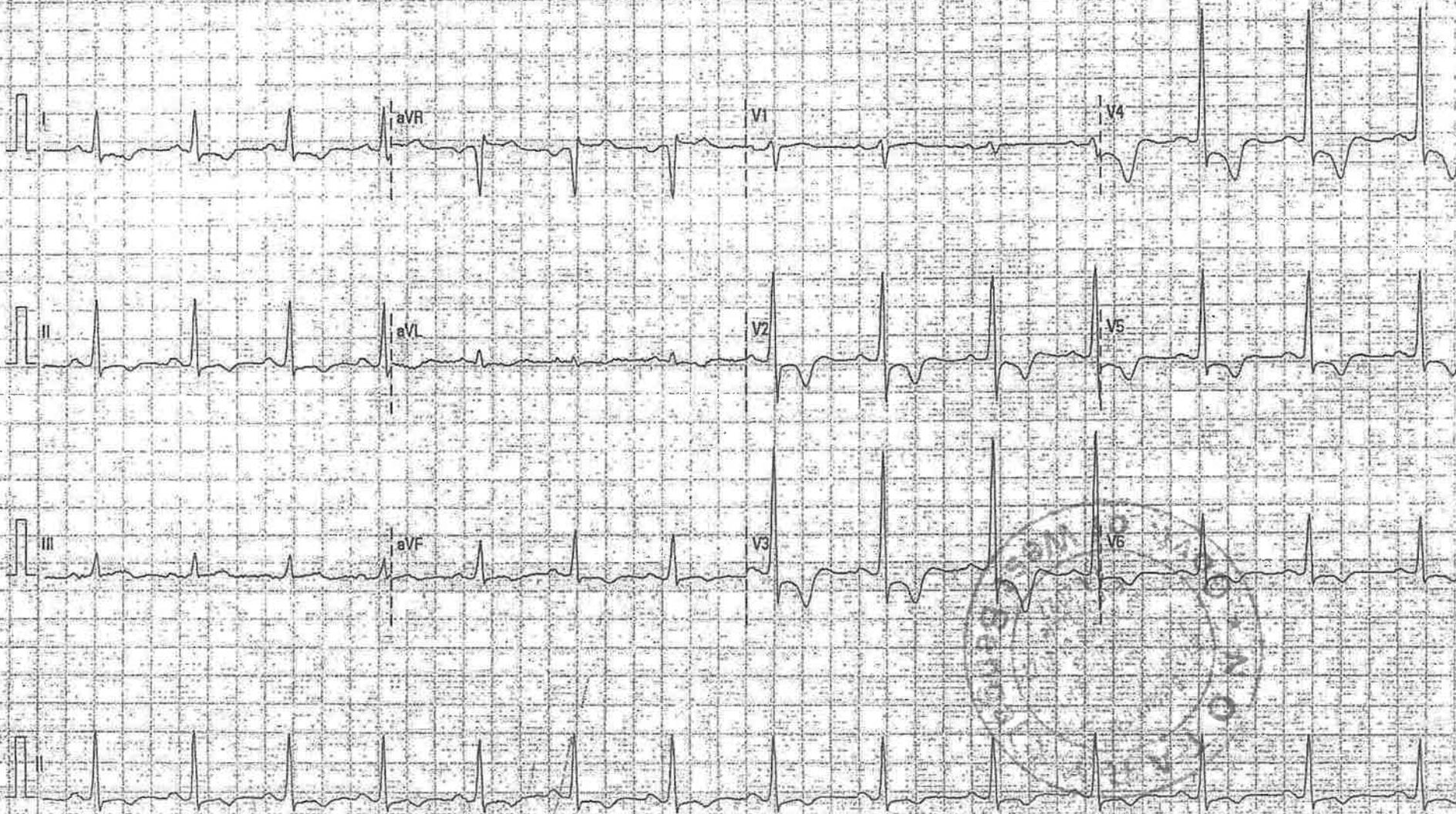
Name: SANAT CHATTERJEE
Age:
Gender:

Vent. Rate	83 bpm
PR Interval	156 ms
QRS Duration	96 ms
QT/QTc Interval	360/423 ms
P/QRS/T Axes	39/58/171 deg
QTc Bazett	

Sinus rhythm
 Interpretation made without knowing patient's gender/age
 Left ventricular hypertrophy
 Widespread ST-T abnormality may be due to the hypertrophy and/or ischemia

Abnormal ECG

Unconfirmed Diagnosis.



SEL AND POWER LT
Pan
 Director/Authorised Signat



OP CASE SHEET

MRNO	: 17562202140015	Date	: February 14, 2022 09:36
Patient Name	: Mr SANAT CHATTERJEE	Department	: GENERAL MEDICINE
Sex / Age	: MALE/56 Years	Consultant	: Dr. CONSULTANT HEALTH CHECK UP MEDICINE
		Unit	: UNIT 1
Address	: PASCHIM BARDHAMAN, West Bengal - 713363	Ref Hospital	:
Visit No	: OP-001	Ref. Doctor	:
Consultation Type	: FIRST VISIT	Sponsor Name	: SHYAM SEL AND POWER LTD - CREDIT
Mobile No	: 8145485092		
Encounter No	: OP866590	Visit ID	: 1084287

CASE HISTORY: B.P.: $\frac{170}{80}$ Pulse: 84 Wt: RR: 14 Temperature: 37.2
 Chief Complaint: *EMC - LVH,*

GENERAL EXAMINATION:

Allergies: Known/Unknown Body Habitus: Cachectic/ Thin Built/ Average Built/ Obese/ Normal
 Pertinent Family History: Negative/ Unknown. Psychological Assessment: Normal/Any Psychological Problem

*Chief Cx / NAD
 All good*

Need surgical opinion for cholelithiasis and OAC Nephrolithiasis

SYSTEMIC EXAMINATION:

INVESTIGATIONS:

*Rm
 14/2/22*

TREATMENT SUGGESTED:

- Metformin calcium in G.D. *Lo*
- OAC Nephrolithiasis *SPM*
- LVHF GR *SPM*
- All blood reports OK *SPM*
- X Ray chest - WNL
- ECG - LVH DD gr I
- Cardam 100 - *ref*
- Vomastol 250 - *ref*
- Nephistar 2.5 - *ref*

REVIEW ON: One free consultation with the same doctor within next 7 days
 Generated By: Anisha Naskar / Anisha Naskar, IQCT3364 Generated On: 14/02/2022 09:36 AM

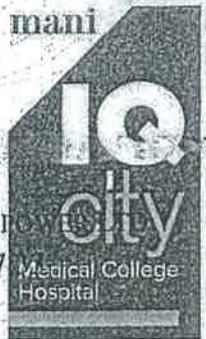
For SHYAM SEL AND POWER LTD

Rm
 Director/Authorised Signatory



EXAMINATION REPORT

IQ City
Medical College Hospital
City Road, Govt. Medical College
Durgapur 713206, India
Phone: 0341-7562002/14001688
www.iqcity.com

Patient Name: **Mr. BANAT CHATTERJEE**MRN: **14001688**Age/Sex: **56Y/M**Requested By: **: SHYAM SEL AND**Procedure Date: **: 14/02/2022 12:07**Order From: **: - OPD**USG WHOLE ABDOMEN (Screening)

LIVER: Liver (13.6 cm) is normal in size, shape, outline and has *increase in the echogenicity, suggestive of fatty change*. No focal lesion is seen. Intrahepatic biliary radicles are not dilated.

PORTA: Portal vein is normal and measures 1.1 cm.

GALLBLADDER: Gallbladder is normal in size, shape, contour and wall thickness. *Multiple calculi are noted in lumen of gallbladder, largest measuring 1.1 cm.*

CBD: Common bile duct is not dilated and measures 0.5 cm. in diameter.

PANCREAS: Pancreas is normal in size, shape, outline and has normal echotexture. Pancreatic duct is not dilated. No lesion is seen. No calculus or calcification is seen.

SPLEEN: Spleen is normal in size with homogeneous echotexture. Splenic span is 11.8 cm.

RETROPERITONEUM: Aorta and IVC are normal. No enlarged pre and para-aortic lymph nodes are seen.

KIDNEYS: Both kidneys are normal in size, shape, outline, position and show normal corticomedullary differentiation, maintaining a normal cortical thickness. *Multiple calculi are noted in both kidneys, largest measuring 0.5 cm in mid pole of left kidney and 0.4 cm in lower pole of right kidney. Multiple simple cortical cysts are noted in right kidney, largest measuring 2.9 x 2.6 cm in upper pole.* No evidence of any hydronephrosis is seen. *Right kidney = 11.3 x 5.8 cm. and Left kidney = 11.0 x 5.1 cm.*

URETER: Both ureters are not visualized hence not dilated

URINARY BLADDER: Urinary bladder is seen normal in size, shape and wall thickness. No intraluminal lesion is seen. *Post void study show (19 ml) residual urine volume.*

PROSTATE: Prostate is mildly enlarged in size with homogeneous echopattern.

Prostate measures = 4.1 x 3.7 x 3.2 cm.

Prostate volume = 26 cm³.

**** No free fluid is seen in the abdomen.**

IMPRESSION

* *fatty changes of liver Grade I.*

* *Cholelithiasis.*

* *Bilateral nephrolithiasis.*

* *Right renal simple cortical cysts.*

* *Mild prostatomegaly with insignificant post void residual urine volume*

Please correlate clinically.

* This is a digitally signed valid document		Signature	Date / Time
Digitally validated and reported by	Dr. Anoj Kumar DNB, Radiodiagnosis Radiologist		14-2-2022 1:54:33
Checked & Verified By			
Transcribed by	Ms. Soumi Karmakar		



**** This report is not for medico-legal purposes** Identity documents not checked****

**** In case of any discrepancy consult the doctor immediately****

For SHYAM SEL AND POWER LTD

Director/Authorised Signatory

313

R

CHATTERJEE-SANAT-Mr 17562202140015 RADCR22003125 M CHEST PA 14 02-2022
IQ CITY MEDICAL COLLEGE & HOSPITAL, DURGAPUR-6.

For SHYAM SELAND POWER LTD

San
Director/Authorised Signatory

Package 314 details

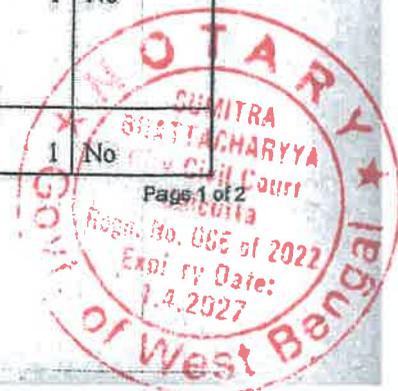
Patient Name : SANAT CHATTERJEE,17562202140015,MALE,56 Years
Package Name : Executive Health Check up (MALE) SHYAM SEL AND POWER LTD
Start Date : 14/02/2022 09:36 End Date : 15/02/2022 09:36
Generated By : Anisha Naskar / Ms Anisha Naskar, IQCT3364
Generated On : 14/02/2022 09:36

Service Name	Ordered Date	Service Center	Consultant	Qty	Explicit
CONSULTATION - FIRST VISIT	14/02/2022 09:36	OUTPATIENT DEPARTMENT	Dr. CONSULTANT HEALTH CHECK UP MEDICINE	1	No
CBC-COMplete BLOOD COUNT	14/02/2022 09:36	HAEMATOLOGY	SHYAM SEL AND POWER LTD	1	No
ESR (Erythrocyte Sedimentation Rate)	14/02/2022 09:36	HAEMATOLOGY	SHYAM SEL AND POWER LTD	1	No
LIVER PROFILE (LFT) (T.BIL+OT+PT+ALP+PRO+ALB+GLOB+A/G RATIO)	14/02/2022 09:36	BIOCHEMISTRY	SHYAM SEL AND POWER LTD	1	No
LIPID PROFILE(CHOL,Tg, HDL, LDL, VDL)	14/02/2022 09:36	BIOCHEMISTRY	SHYAM SEL AND POWER LTD	1	No
UREA & CREATININE	14/02/2022 09:36	BIOCHEMISTRY	SHYAM SEL AND POWER LTD	1	No
URIC ACID	14/02/2022 09:36	BIOCHEMISTRY	SHYAM SEL AND POWER LTD	1	No
MICROALBUMIN	14/02/2022	BIOCHEMISTRY	SHYAM SEL	1	No

Feb 14, 2022

For SHYAM SEL AND POWER LTD


 Director/Authorised Signatory



Service Name	Ordered Date	Service Category	Consultant	Qty	Explicit
	09:36	Y	AND POWER LTD		
BLOOD FOR GROUPING	14/02/2022 09:36	HAEMATOLOGY	SHYAM SEL AND POWER LTD	1	No
URINE FOR COMPLETE TEST (routine+ microscopic)/ URINE R/M	14/02/2022 09:36	CLINICAL PATHOLOGY	SHYAM SEL AND POWER LTD	1	No
THYROID PROFILE- 1 (T3 T4 TSH)	14/02/2022 09:36	BIOCHEMISTRY	SHYAM SEL AND POWER LTD	1	No
BLOOD SUGAR F	14/02/2022 09:36	BIOCHEMISTRY	SHYAM SEL AND POWER LTD	1	No
BLOOD SUGAR PP	14/02/2022 09:36	BIOCHEMISTRY	SHYAM SEL AND POWER LTD	1	No
ECHO SCREENING	14/02/2022 09:36	RADIOLOGY	SHYAM SEL AND POWER LTD	1	No
USG: WHOLE ABDOMEN SCREENING	14/02/2022 09:36	RADIOLOGY	SHYAM SEL AND POWER LTD	1	No
X-RAY CHEST (PA)	14/02/2022 09:36	RADIOLOGY	SHYAM SEL AND POWER LTD	1	No
ECG	14/02/2022 09:36	RADIOLOGY	SHYAM SEL AND POWER LTD	1	No

Feb 14, 2022



For SHYAM SEL AND POWER LTD

[Signature]
Director/Authorised Signatory

316

IQ City
Medical College Hospital
IQ City Road, Sovapur, Jamua
Durgapur 713206, India
Phone: 0343-2600000, 0343-2600000



FINAL BILL

Patient Category
MRN
Patient Name
Gender / Age
Contact No
Address

Corporate
17562202140015
Mr SANAT CHATTERJEE
MALE/56 Years
8145485092
JAMURIA, PASCHIM
BARDHAMAN, West Bengal, India --
713363

Bill No.
Bill Date
Visit No.
Charge Class
Corporate Sponsor
Plan Name
Corporate Sponsor (Account
Number)

INV-O-170-22010224
February 14, 2022 09:36
OP-001
OPD
SHYAM SEL AND POWER LTD
SHYAM SEL AND POWER LTD -
CREDIT
Receivables-S000019

Description	Date	Unit Rate	Qty	Amount(Rs)
HEALTH CHECKUP				
Executive Health Check up (MALE) SHYAM SEL AND POWER LTD	14-02-2022 - 15-02-2022	2,750.00	1	2,750.00
HEALTH CHECKUP Total				2,750.00
Total Hospital Charges for Services/Items rendered				2,750.00
Total Bill Amount Including Taxes before round off				2,750.00
Sponsor Amount				2,750.00
Sponsor Discount Amount				0.00
Final Bill Amount including Taxes				0.00

Amount in words : NIL

Balance Details	
Gross bill amount	2,750.00
Net Amount	2,750.00
Amount Paid	0.00
Balance To Pay	0.00

Please collect your reports within one month from the day of investigation.



Prepared By Anisha Naskar

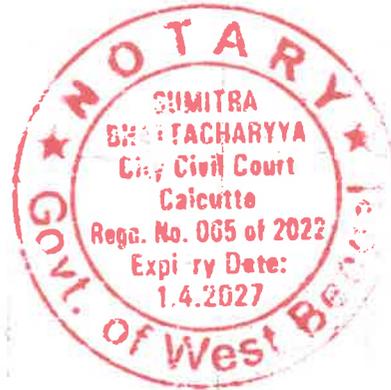
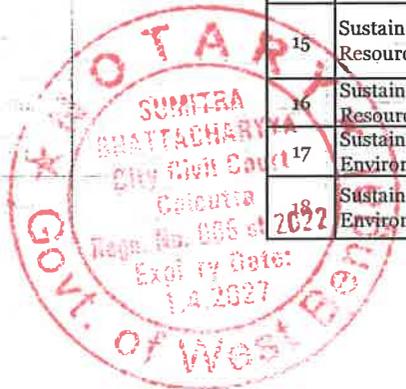
Prepared On Feb 14, 2022
Generated On 14/02/2022 09:36



For SHYAM SEL AND POWER LTD
[Signature]
Director/Authorised Signatory

M/s Shyam Sel & Power Ltd- Jamuria
Corporate Environment Responsibility (CER) Details

SUMMARY			Budget (in Lakh)	Month wise expenses details (in Lakhs)												
S.No	Theme	Activities		Apr	May	Jun	July	Aug	Sep	Oct	Nov	Dec	Jan	Feb	Mar	TOTAL
1	Social Infrastructure	Complete Renovatation of AWC ICDS Model center	16.00													.00
2	Social Infrastructure	Expansion support high school with science lab equipment- Bahadurpur / Faculties salary	35.00		.42	.42										.83
3	Social Infrastructure	Construction of playground & club	10.00	7.87	.96	.57	.37	24.60	.72	14.20	.13	7.74	.02			57.16
4	Social Infrastructure	Boundary Wall in Governemt school, Health cetner, village infrastructure	1.00	6.64	1.65	4.97	1.92	2.12	1.75	1.52	1.46	2.40	1.69	25.38		24.44
5	Sehat - Swasthya	Renovation of health center with equipment, drinking water facility & beautification	10.00				.57	.19		.19	.56	.10	.10			1.60
6	Sehat - Swasthya	Drinking Water arrangement in Near by villages	19.80			.91		.32	.48			.73				2.44
7	Sehat - Swasthya	Nutrition Garden for Addressing Malnutrtion	1.49									.07				.00
8	Sehat - Swasthya	Mobile Health Unit for health services and Inauguration & other	26.21	17.91		.39					.73			1.13		19.03
9	Sehat - Swasthya	Animal welfare program in coordination with Government/	1.60									.14	.05			.14
10	Sehat - Swachta	WASH Program	16.00													.00
11	Sehat - Swachta	Construction of community Toilet and bathroom	8.00								.28	.12				.39
12	Sehat - Swachta	Installation sanitary pad machine in girls school. MHM program	1.00													.00
13	Sehat - Saazedari	Wall Painting on informative messages about health,	3.00						.58							.58
14	Sehat - Saazedari	Training and Capacity Building of Health workder/cadre	1.00													.00
15	Sustainability - Water Resources	Development Land scaping, Park & buitification & Plantation	10.00			.96	.46	.36	.17	.78	.34	.70	.80	3.86		3.77
16	Sustainability - Water Resources	Water Conseryation- Check dam, P	5.00													.00
17	Sustainability - Environment	Community waste management initiative / Single use plastic	2.50				.64									.64
	Sustainability - Environment	Renewable energy - Solar light/ Solar irrigation	10.56		4.77											4.77



For SHYAM SEL AND POWER LTD

Director/Authorised Signator

19	Sustainability - Agriculture	Vermicompost	1.69													.00
20	Sustainability - Agriculture	Nursery Raising	0.53													.00
21	Sustainability - Agriculture	Promotion of agriculture technology & seed distribution	2.70				.08		.22		.29					.60
22	Sustainability - Agriculture	Special day celebration (Environment day/ Soil day/ Water daywomen's day/Women's day)	3.00			.54										.54
23	Skill Development - Kalp Vriksha	Sewing training program	6.00	.18	.16	.17	.65	2.19	.75	.86		.65	.02	.89	.37	5.61
24	Skill Development - Kalp Vriksha	Handicraft	2.25													.00
25	Skill Development - Kalp Vriksha	Mushroom Cultivation	0.82													.00
26	Skill Development - Kalp Vriksha	Training for promotion of alternate source of Livelihood/Enterprise	6.00							.03	.18	.29				.22
27	Skill Development - Uday Program	Computer training program	6.30							.33		1.00	.39			.33
28	Skill Development - Uday Program	Coaching centre	4.16				.36	.36	.36	.18	.55	.68	.09	.34	.44	2.49
29	Skill Development - Uday Program	Scholarship/ Annual function/ ITI training support	2.50													.00
30	Skill Development - Uday Program	Mason and Fabricator Training	6.00													.00
31	Skill Development - Uday Program	Sports academy	12.15				.61	.83	.79	.52	.57	.34	.50	.34	.96	3.66
32	Welfare	Social welfare activities (Art & Culture Promotion, Health Care & medical support, Donations, Cloths distribution, Marriage support)	60.00	3.20	25.00	2.63	.24	1.68	6.17	1.79	2.80	.59	.53	1.26	3.81	44.10
33	Administrative expenses	Salaries, travelling, vehicle, stationary & training	31.80	.78	.06	1.04	.86	.88	2.06	.07	1.35	.98	1.11	.30	2.34	8.07
Total Project Cost			324.059	36.59	33.01	12.61	6.67	33.61	13.83	21.34	8.23	15.53	6.27	33.88	7.93	181.41



Pam

Summary Sheet of CER Details															
Theme wise Budget Break Up		Amount (In Lakh)	Month wise expenses details (in Lacs)												
Sl. No	Theme		April	May	June	July	Aug	Sep	Oct	Nov	Dec	Jan	Feb	Mar	TOTAL
1	SMEL - Social Infrastructure	61.00	14.52	3.03	5.96	2.29	26.72	2.47	15.72	1.59	10.14	1.72	25.38	.00	109.52
2	SMEL - Sehat	88.104	17.91	.00	1.30	.57	.51	1.06	1.20	.67	.97	.21	1.13	.00	25.53
4	SMEL - Sustainability	35.979	.00	4.77	1.50	1.10	.44	.17	1.00	.34	.99	.80	3.86	.00	14.98
3	SMEL - Skill Development	46.176	.18	.16	.17	1.62	3.38	1.90	1.56	1.48	1.86	1.89	1.96	1.78	17.93
5	SMEL - Welfare	60	3.20	25.00	2.63	.24	1.68	6.17	1.79	2.80	.59	.53	1.26	3.81	49.70
6	Administrative expenses	31.8	.78	.06	1.04	.86	.88	2.06	.07	1.35	.98	1.11	.30	2.34	11.83
	TOTAL	323.059	36.59	33.01	12.61	6.67	33.61	13.83	21.34	8.23	15.53	6.27	33.88	7.93	229.49



San

আজকাল

২৮ ডিসেম্বর ২০২১

PUBLIC NOTICE

We hereby inform the public that our Proposed expansion-cum-modification of existing Integrated Steel Plant Village Dhasna, P.S. Jamuria, P.O. Bahadurpur, District Paschim Burdwan in West Bengal has been accorded Environmental Clearance (EC) by Ministry of Environment, Forest & Climate Change (MoEF&CC), Government of India vide its Letter dated 16th November, 2021 (Ref. File No. J-11011/887/2007_IA-II (I)). The copy of the Environmental Clearance Letter is available with West Bengal Pollution Control Board and may also be seen at Website of the Ministry of Environment, Forest & Climate Change at <http://environmentclearance.nic.in>.

Project Proponent:
M/s Shyam Sel & Power Limited,
S S Chamber, 5, C R Avenue,
Kolkata-700 072, West Bengal

নাগাল কোম্পানি ল' টাইবুনাল, কলকাতা বেঞ্চ,
 কলকাতা মহানগর
 আইন নং. এনসিএলটি ৩৫
 পিটিশনের বর্ণনা দিচ্ছে বিজ্ঞাপন
 কোম্পানি সিটিশন নং. ১৪৮ (কেবি/২০২১)
 মার সঙ্গে সম্পর্কিত
 কোম্পানি আবেদন নং. ১২৩/৩০বি/২০২১
 বিষয়
 কোম্পানিতে আই. ২০১৩-এর ২৩০ ও ২৩২ নং
 ধারাদ্বারা বিলম্বক-
 এবং
 বিষয় কোম্পানিতে (কম্প্রোমাইজেশন আবেদনসহ) কলস. ২০১৬
 এবং
 বিষয় শ্রী তৃপ্তনাথ হুয়েলাবস-প্রাইভেট লিমিটেড,
 (CIN- U31198WB1997PTC085115) কোম্পানি
 আইন ১৯৮৬-এর অধীনে স্থাপিত কোম্পানি আইন
 ২০১৩-এর অধীনে একটি কোম্পানি এবং যার
 লেটারস অফ অসাইজমেন্ট নং. ১২৩/৩০বি/২০২১

PUBLIC NOTICE

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Project Proponent:
M/s Shyam Sel & Power Limited,
S S Chamber, 5, C R Avenue,
Kolkata-700 072, West Bengal

FOR SHYAM SEL AND POWER LTD

[Signature]
 Director/Authorised Signatory

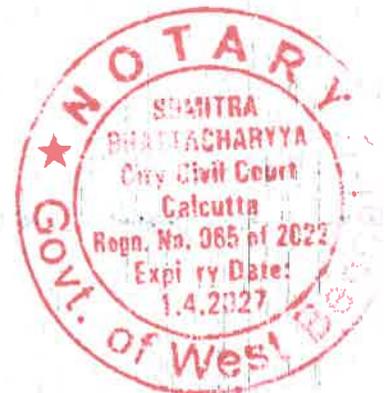


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ANNEXURE – 7 (XXVIII)

For SHYAM OIL AND POWER LTD


Director/Authorised Signatory





To
The Chairman
Asansol Municipal Corporation
Asansol
Paschim Bardhaman



Sub : Submission Of Environment Clearance.

Respected Sir,

This is your kind information that we have received Environment Clearance from Ministry of Environment & Forest & Climate Change, Govt. of India, New Delhi. A copy of the EC is enclosed herewith for your reference.

Thank you for your attention to this matter.

Sincerely

Mayank Tiwari
Mayank Tiwari

(Sr. Manager)

OUR BRANDS:



SHYAM STEEL AND POWER LIMITED

S S Chambers, 5, C.R. Avenue, Kolkata - 700 072, West Bengal, CIN: U27109WB1901PLC052952, PAN: 10AAAC8942J1Z2
Viswakarma Building, North West Block, 1st, 2nd & 3rd Floor, 86C, Topsia Road, Kolkata - 700 046
+91 03 4011 1000 +91 33 4011 1031 contact@shyamgroup.com www.shyammetalics.com

For SHYAM STEEL AND POWER LTD

Sanjay
Director / Authorized Signatory





To
The Pradhan
Bahadurpur Gram Panchayat
Bahadurpur, Jamuria
Paschim Bardhaman

Sub : Submission Of Environment Clearance.

Respected Sir,

This is your kind information that we have received Environment Clearance from Ministry of Environment & Forest & Climate Change, Govt. of India, New Delhi. A copy of the EC is enclosed herewith for your reference.

Thank you for your attention to this matter.

Sincerely

Mayank Tiwari
Mayank Tiwari

(Sr. Manager)



OUR BRANDS:



SHYAM SEL AND POWER LIMITED

REG. OFFICE: S.S.Chambers, 5, C.R. Avenue, Kolkata - 700 072, West Bengal, CIN: U27109WB1891PLC052982
SALES & MARKETING OFFICE: Viswakarma Building, North West Block, 1st, 2nd & 3rd Floor, 86C, Topsia Road, Kolkata - 700 046
Tel: +91 33 4011 1009 Fax: +91 33 4011 1031 Email: contact@shyamgroup.com Web: www.shyammetalics.com



For SHYAM SEL AND POWER LTD

Signature

Director/Authorised Signatory



To
The B.L.&LRO
Bahadurpur, Jamuria
Paschim Bardhaman

Sub: Submission Of Environment Clearance.

Respected Sir,

This is your kind information that we have received Environment Clearance from Ministry of Environment & Forest & Climate Change, Govt. of India, New Delhi. A copy of the EC is enclosed herewith for your reference.

Thank you for your attention to this matter.

Sincerely

Mayank Tiwari
Mayank Tiwari
(Sr. Manager)

R-4124
RECEIVED
But contents are not verified
19.09.23
Receiving Clerk
B.L. & L.R.O., Jamuria
Paschim Bardhaman



OUR BRANDS:

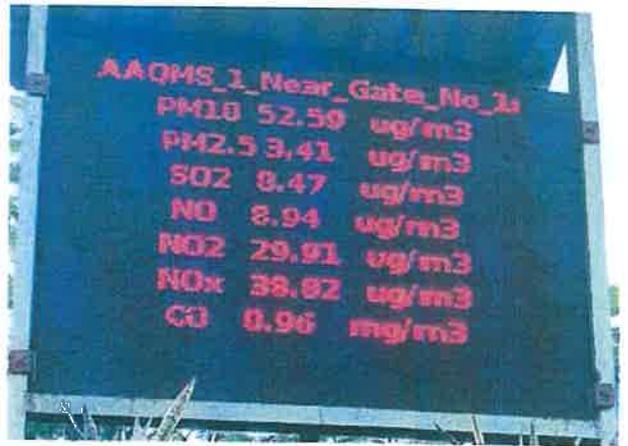


SHYAM SEL AND POWER LIMITED

REG. OFFICE: S S Chambers, 5, C.F. Avenue, Kolkata - 700 072, West Bengal. CIN: U27109WB1991PLC052962. PAN: 10AAECS9421J1Z2
MARKETING OFFICE: Vidyakarma Building, North West Block, 1st, 2nd & 3rd Floor, 86C, Topsia Road, Kolkata - 700 046
Tel: +91 33 4011 1000, +91 33 4011 1031 Email: contact@shyamgroup.com www.shyammetalics.com

For SHYAM SEL AND POWER LTD

[Signature]
Director/Authorised Signatory



All Ambient Air Monitoring Stations is connected with the functional display board and showing emission data continuously. Above photographs for your kind reference.

For SHYAM SEL AND POWER LTD

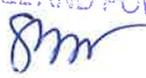

Director/Authorised Signatory



Shyam Sel & Power Limited
Public Hearing Commitment Status

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S.No.	Concern raised during Public Hearing	FY 2022-23	FY 2023-24 (Till August)
1	Development of Green Belt in the area	Plantation of 5000 Nos (Approx.) of saplings in BDO office Jamuria, Bahadurpur High School, Hijalgoda High School, Bahadurpur Health Centre, Hubdubi village and choukidanga village	Plantation of 2500 Nos. (Approx) of saplings in Dhasna Village, Dhasna burning ghat, Bijaynagar Village & Hubdubi Village
2	Employment of Local People	Total 642 Nos. (Permanent - 196 Nos and Contractual - 446 Nos.) Employment Provided to local people	Total 210 Nos. (Permanent - 50 Nos and Contractual - 160 Nos.) Employment Provided to local people
3	Regarding plastic waste and its recycling	Distribution of 600 Nos. of jute bags to local communities to ban single use plastics and organising Awareness Session regarding Ban of single use plastic.	Distribution of 400 Nos. of jute bags to local communities to ban single use plastics and organising Awareness Session regarding Ban of single use plastic.
4	Providing financial aid and empowerment of poor local women and widows	144 Nos. of women empowered through sewing training and 33 Nos. of women empowered through Mushroom cultivation	33 Nos. of women empowered through sewing training till now.
5	Organising medical camp including eye and health checkup in nearby villages	818 Nos. of villagers benefitted through Eye/Health camp and blood donation camp organized with collection of 448 units	Blood Donation camp organized in September 2023 with collection of 452 units. Eye/ Health Camp Will be organized in December 2023 covering maximum villagers of nearby villages
6	Regarding pollution control by installing proper pollution control equipment	Water Sprinkler system, Dry Fog System, Bag Filter system, Installation of ESP had done ns specified Area	Water Sprinkler system & Dry Fog System is in process at project area
7	Water spreading on road	06 Nos. Water Tankers engaged in water spreading on roads	07 Nos. Water Tankers engaged in water spreading on roads
8	Setting up of cultural & sports centre in nearby area	Tarun Sangha Club with Stage & Sitting Arrangement established	Marriage Hall established in Dhasna Village
9	Improvement of the local Adibashi school	Started Tuton Centre in school covering 300 Students.Providing School Bags, Education Kits	Started Tuton Centre in school covering 300 Students.Providing School Bags, Education Kits and Wash Kits
10	Construction of toilets (2 nos.each set) - 10 numbers	34 Nos. of Toilets constructed in nearby villages, Schools and Community centres	06 Nos. of Toilets constructed in nearby villages, Schools and Community centres and 34 Nos. is in process
11	Contruccion & repairing of roads in surrounding areas	Construction of Road at Mohishaburi village 100 Metres length and 10 Feet wide (Approx.)	Construction of Road at Birkulti village 3300 Metres length and 10 Feet wide (Approx.)
12	Solar Street lighting provision at suitable public places in nearby villages	20 Nos. of Solar Lights installed in Mohishaburi & Hubdubi village	20 Nos. of Solar Lights installation is under process in Bahadurpur road
13	Drinking water supply facility for the local villagers by treating river water	Supply of Treated drinking water to local villagers through tankers on regular basis	Supply of Treated drinking water to local villagers through tankers on regular basis
14	Development and maintenance of existing ponds in the local villages	Construction of New Pond Area (Approx. 5382 Sq. Meters) in BijayNagar	Cleaning of Pond in Dhasna Village
15	Construction of rain water harvesting structures in nearby villages for groundwater recharging	Ground water harvesting developed in Bahadurpur village	Ground water harvesting will be proposed in Hubdubi village
16	Providing Green & Blue dustbins in local villages	40 Nos. (Set of 02) Distributed in nearby villages	60 Nos. (Set of 02) will be distributed in nearby villages
17	Procurement of buses to facilitate transportation of school students	Transportation facilities provided for school students of Nearby Villages covering 300 Nos. of Students (Approx.)	Transportation facilities provided for school students of Nearby Villages covering 300 Nos. of Students (Approx.)
18	Reformation of Singaran River by clearing water hycinth & plastic waste	Cleaning had done 02 times by removing of hycinth & plastic waste	Will be proposed after Monsoon

For SHYAM SEL AND POWER LTD

 Director/Authorised Signatory





Basic Details

1. District-wise area to be diverted

District	Area (ha)
PASCHIM BARDHAMAN	0.47
1.1. Total Area (ha)	0.47

2. Legal Status of forest land proposed for diversion

Area (ha)	Legal Status of Forest Land
0.47	Protected Forest
2.1. Total Area (ha)	0.47

3. Density of vegetation

Area (ha)	Canopy density	Eco-Class
0.47	0	Eco 4
3.1. Total Area (ha)	0.47	

4. Species-wise local/scientific names and girth-wise enumeration of trees

4.1. Whether the proposal involves felling of trees? **No**

5. Working plan

5.1 Working plan prescription for the forest land proposed for diversion **NA**

5.2 Copy of working plan prescription for the forest land proposed for diversion **N/A**

6. Brief note on vulnerability of forest area to erosion **NA**

7. Approximate distance of proposed site for diversion from boundary of forest (km) **0**

8. Details of violation(s)

8.1 Whether any work in violation of the Act or guidelines issued under the Act has been carried out **Yes**

Details of violation	Period of work start	Period of work done (Years)	Area of forest land involved in violation (ha)	Name of person(s) responsible for violation	Designation & Address of person(s) responsible for violation	Action taken against the person(s) responsible for violation
A big R.C.C. construction done within the area	2022	2022	0.47	Unknown	Unknown	The Prosecution offence report under FCA Act 1980 submitted in the Hon'ble Court

8.2. Whether work in violation is still in progress **No**

Note: If you disagree with the violation details filled by User Agency, kindly raise EDS to user agency.

Wildlife Specific Details

For SHYAM SELAND POWER LTD

[Signature]
Director/Authorised Signatory



9. Significance of the forest land proposed for diversion: from wildlife point of view.

9.1. Details of wildlife present in and around the forest land proposed for diversion

Wild boar, Indian jackle, Bengal fox, Wolf, Jungle cat, Pangolin, Porcupine, Rock python, Cobra, Russell's viper etc in the nearest forest areas under this diversion proposal.

9.2. Whether forms part of national park, wildlife sanctuary, biosphere reserve, tiger reserve, elephant corridor, wildlife migration corridor etc

No

9.3. Whether any national park, wildlife sanctuary, biosphere reserve, tiger reserve buffer zone, elephant corridor, wildlife migration corridor etc., is located within 10 Km. from boundary of the forest land proposed to be utilized for prospecting or diversion

No

9.4. Whether any rare/ endangered/unique species of flora and fauna found in the area

No

9.5. Whether any protected archaeological/heritage site/defence establishment or any other important monument is located in the area

No

9.6. Whether the requirement of forest land as proposed by the user agency is unavoidable and bare minimum for the project

No

Afforestation Details

10. Compensatory Afforestation

10.1. Whether CA is applicable or not?

No

11. Whether the provision of additional CA land is proposed?

No

12. District Profile

12.1. District

12.2. Geographical area of the district. (ha)

160317

12.3. Forest area of the district. (ha)

13538

12.4. Total forest area diverted since 1980. (ha)

310.6225

12.5. No. of Approved Cases.

12

Total compensatory afforestation stipulated in the district/division since 1980 on

13. Forest Land including penal C.A. (ha)

310.6225

14. Progress of compensatory afforestation as on (date)

19/07/2022

15. Forest land (ha)

310.6225

16. Non-forest land. (ha)

0

13. Additional Information

S. No.	Document Name	Remark	Document
1	Revised reply to EDS	Revised reply to EDS for Proposal of Diversion of Forest Land at Nil Bon at Mouza Mamudpur, JL No.- 51 under Durgapur Forest Diversion, Dist - Paschim Bardhaman In West Bengal for Expansion cum modification of existing Integrated Steel Plant of Shyam Sel & Power Limited .Uploaded EDS reply Serial No. 2 was missing.	Letter of EDS.pdf
2	NA	NA	N/A
3	Undertaking For Payment Of Net	Undertaking For Payment Of Net Present Value Of Forest Area, Cost of Compensatory	undertaking

For SHYAM SEL AND POWER LTD

Director/Authorised Signatory



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Present Value Of Forest Area	Afforestation and Penal CA	and letter-1.pdf
4	Undertaking For Payment Of Net Present Value Of Forest Area, Cost of Compensatory Afforestation and Penal CA	undertaking and letter-1.pdf
5	CA Scheme	Total area of CA and Penal CA will depend on what is finally approved by MoEF. Standard CA/ha. Rate estimate CA ESTIMATE.pdf
6	CA Scheme	Total area of CA and Penal CA will depend on what is finally approved by MoEF. Standard CA/ha. Rate estimate CA ESTIMATE.pdf
7	Prosecution Offence Report (POR)	P.O.R. No-10 of 2023-2024 dt. 22-05-2023 and Court Case No- Case Mo-C-764/23 POR MERGED.pdf
8	Prosecution Offence Report (POR)	P.O.R. No-10 of 2023-2024 dt. 22-05-2023 and Court Case No- Case Mo-C-764/23 POR MERGED.pdf
9	KML FILE of 3.53 ha	Kml file of 3.53 ha. Forest land encroached, There is no kml file of NILBAN 3.53 HA AREA KML file.kml
10	KML FILE of 3.53 ha	Kml file of 3.53 ha. Forest land encroached, There is no kml file of NILBAN 3.53 HA AREA KML file.kml
11	COMMENTS of DFO	COMMENTS of DFO DFO Comments.pdf
12	COMMENTS of DFO	COMMENTS of DFO DFO Comments.pdf

Other Details

(Site Inspection & Recommendation)

14. Site Inspection

14.1. Site Inspection Report Site Inspection Report1.pdf

15. Recommendation

15.1. Total forest land to be diverted (ha) 0.47

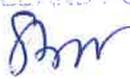
15.2. Recommended Area (ha) 0.47

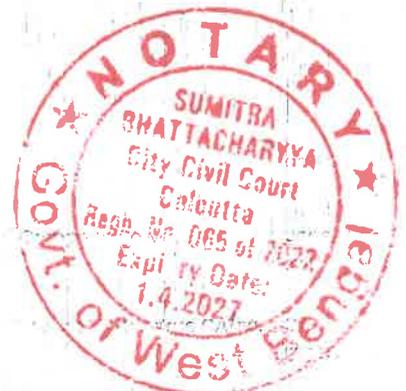
15.3. Recommendation of DFO/DCF Recommended

15.4. Justification

The undersigned examined all alternatives and found the User Agency already encroached the forest land and constructed R.C.C. structure. Hence, the proposal is recommended. If the Forest (Conservation) Act 1980 permit.

For SHYAM SELAND POWER LTD


Director/Authorised Signatory



Comments of DFO against reply to EDS for Proposal of Diversion of Forest Land at Nil Bon at Mouza-Mamudpur, JL No.- 51 under Durgapur Forest Diversion, Dist - Paschim Bardhaman in West Bengal for Expansion cum modification of existing Integrated Steel Plant of Shyam Sel & Power Limited.

Ref: Proposal No. FP/WB/IND/442054/2023

Sl. No.	Query Title	Query Description	Reply	Comments of DFO
1	Justification of violation	Explanation/ justification of the User Agency regarding the reported violation.	The adjacent plot of the alleged forest land was acquired by us through Bonafied means and by Govt. registration process from the Private land owners. Before starting the work, our internal team along with a third-party consultant had conducted the survey of our own land and boundary was demarcated accordingly and construction was carried on within our demarcated boundary. We were doing construction on our acquired land. Nowhere at any point of time during the construction phase any staff of the forest department inquired or surveyed the alleged forest area. There is no visual demarcation mark in between forest and private land. We were confident that we were doing work on our own land. A survey was conducted by the Forest department on 27.04.2023 and alleged that we have made construction in some part of plot of alleged forest land. If we had known that the land belonged to the forest department then we may never have done the construction in that forest area. We have immediately stopped the construction work in the alleged forest area and a diversion proposal has been	M/S ShyamSel & Power Ltd. [Shyam Metallics] encroached the forest land at Mouza:- Mamudpur, JL No-51; Plot No-473; District- Paschim Bardhaman. Not only that they constructed building etc. For confirmed the actual forest area a preliminary survey was done by local Amin during the month of February 2023(28-02-2023). After survey it has been noticed that M/S Shyam Sel & Power Ltd. [Shyam Metallics] encroached the forest land over 8.59Acre (3.48 ha.) land. On the basis of preliminary survey on 28-02-2023, a G.D. was lodged at Jamuria P.S. on 15-03-2023 regarding illegal encroachment of Forest Land. Again a joint Survey was done from Land Department on 27-04-2023 and it was confirmed that M/S Shyam Sel & Power Ltd authority, [Shyam Metallics] encroached the forest land over 8.73Acre (3.53 ha) land. F.I.R. also lodged at Jamuria Police

For SHYAM SEL AND POWER LTD


Director/Authorised Signatory



			submitted before the competent authority for approval.	Station ,Asansol on 12-04-2023 and P.O.R submitted on 26-05-2023.in the court of Hon'ble Chief Judicial Magistrate , Asansol.[Case Mo-C-764/23] At present land is recorded in favour of DFO ,Durgapur, Classification is Jungle. Notified Forest Plot.
2	Change in proposed area	In Site Inspection Report of the DFO, it is mentioned that the UA encroached the 3.53 ha forest land. The UA vide online proposal No. FP/WB/IND/431631/2023, applied for 0.9 ha forest land diversion. Now, they applied for 0.47 ha forest land for diversion. It needs to be clarified.	The alleged Encroachment of 3.53 Ha of forest land was not accepted by us and we requested for re-measurement. As per our requirement, we have applied for diversion of 0.9 Ha which includes our construction area and some utility area. In the meantime, we have further reassessed our requirement of the forest land and found that 0.47 Ha of forest land can suffice our requirement, therefore we have reduced the forest area to the extent of 0.47 Ha only and submitted a fresh diversion proposal application accordingly. We have also submitted a request letter to the Nodal Office to withdraw the Application of 0.9 Ha of Land. (Copy enclosed as Annexure I)	M/S ShyamSel& Power Ltd. [ShyamMetalics] encroached the forest land and constructed building at Mouza - Mamudpur , JL No-51 ; Plot No-473 ; District- PaschimBardhaman. For confirmed the actual forest area a preliminary survey was done by local Amin during the month of 28-02-2023. After survey it has been noticed that M/S ShyamSel& Power Ltd. [ShyamMetalics] encroached the forest land over 8.59Acre (3.48 ha) land. Again a joint Survey was done from Land Department on 27-04-2023 and it was confirmed that M/S ShyamSel& PowerLtd authority; [ShyamMetalics] encroached the forest land over 8.73Acre (3.53 ha.) land. At present land is recorded in favour of DFO ,Durgapur, Classification is Jungle. Notified Forest Plot. The user agency initially applied on Parivesh Portal[Proposal No.FP/WB/IND/431631/2023] for 0.9 ha forest land diversion. Now, they

For SHYAM SEL AND POWER LTD

 Director/Authorised Signatory



Handwritten notes and stamps in the top right corner, including a circular stamp with the text "NOTARIAL" and "GOVT. of West Bengal".

				applied for 0.47 ha forest land for diversion. [Proposal No-FP/WB/IND/442054/2023]
3	Kml of Nil Bon	Kml of the Nil Bon as well as 3.53 ha forest land encroached by the UA as reported by the State Forest Department.	Nil Bon KML is not with us.	Attached Annexure 1 .Kml file of 3.53 ha. Forest land encroached. There is no kml file of NILBAN.
4	Prosecution Report	Copy of the prosecution report with the name of the accused person for encroachment.	We Don't have the Prosecution Report, it may please be collected from the competent authority.	Attached Annexure 2 . P.O.R. No-10 of 2023-2024 dt. 22-05-2023 and Court Case No- Case Mo-C-764/23
5	Toposheet Map	Toposheet Map of the forest land proposed for diversion.	Attached as Annexure 2	Attached by User Agency for 0.47 ha.
6	Details of non-forest land	Details of the Non-forest land (8 ha) along with kml file.	Attached as Annexure 3a & 3b	Attached by User Agency. Details of Non -forest land not available with forest department.
7	CA scheme	CA scheme along with other details as per the FC provisions.	We do not have expertise for preparation for CA Scheme as per norms of Forest Department for raising different type of Plantation. Forest Department has been requested to please prepare CA Scheme as per norms for raising plantation, we will bear the necessary cost of the same.	Total area of CA and Penal CA will depend on what is finally approved by MoEF. Standard CA/ha. Rate estimate attached in Annexure -3
8	Case details	In point no.15 of Common Application Form, reply is 'No' for "whether there is any litigation pending against the project and/or land in which the project is proposed to be set up?". It may be rechecked since Case No-C-764/23 filed on 26.5.2023 is filed before the Learned Chief Judicial Magistrate, Asansol Court.	This may please be ascertained from The DFO Office.	Case No-C-764/23 filed on 26.5.2023 is filed before the Learned Chief Judicial Magistrate, Asansol Court. Details at item 4 of this table.

For SHYAM SELAND POWER LTD

[Handwritten Signature]

Director/Authorised Signatory,



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9	Environmental clearance	Under point No.9 of Part-I, reply is 'No' against the "Whether the Project requires Clearance under the Environment (Protection) Act 1986 (Environmental clearance)?" It may be rechecked.	Copy of the Environmental Clearance is enclosed herewith as Annexure 4	Attached by User Agency. Doers not pertain to Forest Department.
10	Authorization letter	Authorization certificate from the competent authority in favour of the applicant.	Attached as Annexure 5	Attached by User Agency

DIVISIONAL FOREST OFFICER
DURGAPUR DIVISION



For SHYAM SEL AND POWER LTD

Director/Authorised Signatory



FC Form-A (Part III)

Checklist Details

1. PART-I (Proposed-Diversion)

- 1.1. Whether the Geo-referenced map is provided Yes
- 1.2. KML file of the proposed area Yes
- 1.3. Justification note of the project provided by User Agency I endorse the Justification to locate the proposal on the forest area by the User Agency

2. PART-II (Compensatory Afforestation) if applicable

- 2.1. Whether the Geo-referenced map is provided Yes
- 2.2. Legal Status of User Agency Private Limited
- 2.3. Whether PCCF approval obtained Yes
- 2.4. Remarks from PCCF recommended
- 2.5. Type of CA land [DFL/ NFL/ Combined (DFL & NFL)] NFL

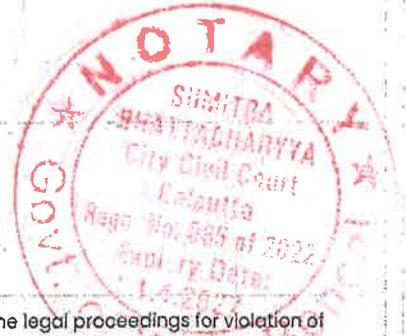
3. CA on Non-Forest land

- 3.1. Whether the area of KML file of given CA area is equal to the forest area sought for diversion No
- 3.2. Whether all CA patches >5 ha No
- 3.3. Whether the non-forest land free from all encumbrances and suitable for plantation and certificate is attached No
- 3.4. Whether CA is selected in the same state Yes
- 3.5. Whether violation is reported in proposed area Yes
- 3.6. Whether land use plan is attached No
- 3.7. Whether the project is site specific No
- 3.8. Whether is there any court case/judgement pertaining to the project proposal or related to diversion of forest land Yes
- 3.9. Whether the project area falls within protected area or within 1 km of distance from the boundary of PA in the Eco sensitive zone No

I hereby undertake that the above information is accurate and duly verified.

Recommendation

- 9. Total Forest area applied (ha) 0.47
- 10. Whether proposal has been deliberated at PSC No
- 11. Recommendation Recommended
- 11.1. Recommendation Area (ha) 0.47
- 11.2. Forest area comes under LWE/LAC? No



irrespective of the outcome of the legal proceedings for violation of FCA, which will continue, the proposal for diversion of 0.47 ha forest land to m/s Shyam SEL & Power Limited under Durgapur Forest Division (Project No.FR/WB/IND/442054/2023) is recommended with the following stipulations: 1. User Agency (UA) should pay five times of applicable Net Present Value (NPV) of forest land per ha for each year

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violation from date of actual diversion as reported by the inspecting officer plus 12% simple interest till the deposit is made as per para 1.21(ii) of 2019 FCA guidelines. 2. UA should provide non-forest land equivalent to five times the forest land being diverted for the purpose of CA plus bear all costs of restoring the entire encroached forest land to fully stocked forest status (crown density > 0.7). 3. UA should pay cost of CA, penal CA along with cost of maintenance for 10 years. 4. Compliance of provisions of FRA 2006 should be ensured prior to Stage II approval. 5. Appropriate Wildlife Conservation Plan should be prepared by the DFO Durgapur to be funded by the UA.

12. Justification

14. Copy of Additional Information, if any

S. No.	Document Name	Remark	Document
1	Nodal Officer FCA recommendation	Earlier allegations had been received in Forest Department, Government of West Bengal about violation of laws related to Environmental Clearance (EC) and Forest Clearance (FC) pertaining to forest land in Mouza Mamudpur JL No.51, Plot No.473 under Asansol (T) Range under Durgapur Division by M/S Shyam SEL and Power Limited. DFO Durgapur Division vide his No.1490/15 dated 21.6.2023 addressed to the PCCF & HOFF, West Bengal had reported encroachment on forest land by M/S Shyam SEL and Power Ltd at Mouza Mamudpur, JL No.51 plot 473. Copy of Joint physical enquiry report submitted by BL&LRO Jamuria, Paschim Bardhaman dated 28.4.2023 supported this contention that approx. 8.73 acres (3,5329 ha) forest land was encroached by M/S Shyam SEL. The DFO Durgapur had lodged FIR at Jamuria Police Station on 12.4.2023, along with POR in the Court of Hon'ble Chief Judicial Magistrate, Asansol Court [Case Mo-C-764/23 filed on 26.5.2023].	Shyam Part III.pdf



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Part III

Proposal for diversion of 0.47 ha forest land to m/s Shyam SEL & Power Limited under Durgapur Forest Division (Project No.FR/WB/IND/442054/2023)

M/S Shyam SEL and Power Limited has filed an online application for FC for diversion of 0.47 ha of forest land on the Parivesh 2.0 portal (Project ID FP/WB/IND/442054/2023) on 27.8.2023.

Background

Earlier allegations had been received in Forest Department, Government of West Bengal about violation of laws related to Environmental Clearance (EC) and Forest Clearance (FC) pertaining to forest land in Mouza Mamudpur JL No.51, Plot No.473 under Asansol (T) Range under Durgapur Division by M/S Shyam SEL and Power Limited.

DFO Durgapur Division vide his No.1490/15 dated 21.6.2023 addressed to the PCCF & HOFF, West Bengal had reported encroachment on forest land by M/S Shyam SEL and Power Ltd at Mouza Mamudpur, JL No.51 plot 473. Copy of Joint physical enquiry report submitted by BL&LRO Jamuria, Paschim Bardhaman dated 28.4.2023 supported this contention that approx. 8.73 acres (3.5329 ha) forest land was encroached by M/S Shyam SEL.

The DFO Durgapur had lodged FIR at Jamuria Police Station on 12.4.2023, along with POR in the Court of Hon'ble Chief Judicial Magistrate, Asansol Court [Case Mo-C-764/23 filed on 26.5.2023]. In this respect the DFO acted as per authorization by the Central Government to officers of rank of DFO/DCF (vide No.11/113/2022-FC-Part(1) dated 15.5.2023) to file complaint about violation of provisions of Forest (Conservation) Act (FCA) 1980 in the court having jurisdiction in the matter.

Subsequently on 31.5.2023 M/S Shyam SEL and Power Limited had filed an online application for FC for diversion of 0.9 ha of forest land on the Parivesh portal (Project ID FP/WB/IND/431631/2023). However vide letter dated 1.9.2023, m/s Shyam SEL and Power Limited expressed their wish to withdraw said proposal.

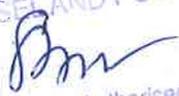
Recommendation

There is no doubt from the joint physical enquiry report submitted by BL&LRO Jamuria, Paschim Bardhaman dated 28.4.2023 that provisions of Indian Forest Act (IFA) and Forest (Conservation) Act have been violated due to illegal tree felling and unauthorized construction on forest land for non-forestry purpose.

Chapter 1 para 1.21 of the Handbook of Guidelines for FCA 1980 dated 28.3.2019 deals with *ex-post facto* approval and penal provisions for violation of FCA 1980 which may be followed.

Action as per sub-para (i) for cases where proposal under FCA has not been submitted and forest land is diverted without FC: It is apparent that M/S Shyam SEL and Power



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Limited encroached approx. 3.5329 ha of forest land for non-forest use. The FC proposal filed online subsequently by M/S Shyam SEL and Power Limited for 0.47 ha does not cover the entire earlier encroached forest land of 3.5329 ha where illegal tree felling had occurred.

Matter will be dealt by the hon'ble Court under provisions of IFA 1927. Matter is already *sub-judice* in Asansol Court. Any encroachment case / violation of FCA and proposals for *ex post facto* approval will be decided by MoEFCC at the central level.

Notwithstanding the outcome of the legal proceedings, and not in any way influencing said outcome, action is recommended based on the precedence available in the FCA violation case of m/s Electro Steels Limited in Jharkhand where 174.39 ha had been encroached.

In its meeting held on 26.9.2019, the Forest Advisory Committee (FAC) recommended that regularization of encroachment should be considered with exemplary penalty so that such instances are not repeated elsewhere and the rule of law is upheld and respected.

FAC recommended that the User Agency (UA) should pay five times of applicable NPV for the area used under encroachment. FAC further recommended that UA should provide non-forest land equivalent to five times the forest land encroached for the purpose of Compensatory Afforestation (CA). The non-forest land should be mutated and declared as RF / PF prior to Stage II approval. Compliance of provisions of FRA 2006 should be ensured prior to Stage II approval.

Similar action is being recommended in this case. However, it needs to be noted that the UA is not proposing diversion of the entire earlier encroached land.

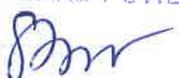
Irrespective of the outcome of the legal proceedings, which will continue, the proposal for diversion of 0.47 ha forest land to m/s Shyam SEL & Power Limited under Durgapur Forest Division (Project No.FR/WB/IND/442054/2023) is recommended with the following stipulations:

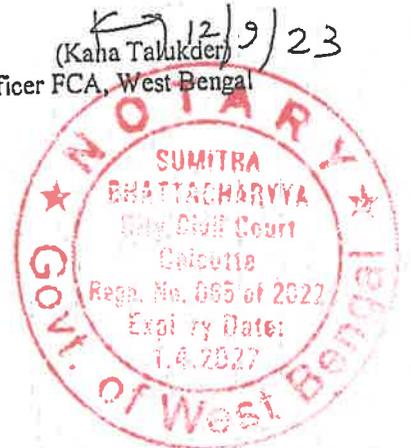
1. User Agency (UA) should pay five times of applicable Net Present Value (NPV) of forest land per ha for each year of violation from date of actual diversion as reported by the inspecting officer plus 12% simple interest till the deposit is made as per para 1.21(ii) of 2019 FCA guidelines.
2. UA should provide non-forest land equivalent to five times the forest land being diverted for the purpose of CA plus bear all costs of restoring the entire encroached forest land to fully stocked forest status (crown density > 0.7).
3. UA should pay cost of CA; penal CA along with cost of maintenance for 10 years.
4. Compliance of provisions of FRA 2006 should be ensured prior to Stage II approval.
5. Appropriate Wildlife Conservation Plan should be prepared by the DFO Durgapur to be funded by the UA.

Dated 12.9.2023

(Kaha Talukder) 12/9/23
Nodal Officer FCA, West Bengal

For SHYAM SEL AND POWER LTD


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**RECOMMENDATION OF FOREST ADVISORY COMMITTEE (FAC) MEETING HELD
ON 26TH SEPTEMBER, 2019**

Agenda No. 1

F. No. 8-21/2019-FC

Sub: Proposal for diversion of 184.23 ha of forest land (174.39 ha encroached and 9.84 ha virgin land) in favour of M/s Electro Steels Limited in the State of Jharkhand –reg.

The above stated agenda item was considered by FAC in its meeting on 26.09.2019. The corresponding agenda note may be seen at parivesh.nic.in.

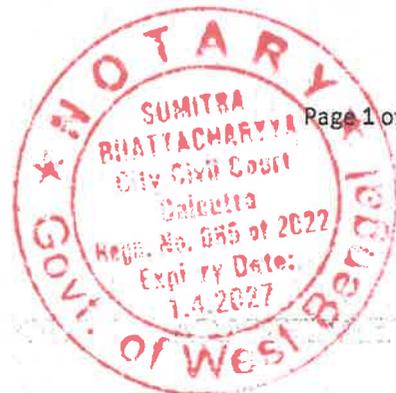
FAC observed that:

1. The above stated agenda was earlier considered by FAC on 31st. July 2019. It was observed that it is a case of clear violation of the provisions of IFA 1927 and FCA, 1980. In this regards state was asked to submit following information
 - a. Identify the erring officials and authorities responsible for violation of provisions of Forest (Conservation) Act 1980 and IFA 1927.
 - b. Initiate action, under relevant act, against such erring officials.
 - c. Institute an enquiry by an independent through reputed organisation.
2. The observations of FAC was conveyed to the state Government. In response to the observations of FAC, State government submitted the reply of PCCF Jharkhand and reported that it is in agreement with the views/Comments of PCCF and further requested for reconsideration of the matter. The submission made by PCCF Jharkhand in response to FAC observation are taken on record and placed as under;
 - (i) As regards encroachment of forest lands notified under Indian Forest Act is concerned, action taken under the Indian Forest Act 1927 and also under the Bihar Public Land Encroachment Act 1956 has been communicated to the State Govt. from time to time. A detailed report in this regard has also been submitted by the State Govt. to the Govt. of India vide letter no. 4462 dated 31.10.2017.
 - (ii) The Site Inspection Report dated 15.07.2019 by Ranchi Regional Office of Ministry of Environment, Forest & Climate Change also describes the penal and other action taken by the Forest Department in this matter.
 - (iii) A committee is being constituted by the undersigned to identify erring officials and authorities responsible for violation of Forest (Conservation) Act 1980 and IFA 1927, and due action will be taken after the review of the report of the committee.
 - (iv) In so far as institution of enquiry by an independent reputed organisation is concerned, the Ministry of Environment, Forest and Climate change, Govt. of India may be requested to themselves entrust this work to a suitable organisation in view of the fact that the matter involves, besides organisation and authorities of the State Govt., different wings of the Ministry of Environment, Forest & Climate Change, Govt. of India.
 - (v) It is also to mention that M/s Electrosteel Steels Ltd. (Vedanta) have vide letter dated 12.09.2019 also submitted details in this matter including cases related to forest land

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encroachment alongwith copy of judgements by the Hon'ble High Court, and Hon'ble Supreme Court in the referred cases. The same is being enclosed for necessary action.

3. The detail report on encroachment on forest land submitted by state Government to Government of India dated 31.10.2017 as referred in his letter by PCCF Jharkhand was also considered by FAC.

4. With reference to the content of Govt. of Jharkhand letter no Van Bhumi 4/2019-3622/VP dated 19.09.2019 Regional office Ranchi also submitted its comments.

Decision of FAC:

1. After detail deliberation and discussion with the Dy DG regional office Ranchi, APCCF (FCA) Jharkhand and representative of user agency, FAC observed that this is a case of deliberate encroachment of forest land by the Electrosteel limited. Despite regular protests by the forest department, the user agency preferred to construct the steel plant over forest land. This action clearly highlights disregard to the law of the land. Now the same company has been taken over by new user agency. In the communication and clarification given by the user agency it is maintained that there was confusion on the status of forest land. As per latest communication it is clear that the state Government agrees to the fact that the area in question is a forest land. Taking this very fact into consideration the proposal has been forwarded to Government of India for diversion of forest land under the provisions of Forest (Conservation) Act 1980.

Going through the various facts, it is clear that there has been failure of state Government machinery to control illegal occupation of forest land by a corporate entity. Having these facts on record, FAC was convinced that such a large chunk of Government land cannot be encroached by any industry without knowledge and participation of any of law enforcing agencies responsible to control such illegal occupation of Government land. Moreover, the corporate entity should have in the very beginning ensured that procurement of land is lawful and undisputed before commencing and proceeding with the construction of the Steel Plant and other ancillary structures over forest land.

At present, the forest land is fully occupied and it has been put to non-forestry use without following the provisions of Forest (conservation) Act 1980. In this scenario FAC is left with only two options either to recommend regularising the illegal occupation of forest land or recommend removing the structures and restoring the status quo.

With regard to above, IG(FC) submitted that:

- i. The decision of the FAC, should also be in line with its observations in its meeting dt 31.07.2019.
- ii. State Government, although has responded to Ministry's letter concerning FAC's decision on 31.07.2019 as at para-1 above, in fact has not complied with any of the decisions. Further decision may not be appropriate to be taken, particularly considering the stand taken by FAC in similar matter in case of Rani Chennamma University proposal.
- iii. State Government has requested for regularization of encroachment. So this may not be considered for diversion. The said forest land has been put to non-forestry use without approval under FC Act. Hence it should be dealt as per provisions under IFA-1927. Moreover, this is also in conformity with per the para-1.21(i) of Handbook of Guidelines and clarifications under FCA.

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However, it was pointed out by some members, including the non-official members, that recommending removal of the existing structure from the forest land, will have direct and indirect impact on the employment of 10,000 persons. Moreover, as per Regional office report the forest tract involved has already been almost irreversibly transformed, and its immediate restoration does not seem to be of critical or crucial ecological imperative, as it is not a part of ecologically significant bio-region or landscape, although the increasing relative value of even pockets of natural vegetation of low floral biodiversity in the progressively being mined and industrialized Dhanbad-Bokaro coal belt cannot be discounted.

The violation is not a case of incidental or inadvertent omission or constrained commission, rather it is a case of known, informed and deliberate commission by an agency that is a corporate entity and not persons compelled by circumstances beyond their control. The failure or inability of State machinery of the State Forest Department, Jharkhand and Land Revenue Department in this case in checking the illegal physical occupation of a vast area of large areas of 184 hectares of forest lands by a corporate entity over 2-3 years in 2008, 2009 and 2010 notwithstanding the proceedings initiated by them is also a matter to be reckoned in considering the approval of this proposal.

There have been instances where FAC had deliberated on similar violations earlier, where it has deferred its decisions. In such cases FAC had taken stand for summoning the name of erring authorities and initiation of action against authorities under the provisions of FCA 1980 before consideration of the project proposals.

Regional office Ranchi has recently commented on the observations of FAC on 31.07.2019 that:

- i. The issue of dispute, as held by User Agency, about legal nature of the land irrespective of title etc., being "forest land" (both the notified "Protected Forest" and the "GM Jungle Jhari") should be settled with finality and the current User Agency/ Project Proponent should concede any claim to the contrary.
- ii. The State Government, Jharkhand should get a thorough inquiry conducted into the illegitimacy of the settlement or transfer or claims to title, rights (tenancy or otherwise) or interests on the forest lands ("GM Jungle Jhari" lands and notified protected forest lands) involved in this proposal before procurement of these lands by the then User Agency M/s Electrosteel Integrated Ltd before 2010, and the ground for the encroachment over these lands vested in the State to secure the interests of State in the notified forest lands and other forest lands. A report on the findings of the enquiry, the remedial measures taken and the action taken against officials and functionaries if found accountable in this case should be furnished with the compliance report of Stage I approval.

2. In this regard, the following observations are pertinent:

- a. It is felt that the committee being set up by the Principal Chief Conservator of Forests (Hoff), Jharkhand may not be sufficient as the matter involves violation in respect of forest land of both categories - the Protected Forests (99.27 ha) and GM Jungle Jhari forests (84.96 ha). The identification of the erring official, regarding the violation in respect of the GM Jungle Jhari forest land (84.96 ha) should be done by competent authority of the Land Revenue Department.
- b. Another crucial issue is that the State Government Jharkhand should ensure remedial and anticipatory measures so that such illegitimate diversion of forest land and/ or usurpation of government lands in Bokaro district is checked and prevented. The

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reports from State Government, Jharkhand should also have details of such remedial and anticipatory measures in respect of both the notified forest lands and the forest lands in category of GM Jungle Jhari forest etc.

3. Further, in the event of consideration of the proposal for approval as a case of irreversible *fait accompli* in the context of compelling circumstances, conceding the claim by the current successor owner of corporate entity M/s Electrosteel Steels Ltd in all the litigation cases related to title etc. in respect of the lands under the proposal under Forest (Conservation) Act 1980 is essential as a prerequisite for considering grant of approval under Forest (Conservation) Act 1980 over and above the standard conditions and imposition of penalties.

Taking all facts, recommendations and ground situation into account, FAC considers that demolishing or removal of the existing structure and restoring the forest land back will not be right decision for the country at this juncture. The proposal is submitted for regularisation of encroachment category. This is to be considered under section 2(ii). Regularisation of such encroachment shall be considered with exemplary penalty so that such instances are not repeated elsewhere and the rule of law is upheld and respected.

FAC recommended the proposal for in-principle approval with general, standard and following specific conditions:

1. The State Government, Jharkhand should get a thorough inquiry conducted into the illegitimacy of the settlement or transfer or claims to title, rights (tenancy or otherwise) or interests on the forest lands ("GM Jungle Jhari" lands and notified protected forest lands) involved in this proposal before procurement of these lands by the then User Agency M/s Electrosteel Integrated Ltd before 2010, and the ground for the encroachment over these lands vested in the State to secure the interests of State in the notified forest lands and other forest lands. A report on the findings of the enquiry, the remedial measures taken and the action taken against officials/authorities accountable in this case, despite consistent objections of the Forest Department officials, should be furnished with the compliance report of Stage I approval.
2. The issue of dispute, as held by User Agency, about legal nature of the land irrespective of title etc., being "forest land" (both the notified "Protected Forest" and the "GM Jungle Jhari") should be settled with finality and the current User Agency/ Project Proponent should concede any claims to the contrary. An undertaking in this regard shall be submitted.
3. It is felt that the committee being set up by the Principal Chief Conservator of Forests (HoFF), Jharkhand may not be sufficient as the matter involves violation in respect of forest land of both categories - the Protected Forests (99.27 ha) and GM Jungle Jhari forests (84.96 ha). The identification of the erring official, regarding the violation in respect of the GM Jungle Jhari forest land (84.96 ha) should be done by competent authority of the Land Revenue Department.
4. User agency shall pay five times of applicable NPV for the area used under encroachment.
5. User agency shall provide non forest land equivalent to five times the forest land encroached for the purpose of Compensatory afforestation. The CA scheme shall be prepared and approved by competent authority. The non-forest



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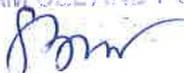
Sub: Alleged diversion of forest land for creation of facilities for Kerala Veterinary & Animal Sciences University (KVASU) etc. in violation of the provisions contained in Forest (Conservation) Act, 1980-regarding.

1. The above stated agenda item was considered in FAC meeting on 26.09.2019. The corresponding agenda note may be seen at parivesh.nic.in.
2. During deliberations on the matter, FAC observed following:
 - a. The 40 ha forest land under question is part of the 341 ha forest land in South Wayanad district (which is in turn part of a total of 7693,2257ha of forest land) in Kerala diverted in 2004 under FC Act for re-settlement of landless tribal in the state. Moreover, it was also observed that, as per an order of Hon'ble Supreme Court, these lands have been exempted from payment of any CA and NPV.
 - b. Even though the land in question has been approved under FC Act for use for resettlement of landless tribal, the same is under occupation of construct Kerala Veterinary & Animal Sciences University (KVASU). The matter is also under challenge in the High Court of Kerala, wherein an order has been passed with a direction:

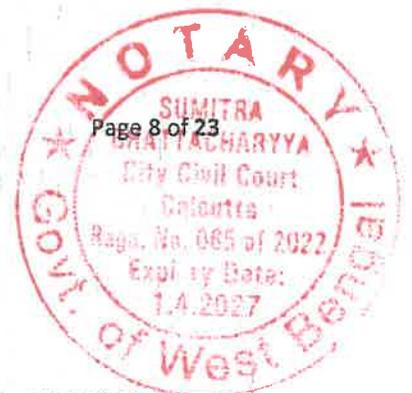
"In view of above, the consideration and disposal of the Ext.R6(k) representation by the MoEF&CC is directed on merits, within a period of three months from today. The 6th respondent shall produce a copy of this order together with a copy of their representation dated 25.07.2018(Ext.R6(K)) before the Director (Forest Conservation), MoEF&CC for necessary order on the said representation. The Director of Forest Conservation shall then produce a copy of the final order before this Court for further consideration of this matter. This order be furnished to all parties including the Central Govt. Counsel for transmission to the authorities concerned"
 - c. While deliberating, FAC also noted that there are other areas within the diverted forest area, which have been put to some different land use other than what is approved under FC Act.
 - d. Some constructions have already taken place for Kerala Veterinary & Animal Sciences University (40 ha), Navodaya School (10 ha) and Model Residential School (8 ha) in violation of FC Act 1980.
 - e. The alleged use of forest land by KVASU, is a case of change in approved land use without seeking prior approval under FC Act, 1980, thus a violation of conditions of approval for non-forestry use under FC Act.
 - f. The land was in possession of Tribal Co-operative Society and District Collector is Chairman.



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Decision of FAC:

FAC after thorough deliberations and discussions with DDG (Central) Bangalore, recommended that the, State Government shall:

- i. With the help of Forest department, survey and identify the actual area broken up, and required (within the 40ha under occupation of KVASU) for the University.
- ii. Submit proposal under FC Act, 1980 for diversion of such forest land, (broken up within 40ha land) for the purpose of KVASU, alongwith details of reasons under which the forest land was granted to the University without approval FC Act.
- iii. The remaining forest land out of 40ha under occupation of KVAU (after above proposals in para (ii) is made, shall be returned to the forest department, if not required for the purpose for which it was diverted in 2004.

Agenda No. 6**File No. 8-22/2019-FC**

Sub: Diversion of 57.02 ha. of Forest land in favour of M/s KERALA FOREST DEPARTMENT for Elephant Rescue and Rehabilitation Centre at Kottoor in Thiruvananthapuram District in Kerala-regarding.

1. The above stated agenda item was considered in FAC meeting on 26.09.2019. The corresponding agenda note may be seen at parivesh.nic.in.
2. During the meeting FAC was apprised that:
 - a. The State Government of Kerala has taken permission from the Central Zoo Authority under Section 38-H(1A) of Wildlife (Protection) Act 1972 for establishment of this proposed Elephant Rescue and Rehabilitation Centre.
 - b. As submitted by the User Agency, there will be visitors and some facilities will be constructed similar to a zoo.
3. FAC after through deliberation and discussion with Deputy Director General (Central) Bengaluru and representative of the State Government, **recommended for In-principle approval** for diversion of 57.02 ha. of Forest land in favour of Kerala Forest Department for establishment of the proposed Elephant Rescue and Rehabilitation Centre with general, standard and following specific conditions:
 - a. NPV for 15% of the total area proposed to be diverted shall be paid by the UA.
 - b. Normally for CA, non-forest land equal to 15% of the total area of Elephant Rescue and Rehabilitation Centre should have been identified. Since the state is proposing to take up CA over more area, FAC accepted the proposal of CA.



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Agenda No. 7

File No. 8-16/2019-FC

Sub: Proposal for diversion of 80.737 ha of forest land (8.33 ha. Forest land & 72.407 Revenue Forest land) for establishment of Special Economic Zone (SEZ) in Chhindwara Dist. of MP State in favour of M/s Chhindwara Plus Developers Ltd, reg.

1. The above stated agenda item was considered in FAC meeting on 26.09.2019. The corresponding agenda note may be seen at parivesh.nic.in.
2. The FAC observed that there are 89 patches of forest land totalling 80.737ha, which are interspersed in the whole project area of the SEZ having total area of 1320.065 (including 1239.328 ha non-forestland).
3. FAC after through deliberation & discussion with Nodal Officer (FCA) of the State, **recommended for In-principle approval** for diversion of 80.737 hectares of forest land (8.33 ha. Forest land & 72.407 Revenue Forest land) for use within the Special Economic Zone (SEZ) in Chhindwara District of Madhya Pradesh in favour of M/s Chhindwara Plus Developers Ltd. with General, standard and following specific conditions:
 - a. Norms and guidelines followed in similar proposals, shall be applicable in the instant case.

Agenda No. 8

File No. 8-53/2009-FC (Vol.)

Sub: Proposal for diversion of 2.7675 ha of forest land in favour of M/s Executive Engineer EHT Construction Division MPPTCL Bhopal for 132 KV Interconnector-II Line from 220 KV S/S Mandi Deep to 132 KV S/S Mandi Deep in Raisen District Madhya Pradesh-regarding.

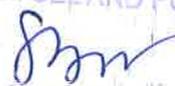
1. The above stated agenda item was considered in FAC meeting on 26.09.2019. The corresponding agenda note may be seen at parivesh.nic.in.
2. The FAC observed following:
 - a. This proposal is part of the 197.855 ha forest land for which In-principle approval was already accorded by the Ministry (HQ) on 20.12.2017 for Mandi Deep Industrial Area in Raisen District of MP State.
 - b. As per the Guidelines, the proposal even though involves forest land of less than 40ha, will be dealt in MoEF&CC(HQ), since the original proposal related to this, as mentioned at para.2(i) above, was dealt in MoEF&CC (HQ) itself.
 - c. Instant proposal is for diversion of 2.7675 ha forest land for Transmission.

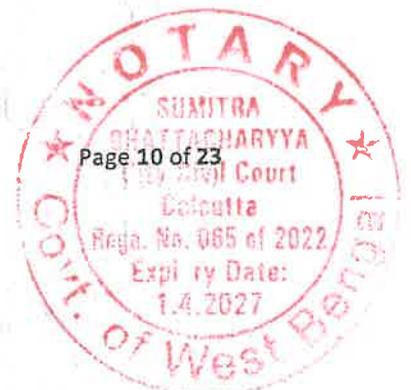
Decision of FAC:

FAC after through deliberation & discussion with Nodal Officer (FCA) of the State and DDG (RO, Bhopal), **recommended to accord In-principle approval** for the instant proposal with general and standard conditions.



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Agenda No. 9

File No. 8-24/2019-FC

Sub: Diversion of 97.22 ha. of forest land in favour of 815 Combat Engineering Training Camp, Birdhwal Head, Suratgarh Sri Ganganagar for construction of 815 Combat Engineering Training Centre. -regarding.

1. The above stated agenda item was considered in FAC meeting on 26.09.2019. The corresponding agenda note may be seen at parivesh.nic.in.
2. The FAC observed following:
 - a. The User Agency has taken up some construction activities on 4.65 ha of forest land in violation of the provisions of FCA, 1980.
 - b. The proposal is for Defence purposes.

Decision of FAC

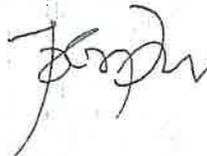
FAC after through deliberation & discussion with Nodal Officer (FCA) of the State, recommended to accord **In-principle approval** with general, standard and following specific conditions, that the user agency shall, in addition to applicable CA and NPV, shall also pay for penal CA and penal NPV for the 4.65 ha forest land on which construction has taken place in violation of FCA, 1980.

Agenda No. 10

File No. 8-42/2011-FC

Sub: Diversion of 202.34 ha of forest land for renewal of lease for manufacturing of salt in favour of M/s Sikka Salt Works in Jamnagar district in the State of Gujarat - regarding.

1. The above stated agenda item was considered in FAC meeting on 26.09.2019. The corresponding agenda note may be seen at parivesh.nic.in.
2. During deliberations on the matter the FAC observed following:
 - a. The proposal was earlier considered by the FAC in its meeting held on 17th and 18th July, 2014. Then FAC had recommended the proposal for grant of 'in-principle' approval under the FC Act, 1980. However, so far Stage-I approval to the proposal not accorded for want of submission of the additional detail.
 - b. Now the State Government has informed that the area under the proposal was never a forest land. Land in question was part of un-surveyed land and specific measurements on ground was not done at the time of Notification under Section -4. However, presuming that said land is a Section-4 land, proposal under the FC Act was moved for obtaining the prior approval of the Central Government.
 - c. The State Government further informed that original land use of the said land was revenue land and the legal status of the same was never changed to forest land and the



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land was never a forest land. Further, referring to the report of FSO, the State Government has mentioned that land in question was not part of Section-4. Area of 750 ha was notified under Section-4 and the same area was notified under Section-20 implying that there is no deletion of forest area.

- d. Adverting to the above facts, the State Government has now requested for allowing to withdraw the proposal from the approval of FC Act, 1980.

Decision of FAC:

FAC after through deliberation & discussion with Nodal officer (FCA), Gujarat and DDG (RO, Bhopal), was of the view that, land is a state matter and state Government is the custodian of all land records including all background information.

With regard to above and all the facts and opinions on the matter available with MoEF&CC, FAC recommended that, for consideration of the request of the state Government, it shall furnish a certificate that the land in question was never a 'forest' (as per the definition given by Hon'ble Supreme Court in its judgement dt 12.12.1996) as on 25.10.1980 or after that, as per the records of the land records of State Forest Department and State Revenue Department. It cannot also be interpreted as 'Forest' based on order of any court of law or communication of State Government or Government of India.

Agenda No. 11

File No. 8-21/2005-FC

Sub: Diversion of 44.52 ha of forest land for renewal of lease for manufacturing of salt in favour of M/s Sikka Salt Works in Jamnagar district in the State of Gujarat - regarding.

1. The above stated agenda item was considered in FAC meeting on 26.09.2019. The corresponding agenda note may be seen at parivesh.nic.in.
2. The FAC observed following:
 - a. The instant proposal was accorded Stage-I approval by the Ministry on 21st March, 2005 and subsequently, after re-examination of the proposal with respect to the request of the State Government to waive off the provisions of the CA and NPV, the proposal was rejected by the Ministry on 24.09.2009.
 - b. Now the State Government has informed that the area under the proposal was never a forest land. Land in question was part of unsurveyed land and specific measurements on ground was not done at the time of Notification under Section -4. However, presuming that said land is Section-4 land, proposal under the FC Act was moved for obtaining the prior approval of the Central Government.
 - c. The State Government further informed that original land use of the said land was revenue land and the legal status of the same was never changed to forest land and the land was never a forest land. Further, referring to the report of FSO, the State Government has mentioned that land in question was not part of Section-4. Area of 750 ha was notified under Section-4 and the same area was notified under Section-20 implying that there is no deletion of forest area.

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- d. Adverting to the above facts, the State Government has now requested for allowing to withdraw the proposal from the approval of FC Act, 1980.

Decision of FAC:

FAC after through deliberation & discussion with Nodal officer (FCA), Gujarat and DDG (RO, Bhopal), was of the view that, land is a state matter and state Government is the custodian of all land records including all background information.

With regard to above and all the facts and opinions on the matter, available with MoEF&CC, FAC recommended that, for consideration of the request of the state Government, it shall furnish a certificate that the land in question was never a 'forest' (as per the definition given by Hon'ble Supreme Court in its judgement dt 12.12.1996) as on 25.10.1980 or after that, as per the records of the land records of State Forest Department and State Revenue Department. It cannot also be interpreted as 'Forest' based on order of any court of law or communication of State Government or Government of India.

Agenda No. 12

File No. 2-8/2016-RT

Sub: Construction of all-weather Swimming Pool at IGNFA, Dehradun in Uttarakhand-regarding.

1. The above stated agenda item was considered in FAC meeting on 26.09.2019. The corresponding agenda note may be seen at parivesh.nic.in.
2. The FAC observed following:
 - a. 'Swimming' is an essential part of the approved curriculum of the Syllabus of the Professional Training of the IFS trainees. Any infrastructure required for any activity such as sports and games, swimming pools, lecture theatres, workshops etc, which are part of approved training curricula of forestry training, can by no means be regarded as non-forestry activity.

Decision of FAC:

FAC after through deliberation & discussion with DDG (Central) Dehradun, recommended that:

Any infrastructure, including the instant case of construction of an all-weather swimming pool in IGNFA, Dehradun, that is required to be developed for any activity that is part of an approved Forestry Training curricula, shall not be regarded as non-forestry activity.



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Agenda No. 13

File No: 7-05/2019-ROHO

Sub: Renewal of lease of 0.24 ha. of forest land in Sy. No. 89A1 of Venkatapur Village, Bhatkal Taluka for fish india Ice & Cold Storage Factory (prior to FC Act lease) in Favour of Shri Maheshprasad D. Heble, Proprietor M/s Fish India Ltd. Karnataka - regarding.

1. The above stated agenda item was considered in FAC meeting on 26.09.2019. The corresponding agenda note may be seen at parivesh.nic.in.
2. The FAC observed following:
 - a. Even if the lease expired in 1999, the same has not been renewed and moreover the non-forest use is continuing since then till today.
 - b. The contention of the state Government that the delay is due to lack of submission of complete proposal, is not acceptable. In such a situation, work or non-forest use should have been suspended pending approval under FC Act.

Decision of FAC

FAC after through deliberation & discussion with DDG (Central), decided to seek following information from the state Government:

- i. The State Government shall give justification for allowing the User Agency for non-forest use after expiry of lease/FC approval, for the past 20 years.
- ii. State Govt. shall identify the officers responsible for violation and initiate action against them.
- iii. State Govt. shall come up with its clear stand on levying CA and NPV.

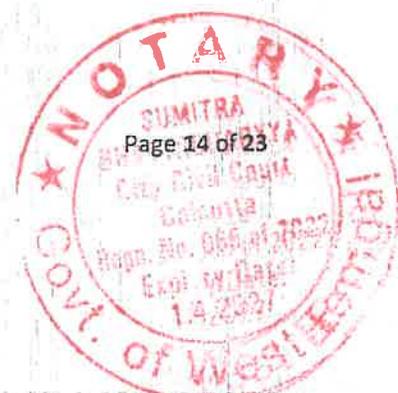
Agenda Item No. 14

Sub: Matters related to grant of NoC to Tea Growers in Arunachal Pradesh – reg.

1. FAC considered and deliberated on the matter related to grant of NOC to Tea Growers in Arunachal Pradesh by the Ministry. The FAC noted the following:
 - (i) After examination of a D. O. letters received from Shri Kiren Rijuju, the than Hon'ble Minister of State for Home Affairs, regarding the difficulties being faced by Tea Growers of Arunachal Pradesh in obtaining NOC for the cultivation, Ministry replied vide D.O. letters dated 17.07.2017 and 16.07.2019 stating that Tea cultivation is a non- forestry activity as per the explanation of section 2 of FC Act and same cannot be allowed on forest land without following the due process prescribed in the Forest (Conservation) Act and rules made therein.
 - (ii) Regional Office, Shillong vide their letter dated 13.04.2018 also informed that they had received a number of applications from the State of Arunachal Pradesh for issuance of No Objection Certificate for Tea Cultivation and in light of decision of the Ministry, Regional Office had requested to issue necessary direction on the matter.

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- (iii) Ministry has also received representation dated 15.06.2019 from M/s Hornbill Tea Company requesting for clarification regarding issuance of NOC inter-alia mentioning that the Deputy Commissioner has certified that the stated lands are not situated in any notified forest area.
- (iv) The FAC, in light of provisions contained in the Hon'ble Supreme Court order dated 12.12.1996 in WP No. 202 of 1995 ascertained that provisions of the Forest (Conservation) Act, 1980 will be applicable on the following categories of land:
- Lands notified as forest land under the Indian Forest Act, 1927 or under the local Forest Act(s) of the State/UT Government(s)
 - Lands recorded as forests (by whatsoever vernacular name) in the Government record of the State/UT Government(s)
 - Lands i.e. akin to forest, as per dictionary meaning, as identified by the Expert Committee of the State/UT Government and submitted before the Hon'ble Supreme Court, pursuant to directions contained in the Hon'ble Supreme Court order dated 12.12.1996.
2. After detailed deliberations on the matter, FAC recommended that
- Cultivation of tea on the lands not falling within the ambit of judgement of Hon'ble Supreme Court dt 12.12.1996, do not require NoC from the Ministry.
 - Prior approval of the Central Government will be required only in case such activity is proposed on the forest land as defined in the Hon'ble Supreme Court order dated 12.12.1996.
 - The circular of Ministry issued in 2006 {F.N. 2-7(NECGen.cor/99/110)-122/2000}, on the matter of "Large scale destruction of forests in Tirap and Changlang district of Arunachal Pradesh through Tea cultivation" may be withdrawn.

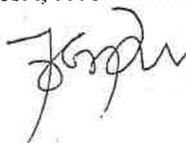
Additional Agenda no-1File No. 8-55/2000-FC (Pt.)

Sub: Diversion of 865.276 hectares of forest land out of 947.046 ha. of ML area for mining of iron ore in favour of M/s Sarda Mines Pvt. Ltd. in village Sayabali, Balita and Thakurani RF in Keonjhar district of Orissa- Application for permission to carry out mining operations by the user agency over 617.108 hectares of forest land out of 865.276 hectares of already diverted forest land- Approval of changed land use pattern -regarding.

The above stated agenda item was considered by FAC in its meeting on 26.09.2019. The corresponding agenda note may be seen at parivesh.nic.in.

FAC after detail discussion and deliberation with APCCF (FCA) Odisha, Incharge Regional office Bhuvneshwar and representatives of user agency observed that

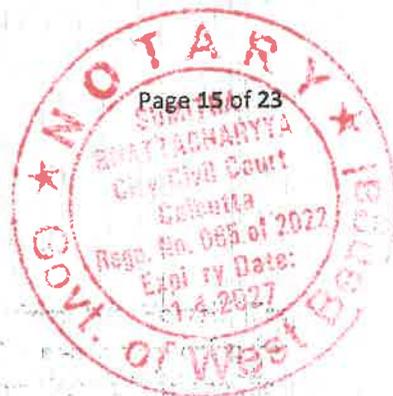
- The above subject proposal was earlier considered by FAC in its meetings on 13-14 Feb 2014 and 27,06 2019
- It is informed that the proposal was recommended in FAC meeting held on 13-14 Feb 2014 The FAC, after examination of the proposal, recommended the proposal for change of land



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use subject to fulfilment of certain conditions. Approval of Hon'ble MEF&CC was also obtained on the recommendation of the FAC. However, in the meantime Model Code of Conduct came into force and the approval of the Central Government could not be conveyed to the State Government.

3. The proposal was pending due to various reasons as explained in different Agenda notes of FACs and was discussed in detail in FAC meeting held on 27.06.2019. FAC on 27.06.2019 after deliberation observed that:

- i. Out of total lease area of 947.046 ha, approval for diversion of Forest land of 865.276 ha, under the provision of FCA1980 was given in favour of Sh S. Sarda and Sh. M Sarda and later in the year 2006 the approval was transferred in favour of M/s. Sarda Mines Pvt. Ltd. in village Sayabali, Balita and Thakurani RF in Keonjhar district of Orissa
- ii. On 21.06.2001 the approval under the provisions of FCA was given with the condition that 616.0 ha area of forest land is to be preserved as forest in current lease period
- iii. Later in 2008 user agency proposed to enhance its production from 4 MTPA to 15 MTPA for which it requires additional land. In this regard, it moved an application for change in land use of the approval given in 2001 where by 616 ha land was stipulated to be preserved as Forest. The user agency requested for allowing them to break additional 382.4965 ha of forest land out of 616 ha.
- iv. The request of user agency has received from the state government, was placed before FAC on 13-14 February 2014.
- v. The FAC, after examination of the proposal, recommended for change of land use subject to fulfilment of certain conditions.
- vi. Approval of Hon'ble MEF&CC was also obtained on the recommendation of the FAC. However, in the meantime Model Code of Conduct came into force and the approval of the Central Government could not be conveyed to the State Government.
- vii. Meanwhile, a meeting was held under the Chairmanship of the Secretary, Environment and Forests on 23rd April 2014 to discuss issues related grant of Environmental Clearance and Forest Clearance to the said mine. In the meeting it was observed that as more than three years elapsed after inspection of the said forest land, there was a possibility that a part of 616.00 hectares of forest land might have been utilised by the user agency for mining and allied activities to increase production of iron ore from 4 MTPA to 15 MTPA. It was, therefore, decided during the meeting that the Regional Office (Eastern Zone) of this Ministry may inspect the said forest land once again and submit a report to this Ministry clearly stating whether a part of 616.00 hectares of forest land which, as per the approval dated 21st June 2001 has been utilised for mining or any other non-forest purpose, or not?
- viii. Meanwhile Impact assessment division of MoEF&CC on dated 28.05.2014 also informed FC division that the 2nd report of Shah Commission on illegal iron and manganese ore mining in Odisha has brought out a number of FC violations by the user agency and requested the FC Division to re-verify as to whether FAC has taken into account the observations of Shah Commission in its second report relating to this mine project while considering their case and making recommendations in its meeting on 13-14 February, 2014. Act.
- ix. In the meantime, regional office Eastern Zone again conducted Site inspection and submitted that majority of the forest land has been kept intact. However, some non-

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forest activities have been noticed in the forest land, out of which some have been dismantled /demolished.

- x. After the above Model Code of Conduct was no more in force, the file along with recommendation of FAC (13-14 Feb 2014) was deliberated in FC division of MoEF&CC and it was observed that there had been very specific observation of CEC related to this project.
- xi. The CEC observed in its Report (final) dated 16th October, 2014 in W.P. (Civil) No. 114/2014, W.P. (C) NO. 194/2014 and IA Nos. 2746-2748, 3629 and connected I.A.s in W.P. (C) No. 202/1995 as under
 - a. 161. *The CEC further is of the view that it may be appropriate that the State Government is asked to reconsider, after considering all the relevant information including the nature of the virgin forest land and the earlier instances of violation of the Forest (Conservation) Act, 1980 by the lessee, its decision for seeking approval under the Forest (Conservation) Act, 1980 for diversion of the above said 367.832 ha of virgin forest for expansion of the mining operations by SMPL."*
- xii. Before taking any decision, it was decided to seek comments of State government on the observation of CEC.
- xiii. In its report the state government informed that Mining activities in violation of approved land use plan has been carried out in the virgin forest land specifically in violation of condition No. 3(v) of the final approval. It is reported that user agency had used 1.265 ha of virgin forest(616ha). It was further reported that as per measurement done by DGPS it has been found that the actual area of lease comes to 936.950 and not 947.046 ha. There is gap of 10.096 ha. Besides, 7 ha land of the present user agency lease area is in dispute with adjoining mining lease. As per intervention of Steel and Mine Department of the state the said land has been marked as 'No Man's land'.
- xiv. As per latest calculation the exact area is 597.639 ha, rather than 616 ha of virgin forest.
- xv. State government had further reported that it has taken action, for different violations committed by the user agency, as per the law.
- xvi. Further CEC had very specific mention to this particular mine in its report at paras 138, 156 and 168. It was referred that this mines had some issue related to lease period and ownership.
- xvii. On the observation of MoEF&CC letter dated 4.12.2014 state government submitted its reply on 27.06.15 with request that, "*MoEF&CC may kindly take all aspects in this case into consideration including the observation of CEC made before Hon'ble Supreme Court and stand taken by Steel and Mines Department in various court of Law referred above and take decision in the matter on its own merit and convey their orders for further follow up action at this end"*
- xviii. From the different correspondence with the state it was observed that state government has not clearly conveyed the recommendation to Government of India rather asked MoEF&CC to take action on merits.
- xix. In absence of clear recommendation on the case from the state Government, number of litigations at state level, violations committed by user agency, observations of Shah Commission and CEC, and involvement of Steel and mines department of the state, MoEF&CC tried to get clarity on the issue vide different communications since 2016 till date.

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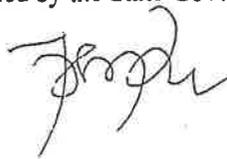
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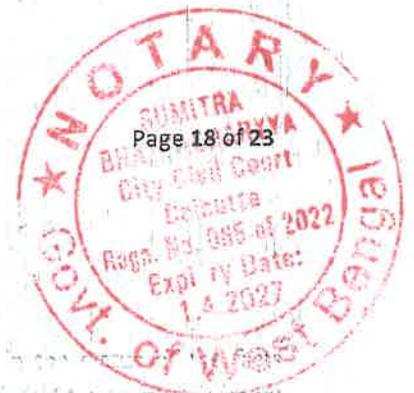
- xx. It was observed that there have been many developments in the status of the facts discussed in FAC in 2014 when the project was recommended. At present it is learnt that the mining in the area has been discontinued since 2014. Many new facts related to court cases and area has come to the light. In this backdrop it is prudent to analyse the proposal by taking all additional facts and take decision accordingly.
4. **Decision of FAC on 27.06.2019:** FAC after thorough deliberation and discussion with ADG(C) Eastern zone, Regional Office Bhubaneswar, Nodal officer Odisha and representatives of user agency observed that present proposal was recommended by FAC on 13-14 Feb 2014 which was further approved by competent authority but the approval letter for change in land use could not be issued. This administrative delay occurred due declaration of general election and subsequent imposition of Code of conduct. FAC further observed that during the period between 2014 and 2019, many new amendments in Mining laws and judicial interventions have come into force. There has been observations of CEC and Shah commission. Besides, MoEF&CC had also evolved its system of evaluation of project proposal by DGPS maps and DSS, which was not available in 2014. From the discussion and facts produced, it is learnt that the user agency had stopped mining since 2014 for want of valid environment clearance. As per reports and DSS analysis it is clear that major forest area with in the mining leas area is intact and under dense vegetation. It is therefore proposed that the recommendation of FAC dated 13-14 Feb 2014 need to be revisited and analysed afresh based on latest facts and clear recommendation of the state government. After thorough deliberation and discussions, **the proposal was deferred with following directions;**
- i. State Government shall submit clear recommendation after analysing the status and direction of various court cases, CEC and Shah commission observations related to the project.
 - ii. The detail of NPV paid by user agency till date may be submitted. It is further requested that the state government shall clearly convey its opinion about payment of NPV for the forest area sought for change in land use.
 - iii. State Government shall submit KML/Shape file of the area. The DGPS maps showing the different land use shall be furnished.
 - iv. As per proposed land use plan, user agency has proposed 42.8750 ha under infrastructure. State government shall further explore possibility to minimise diversion of forest land in this category. State government shall submit detail land use plan.
 - v. State government's stand on duration of validity of lease period in the light of MMDR (Amendment) Act 2015 shall be conveyed.
 - vi. State Government shall submit status of compliance of stipulations imposed in approval granted to user agency on 21.06.2001.
5. The observations of FAC was conveyed to the state government. The response of state government has been received and discussed in detail in the present meeting.
6. This Ministry vide its letter dated 22.08.2019 based on the recommendation of FAC, requested the State Government of Odisha to provide certain information/documents to this Ministry for further consideration.
7. The point-wise details as furnished by the State Govt. are as under:



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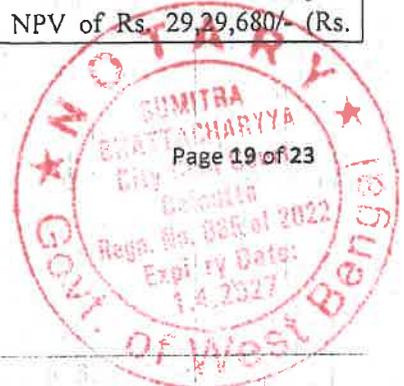


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S.N.	Information sought by Ministry	Response of State Govt.
(i)	State Government shall submit clear recommendation after analyzing the status and direction of various court cases, CEC and Shah commission observations related to the project.	<p>In this regard it is reported by the State Govt. that CEC has dealt about unlawful production in violation of EC limits besides alleged violation of rule-37 of MCR 1960 on transfer of lease and area limit u/s 6(1) (b) of MMDR Act.</p> <p>That in pursuance to the judgment of the Hon'ble Apex Court dated 02.08.2017 passed in the matter of Common Cause-vs.-UoI& Others vide WP (C) No. 114/2014 (this case dealt with Shah Commission Report and also CEC report) Rs. 1938,85,68,640/- (Rs. one thousand nine hundred thirty-eight crores eighty-five lakhs sixty-eight thousand six hundred forty) only was demanded by the State from Sarda Mines Pvt. Ltd. (SMPL), the lessee towards compensation for violation of Environmental Clearance as rationalized by CEC, Hon'ble Apex Court vide their Judgment dtd.12.11.2018 has directed that the CEC might have to rework the quantum of excessive illegal mining carried out by SMPL and the consequent penalty. Copy of the judgment dated 12.01.2018 is enclosed herewith as Annexure-I. CEC has re-assessed the compensation amount and submitted its report before Hon'ble Apex Court, where the said matter is still sub-judice.</p> <p>Further, the matter of violation of Rule 37 of MC Rules, 1960 and Section 6(1)(b) of MMDR Act, 1957 by SMPL is also pending before the Hon'ble Two Judge Committee constituted by the Hon'ble Apex Court for the purpose. Copy of the Apex Court Record of Proceedings dated 22.11.2017 constituting the said committee is at Annexure-II. However, the said committee is yet to submit its report in Apex court.</p> <p>Thus, as of now, the alleged violations are subjudice in the Hon'ble Supreme Court. The recommendation of the State. Govt. for the above proposal was submitted earlier while forwarding the proposal dated 26.05.2000.</p>
(ii)	The detail of NPV paid by user agency till date may be submitted. It is further requested that the state government shall clearly convey its opinion about payment of NPV for the forest	In this regard it is reported by the State Govt. that it is ascertained from the letter of DFO, Keonjhar Forest Division dated 16.06.2010 that NPV for Rs. 5,74,14,500/- (Rs. five crores seventy-four lakhs fourteen thousand five hundred) only and further as per the letter dt. 17.06.2016 of the DFO, Keonjhar Forest Division that NPV of Rs. 29,29,680/- (Rs.

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	area sought for change in land use.	Twenty-nine lakhs twenty-nine thousand six hundred eighty) only were demanded and payment have already been made in this regard. The copy of the letter of DFO, Keonjhar Forest Division and payment receipt thereon as submitted by the User Agency vide letter dated 20.07.2019 is enclosed herewith for your kind reference.
(iii)	State Government shall submit KML/Shape file of the area. The DGPS maps showing the different land use shall be furnished.	In this regard it is reported by the State Govt. that the KML/shape file and the DGPS map as submitted by the User Agency is send herewith for reference.
(iv)	As per proposed land use plan, user agency has proposed 42.8750 ha under infrastructure. State government shall further explore possibility to minimize diversion of forest land in this category. State government shall submit detail land use plan.	In this regard it is reported by the State Govt. that the details of land use plan as per DGPS map submitted by the User Agency is enclosed at (Annexure-V) for kind reference.
(v)	State Government's stand on duration of validity of lease period in the light of MMDR (Amendment) Act 2015 shall be conveyed	In this regard it is reported by the State Govt. that Original Lease period was from 01.08.1934 to 31.07.1964. 1 st Renewal of Mining Lease was granted from 14.08.2001 to 13.08.2021 vide Steel & Mines Department Proceeding No. 1014/SM dated 11.02.1999(period from 01.08.1964 to 13.08.2021 was non- granted period). Subsequently, it was observed that grant of 1 st Renewals of Mining lease from 14.08.2001 to 13.08.2021 was in violations of mines and Minerals (Development & Regulation) Act, 1957. Thereafter, notice was issued to the lessee to rectify the grant period from 01.08.1964 to 31.07.1984 as 1 st Renewal of Mining Lease and 01.08.1984 to 31.07.2004 as 2 nd Renewal of Mining Lease vide Steel & Mines Department Letter No. 4233/SM dated 08.05.2015 (Annexure-III). The Lessee challenged the said show cause notice dated 08.05.2015 before the Hon'ble High Court, Orissa in WP (C) No. 9428/2015 and Hon'ble Court has disposed of the said writ petition vide order dated 06.08.2019 with direction to rehear the matter (Annexure-IV) The Matter is now under process of hearing by the authorized officer.

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		Thus, the validity of the present executed lease deed is up to 13.08.2021 and the same is subject to the final decision on the show cause notice.
(vi)	State Government shall submit status of compliance of stipulations imposed in approval granted to user agency on 21.06.2001.	In this regard it is reported by the State Govt. that the detail compliance in this connection as submitted by the User Agency vide letter dated 20.07.2019 is enclosed herewith for kind reference.

Decision of FAC:

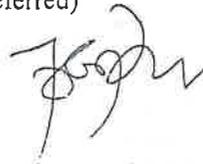
FAC after detailed deliberation and discussion with the Nodal officer Odisha, Representative of Regional office Bhubaneswar and representative of user agency, observed that there has been sufficient correspondence between state on central Government regarding specific recommendation for the project. It is clear that the state Government has recommended the proposal for diversion of forest land in the year 2000 and further for change in land use and stands by its recommendation till date. This recommendation of the state government has been accepted and considered in FAC meetings in 2014 and same was subsequently accepted by the then competent authority. All the facts and developments related proposal post 2014 has been analysed and taking all factors into consideration FAC **recommended the present proposal** with general, standard and following specific conditions:

1. User agency shall pay NPV for entire forest land within the lease area before stage II approval.
2. All other specific conditions recommended by FAC in its meeting in the year 2014 shall be part of the approval.

Additional Agenda No. 2

Sub: Defining "Dictionary meaning of Forest" as contained in the order of Hon'ble Supreme Court dt 12.12.1996-regarding.

1. This matter was considered as an additional agenda item in FAC meeting on 26.09.2019.
2. The Hon'ble Supreme Court in their judgement dt 12.12.1996, in the matter of T.N. Godavarman vs Union of India & others, in the WP 202/1995, *inter alia*, ordered that the term 'forest' for the purpose of FC Act, 1980 should be applicable to following lands:
 - a. Notified forests (notified under any forest act as RF, PF, village forests etc)
 - b. Recorded forests (any land parcel recorded as 'forest' in any Government record) irrespective of ownership, such as, revenue forests (jungle jhari, zudpi jungle, orange forests etc)
 - c. Any land parcel, irrespective of ownership and not covered within the above two categories, but may come within the 'Dictionary meaning of forest" (or "deemed forest" as is commonly referred)



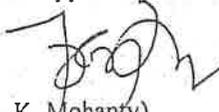
For SHYAM SELAND POWER LTD

Director/Authorized Signatory



3. It was also noted that in the same order dt 12.12.1996, it was directed that the States would constitute respective expert committees which would identify all 'forests', irrespective of whether they are notified, recognised or classified under any law, and irrespective of the ownership of the land of such forest, in a time bound manner.
4. To comply with the order, States formed 'Expert Committees'. Many States developed their respective criteria for considering 'deemed forest' and accordingly have submitted their affidavits in the Hon'ble Court. However, no document could be brought to the notice of the FAC, based on which it could be said that the Hon'ble Court has ever directed the MoEF&CC to develop or frame criteria, state-wise or for the country, for identifying lands to be identified as 'deemed forest'.
5. FAC also noted that a matter in this subject is *sub-judice* in the Hon'ble Supreme Court, in which the state Government of Uttarakhand is a respondent. The state has submitted before the court that, a draft set of criteria has been referred to MoEF&CC for the later's approval, based on which 'deemed forest' can be identified for Uttarakhand.
6. To have due deliberation and appropriate view, this has been brought before the FAC.
7. FAC deliberated over the issue in presence of DDGs of Regional Offices present in the meeting and was of the view that:
 - a. India is a vast country with varied geo-physical units and soil-climatic conditions, that has given rise to a number of forest types. There are variations even within the forest types.
 - b. As far as developing criteria for 'deemed forests' is concerned, there cannot be any uniform criteria applicable to all forest types or all states. There has to be different criteria for different forest types or states.
 - c. It is not only that Hon'ble Supreme Court had directed states to identify their own forests, in fact the states, having well established forest departments, are in a better position, rather than MoEF&CC, to understand their own forests and needs, and should frame criteria for their forests.
 - d. While framing criteria, due diligence should be exercised taking into to account spirit of order of Supreme court, National Forest Policy, the rationale of having adequate forests, site quality of naturally occurring forest species etc for supporting a healthy environment.
 - e. The criteria so finalised by a state, need not be subject to approval of MoEF&CC.

Confirmed through mail
(S. D. Vora)
Member

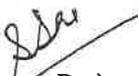

(A. K. Mohanty)
Inspector General of Forests (FC)

Confirmed through mail
(Dr Sanjay Deshmukh)
Member

Confirmed through mail
(Sh Anmol Kumar)
Member

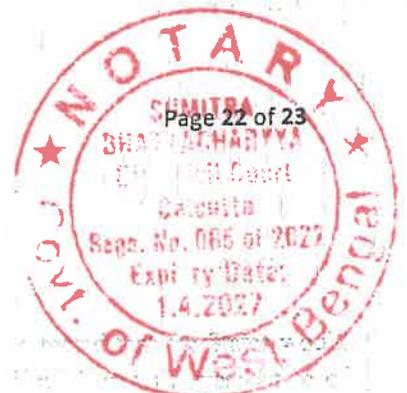
Confirmed telephonically
(Saibal Dasgupta)
Addl. Director General of Forests (FC)

Present
Additional Commissioner (Soil Conservation)
Ministry of Agriculture (Member)


(Siddhanta Das)
Director General of Forests & Special Secretary

For SHYAM SELAND POWER LTD


Director/Authorized Signatory



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Government of West Bengal
Directorate of Forests

Office of the Principal Chief Conservator of Forests, Head of Forest Force

Aranya Bhawan, Block: LA-10A, Salt Lake City, Sector - III, Kolkata: 700 106

Phone - Fax: (033) 2335 8581/7751, e-mail : nfcawb@gmail.com

Visit us at: www.westbengalforest.gov.in

No. 4880 /L</2M-126/2023

Dated 18/08/2023

To

Dr. Timir Haran Mahato
Scientist "D"/Head of Office,
Regional Office, Bhubaneswar, MoEFCC, GoI,
Bhubaneswar - 751023

Sub: Request to provide site inspection report regarding the violation against the Forest Clearance norms by M/s Shyam Sel and Power Limited, Jamuria unit-regd.

Ref: MoEFCC, GoI, RO/Bhubaneswar, File No. 102-494/14/EPE dated 09.08.2023.

Apropos to the instant matter, I am directed to enclose the details regarding the area of encroachment and action taken against illegal encroachment along with supporting documents as under for your kind perusal.

- Enclosures:
1. DFO Inquiry Report along with land details (Annexure Pg. No. 01 to 07)
 2. Action taken Report (Annexure Pg. No. 08 to 10)
 3. Block Land & Land Reforms Officer Report (Annexure Pg. No. 11 to 18)
 4. Protected Forest Notification No. 11172 For. Dated 12th September, 1958 (Annexure Pg. No. 19 to 26)
 5. Form-A (Part-I): Common Application Form submitted on PARIVESH Portal (Annexure Pg. No. 27 to 33)

S. Chand 18.08.2023
Chief Conservator of Forests
Land Affairs & Forest Conservation Act

No. 4881 /L</2M-126/2023

Dated 18/08/2023

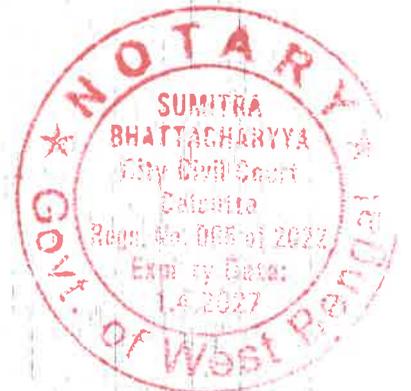
Copy for information and necessary action to:

1. The CCF/South-East Circle.
2. The DFO/Durgapur Division

S. Chand 18.08.2023
Chief Conservator of Forests
Land Affairs & Forest Conservation Act

For SHYAM SEL AND POWER LTD

S. Chand
Director/Authorised Signatory



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পশ্চিমবঙ্গের খতিয়ান ও দাগের তথ্য
Record downloaded from-
BanglarBhumi - বাংলার জমির তথ্য
Android App on 
ভূমি ও ভূমি সংস্কার এবং উদ্বাস্তু আন ও পুনর্বাসন দপ্তরের তথ্য
Land and Land Reforms and Refugee Relief and Rehabilitation Department info.

জেলাঃ PASCHIMBARDHAMAN
ব্লকঃ JAMURIA
মৌজাঃ Mamudpur

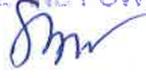
(Live Data As On 22/06/2023,13:10:12)
জে.এল নং (J.L No.): 051 থানা (P.S.): জামুড়িয়া

Plot No. দাগ নং	Classification শ্রেণী	Total Area of the Plot(Acre) জমির মোট পরিমাণ(একর)	Plot Map দাগের ম্যাপ
469	জঙ্গল	6.58	Click Here

Khatian No. খতিয়ান নং	Owner Name স্বামীর নাম	Father/Husband পিতা/স্বামী	Share অংশ	Share Area(Acre) অংশ পরিমাণ(একর)	Remarks মন্তব্য
377	বন দপ্তর		1.0000	6.5800	Nil

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For SHYAM SEL AND POWER LTD



Director/Authorised Signatory



পশ্চিমবঙ্গের খতিয়ান ও দাগের তথ্য

Record downloaded from
BanglarBhumi - বাংলার জমির তথ্য
Android App on 

ভূমি ও ভূমি সংস্কার এবং উদ্বাস্ত জ্ঞান ও পুনর্বাসন দপ্তরের তথ্য
Land and Land Reforms and Refugee Relief and Rehabilitation Department info.

জেলা: PASCHIMBARDHAMAN
ব্লক: JAMURIA
মৌজা: Mamudpur

(Live Data As On 22/06/2023,13:15:58)

জে.এল নং (J.L No.): 051 খানা (P.S.): জামুড়িয়া

Plot No. দাগ নং	Classification শ্রেণী	Total Area of the Plot(Acre) জমির মোট পরিমাণ(একর)	Plot Map দাগের ম্যাপ
488	জঙ্গল	27.5	Click Here

Khatian No. খতিয়ান নং	Owner Name স্বয়ংক্রিয় নাম	Father/Husband পিতা/স্বামী	Share অংশ	Share Area(Acre) অংশ পরিমাণ(একর)	Remarks মন্তব্য
377	বন দপ্তর		1/0000	27/5000	Nil

Disclaimer: This Record is only for information purpose. Do not treat it as official documents. It is not an official app. The source of these data is the official portal of Land and Land Reforms and Refugee Relief and Rehabilitation Department (<https://banglarbhumi.gov.in>), which are available in public domain

For SHYAM SELAND POWER LTD



Director/Authorised Signatory



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পশ্চিমবঙ্গের খতিয়ান ও দাগের তথ্য

Record downloaded from:-
BanglarBhumi - বাংলার জমির তথ্য
Android App on 

ভূমি ও ভূমি সংস্কার এবং উদ্বাস্তু ত্রান ও পুনর্বাসন দপ্তরের তথ্য
Land and Land Reforms and Refugee Relief and Rehabilitation Department info.

জেলাঃ PASCHIMBARDHAMAN
ব্লকঃ JAMURIA
মৌজাঃ Mamudpur

(Live Data As On 22/06/2023,13:14:19)
জে.এল নং (J.L No.): 051 খানা (P.S.): জামুড়িয়া

Plot No. দাগ নং	Classification শ্রেণী	Total Area of the Plot(Acre) জমির মোট পরিমাণ(একর)	Plot Map দাগের ম্যাপ
473	জঙ্গল	19.77	Click Here

Khatian No. খতিয়ান নং	Owner Name রায়তের নাম	Father/Husband পিতা/স্বামী	Share অংশ	Share Area(Acre) অংশ পরিমাণ(একর)	Remarks মন্তব্য
377	বন দপ্তর		1/10000	19.7700	Nil

Disclaimer: This Record is only for information purpose. Do not treat it as official documents. It is not an official app. The source of these data is the official portal of Land and Land Reforms and Refugee Relief and Rehabilitation Department (<https://banglarbhumi.gov.in>), which are available in public domain.

For SHYAM SELAND POWER LTD

Director/Authorised Signatory



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জেলা- পশ্চিম বর্ধমান খতিয়াল নং- ৩৭৭ [২৩০৭০৫১]
মৌজা- মাসুদপুর জে.এন.নং- ০৫১ খানা- জামুড়িয়া



(১) রাজস্ব- টাকা খতিয়াল জেরির তারিখ - 22/06/2023
(২) জমির পরিমাণ(এ)- ৫৩.৮৫ (৩) মোট দাগের সংখ্যা- ৩

	(৪) অত্রস্বত্বের দখলকারের বিবরণ	(৫) স্বর	(৬) মন্তব্য
নাম-	বন দত্ত	রায়ত	
ঠিকানা-	বনবিভাগ, পশ্চিম বর্ধমান, দুর্গাপুর		



(৭) অত্রস্বত্বের নিজ দখলীয় জমি

দাগ নং	জমির প্রেনী	মন্তব্য	দাগের মোট পরিমাণ(এ)	দাগের মধ্যে অত্রস্বত্বের অংশ	দাগের মধ্যে অত্রস্বত্বের জমির অংশের পরিমাণ
					একর হেক্টর
৪৬৯	জঙ্গল		৬.৫৮	১.০০০০	৬.৫৮
৪৭৩	জঙ্গল		১৯.৭৭	১.০০০০	১৯.৭৭
৪৮৮	জঙ্গল		২৭.৫০	১.০০০০	২৭.৫০

মোট দাগের সংখ্যা- তিন মাত্র

22/06/2023

Block Land & Land Reforms Officer
Jamuria
Paschim Bardhaman

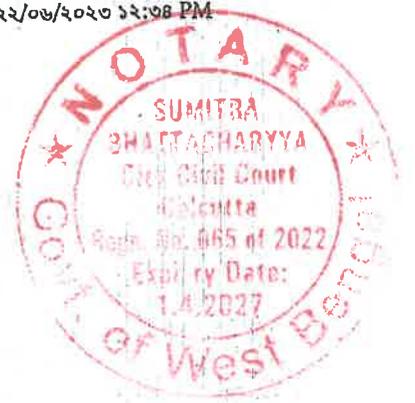
For Office Use Only.

Page 1 of 1

২২/০৬/২০২৩ ১২:৩৪ PM

For SHYAM SELAND POWER LTD

Director/Authorised Signatory



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Received on 13/04/23 at 00:25 hrs
and started Jamuria P.C. case
no- 159/23 dt- 13/04/23 u/s- 26/30
/ 32/33 and 63 of G.F.A.-1927

To
The Officer In Charge
Jamuria PS
Under ADCP

[Signature]
Jamuria Police Station
Dist. P. Burdwan (W.B.)

Sub: M/R against illegal encroachment of government Forest land situated under Mouza Mamudpur, J.Lno-51, plot no 473 by M/S Shyam Sel & Power Ltd.

Respected Sir,
I being the Forest Range Officer, Sri Sanjoy Pati of Asansol (T) Range under Durgapur Division do hereby submit as follows:-

That on dt 19/02/2023 I am transferred and posted as Range officer of Asansol(T) Range and on dated 01/03/2023 I got a letter vide no 6248/B from DFO Durgapur Division about the information and direction to enquiry about the illegal encroachment Of Forest land at Mamudpur J.L No-51, Plot No-473.

After that I enquire into the matter and also peruse the survey report submitted by surveyor Sanjiban Goral and on spot enquiry came to know about the illegal encroachment of Forest Land by M/S Shyam Sel & Power Ltd at Mouza- Mamudpur, J.L. No: 51, Plot No: 473, encroached area of land 8.59 acre accordingly I have issued a notice to the said M/S Shyam Sel & Power Ltd. on dated 04.04.2023 for demolization and removing the structure if any over the encroached land and may also further directed to handover and return the Khas possession of the encroached forest land but till today they did not response.

That in the above mentioned facts and circumstances it is therefore requested before you and your good office to lodge an F.I.R against M/S Shyam Sel & Power Ltd U/S 26, 30, 32, 33 and 63 of I.F.A. 1927 for illegal encroachment of forest land.

Due to proper enquiry , collecting of survey reports and other necessary required formalities the F.I.R. could not be filed within time and praying for condone of delay.

Thanking you,

Date: 13/4/23

Sincerely
[Signature]
Sanjoy Pati
S/o- Late Ashok Kumar Pati
Forest Range Officer
Asansol (T) Range
8918860389

Enclosure :

- 1. Xerox copy of sketch map of Mamudpur Mouza, Plot No: 473.
- 2. Xerox copy of ROR.

Address - L. Day Road by Lanie
Po- Dultmi Nadaha
Dist- Purulia (W.B.)
Pin- 723102
PS- Purulia Town P.S.

For SHYAM SEL AND POWER LTD

[Signature]
Director/Authorised Signatory



P. Form No. 47

FIRST INFORMATION REPORT

No.

3209



Information of a cognizable crime reported under section 154 Cr. P.C. at P.S. Paschim Baripada Sub-Div. Balasore P.S. Jamuria Year 2023 FIR No. 159/23 Date 13/04/23

(i) Act Sections (ii) Act Sections (iii) Act Sections (iv) Other Acts & Sections 26/30/32/33 and 63

(a) General Diary Reference (Entry No.) 680 Time 8.9 P.M. - 19.27. 00.25 hr

(b) Occurrence of Offence: Day Wednesday Date 01/9/23 Time not mentioned

(c) Information received Date 13/04/23 Time 00.25 hr

G.D. No. 680 at the Police Station.

Type of Information: Written/Oral Written, Typed.

Place of Occurrence: (a) Direction and Distance from P.S. (b) Address In the factory premises of M/s. Shyam Sel & Power Ltd. at Mouza - Markandeya, T.M. - 51, Plot No - 673, near area of 859 Dept. of Jamunia, Baripada, Paschim Bardhaman. Dist. Jamunia

(c) In case outside limit of this Police Station, then the name of P.S. District

Complainant/Informant: (a) Name Sanjoy Pati (8918820389)

(b) Father's/Husband's Name H. Ashok Kumar Pati

(c) Date/Year of Birth Not mentioned

(d) Nationality Indian

(e) Address Forest Range Office, Balasore (7) Range Home Add. - 1, 2nd Rd. by lane Po. Dulani, Nalanda Dist - Puru

7. Details of known/suspected/unknown/accused with full particulars (Attach separate sheet, if necessary) Against - M/s. Shyam Sel and Power Ltd. PS - Jamunia, Dist - Paschim Bardhaman.

(Reasons for delay in reporting by the Complainant/Informant)

8. Particulars of properties stolen/involved (Attach separate sheet, if required)

9. Total value of properties stolen/involved

10. Inquest report/U.D.: Case No., if any

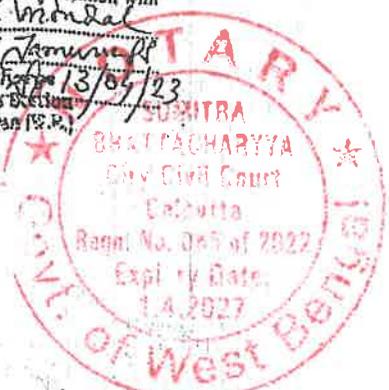
11. FIR Contents (Attach separate sheets, if required) The original written Complaint of the Complainant which is treated as FIR is attached here with.

12. Action taken Since the above report reveals commission of offence(s) u/s 26/30/32/33 and 63 of I.P.A. - 1927 (Gondal Forest Act - 1927)

registered the case and took up the investigation/directed to SI Subip Bhatia - Charges of Jamunia P.S. ADPC to take up the investigation transferred to P.S. on point of Jurisdiction. FIR read over to the Complainant/Informant admitted to be correctly recorded and a copy given to the Complainant/Informant free of cost.

Signature / Thumb Impression of the Complainant / Informant

Signature of the Officer in Charge Police Station with Name Rank Number, if any



For SHYAM SEL AND POWER LTD Director/Authorized Signatory

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Government of West Bengal
Office of the Block Land & Land Reforms Officer
Jamuria, Paschim Bardhaman.



Memo No: 479 /BLLRO/Jam/23

Dated: 24.04.2023.

To,
The Divisional Forest Officer,
Durgapur Division.

Sub: Physical enquiry in LR Plot No. 469, 473 & 488 of Mouza- Mamudpur, JL- 51, Jamuria.

Ref: Memo no- LAW CELL/1360/ADM&DL&LRO/PAB/2023, Dt-13.04.2023 of The ADM&DL&LRO, Paschim Bardhaman.

Sir,

In connection with the above reference of The ADM and DL&LRO, Paschim Bardhaman, a physical enquiry will be conducted jointly with the presence of representatives from Forest Department as well as Police Department on 27.04.2023 at 12.00 PM in LR plot Nos- 469, 473 & 488 of Mouza- Mamudpur, JL- 51 of Jamuria Block.

Hence, you are kindly being requested to send one competent person on the above mentioned date.

This is for your kind information.

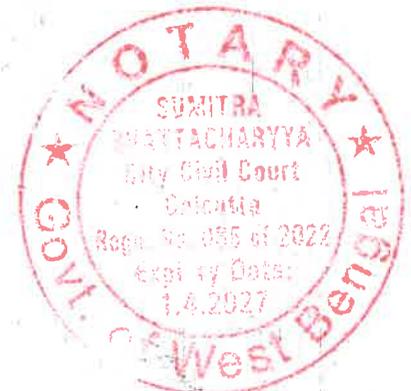
Copy to,

- 1) S.I. of Police, Jamuria P.S.
- 2) Forest Range Officer, Asansol (T) Range.
- 3) The M.D., Gagan Ferrotech, Jamuria.
- 4) The M.D., Shyam Sel, Jamuria.

[Signature] 24/04/2023
Block Land & Land Reforms Officer
Jamuria, Paschim Bardhaman
Block Land & Land
Reforms Officer
Jamuria
Paschim Bardhaman

For SHYAM SEL AND POWER LTD

[Signature]
Director/Authorised Signatory



365

08-05-2023

12.

Office of the Divisional Forest Officer
Durgapur Division
DOCKET
Regd. No. 698 File No. 15-
Date 08/05/23



GOVERNMENT OF WEST BENGAL
OFFICE OF THE BLOCK LAND AND LAND REFORMS OFFICER
JAMURIA
P.O. BAHADURPUR, Dist- PASCHIM BARDHAMAN

Memo no : 500/BLLRO/Jam / 2023

Dated: 28.04.2023

To
The Additional District Magistrate
&
District Land & Land Reforms Officer,
Paschim Bardhaman.



Sub:- Joint physical enquiry report of plot no 469, 473 and 488 of mouza- Mamudpur, Block- Jamuria

Sir

As per your order vide memo no. LAW CELL/1360/ADM&DL&LRO/PAB/2023, a physical joint enquiry over the above mentioned plots has been conducted by Revenue Officer, Revenue Inspector, Amin, Forest Ranger, S.I of Police and representative from Gagan Ferrotech and Shyam Sel. The enquiry report is attached herewith.

This is for your kind perusal.

Attachement:

- 1) Enquiry Report of R.O.
- 2) Sketch Map
- 3) Notice
- 4) P.I of hal plot 469,473,488

Copy to forward Memo No: 500(3)BL&LRO/JAM/2023

- 1) District Forest Officer.
- 2) Forest Ranger.
- 3) S.I. of Police, Jamuria

R. 28/04/2023
Block Land & Land Reforms Officer
Jamuria, Paschim Bardhaman

Block Land & Land
Reforms Officer
Jamuria
Paschim Bardhaman

R. 28/04/2023
Block Land & Land Reforms Officer
Jamuria, Paschim Bardhaman
Block Land & Land
Reforms Officer
Jamuria
Paschim Bardhaman

For SHYAM SEL AND POWER LTD

Smw
Director/Authorised Signatory



To
The BL&LRO
Jamuria, Paschim Bardhaman

Subject- Field enquiry report of plot no. 469, 473 & 488 of Mouza-Mamudpur, J.L No- 51

Sir

As per your instruction I Paritosh Mondal RO, have conducted a joint field enquiry along with the Sunil Mandi, RI, Kalyan Mitra RI, and Ashish Banerjee, Amin and representative from Forest Range Officer, Asansol(T) Range, S.I of Police, Jamuria P.S., Gagan Ferrotech and Shyam Sel at above mentioned plot. Enquiry Findings are given below.

Sl No	Mouza, J.L No	Plot No	Classification	Area as per CLROR (in Acre)	Enquiry Findings
1	Mamudpur, 51	469	Jungle	6.58	Approx 6.18 acre area of the plot is encroached by SPINTECH PVT. LTD. They have erected boundary wall along the boundary of the plot there is two office building within the boundary wall.
2	Mamudpur, 51	473	Jungle	19.77	Approx 8.73 acre area of the plot is encroached by SHYAM SEL And rest area of the plot is Jungle.
3	Mamudpur, 51	488	Jungle	27.50	Approx 2.91 acre area of the plot is encroached by SPINTECH PVT. LTD. And rest area of the plot is Jungle.

This is for your kind information and taking necessary action.

Handwritten signature
Block Land & Less
Revenue Officer
Jamuria
Paschim Bardhaman

Paritosh Mondal
Revenue Officer
B.L. & L.R. Office
Jamuria, Paschim Bardhaman

S. Mitra
Revenue Inspector
Jamuria
Revenue Inspector
Jamuria

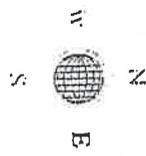
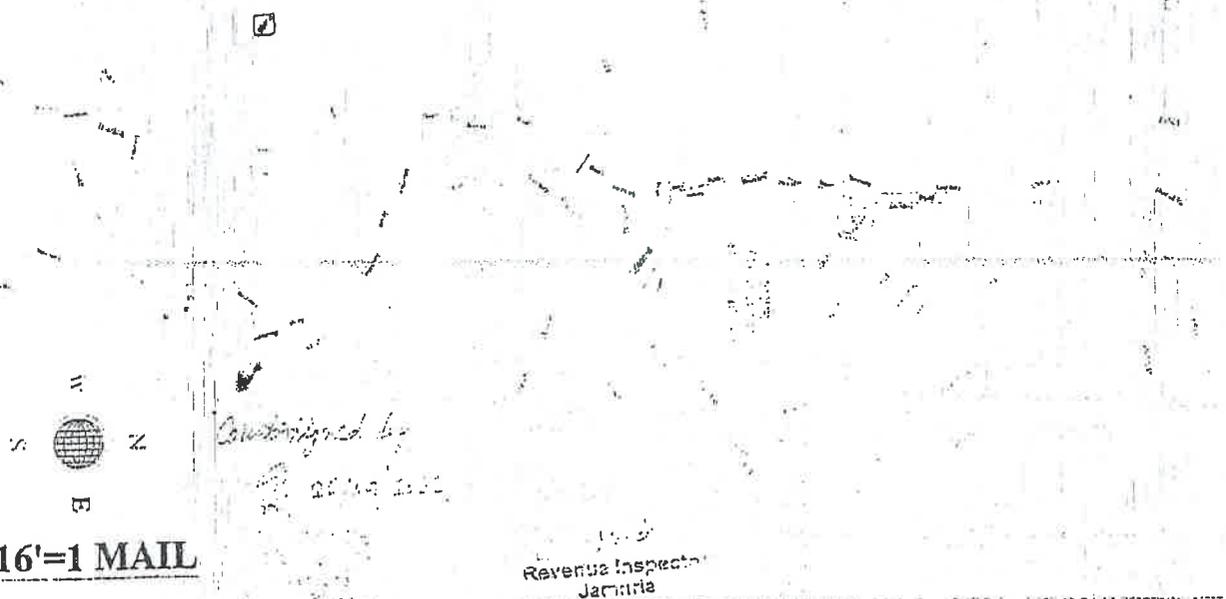
For SHYAM SEL AND POWER LTD
Sm
Director/Authorised Signatory



367

**ITE MAP IN MOUZA:-MAMUDPUR, J.L.No.-51
S- JAMURIA, DIST- PASCHIM BARDHAMAN**

- ↓ R.S PLOT NO:- 473 ANCHORED AREA- 8.73 ACRE
- ↓ R.S PLOT NO:- 469 ANCHORED AREA- 6.18 ACRE
- ↓ R.S PLOT NO:- 488 ANCHORED AREA- 2.91 ACRE

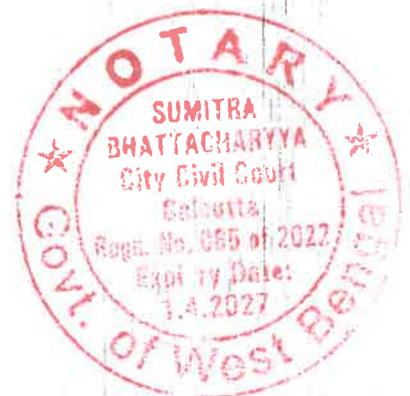


16'=1 MAIL

For SHYAM S&P AND POWER LTD

[Handwritten Signature]

Director/Authorised Signatory



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368



Government of West Bengal
Directorate of Forests,
Office of the Divisional Forest Officer, Durgapur Division,
Aranyapally, Shashtri Avenue, Durgapur-12.
E-mail- dfodur-wb@nic.in
Office Tel. - 0343-2999651



Memo No. 211./ 8 (S & G)

Dated Durgapur, the 17-04-2023

To : The Chief Conservator of Forests,
South East Circle; West Bengal

Sub. : Encroachment of forest land at P.S - Jamuria , Range-Asansol ; Beat- Mongalpur ;
Mouza Mamudpur , JL No-51 , Plot No-469 & 473

Sir,

With reference to above this is to inform you that M/S Gagan Ferrotech Ltd and M/S Shyam Sel & Power Ltd was encroached the forest land . After getting such information , from Forest Department a survey was conducted for identify the forest land. After survey it has been noticed that M/S Gagan Ferrotech Ltd . encroached the forest land at Mouza Mamudpur , JL No-51 ; Plot No-469 over 6.58 Acre and M/S Shyam Sel & Power Ltd. encroached the forest land at Mouza Mamudpur , JL No-51 ; Plot No-473 over 8.50Acre. That survey was done from Forest Department during the month of November 2022 to December 2022 in spite of their obstruction.

As my instruction Range Officer issued Notice against that M/S Gagan Ferrotech Ltd and M/S Shyam Sel & Power Ltd. and F.I.R. also lodged at Jamuria Police Station , Asansol . POR will be submitted against both Industries in due course.

I also informed in details to the District Magistrate, Paschim Bardhaman and Additional District Magistrate (I.R) ; Paschim Bardhaman in their chamber.

But there has some legal problem.

- (1) As per present R.O.R , ownership of the land is Collector although classification is Jungle.
- (2) As per available office record said land is Notified Forest Plot and was declared Protected Forest.

Enclosed : 1. Copy of Notice (2 Nos)
2. Copy of FIR (2 Nos)
3. Copy of R.O.R.(2 copy)
4. Copy of Notification.(1 copy)

Divisional Forest Officer,
Durgapur Division



For SHYAM SEL AND POWER LTD

Director/Authorised Signatory

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বন বিভাগ, পশ্চিমবঙ্গ সরকার

(১৯২৭ সালের ভারতীয় বন আইনের ২৬, ৩০, ৩২, ৩৩ ও ৬৩ ধারা মতে)

নোটিশ

শ্রী M/s- Shyam Sel & Power Ltd.
Vill- Dhasna, Po- Bahadurpur
Ps- Jamuria
Dist- Paschim Bardhaman
State- West Bengal.
Pin- 713362

এতদ্বারা আপনাকে জানানো যাইতেছে যে আপনি ভারতীয় বন আইনের দস্তবিধি অবজ্ঞা করিয়া Mamudpur, IL-5/মৌজার 473 নম্বর গোটের 8-59^{1/2} পরিমাণ বনভূমি জবর দখল করিয়া আছেন যাহা সরকারি নথিবদ্ধ বনভূমি এবং যাহা গ্যাজেটে নোটিফিকেশন হুজু.

যেহেতু আপনি সরকারি বনভূমি জবর দখল করিয়া আছেন যাহা উপরিউক্ত ভারতীয় বন আইনের ২৬, ৩০, ৩২ ও ৩৩ ধারা মতে অপরাধ এবং ৬৩ ধারা মতে শাস্তিযোগ্য, সেহেতু আপনাকে পত্র প্রাপ্তির দিন হইতে ৩০ দিনের সময়সীমা দেওয়া হল উক্ত সরকারি বনভূমি খালি/ভাঙ্গা/পরিষ্কার করিবার জন্য নির্দেশ দেওয়া হইতেছে। অন্যথায় আপনার বিরুদ্ধে আইনগত ব্যবস্থা নেওয়া হইবে।

Map Enclosed.

Sanjay Pr
বনাবল/আধিকারিক
আসানসোল বনাবল
04/4/2023

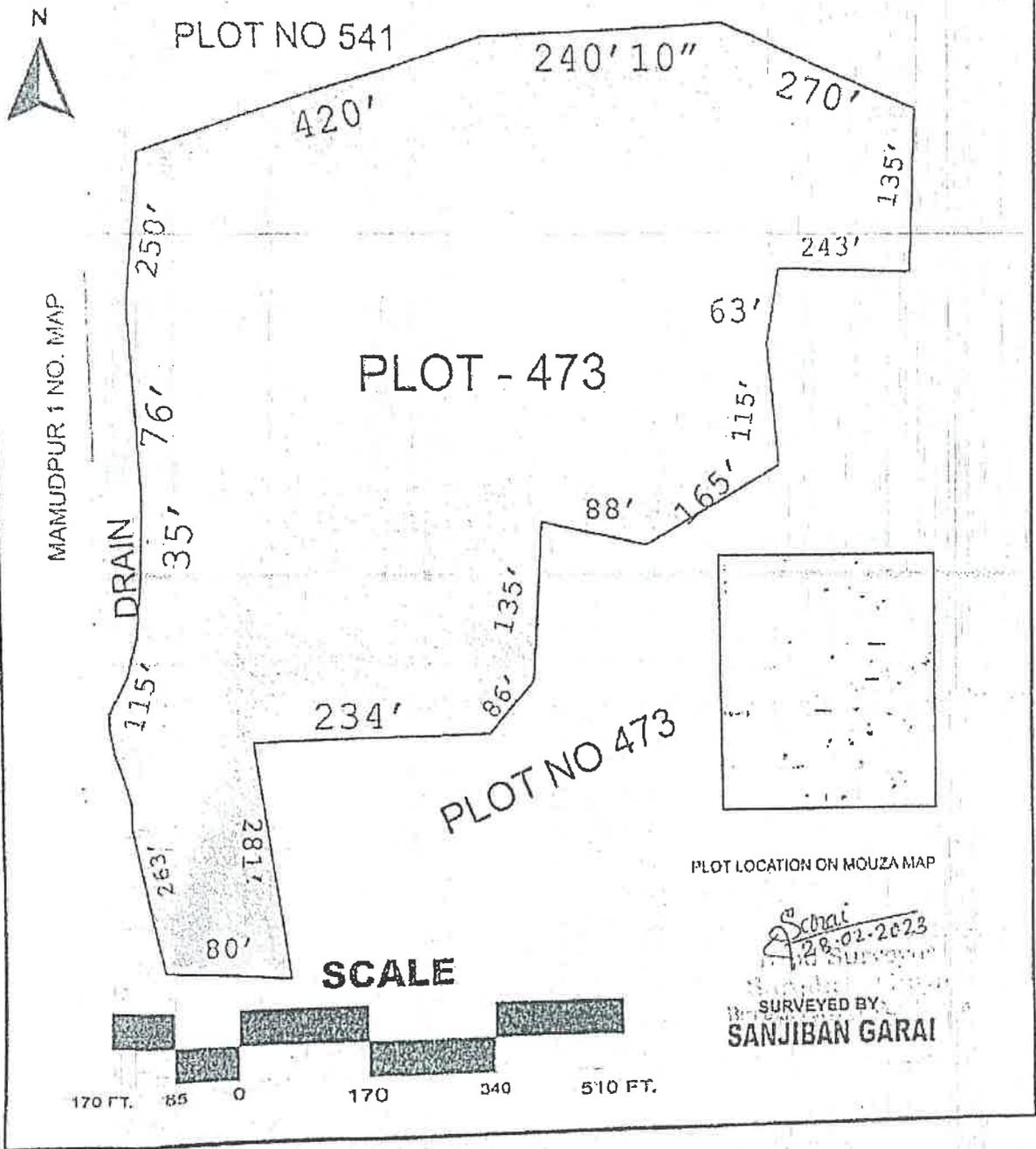
For SHYAM SEL AND POWER LTD

Smr
Director/Authorised Signatory



370

SHOW THE SKETCH IS A PART OF PLOT - 473 MUZA MAMUDPUR
JL. NO. 51 MUSEMBENT AREA 8.59 ACRE.
BLOCK - JAMURIA, DIST - PASCHIMBARDHAMAN (W.B)



PLOT LOCATION ON MOUZA MAP

Schral
28-02-2023

SURVEYED BY
SANJIBAN GARAI



For SHYAM SELAND POWER LTD

Smr
Director/Authorised Signatory

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বন বিভাগ, পশ্চিমবঙ্গ সরকার

(১৯২৭ সালের ভারতীয় বন আইনের ২৬, ৩০, ৩২, ৩৩ ও ৬৩ ধারা মতে)

নোটিশ

শ্রী M/s- Gagan Ferrotech Ltd.
Jamuria Industrial Estate
VIII + Po - Ikra
Dist- Paschim Bardhaman
State- West Bengal.
Pin - 713362,

এতদ্বারা আপনাকে জানানো যাইতেছে যে আপনি ভারতীয় বন আইনের দস্তবিধি অবজ্ঞা করিয়া Mamudpur, 71-51 মোজার 469 নম্বর প্লটের 6.58 Acre পরিমাণ বনভূমি জবর দখল করিয়া আছেন যাহা সরকারি নথিভুক্ত বনভূমি এবং যাহা গ্যাজেট নোটিফিকেশন ভুক্ত.

যেহেতু আপনি সরকারি বনভূমি জবর দখল করিয়া আছেন যাহা উপরিউক্ত ভারতীয় বন আইনের ২৬, ৩০, ৩২ ও ৩৩ ধারা মতে অপরাধ এবং ৬৩ ধারা মতে শাস্তিযোগ্য, সেহেতু আপনাকে পত্র প্রাপ্তির দিন হইতে ৩০ দিনের সময়সীমা দেওয়া হল উক্ত সরকারি বনভূমি খালি / ভাঙ্গা / পরিষ্কার করিবার জন্য নির্দেশ দেওয়া হইতেছে। অন্যথায় আপনার বিরুদ্ধে আইনগত ব্যবস্থা নেওয়া হইবে।

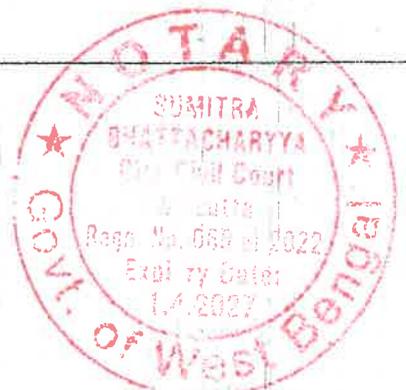
1) Map Enclosed.

Sanjayati FR
বনঞ্চল আধিকারিক 04/04/2023
আসানসোল বনঞ্চল

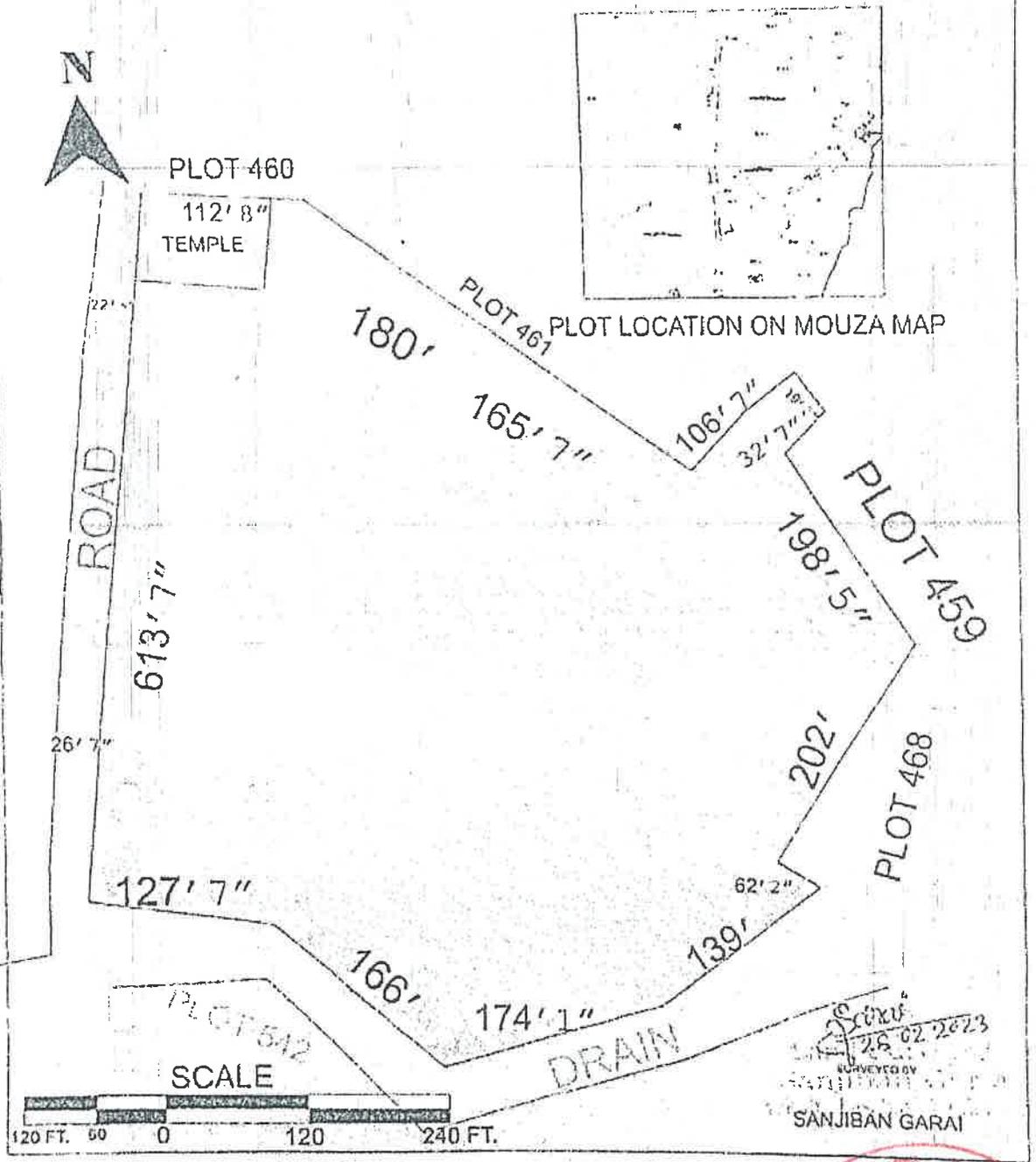
For SHYAM SELAND POWER LTD

Smr

Director/Authorised Signatory



SHOW THE SKETCH IS A PART OF MOUZA - MAMU DEPT IS
PLOT NO - 469 TOTAL AREA 6.58 ACRES. TEMPLE
AREA 24 DECIMAL.
BLOCK - JANURIA, DIST - PASCHIM BARDHAMAN (W.B)



For SHYAM SEL AND POWER LTD

Smr
Director/Authorised Signatory



373

To
The Officer In Charge
Jamuria PS
Under ADCP

Sub: FIR against illegal encroachment of government Forest land situated under Mouza Mamudpur, I.L. No-51, plot no-473 by M/S Shyam Sel & Power Ltd.

Respected Sir,

I being the Forest Range Officer, Sri Sanjoy Pati of Asansol (T) Range under Durgapur Division do hereby submit as follows:-

That on dt 19/02/2023 I am transferred and posted as Range officer of Asansol(T) Range and on dated 01/03/2023 I got a letter vide no 6248/8 from DFO Durgapur Division about the information and direction to enquiry about the illegal encroachment of Forest land at Mamudpur, I.L. No-51, Plot No-473.

After that I enquire into the matter and also peruse the survey report submitted by surveyor Sanjiban Gosal and on spot enquiry came to know about the illegal encroachment of Forest Land by M/S Shyam Sel & Power Ltd at Mouza- Mamudpur, I.L. No- 51, Plot No- 473, encroached area of land 8.59 acre accordingly I have issued a notice to the said M/S Shyam Sel & Power Ltd, on dated 04.04.2023 for demolition and removing the structure if any over the encroached land and may also further directed to handover and return the Khas possession of the encroached forest land but till today they did not response.

That in the above mentioned facts and circumstances it is therefore requested before you and your good office to lodge an F.I.R. against M/S Shyam Sel & Power Ltd U/S 26, 36, 32, 33 and 63 of I.P.A. 1927 for illegal encroachment of forest land.

Due to proper enquiry, collecting of survey reports and other necessary required formalities the F.I.R. could not be filed within time and praying for condone of delay.

Thanking you,

Date: 12/04/23

Sincerely,
Sanjoy Pati
Sanjoy Pati
S/o Late Ashok Kumar Pati
Forest Range Officer
Asansol (T) Range
8718820387

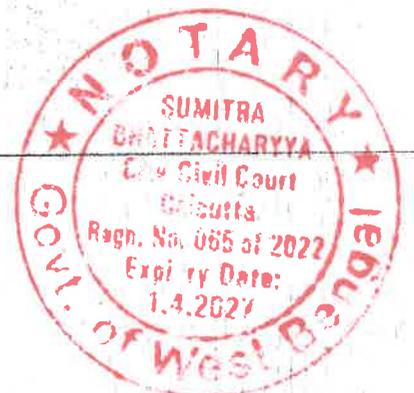
Enclosure:-

1. Xerox copy of sketch map of Mamudpur Mouza, Plot No: 473.
2. Xerox copy of NOR.

RECEIVED
Enquiry not verified
Date: 17/4/23
Jamuria P.S.

For SHYAM SEL AND POWER LTD

[Signature]
Director/Authorised Signatory



To
The Officer in Charge
Jamuria PS
Under ADCP

Sub: PIR against illegal encroachment of government Forest land situated under Mouza Mamudpur, J.L. No. 51, Plot No. 469 by M/S Gagan Ferrotech Limited

Respected Sir,

I being the Forest Range Officer, Sri Sanjoy Pati of 'Asansol (T) Range' under Durgapur Division do hereby submit as follows:-

That on dt 19/02/2023 I am transferred and posted as Range officer of Asansol(T) Range and on dated 01/03/2023 I got a letter vide no 6248/8 from DFO Durgapur Division about the information and direction to enquiry about the illegal encroachment of Forest land at Mamudpur, J.L. No. 51, Plot No. 469.

After that I enquire into the matter and also peruse the survey report submitted by M/S Sanibhai Coral and on spot enquiry came to know about the illegal encroachment of Forest land by M/S Gagan Ferrotech Limited at Mouza Mamudpur, J.L. No. 51, Plot No. 469, encroached area of Forest land is 2.50 acre accordingly I have issued a notice to the said M/S Gagan Ferrotech Limited on dated 04/03/2023 for demolition and removing the structure if any over the encroached land and may also be directed to handover and return the khas possession of the encroached forest land but till date they did not response.

That in the above mentioned facts and circumstances it is therefore requested before you and your good office to lodge an F.I.R. against M/S Gagan Ferrotech Limited D/S 26, 30, 32, 33 and 34 of I.F.A. 1927 for illegal encroachment of forest land.

Due to proper enquiry, collection of survey reports and other necessary, required for lodging the F.I.R. could not be filed within time and praying for condone of delay.

Thanking you,

Date: 12/04/23

Sincerely,
Sanjoy Pati
Sanjoy Pati
S/o Late Ashok Kumar Pati
Forest Range Officer
Asansol (T) Range
0712820387

Enclosure:-

1. Xerox copy of sketch map of Mamudpur Mouza, Plot No. 469.
2. Xerox copy of IOP.

RECEIVED
D. No. 12/04/23
12/04/23



For SHYAM SELAND POWER LTD

Sm

Director/Authorised Signatory

375

পশ্চিমবঙ্গ সরকার

স্বাধীনতা ৬৬ স্মৃতি সঙ্গীতের পরিচালিত্বের করণ

দাপ্তরিক ক্রম-



জেলা- পশ্চিম বঙ্গ	সংখ্যা- জগদীয়া	তারিখ- ২০২৩.০৮.০১
মৌজা- মালুফপুর	জে.এল.নং- ০৫১	থানা- জামুড়িয়া
দাগ নং- ৪৬৯	শ্রেণী- জঙ্গল	জমির পরিমাণ(এ)- ৬.৫৮
সাবেক দাগ নং- ৪৬৯		

খতিয়ান নং	শ্রেণী	আয়	জমির পরিমাণ(এ)	স্বত্বের/লেদীর বিবরণ	মন্তব্য
১	জঙ্গল	১.০০০০	৬.৫৮	পশ্চিমবঙ্গ সরকার পথে কালেক্টর দা-বিজ	
		১.০০০০	৬.৫৮		

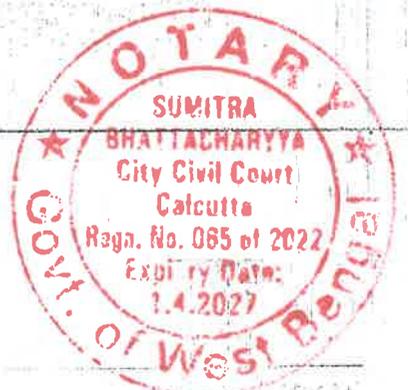
For Office Use, Only.

Page ১ of ১

১৩/০৮/২০২৩ ০১:০১ PM

For SHYAM SENGUPTA AND POWER LTD

Director/Authorised Signatory



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বিদ্যমান ৩৩৬১
সমস্ত পূর্ণ ও ভূমি মালিকের অধিকারিকেরা করণ
-পত্রের তথ্য-



জেলা- পশ্চিম বঙ্গ	রকম- জামুড়িয়া	[২০০৭৫১]
মৌজা- নাশুদপুর	জে.এল.নং- ০৫১	খানা- জামুড়িয়া
দাগ নং- ৪৭৩	শ্রেণী- জঙ্গল	জমির পরিমাণ(এ)- ১৯.৭৭
সাবেক দাগ নং- ৪৭৫		

খতিয়ান নং	শ্রেণী	অংশ	অংশ পরিমাণ(এ)	দায়তের/লেপীর বিবরণ	মহলদা
১	জঙ্গল	১.০০০০	১৯.৭৭	পশ্চিমবঙ্গ সরকার পক্ষে কালেক্টর মাং-নিজ	
		১.০০০০	১৯.৭৭		

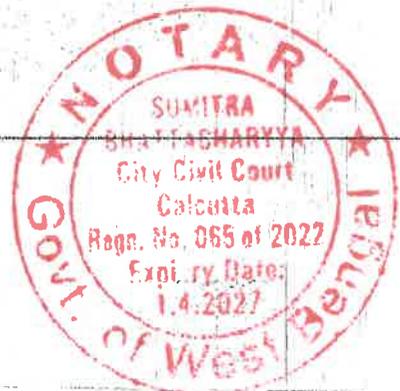
For Office Use Only.

Page ১ of ১

১৩/০৪/২০২৩ ০১:১৬ PM

For SHYAM SELAND POWER LTD

Sym
Director/Authorized Signatory



DEPARTMENT OF AGRICULTURE, ANIMAL HUSBANDRY AND
FORESTS

Forests

NOTIFICATION

No. 1172For.—12th September 1958.—Whereas the Governor thinks that in the case of the forest lands situate within the district of Burdwan and described in the schedule below, the enquiry and record referred to in the first paragraph of sub-section (3) of section 29 of the Indian Forest Act, 1927 (XVI of 1927), will occupy such length of time as in the meantime to endanger the rights of Government;

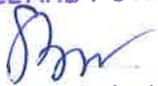
Now, therefore, in exercise of the power conferred by the proviso to sub-section (3) of section 29 of the Indian Forest Act, 1927 (XVI of 1927), the Governor is pleased, pending such enquiry and record, to declare, with effect from the date of the publication of this notification in the Official Gazette, such forest lands to be protected forests:—

The Schedule

Description of forest lands, district Burdwan

District.	P.S.	Mauza.	J. L. No.	C. S. Plot No.	Area.									
Burdwan	..	Ausgram	..	00	110	0.37								
					057	0.14								
					1272	0.14								
					Baradola	..	07	07	2449	14.09				
									2600	17.53				
					Bhatkonda	..	34	34	1559	0.35				
									1561	0.29				
									2165	1.28				
									1610	0.16				
									1989	2.16				
									2044/3069	0.07				
									Kuldaha	..	04	04	401	0.00
													341	1.07
													370	0.20
													1241	0.28
					178	2.43								
					217	1.15								
					1230	0.84								
					302	0.19								
					071/085	0.44								
					374	0.05								
					1467	0.38								
					1630	130.20								
					071	110.00								
					073	65.81								
					1104	0.12								
					1231	35.20								
1401	32.08													
1404	3.31													
1217	1.57													
Bhuera	..	7	7	005	42.48									
				0	47.75									
Radahallavpur	..	86	86	018(B)	91.33									
Bhalki	..	101	101	1011	3.42									
				4020	0.29									
				4201	4.01									
				4287	0.07									
				4294	1.02									
				1431/2028	0.03									
				1308	23.41									

For SHYAM SELAND POWER LTD


Director/Authorised Signatory


PART I]. THE CALCUTTA GAZETTE, DECEMBER 11, 1958 4037

District.	P.S.	Mauza.	J. L. No.	C. S. Plot No.	Area.		
Burdwan	Aunggram	Dwariapur	192	271	21.34		
				40	4.16		
				1/653	2.28		
				48	0.11		
				110	1.60		
				258	2.25		
				112	16.42		
				272	1.24		
				273	1.14		
				274	1.24		
				276	5.35		
				803	0.68		
				5816	2.15		
				37	0.83		
				305	01.84		
270	2.68						
Bhatar	Burpur		32	1601	9.18		
				1805	2.09		
				1597	1.40		
				1800	0.04		
				1598	3.11		
				1600	0.20		
				1602	2.07		
				1593	1.60		
				1590	4.15		
				1601	2.04		
				1594	1.23		
				1606	1.25		
Bacabant	Gourbazar		14	227	40.04		
				236	0.02		
				87	0.33		
				232	6.00		
Jnanudin	Mamudpur		51	400	0.58		
				473	10.77		
				488	27.50		
Kanksa	Ijjalgan]		71	432/498	7.86		
				Brindabanpur	76	0/138	14.03
						Doxara	68
	121	0.42					
	124	1.12					
	128	1.07					
	110	0.78					
	1580	4.03					
	150	1.00					
	151	0.80					
	1493	1.28					
	122	2.04					
	134	1.52					
	Malandighi			48	1	103.66	
					Rajkumari	72	3704
3703	0.04						
137	0.13						
Trilokchandrapur			60	968	0.10		
				Sundara	67	713	0.88
712	0.20						
711	0.73						
709	1.68						
700/018	1.63						



For SHYAM SELAND POWER LTD

[Signature]
Director/Authorised Signatory

379



Government of West Bengal
Directorate of Forests,
Office of the Divisional Forest Officer, Durgapur Division,
Aranyapally, Shashtri Avenue, Durgapur-12.
E-mail- dfodur-wb@nic.in
Office Tel. - 0343-2999651

Memo No. - 1490 / 15

Dated Durgapur, the 21-06-2023

From :: The Divisional Forest Officer
Durgapur Division

To :: The Principal Chief Conservator of Forests (HoFF)
West Bengal

Sub :: Encroachment from Forest land illegally occupied by the companies / business organization viz Shyam Sel & Power Ltd, Gagan Ferrotech and others at Mouza- Mamudpur , JL. No-51 , Plot No-469 and 473 (Nilban) near Dhasal Dhansa Village Bahadurpur in Durgapur forest Division .

Respected Sir,

With reference to the above, furnished the inquiry report against encroachment on Forest land illegally occupied by the companies / business organization viz Shyam Sel & Power Ltd and Gagan Ferrotech at Mouza- Mamudpur , JL No-51 , Plot No- 468 ,469 and 473 (Nilban) near Dhasal Dhansa Village Bahadurpur in Durgapur Forest Division

Inquiry report regarding encroachment by M/S Gagan Ferrotech Ltd. | Spintech Tubes Private Limited|.

From reliable source , an information was received regarding encroachment of forest land at Mouza - Mamudpur , JL No-51 ; Plot No-469 & 488 ; District- Paschim Bardhaman by M/S Gagan Ferrotech Ltd. [Spintech Tubes Private Limited]. Jamuria , Paschim Bardhaman. Not only that they constructed building etc. After getting such information , the then Range officer namely Sri Chiranjib Saha F.R. physically inspected the field on 15-10-2022 and found complaint is correct. The M/S Gagan Ferrotech Ltd. [Spintech Tubes Private Limited]. Jamuria , Paschim Bardhaman authority encroached the forest land and clears the natural forest known as NILBAN. Not only that they constructed building & other permanent structure. For more confirmed the actual forest area a preliminary survey was done by local Amin on 28-02-2023 in spite of their obstruction. After survey it has been noticed that M/S Gagan Ferrotech Ltd. [Spintech Tubes Private Limited]. Jamuria , Paschim Bardhaman. Encroached the forest land over 6.58Acre land on plot No 469.

For SHYAM SEL AND POWER LTD


Director/Authorised Signatory



On the basis of preliminary survey on 28-02-2023, a G.D. was lodged at Jamuria P.S. on 15-03-2023 regarding illegal encroachment of Forest Land. I inspected the place of occurrence on 25-03-2023 and found the M/S Gagan Ferrotech Ltd [Spintech Tubes Private Limited]. Jamuria, Paschim Bardhaman authority encroached the forest land and clears the natural forest known as NILBAN. Not only that they constructed building & other permanent structures. Again a joint Survey was done on 27-04-2023 from Land Department and it was confirmed that M/S Gagan Ferrotech Ltd, Jamuria, Paschim Bardhaman, encroached the forest land over 9.09 Acre land. [6.18 Acre land on Plot No 468 and 2.91 Acre land on Plot No 488]. A Notice has been issued on 04-04-2023 against M/S Gagan Ferrotech Ltd [Spintech Tubes Private Limited]. Jamuria, Paschim Bardhaman for encroached 6.58 Acre

After that again a Notice has been issued on 11-05-2023 against M/S Gagan Ferrotech Ltd. [Spintech Tubes Private Limited]. Jamuria, Paschim Bardhaman to stopped & dismantled the construction work and vacate the forest land over 9.08 Acre land within 15 days. Notice was send by speed post but not received the copy of Notice. Later on it was pest on the wall of the office of the said company on 20-05-2023. No reply received from the company. Range officer Asansol(T) also some building materials and uprooted trees from the place of occurrence on 30-04-2023.

M/S Gagan Ferrotech Ltd [Spintech Tubes Private Limited]. Jamuria, Paschim Bardhaman authority not dismantled the illegal construction on Forest land.

F.I.R. also lodged at Jamuria Police Station, Asansol on 12-04-2023. P.O.R submitted on 26-05-2023 in the court of Hon'ble Chief Judicial Magistrate, Asansol Court. [Case Mo-C-765/23]

Hence the M/S Gagan Ferrotech Ltd. [Spintech Tubes Private Limited]. Jamuria, Paschim Bardhaman violated the provision of section 3 of prevention of damage to the Public property act 1984,(For damage State government Property) Section 63 of Indian Forest Act, 1927,(for defacing Forest Boundary) Section 32 of Indian Forest act 1927 and punishable section 33 of Indian Forest act 1927(for Encroached Forest land), Section 2 of Forest Conservation act 1980 punishable-Section 3A of Forest Conservation act 1980.(For use Forest land in non-Forestry purpose).

Inquiry report regarding encroachment by M/S Shyam Sel & Power Ltd [Shyam Metalics]

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For SHYAM SEL AND POWER LTD


Director/Authorised Signatory



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only that there constructed building & other permanent structures. Again a joint Survey was done by of Land Department on 27-04-2023 and it was confirmed that M/S Shyam Sel & Power Ltd authority [Shyam Metalics] encroached the forest land over 8.73Acre land.

After that a Notice has been issued on 04-04-2023 against M/S Shyam Sel & Power Ltd [Shyam Metalics] to stopped & dismantled the construction work and vacate the forest land over 8.73 Acre within 30 days. After receiving the Notice submitted a reply on dated NH, which is not satisfactory. From Forest Department seized some building materials, from the place of occurrence on 30-04-2023.

M/S Shyam Sel & Power Ltd authority [Shyam Metalics] not dismantled the illegal construction on Forest land.

F.T.R. also lodged at Jamuria Police Station , Asansol on 12-04-2023 . P.O.R submitted on 26-05-2023 in the court of Hon'ble Chief Judicial Magistrate , Asansol Court. [Case Mo-C-764/23]

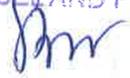
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This is to inform you that M/S Shyam Sel & Power Ltd [Shyam Metalics] applied on Parivesh Portal for diversion of land , *But as per Forest (Conservation) Act 1980 , Para 1.15 utilization of forest area for establishing Industries (Non-site-specific activities) cannot be consider on forest land as a rule. For the matter , no non-site-specific proposal can be entertained for considering approval under the FCA 1980.*

This is for your kind information and necessary action.

Divisional Forest Officer
Durgapur Division

For SHYAM SEL AND POWER LTD


Director/Authorised Signatory



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Government of West Bengal
Directorate of Forests,
Office of the Divisional Forest Officer, Durgapur Division,
Aranyapally, Shashtri Avenue, Durgapur-12.
E-mail- dfodur-wh@nic.in
Office Tel. - 0343-2999651

Memo No. - 994 / 15

Dated Durgapur, the 30-05-2023

From :: The Divisional Forest Officer
Durgapur Division

To :: The Chief Conservator of Forests
South East Circle
West Bengal

Sub :: Instruction from Hon'ble Minister -in-Charge Forest Department Govt. of West Bengal to take initiative for ejection of encroachment from Forest land illegally occupied by the companies / business organization viz Shyam Sel & Power Ltd. Gagan Ferrotech and others at Mouza- Mamudpur , JL No-51 , Plot No-469 and 473 (Nilban) near Dhasal Dhansa Village Bahadurpur in Durgapur Forest Division .

Ref :: Your office letter Memo No-1145/SEC/2M-10 dt. 24-05-2023

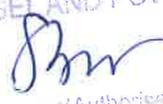
Sir,

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For SHYAM SEL AND POWER LTD


Director/Authorised Signatory



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For SHYAM SEL AND POWER LTD

Director/Authorised Signatory



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This is for your kind information and necessary action.

Divisional Forest Officer
Durgapur Division
30.05

For SHYAM SEL AND POWER LTD


Director/Authorized Signatory





FC Form-A (Part IV)

19.11.23

Project Details

1. Recommendation	Recommended
1.1. Recommended Area (ha)	0.47
2. State File No.	FR/O/L/10T-64/23
3. Letter of Recommendation	steel plant of shyam sel.pdf
4. Justification	Recommended

Clearance

2. Upload Signed Clearance Letter	N/A
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14. Copy of Additional Information, if any

S. No.	Document Name	Remark	Document

For SHYAM SELAND POWER LTD

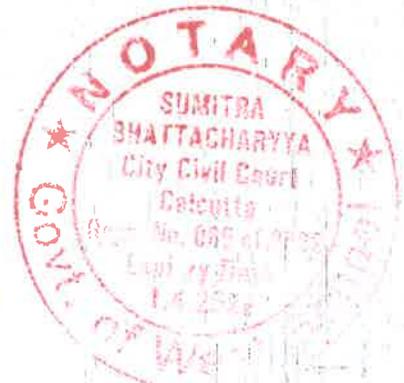
Director/Authorised Signatory



1	Copy of the Kml file of encroachment	Copy of the kml file of encroachment of the UA as reported by the UA.	09/10/2023
2	Change in proposed area	In Site Inspection Report of the DFO, it is mentioned that the UA encroached the 3.53 ha forest land. The UA vide online proposal No. FP/VB/IMO/431631/2023, applied for 0.8 ha forest land diversion. Now, they applied for 0.47 ha forest land for diversion. It needs to be clarified.	09/10/2023
3	Kml of Nil Bon	Kml of the Nil Bon as well as 3.53 ha forest land encroached by the UA as reported by the State Forest Department.	09/10/2023
4	Prosecution Report	Copy of the prosecution report with the name of the accused person for encroachment.	09/10/2023
5	Toposheet Map	Toposheet Map of the forest land proposed for diversion.	09/10/2023
6	Details of non-forest land	Details of the Non-forest land (8 ha) along with kml file.	09/10/2023
7	CA scheme	CA scheme along with other details as per the FC provisions.	09/10/2023
8	Case details	In point no.15 of Common Application Form, reply is 'No' for "whether there is any litigation pending against the project and/or land in which the project is proposed to be set up?". It may be rechecked since Case No-C-764/23 filed on 26.5.2023 is filed before the Learned Chief Judicial Magistrate, Asansol Court.	09/10/2023
9	Environment clearance	Under point No.9 of Part-I, reply is 'No' against the "Whether the Project requires Clearance under the Environment (Protection) Act 1986 (Environmental clearance)?" It may be rechecked.	09/10/2023
10	Authorizatio n letter	Authorization certificate from the competent authority in favour of the applicant.	09/10/2023
11	Undertaking	Undertaking from the UA for payment of cost of CA, Pend CA, NPV etc.	09/10/2023

For SHYAM SELL AND POWER LTD

[Signature]
Director/Authorised Signatory



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S. No

Qty. etc

Qty. Description

Added by

Added On

1

Accounting from the UA for payment of cost of CA, Panel CA, NPV etc

na/10/2023

For SHYAM SEL AND POWER LTD



Director/Authorised Signatory



Checklist Details

1. PART-I (Proposed-Diversion)

- 1.1. Whether the Geo-referenced map is provided Yes
- 1.2. KML file of the proposed area Yes
- 1.3. Justification note of the project provided by User Agency I endorse the Justification to locate the proposal on the forest area by the User Agency

2. PART-II (Compensatory Afforestation) If applicable

- 2.1. Whether the Geo-referenced map is provided Yes
- 2.2. Legal Status of User Agency Private Limited
- 2.3. Whether PCCF approval obtained Yes
- 2.4. Remarks from PCCF recommended
- 2.5. Type of CA land [DFL/ NFL/ Combined (DFL & NFL)] NFL

3. CA on Non-Forest land

- 3.1. Whether the area of KML file of given CA area is equal to the forest area sought for diversion No
- 3.2. Whether all CA patches >5 ha No
- 3.3. Whether the non-forest land free from all encumbrances and suitable for plantation and certificate is attached No
- 4. Whether CA is selected in the same state Yes
- 5. Whether violation is reported in proposed area Yes
- 6. Whether land use plan is attached No
- 7. Whether the project is site specific No
- 8. Whether is there any court case/judgement pertaining to the project proposal or related to diversion of forest land Yes
- 9. Whether the project area falls within protected area or within 1 km of distance from the boundary of PA in the Eco sensitive zone No

I hereby undertake that the above information is accurate and duly verified.

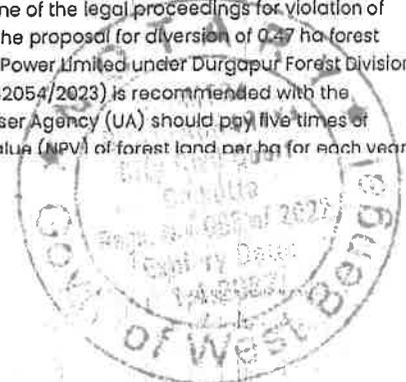
Recommendation

- 9. Total Forest area applied (ha) 0.47
- 10. Whether proposal has been deliberated at PSC No
- 11. Recommendation Recommended
- 11.1. Recommendation Area (ha) 0.47
- 11.2. Forest area comes under LWE/LAC? No

Irrespective of the outcome of the legal proceedings for violation of FCA, which will continue, the proposal for diversion of 0.47 ha forest land to m/s Shyam SEL & Power Limited under Durgapur Forest Division (Project No.FR/WB/IND/442054/2023) is recommended with the following stipulations: 1. User Agency (UA) should pay five times of applicable Net Present Value (NPV) of forest land per ha for each year

For SHYAM SEL AND POWER LTD

Director/Authorized Signatory



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violation from date of actual diversion as reported by the inspecting officer plus 12% simple interest till the deposit is made as per para 1.21(ii) of 2019 FCA guidelines. 2. UA should provide non-forest land equivalent to five times the forest land being diverted for the purpose of CA plus bear all costs of restoring the entire encroached forest land to fully stocked forest status (crown density > 0.7). 3. UA should pay cost of CA, penal CA along with cost of maintenance for 10 years. 4. Compliance of provisions of FRA 2006 should be ensured prior to Stage II approval. 5. Appropriate Wildlife Conservation Plan should be prepared by the DFO Durgapur to be funded by the UA.

12. Justification

14. Copy of Additional Information, if any

S. No.	Document Name	Remark	Document
1	Site Inspection report of Nodal Officer FCA	The undersigned inspected the site under Plot No.473 in Mouza Mamudpur, Mangalpur Beat, Asansol (Territorial) Range, Durgapur Forest Division on 3.11.2023. Range under Durgapur Division by M/S Shyam SEL and Power Limited. 0.47 ha of forest land is now being considered for diversion although earlier 3.5329 ha had been encroached. M/S Shyam SEL and Power Limited is in possession of 0.47 ha of forest land on which RCC infrastructure has been built. Balance (3.5329 - 0.47) ha = 3.0629 ha has been recovered by DFO Durgapur Division. Surrounding area is non-forest in nature, where building activity of the factory is under progress. There is currently no activity on the 0.47 ha of encroached forest land, which is cordoned off. There are no trees in the area.	shyam SEL site report NO FCA.pdf

For SHYAM SEL AND POWER LTD

[Signature]

Director/Authorised Signatory



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SITE INSPECTION REPORT OF NODAL OFFICER FCA WEST BENGAL

DATE OF INSPECTION: 3rd November 2023.

PROJECT NO. FP/WB/IND/442054/2023

USER AGENCY: Shyam SEL & Power Private Limited.

FOREST DIVISION: Durgapur Forest Division

FOREST AREA PROPOSED FOR DIVERSION: 0.47 ha.

REMARKS: The undersigned inspected the site under Plot No.473 in Mouza Mamudpur, Mangalpur Beat, Asansol (Territorial) Range, Durgapur Forest Division on 3.11.2023.

Earlier allegations had been received in Forest Department, Government of West Bengal about violation of laws related to Environmental Clearance (EC) and Forest Clearance (FC) pertaining to forest land in Mouza Mamudpur JL No.51, Plot No.473 under Asansol (T) Range under Durgapur Division by M/S Shyam SEL and Power Limited.

DFO Durgapur Division vide his No.1490/15 dated 21.6.2023 addressed to the PCCF & HOFF, West Bengal had reported encroachment on forest land by M/S Shyam SEL and Power Ltd at Mouza Mamudpur, JL No.51 plot 473. Copy of Joint physical enquiry report submitted by BL&LRO Jamuria, Paschim Bardhaman dated 28.4.2023 supported this contention that approx. 8.73 acres (3.5329 ha) forest land was encroached by M/S Shyam SEL.

The DFO Durgapur had lodged FIR at Jamuria Police Station on 12.4.2023, along with POR in the Court of Hon'ble Chief Judicial Magistrate, Asansol Court [Case Mo-C-764/23 filed on 26.5.2023].

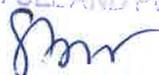
Subsequently on 31.5.2023 M/S Shyam SEL and Power Limited had filed an online application for FC for diversion of 0.9 ha of forest land on the Parivesh portal (Project ID FP/WB/IND/431631/2023). However vide letter dated 1.9.2023, m/s Shyam SEL and Power Limited expressed their wish to withdraw said proposal, and the proposal was withdrawn.

Therefore 0.47 ha of forest land is now being considered for diversion although earlier 3.5329 ha had been encroached. M/S Shyam SEL and Power Limited is in possession of 0.47 ha of forest land on which RCC infrastructure has been built. Balance (3.5329 – 0.47) ha = 3.0629 ha has been recovered by DFO Durgapur Division.

Surrounding area is non-forest in nature, where building activity of the factory is under progress. There is currently no activity on the 0.47 ha of encroached forest land, which is cordoned off. There are no trees in the area.

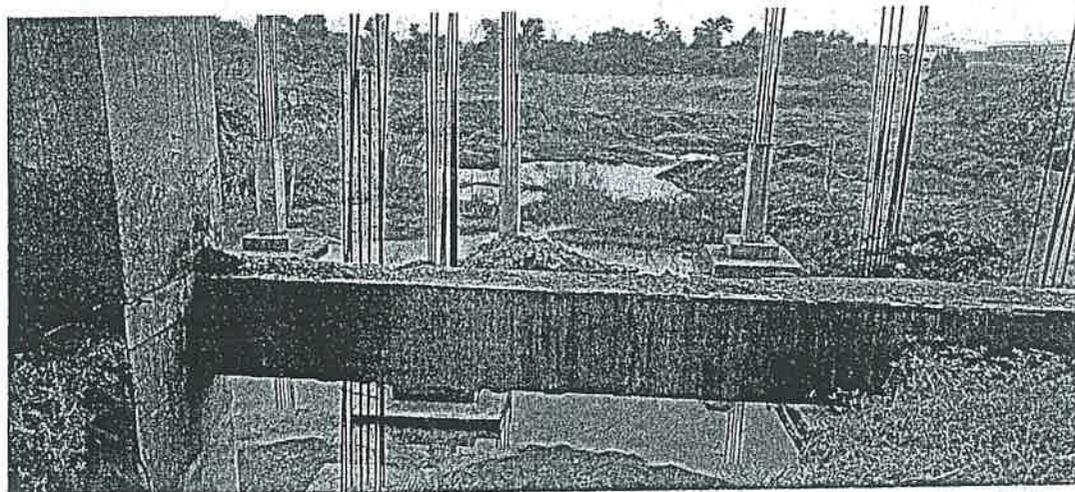
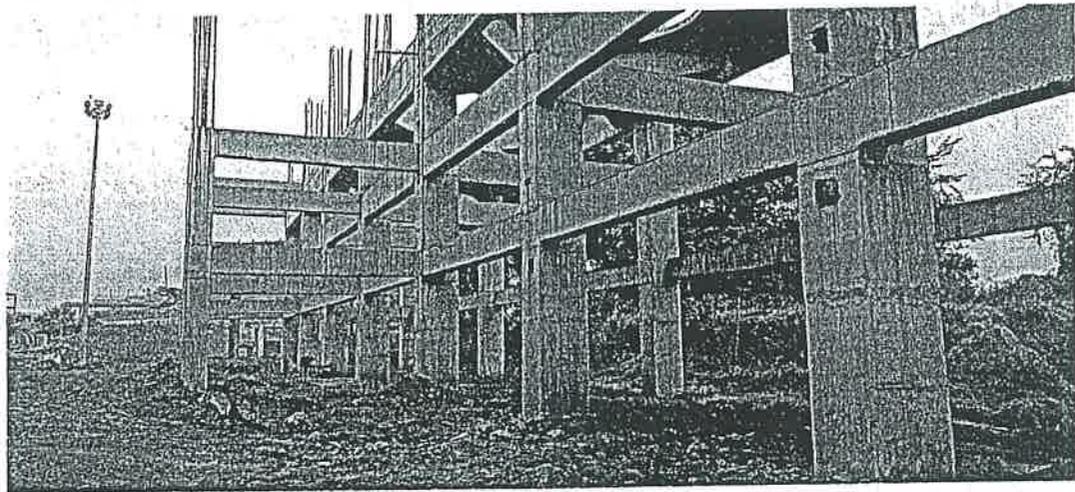
Photographs taken by the undersigned during site visit on 3.11.2023 are attached.

For SHYAM SEL AND POWER LTD



Director/Authorised Signatory

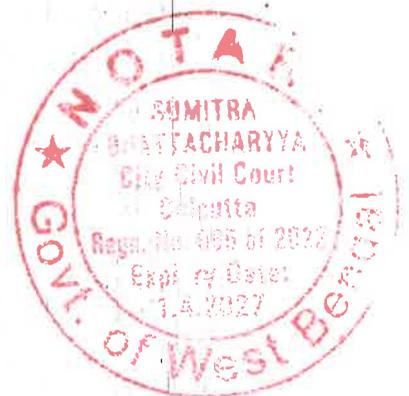


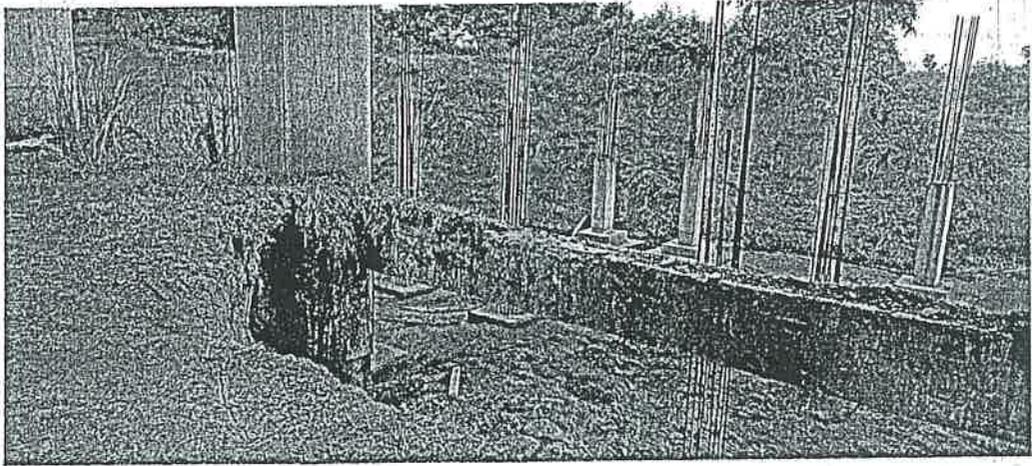
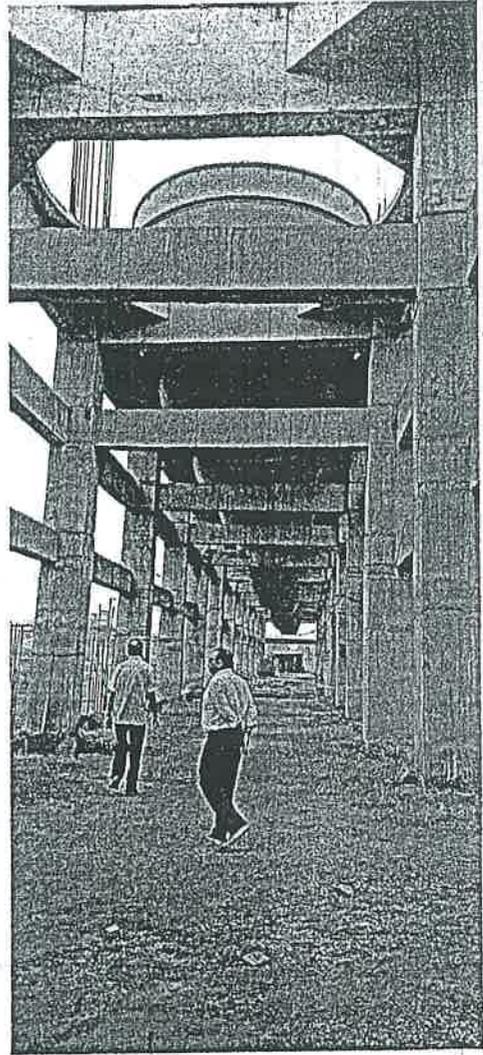
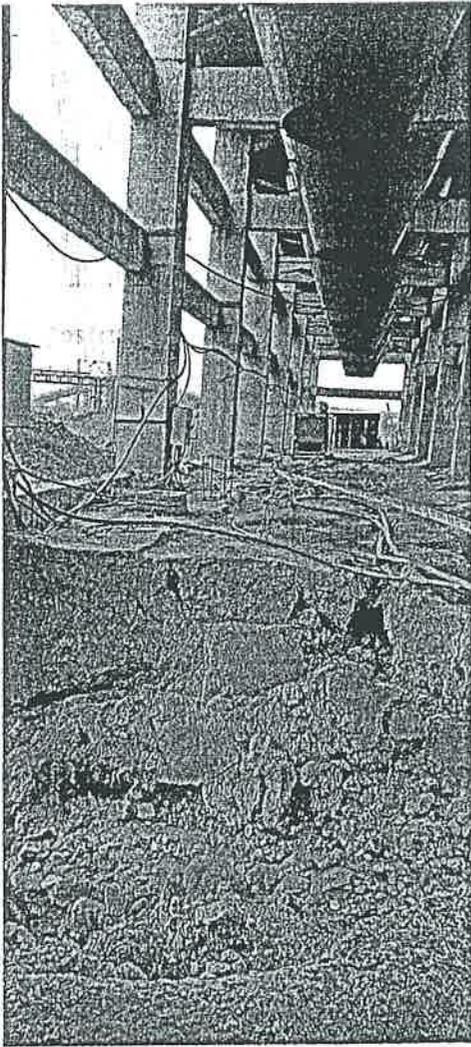


Infrastructure built on encroached forest land by M/S Shyam SEL and Power Limited

For SHYAM SEL AND POWER LTD

Director/Authorised Signatory





Infrastructure built on encroached forest land by M/S Shyam SEL and Power Limited

For SHYAM SEL AND POWER LTD

Director/Authorised Signatory





Checklist Details

1. PART-I (Proposed-Diversion)

1.1. Whether the Geo-referenced map is provided	Yes
1.2. KML file of the proposed area	Yes
1.3. Justification note of the project provided by User Agency	<input checked="" type="checkbox"/> I endorse the Justification to locate the proposal on the forest area by the User Agency

2. PART-II (Compensatory Afforestation) if applicable

2.1. Whether the Geo-referenced map is provided	Yes
2.2. Legal Status of User Agency	Private Limited
2.3. Whether PCCF approval obtained	Yes
2.4. Remarks from PCCF	recommended
2.5. Type of CA land [DFL/ NFL/ Combined (DFL & NFL)]	NFL

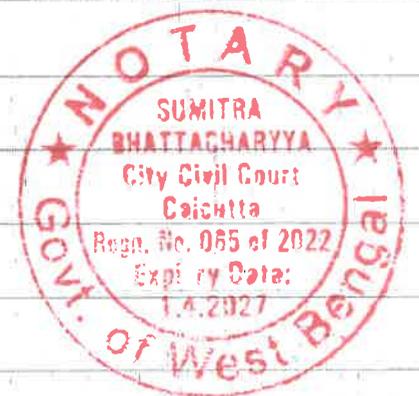
3. CA on Non-Forest land

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3.2. Whether all CA patches >5 ha	No
3.3. Whether the non-forest land free from all encumbrances and suitable for plantation and certificate is attached	No
4. Whether CA is selected in the same state	Yes
5. Whether violation is reported in proposed area	Yes
6. Whether land use plan is attached	No
7. Whether the project is site specific	No
8. Whether is there any court case/judgement pertaining to the project proposal or related to diversion of forest land	Yes
9. Whether the project area falls within protected area or within 1 km of distance from the boundary of PA in the Eco sensitive zone	No

I hereby undertake that the above information is accurate and duly verified.

Recommendation

9. Total Forest area applied (ha)	0.47
10. Whether proposal has been deliberated at PSC	No
11. Recommendation	Recommended
11.1. Recommendation Area (ha)	0.47
11.2. Forest area comes under LWE/LAC?	No



Irrespective of the outcome of the local proceedings for violation

For SHYAM SEL AND POWER LTD

Director/Authorised Signatory

12. Justification

Irrespective of the outcome of the legal proceedings for violation of FCA, which will continue, the proposal for diversion of 0.47 ha forest land to m/s Shyam SEL & Power Limited under Durgapur Forest Division (Project No.FR/WB/IND/442054/2023) is recommended with the following stipulations: 1. User Agency (UA) should pay five times of applicable Net Present Value (NPV) of forest land per ha for each year of violation from date of actual diversion as reported by the inspecting officer plus 12% simple interest till the deposit is made as per para 1.21(ii) of 2019 FCA guidelines. 2. UA should provide non-forest land equivalent to five times the forest land being diverted for the purpose of CA plus bear all costs of restoring the entire encroached forest land to fully stocked forest status (crown density>0.7). 3. UA should pay cost of CA, penal CA along with cost of maintenance for 10 years. 4. Compliance of provisions of FRA 2006 should be ensured prior to Stage II approval. 5. Appropriate Wildlife Conservation Plan should be prepared by the DFO Durgapur to be funded by the UA.

14. Copy of Additional Information, if any

S. No.	Document Name	Remark	Document
1	Nodal Officer FCA recommendation	Earlier allegations had been received in Forest Department, Government of West Bengal about violation of laws related to Environmental Clearance (EC) and Forest Clearance (FC) pertaining to forest land in Mouza Mamudpur JL No.51, Plot No.473 under Asansol (T) Range under Durgapur Division by M/S Shyam SEL and Power Limited. DFO Durgapur Division vide his No.1490/15 dated 21.6.2023 addressed to the PCCF & HOFF, West Bengal had reported encroachment on forest land by M/S Shyam SEL and Power Ltd at Mouza Mamudpur, JL No.51 plot 473. Copy of Joint physical enquiry report submitted by BL&LRO Jamuria, Paschim Bardhaman dated 28.4.2023 supported this contention that approx. 8.73 acres (3.5329 ha) forest land was encroached by M/S Shyam SEL. The DFO Durgapur had lodged FIR at Jamuria Police Station on 12.4.2023, along with POR in the Court of Hon'ble Chief Judicial Magistrate, Asansol Court [Case Mo-C-764/23 filed on 26.5.2023].	Shyam Part III.pdf

For SHYAM SEL AND POWER LTD

Director/Authorised Signatory





To,
The Nodal Officer,
FCA, Forest Department
Aranya Bhawan, Salt Lake City
Kolkata, West Bengal

25.10.2023

Sub: Reply to EDS for Proposal of Diversion of Forest Land at Nil Bon at Mouza Mamudpur, JL No.- 51 under Durgapur Forest Diversion, Dist - Paschim Bardhaman in West Bengal for Expansion cum modification of existing Integrated Steel Plant of Shyam Sel & Power Limited.

Ref: Proposal No. FP/WB/IND/442054/2023

Respected Madam,
This is in reference to the EDS raised dated 12.10.2023 by your good office, we would like to submit Para wise reply as follows:

Sl. No.	Query Title	Query Description	Reply
1	Justification of violation	Explanation/ justification of the User Agency regarding the reported violation.	The adjacent plot of the alleged forest land was acquired by us through Bonafied means and by Govt. registration process from the Private land owners. Before starting the work, our internal team along with a third-party consultant had conducted the survey of our own land and boundary was demarcated accordingly and construction was carried on within our demarcated boundary. We were doing construction on our acquired land. No where at any point of time during the construction phase any staff of the forest department inquired or surveyed the alleged forest area. There is no visual demarcation mark in between forest and private land. We were confident that we were doing work on our own land. A survey was conducted by the Forest department on 27.04.2023 and alleged that we have made construction in some part of plot of alleged forest land. If we had known that the land belonged to the forest department then we may never have done the construction in that forest area. We have immediately stopped the construction work in the alleged forest area and a diversion proposal has been submitted before the competent authority for approval.

OUR BRANDS:



SHYAM SEL AND POWER LIMITED
(A wholly owned subsidiary of SHYAM METALICS AND ENERGY LIMITED)

REG. OFFICE: S S Chambers, 5, C.R. Avenue, Kolkata - 700 072, West Bengal; CIN: U27109WB1991PLC052962 GSTIN: 19AAECS9421J1ZZ
SALES & MARKETING OFFICE: Viswakarma Building, North West Block, 1st, 2nd & 3rd Floor, 86C, Topsela Road, Kolkata - 700 046
T: +91 33 4011 1000 F: +91 33 4011 1031 Email: contact@shyamgroup.com Web: www.shyammetalics.com Follow us on: [Social Media Icons]

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For SHYAM SEL AND POWER LTD

[Signature]
Director/Authorised Signatory

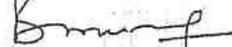




2	Change in proposed area	In Site Inspection Report of the DFO, it is mentioned that the UA encroached the 3.53 ha forest land. The UA vide online proposal No. FP/WB/IND/431631/2023, applied for 0.9 ha forest land diversion. Now, they applied for 0.47 ha forest land for diversion. It needs to be clarified.	The alleged Encroachment of 3.53 Ha of forest land was not accepted by us and we requested for re-measurement. As per our requirement, we have applied for diversion of 0.9 Ha which includes our construction area and some utility area. In the meantime, we have further reassessed our requirement of the forest land and found that 0.47 Ha of forest land can suffice our requirement, therefore we have reduced the forest area to the extent of 0.47 Ha only and submitted a fresh diversion proposal application accordingly. We have also submitted a request letter to the Nodal Office to withdraw the Application of 0.9 Ha of Land. (Copy enclosed as Annexure 1)
3	Kml pf Nil-Bon	Kml of the Nil Bon as well as 3.53 ha forest land encroached by the UA as reported by the State Forest Department.	Nil Bon KML is not with us.
4	Prosecution Report	Copy of the prosecution report with the name of the accused person for encroachment.	We Don't have the Prosecution Report, it may please be collected from the competent authority.
5	Toposheet Map	Toposheet Map of the forest land proposed for diversion.	Attached as Annexure 2
6	Details of non-forest land	Details of the Non-forest land (8 ha) along with kml file.	Attached as Annexure 3a & 3b
7	CA.scheme	CA scheme along with other details as per the FC provisions.	We do not have expertise for preparation for CA Scheme as per norms of Forest Department for raising different type of Plantation. Forest Department has been requested to please prepare CA Scheme as per norms for raising plantation, we will bear the necessary cost of the same.
8	Case details	In point no.15 of Common Application Form, reply is 'No' for "whether there is any litigation pending against the project and/or land in which the project is proposed to be set up?". It may be rechecked since Case No-C-764/23 filed on 26.5.2023 is filed before the Learned Chief Judicial Magistrate, Asansol Court.	This may please be ascertained from The DFO Office.
9	Environmental clearance	Under point No.9 of Part-I, reply is 'No' against the "Whether the Project requires Clearance under the Environment (Protection) Act 1986 (Environmental clearance)?" It may be rechecked.	Copy of the Environmental Clearance is enclosed herewith as Annexure 4
10	Authorization letter	Authorization certificate from the competent authority in favour of the applicant.	Attached as Annexure 5

We hope the above reply will satisfy you in all respect for further process towards diversion of proposed forest land.

Thanking You
For Shyam Sel & Power Limited


(Bikram Munka)
Director

OUR BRANDS:



SHYAM SEL AND POWER LIMITED

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REG. OFFICE: S S Chambers, 5, C.R. Avenue, Kolkata - 700 072, West Bengal, CIN: U27109WB1991PLC052962 GSTIN: 19AAECS9421JZZ
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For SHYAM SEL AND POWER LTD


Director/Authorised Signatory



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**Undertaking For Payment Of Net Present Value Of Forest Area,
Cost of Compensatory Afforestation and Penal CA**

M/s, Shyam Sel and Power Limited have applied for diversion of Forest area for the purpose of diversion of Forest Land for Expansion of Existing project. We hereby undertake the following:

1. We will pay the net present value (NPV) of the above Forest land.
2. We will pay cost of compensatory afforestation.
3. We will pay amount of Penal CA
4. We further undertake that we will bear the additional cost of compensation in lieu of providing CA Land as per the provision of guidelines issued by Ministry of Environment and Forest and Climate Change (Forest Division)

For Shyam Sel And Power Limited

(Bikram Munka)
Director

Place: Kolkata
Date: 25-10-2023

OUR BRANDS:



SHYAM SEL AND POWER LIMITED

(A wholly owned subsidiary of SHYAM METALICS AND ENERGY LIMITED)

REG. OFFICE: S S Chambers, 5, C.R. Avenue, Kolkata - 700 072, West Bengal; CIN: U27109WB1991PLC052962 GSTIN: 19AAECS9421J1ZZ

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For SHYAM SEL AND POWER LTD

Director/Authorised Signatory



Annexure 1

Date: 01.09.2023

To
The Nodal Officer,
FCA, Forest Department
Aranya Bhaban, Salt Lake City
Kolkata, West Bengal

Sub: Request for withdrawal of proposal for diversion of forest land

Ref. Proposal No. FP/WB/IND/431631/2023 dated 31.05.2023

Sir/Madam,

With reference to the above said subject, we would like you to inform that we are unable to upload rectified documents as advised by Government officials in Form-A of the above mentioned proposal in Parivesh-2.0 portal.

Thus we would like to withdraw/drop the proposal no FP/WB/IND/431631/2023 dated on 31.05.2023.

We deeply regret due inconvenience caused to you.

Thanking You

Yours truly,

For-Shyam Sel and Power Ltd.
Shyam Sel & Power Ltd.

(Prashant Kumar) Authorized Signatory
Authorized Signatory

OUR BRANDS:



SHYAM SEL AND POWER LIMITED

(A wholly owned subsidiary of SHYAM METALICS AND ENERGY LIMITED)

REG. OFFICE: S S Chambers, 5, C.R. Avenue, Kolkata - 700 072, West Bengal, CIN: U27108WB1991PLC052962 GSTIN: 19AAEC99121J1ZZ
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For SHYAM SEL AND POWER LTD

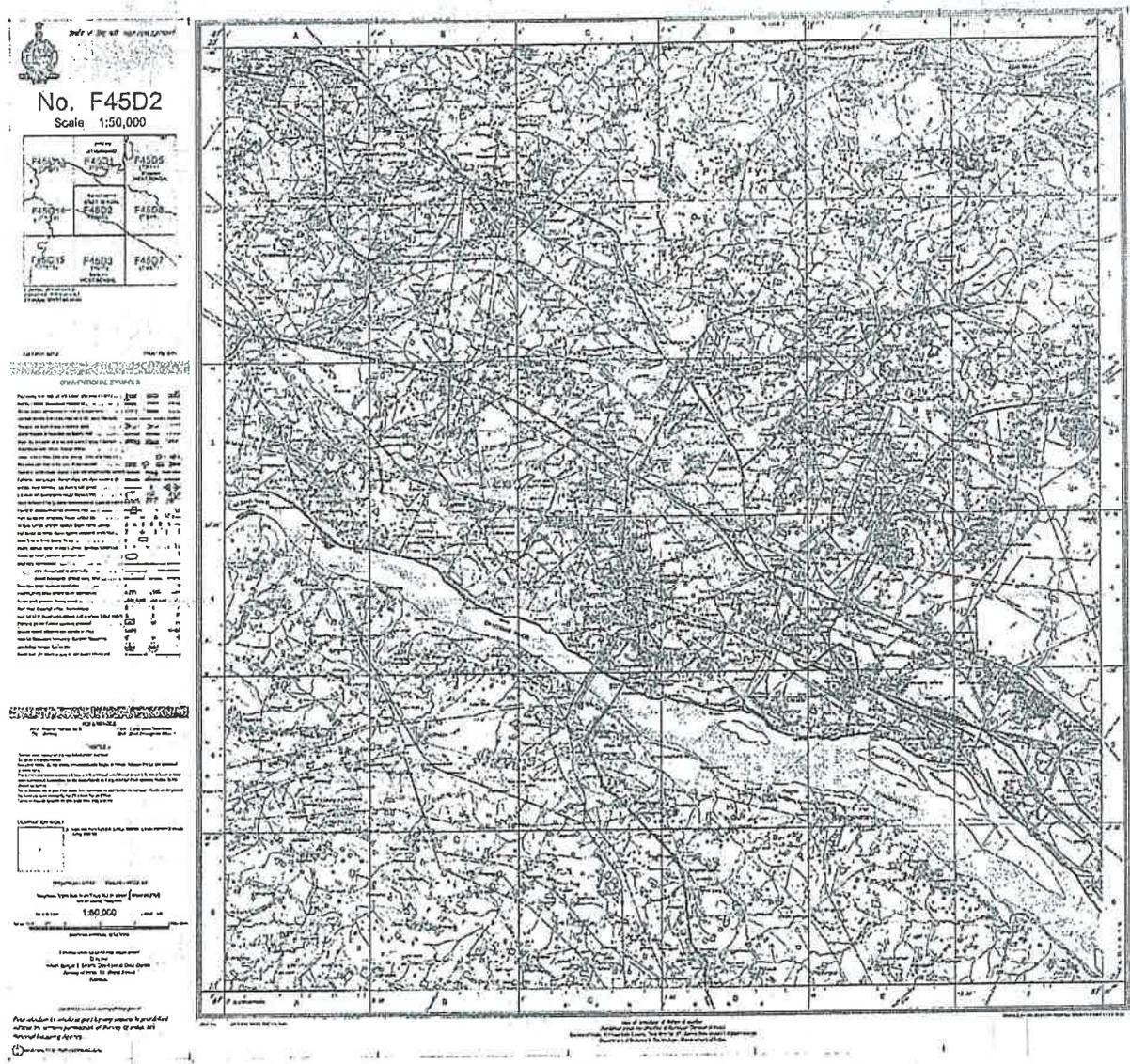
Director/Authorized Signatory



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Annexure 2

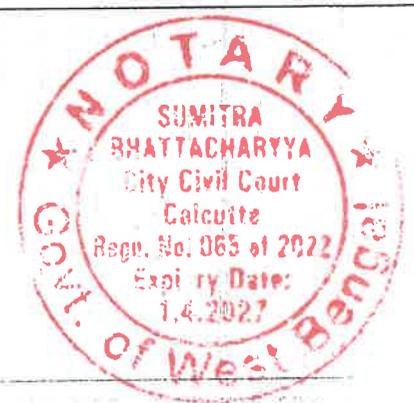
MAP SHOWING ON TOPO SHEET OF THE PROPOSED FOREST LAND AT MOUZA: MAMUDPUR, JL NO-51,(NILBON) UNDER DURGAPUR FOREST DIVISION, DIST.PASCHIM BARDHAMAN FOR DIVERSION IN FAVOUR OF SHYAM SEL & POWER LIMITED. AREA OF LAND IS 0.47 Ha MARKED IN GREEN COLOUR.



For SHYAM SEL AND POWER LTD

[Handwritten Signature]

Director/Authorised Signatory



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Annexure 4

ENVIRONMENTAL
CLEARANCE



Government of India
Ministry of Environment, Forest and Climate Change
(Impact Assessment Division)

To,

The Executive Assistant to MD
SHYAM SEL AND POWER LIMITED
S S Chamber, 5 CR Avenue, Kolkata-700072,,Kolkata,West Bengal-
700072

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity
under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC)
in respect of project submitted to the Ministry vide proposal number
IA/WB/IND/6700/2008 dated 29 Sep 2021. The particulars of the environmental
clearance granted to the project are as below.

- | | |
|---|--|
| 1. EC Identification No. | EC21A008WB117492 |
| 2. File No. | J-11011/887/2007-IA.II(I) |
| 3. Project Type | Expansion |
| 4. Category | A |
| 5. Project/Activity Including
Schedule No. | 3(a) Metallurgical Industries (ferrous &
non ferrous) |
| 6. Name of Project | Proposed Integrated Steel Plant |
| 7. Name of Company/Organization | SHYAM SEL AND POWER LIMITED |
| 8. Location of Project | West Bengal |
| 9. TOR Date | N/A |

The project details along with terms and conditions are appended herewith from page
no 2 onwards.

Date: 16/11/2021

(e-signed)
Sundar Ramanathan
Scientist E
IA - (Industrial Projects - 1 sector)

Note: A valid environmental clearance shall be one that has EC identification
number & E-Sign generated from PARIVESH. Please quote identification
number in all future correspondence.

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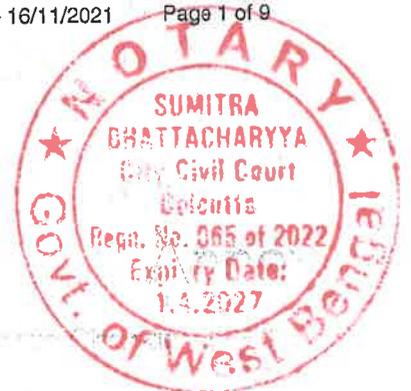
PARIVESH

(Pro-Active and Responsive Facilitation by Interactive,
and Virtuous Environment Single-Window Hub)



For SHYAM SEL AND POWER LTD

Director/Authorised Signatory



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This refers to your proposal no. IA/WB/IND/6700/2008 dated 29/09/2021 through Parivesh Portal for grant of Environmental Clearance (EC) for the project mentioned above.

2. As per the provisions of the Environment Impact Assessment (EIA) Notification, 2006, the above-mentioned project/activity is listed at schedule no. 3 (a) Metallurgical industries (Ferrous & non-ferrous), 1 (d) Thermal Power Plants and 4 (b) Coke Oven Plant under Category "A" of the schedule of the EIA notification, 2006 and appraised at Central level.
3. Accordingly, the above-mentioned proposal has been considered by the Re-constituted EAC (Industry-I) in its 46th meeting held on 11th - 12th October, 2021. The minutes of the meeting and all the project documents are available on PARIVESH portal which can be accessed at <https://parivesh.nic.in/>.
4. The details of the proposal are as per the EIA report submitted by the proponent. The salient features of the expansion proposal as presented during the above-mentioned meeting of EAC (Industry 1) are as under: -

S.No.	Particulars	Details
a.	Terms of Reference for undertaking EIA study	11/11/2020
b.	Period of baseline data collection	1 st October, 2020 - 31 st December, 2020
c.	Date of Public Consultation	09/03/2021
d.	Action plan to address the PH issues	In addition to EMP budget of Rs. 192.84 Crores (capital cost), an amount of Rs. 441 lakhs have been earmarked to address the issues raised during public consultation and an amount of Rs. 371 lakhs to address the need based issues based on Social Impact Assessment (SIA) conducted.
e.	Location of the project	Village Dhasna, P.S. Jamuria, P.O. Bahadurpur, District Paschim Burdwan, West Bengal.
f.	Latitude and Longitude of the project site	Latitude: 23°40'02.06"N to 23°41'50.13"N Longitude: 87°07'00.06"E to 87°07'53.20"E
g.	Total land	284.09 ha (existing land)
h.	Land acquisition details as per MoEF&CC O.M. dated 7/10/2014	Total land is 284.09 ha and is under the possession of the company.
i.	Existence of habitation & involvement of R&R, if any.	No R&R involved.
j.	Elevation of the project site	341.2 feet (104 meters) AMSL.
k.	Involvement of Forest land if any.	No Forest Land is involved
l.	Water body exists within the project site as well as study area	<u>Project site:</u> 8 numbers Water bodies and 1 number Nallah <u>Study area:</u> Ajay River-7.0Km in NE direction
m.	Existence of ESZ / ESA / national park / wildlife Sanctuary / biosphere Reserve / tiger reserve / elephant reserve etc. if any within the study area	NIL
n.	Project cost	INR 1987.36 Crores
o.	EMP cost	INR 192.84 Crores (Capital Cost) INR 18.42 Crores (Recurring Cost)

EC Identification No. - EC21A008WB117492 File No. - J-11011/887/2007-IA.II(I) Date of Issue EC - 16/11/2021 Page 2 of 9

For SHYAM SELAND POWER LTD


Director/Authorised Signatory



S.No.	Particulars	Details
p.	Employment opportunity	2750 Nos
q.	Water and Power requirement.	Water – 16706 m ³ /day (overall project after expansion) Power – 472 MW (overall project after expansion)

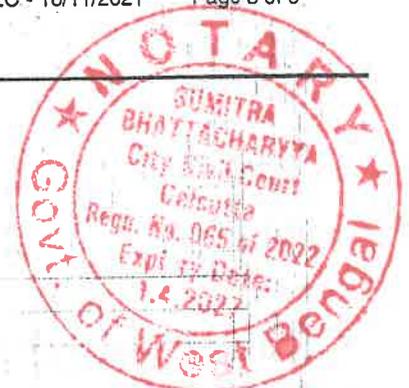
Unit configuration and capacity:

S No	Name of Unit	Capacity as per EC		Units under Operation	Units under Implementation / To be Implemented	Proposed Project	Ultimate Capacity
		Capacity	Ultimate Capacity				
1	Sinter Plant	0.85 MTPA	0.85 MTPA	-	0.85 MTPA*	Capacity Enhancement from 0.85 MTPA to 1.11 MTPA	1.11 MTPA*
2	Pellet Plant 1	0.6 MTPA	1.8 MTPA (1800000 TPA)	0.6 MTPA*	-	Capacity Enhancement from 0.6 MTPA to 0.9 MTPA	0.9 MTPA*
	Pellet Plant 2	0.6 MTPA		0.6 MTPA*	-	Capacity Enhancement from 0.6 MTPA to 0.9 MTPA	0.9 MTPA*
	Pellet Plant 3	0.6 MTPA		-	0.6 MTPA*	Capacity Enhancement from 0.6 MTPA to 1.2 MTPA	1.2 MTPA*
3	Blast Furnace	0.6 MTPA (1x450 m ³)	0.6 MTPA (600000 TPA)	-	0.6 MTPA* (1x450 m ³)	Capacity Enhancement from 450 m ³ to 550 m ³	0.77 MTPA* (1x550 m ³)
4	Direct Reduced Iron (DRI) Plant	2 x 100 TPD	0.89 MTPA (890000 TPA)	2x100 TPD*	-	Capacity Enhancement from 100 TPD to 150 TPD	2x150 TPD* (0.09 MTPA)
		3 x 300 TPD		3x300 TPD*	-	Capacity Enhancement from 300 TPD to 450 TPD	3x450 TPD* (0.445 MTPA)
		2 x 90 TPD		2x90 TPD*	-	Capacity Enhancement from 90 TPD to 150 TPD	2x150 TPD* (0.09 MTPA)
		4 x 350 TPD		1x350 TPD*	3x350 TPD*	Capacity Enhancement from 350 TPD to 450 TPD.	3x450 TPD* (0.445 MTPA)
						Capacity Enhancement from 350 TPD to 700 TPD.	1x700 TPD* (0.231 MTPA)
-	-	-	4x700 TPD (New)	4x700 TPD(New) (0.924 MTPA)			
5	Ferro Alloys Plant	3 X 9 MVA 2 x 4.5 MVA	0.1 MTPA	0.1 MTPA	-	-	0.1 MTPA (3 X 9 MVA 2 x 4.5 MVA)
6	Steel Melting Shop (SMS) (Induction Furnace route)	12x18 T	1.51 MTPA (1.11 MTPA + 0.4 MTPA)	4x18 T	8x18 T	2 x 8 T (New) 20 x 20 T (New) [1.37 MTPA]	12x18 T
		2x15 T		2x15 T	-		2x15 T
		4x5 T		4x5 T	-		4x5 T
		8x8 T		8x8 T	-		8 x 8 T
	SMS (Electric Arc Furnace route)	1x45 T (0.4 MTPA)	-	-	1 x 45 T (0.4 MTPA)	-	1 x 45 T (0.4 MTPA)

P.S.

For SHYAM SELAND POWER LTD

[Signature]
Director/Authoriser/Signatory



S No	Name of Unit	Capacity as per EC		Units under Operation	Units under Implementation / To be Implemented	Proposed Project	Ultimate Capacity	
		Capacity	Ultimate Capacity					
7	Rolling Mill 1 - Structural	0.15 MTPA	1 MTPA (1000000 TPA)	0.15 MTPA*	-	Capacity Enhancement From 0.15 MTPA to 0.2 MTPA	0.2 MTPA*	
	Rolling Mill 2 - TMT Bars	0.15 MTPA		0.15 MTPA	-	-	-	0.15 MTPA
	Rolling Mill 3 - Wire Rods	0.2 MTPA		0.2 MTPA*	-	-	Capacity Enhancement from 0.2 MTPA to 0.3 MTPA	0.3 MTPA*
	Rolling Mill 4 - Long Product	0.3 MTPA		-	0.3 MTPA*	-	Capacity Enhancement from 0.3 MTPA to 0.5 MTPA	0.5 MTPA*
	Rolling Mill 5 - Long Product	0.2 MTPA		-	0.2 MTPA	-	-	0.2 MTPA
	Cold Rolling Mill 6 - Long Product	-		-	-	-	0.3 MTPA - New	0.3 MTPA - New
8	Coke Oven Plant	0.3 MTPA	0.3 MTPA (300000 TPA)	-	0.3 MTPA*	Capacity Enhancement from 0.3 MTPA to 0.45 MTPA	0.45 MTPA* (450000 TPA)	
9	DI Pipe Plant	0.1 MTPA	0.1 MTPA (100000 TPA)	-	0.1 MTPA*	Capacity Enhancement from 0.1 MTPA to 0.25 MTPA	0.25 MTPA* (250000 TPA)	
10	Captive Power Plant	WHRB - 93 MW CFBC - 43 MW	136 MW	WHRB - 48 MW CFBC - 43 MW	WHRB - 45 MW	WHRB - 86 MW (New) CFBC - 94 MW (Now)	WHRB - 179 MW CFBC - 137 MW Total: 316 MW	
11	Cement Grinding Unit	1.2 MTPA	1.2 MTPA	-	1.2 MTPA	-	1.2 MTPA	
12	Producer Gas Plant	36,000 Nm ³ /Hr (12 Nos. x 3000 Nm ³ /Hr)	36,000 Nm ³ /Hr (12 Nos. x 3000 Nm ³ /Hr)	36,000 Nm ³ /Hr (12 Nos. x 3000 Nm ³ /Hr)	-	48,000 Nm ³ /Hr (12 Nos. x 4000 Nm ³ /Hr) - New	84,000 Nm ³ /Hr (12 Nos. x 3000 Nm ³ /Hr) + 12 Nos. x 4000 Nm ³ /Hr	
13	L-D Converter Plant	-	-	-	-	0.48 MTPA 60 Ton/ Heat - New	0.48 MTPA 60 Ton/ Heat - New	
14	Oxygen Plant	-	-	-	-	10000 M ³ /Day - New	10000 M ³ /Day - New	

Note: * Denotes Capacity enhancement of units under operation / units under implementation / units to be implemented for which EC has already been granted.

- The Re-constituted EAC (Industry-I) EAC in its 46th meeting held on 11-12th October, 2021, based on information & clarifications provided by the project proponent and after detailed deliberations recommended the proposal for grant of Environment Clearance subject to stipulation of specific and general conditions as detailed in the paragraph given below.
- The MoEF&CC has examined the proposal in accordance with the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and after accepting the

For SHYAM SELAND POWER LTD

Director/Authorised Signatory



recommendations of the Expert Appraisal Committee (Industry-1) hereby decided to grant Environment Clearance for instant expansion proposal of M/s. Shyam Sel and Power Limited under the provisions of EIA Notification, 2006 subject to the following specific conditions and general conditions:

A. Specific conditions

- i. Four Continuous Ambient Air Quality monitoring stations under installation shall be commissioned and connected to the SPCB/CPCB server by end of October, 2021. Compliance status in this regard shall be submitted to the Ministry and Regional Office of the MoEF&CC.
- ii. The nallah passing through the project site shall not be disturbed. Landscaping shall be done on both embankments, with green belt covering 10 m land on both sides of the nallah.
- iii. Green Belt shall be developed in 97 hectares of land (34 % of total land) with tree density of 2500 trees per ha by 31/12/2024. all along the periphery of the project site. This shall include, gap filling which shall be done in existing green belt developed area wherever tree density is less than 2500 trees per ha. In addition to this, 18.4 hectares (45.5 acres) of land outside the project premises located adjacent to the main plant shall also be brought under green belt development as committed by the PP.
- iv. Project proponent shall conserve eight water bodies exist in the project site by developing green belt development all along the boundary of the water body.
- v. Solid waste utilization
 - Maximum 90 days of slag storage area shall be permitted inside the plant.
 - PP shall recycle/reuse 100 % solid waste generated in the plant.
 - Used refractories shall be recycled.
- vi. Sinter Plant shall be equipped with sinter cooler waste recovery system to generate process steam or power.
- vii. BF shall be equipped with Top Recovery Turbine, dry gas cleaning plant, stove waste heat recovery, cast house and stock house ventilation system and slag granulation facility.
- viii. Secondary fume extraction system shall be installed on converters of Steel Melting Shop.
- ix. Basic Furnace (BF) and LD gas shall be cleaned dry.
- x. Submerged Arc Furnace and Electric Arc Furnace shall be closed type with 4th hole extraction system.
- xi. 85-90 % of billets/slabs shall be rolled directly in hot stage. Only 10-15 % rolling shall be done through RHF using only Light Diesel Oil or BF gas.
- xii. Particulate matter emission from all the stacks shall not exceed 30 mg/Nm³.
- xiii. Performance test shall be conducted on all pollution control systems every year and report shall be submitted to Regional Office of the MoEF&CC.
- xiv. Cold Rolling Mill (CRM) shall have ETP to treat and recycle the treated water from CRM complex. Sludge generated at CRM ETP shall be sent to TSDF.
- xv. DI plant shall have the following provisions:
 - a. Wet scrubbers for Volatile Organic Compounds in annealing furnace.
 - b. Bag filter for Zn coating and Mg converter area.
 - c. Wet scrubbers in paint and bitumen coating area.
 - d. Bag Filter in Cement lining area.
 - e. PTFE dipped bags shall be used in the plant.
 - f. PM emissions from BF in Zinc coating area shall be 5 mg/Nm³.
 - g. ETP with recycling facility shall be included. All scrubber effluent shall be treated in ETP.

For SHYAM SEL AND POWER LTD


Director/Authorized Signatory



- xvi. Parking area for trucks/dumpers shall be provided within the plant. No truck/dumper shall be parked outside the plant premises.
- xvii. Water requirement for the plant shall be met from Ajay River bed and Asansol Municipal Development Authority. Ground water abstraction is not permitted.

B. General conditions

I. Statutory compliance:

- i. The Environment Clearance (EC) granted to the project/ activity is strictly under the provisions of the EIA Notification, 2006 and its amendments issued from time to time. It does not tantamount/ construe to approvals/ consent/ permissions etc., required to be obtained or standards/conditions to be followed under any other Acts/Rules/Subordinate legislations, etc., as may be applicable to the project.

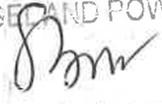
II. Air quality monitoring and preservation

- i. The project proponent shall install 24x7 continuous emission monitoring system at process stacks to monitor stack emission with respect to standards prescribed in Environment (Protection) Rules 1986 as amended from time to time. The CEMS shall be connected to SPCB and CPCB online servers and calibrate these systems from time to time according to equipment supplier specification through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.
- ii. The project proponent shall monitor fugitive emissions in the plant premises at least once in every quarter through laboratories recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.
- iii. Sampling facility at process stacks and at quenching towers shall be provided as per CPCB guidelines for manual monitoring of emissions.
- iv. Appropriate Air Pollution Control (APC) system shall be provided for all the dust generating points including fugitive dust from all vulnerable sources, so as to comply prescribed stack emission and fugitive emission standards.
- v. The project proponent shall provide leakage detection and mechanized bag cleaning facilities for better maintenance of bags.
- vi. Sufficient number of mobile or stationery vacuum cleaners shall be provided to clean plant roads, shop floors, roofs, regularly.
- vii. Recycle and reuse iron ore fines, coal and coke fines, lime fines and such other fines collected in the pollution control devices and vacuum cleaning devices in the process after briquetting/ agglomeration.
- viii. The project proponent use leak proof trucks/dumpers carrying coal and other raw materials and cover them with tarpaulin.
- ix. Facilities for spillage collection shall be provided for coal and coke on wharf of coke oven batteries (Chain conveyors, land based industrial vacuum cleaning facility).
- x. Land-based APC system shall be installed to control coke pushing emissions.
- xi. Monitor CO, HC and O₂ in flue gases of the coke oven battery to detect combustion efficiency and cross leakages in the combustion chamber.
- xii. Wind shelter fence and chemical spraying shall be provided on the raw material stock piles.
- xiii. Design the ventilation system for adequate air changes as per prevailing norms for all tunnels, motor houses, Oil Cellars.

III. Water quality monitoring and preservation

- i. The project proponent shall install 24x7 continuous effluent monitoring system with respect to standards prescribed in Environment (Protection) Rules 1986 vide G.S.R. 277 (E) dated 31st March 2012 (Integrated iron & Steel); G.S.R. 414 (E) dated 30th

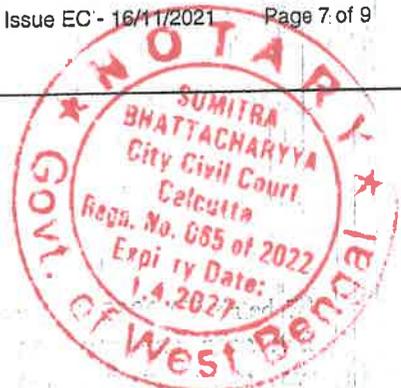
For SHYAM SENGU POWER LTD


Director/Authorised Signatory

- May 2008 (Sponge Iron) as amended from time to time; S.O. 3305 (E) dated 7th December 2015 (Thermal Power Plants) as amended from time to time and connected to SPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier specification through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.
- ii. The project proponent shall monitor regularly ground water quality at least twice a year (pre- and post-monsoon) at sufficient numbers of piezometers/sampling wells in the plant and adjacent areas through labs recognized under Environment (Protection) Act, 1986 and NABL accredited laboratories.
 - iii. The project proponent shall provide the ETP for coke oven to meet the standards prescribed in G.S.R.277 (E) dated 31st March 2012 (Integrated iron & Steel); G.S.R.414 (E) dated 30th May 2008 (Sponge Iron) as amended from time to time; S.O. 3305 (E) dated 7th December 2015 (Thermal Power Plants) as amended from time to time as amended from time to time;
 - iv. Sewage Treatment Plant shall be provided for treatment of domestic wastewater to meet the prescribed standards.
 - v. Garland drains and collection pits shall be provided for each stock pile to arrest the run-off in the event of heavy rains and to check the water pollution due to surface run off.
 - vi. Tyre washing facilities shall be provided at the entrance of the plant gates.
 - vii. Water meters shall be provided at the inlet to all unit processes in the steel plants.
- IV. Noise monitoring and prevention**
- i. Noise pollution shall be monitored as per the prescribed Noise Pollution (Regulation and Control) Rules, 2000 and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.
- V. Energy Conservation measures**
- i. Use torpedo ladle for hot metal transfer as far as possible. If ladles not used, provide covers for open top ladles.
 - ii. Restrict Gas-flaring to < 1%.
 - iii. Provide solar power generation on roof tops of buildings, for solar light system for all common areas, street lights, parking around project area and maintain the same regularly;
 - iv. Provide LED lights in their offices and residential areas.
 - v. Ensure installation of regenerative type burners on all reheating furnaces.
- VI. Waste management**
- i. Oil Collection pits shall be provided in oil cellars to collect and reuse/recycle spilled oil. Oil collection trays shall be provided under coils on saddles in cold rolled coil storage area.
 - ii. Kitchen waste shall be composted or converted to biogas for further use.
- VII. Green Belt**
- i. The project proponent shall prepare GHG emissions inventory for the plant and shall submit the programme for reduction of the same including carbon sequestration by trees.
- VIII. Public hearing and Human health issues**
- i. Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.

For SHYAM SELAND POWER LTD

Director/Authorized Signatory



- ii. The project proponent shall carry out heat stress analysis for the workmen who work in high temperature work zone and provide Personal Protection Equipment (PPE) as per the norms.
- iii. Occupational health surveillance of the workers shall be done on a regular basis and records maintained.

IX. Environment Management

- i. The project proponent shall comply with the provisions contained in this Ministry's OM vide F.No. 22-65/2017-IA.III dated 30/09/2020.
- ii. The company shall have a well laid down environmental policy duly approved by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.
- iii. A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly report to the head of the organization.

X. Miscellaneous

- i. The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently.
- ii. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- iii. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
- iv. The project proponent shall monitor the criteria pollutants level namely; PM10, SO₂, NO_x (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects and display the same at a convenient location for disclosure to the public and put on the website of the company.
- v. The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
- vi. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
- vii. The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.

For SHYAM SELAND POWER LTD

[Signature]
Director/Authorised Signatory



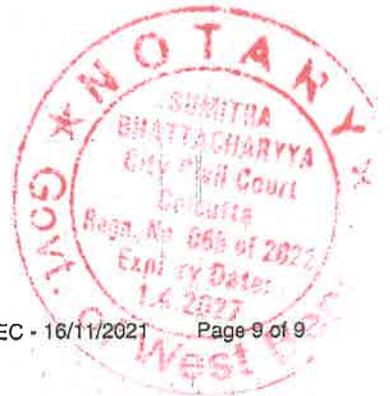
- viii. The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
- ix. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
- x. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xi. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
- xii. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time-bound manner shall implement these conditions.
- xiii. The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data/information/monitoring reports.
- xiv. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
7. This issues with the approval of the Competent Authority.

P. Sundar Ramanathan
 (Sundar Ramanathan)
 Scientist 'E'

Copy to:-

1. Secretary, Department of Environment, Government of West Bengal, Secretariat Kolkata.
2. Secretary, Department of Forests, Government of West Bengal, Kolkata.
3. Regional Officer, Ministry of Environment, Forest and Climate Change, Integrated Regional Office, IB - 198, Sector-III, Salt Lake City, Kolkata - 700106.
4. Chairman, Central Pollution Control Board, CBD-Cum-Office Complex, East Arjun Nagar, New Delhi-110 032.
5. Chairman, West Bengal State Pollution Control Board, Paribesh Bhawan, 10A- Block LA, Sector -III, Salt Lake City, Kolkata - 700 098.
6. Member Secretary, Central Ground Water Authority, A2, W3 Curzon Road Barracks, K.G. Marg, New Delhi-110001.
7. District Collector, Paschim Burdwan District, West Bengal.
8. Guard File/Record File/Monitoring File.
9. MoEF&CC website.

P. Sundar Ramanathan
 (Sundar Ramanathan)
 Scientist 'E'

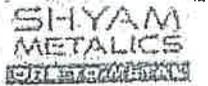


For SHYAM SELL AND POWER LTD

P. Sundar Ramanathan
 Director/Authorised Signatory

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Annexure 5



Authorization Certificate From The Competent Authority In Favour Of The Applicant

I, Bikram Munka, Director of M/s Shyam Sel and Power Limited do hereby authorized Mr. Prashant Kumar, DGM- Commercial and Business Development to make FC application, seeking FC from Ministry of Environment Forest and Climate Change(MOEF&CC) Gov. of India on behalf of M/s Shyam Sel and Power Limited at Vill-Dhasna, PS-Jamuraia, PO-Bahadurpur, Dist-Paschim Bardhman, West Bengal, PIN-713203 for submission of proposal for diversion of forest land in Parivesh Portal.



Name - Bikram Munka
Director- Shyam Sel and Power Limited

Place: Kolkata
Date: 24.08.2023



OUR BRANDS:



SHYAM SEL AND POWER LIMITED

REG. OFFICE: S S Chambers, 5, C.R. Avenue, Kolkata - 700 072, West Bengal, CIN: U27109WB1991PLC052962 GSTIN: 19AAECS9421J1ZZ
SALES & MARKETING OFFICE: Viswakarma Building, North West Block, 1st, 2nd & 3rd Floor, BGC, Topsia Road, Kolkata - 700 046
T: +91 33 4011 1000 F: +91 33 4011 1031 Email: contact@shyamgroup.com Website: www.shyammetals.com Follow us on: [Social Media Icons]

For SHYAM SEL AND POWER LTD

Director/Authorised Signatory

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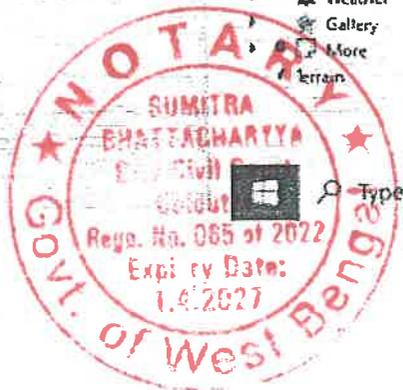
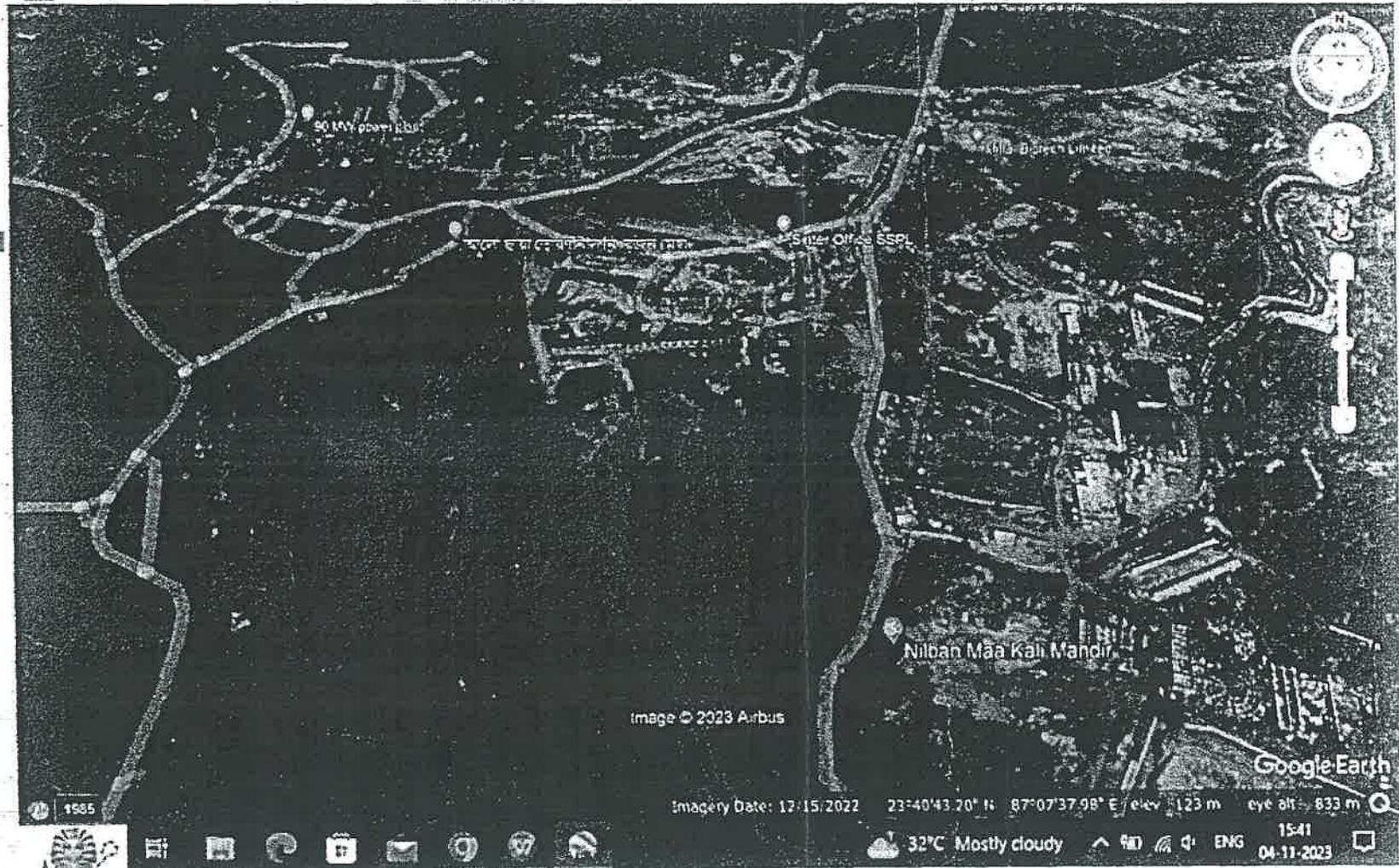
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For SHYAM SEL AND POWER LTD
Per
Director/Authorised Signatory

I/60904/2023

Minutes of the Meeting of the Advisory Committee (AC) meeting held on
18.12.2023

Agenda No. 1

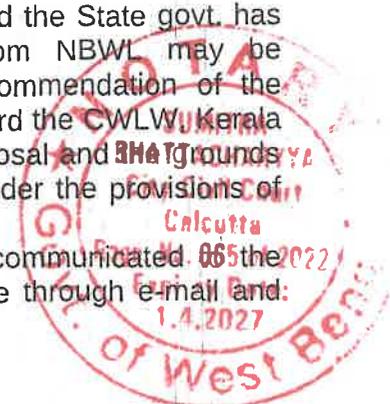
File No. 8-05/2018-FC

Sub: Proposal for seeking prior approval of the Central Government under section 2 (1) (ii) of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 in favour of Indian Institute of Spices Research (IISR) for extension of lease for non-forestry use of 94.98 ha of forest land for setting up of experimental farm Peruvannamuzhy Range in Kozhikode District in Kerala (Online proposal no. FP/KL/Others/16622/2015) regarding.

1. The above stated agenda item was considered by Advisory Committee (AC) in its meeting on 18.12.2023. The corresponding details of the agenda may be seen at www.parivesh.nic.in.
2. During the meeting, all the facts and background of the proposal, along with examination of the proposal in the DSS were presented and explained by Member Secretary before the Advisory Committee (AC). Committee was also apprised of the relevant provisions under other Acts, Rules and Guidelines relevant to the proposal and their significance.
3. The Nodal Officer (FCA) Government of Kerala was not present in the meeting, However, the Nodal Office (FCA) govt. of Kerala vide their letter dated 12.12.2023 has sought exemption to attend the meeting. The DDGF (Central) Regional Office, Bengaluru was present in the meeting during the discussion of the above proposal.
4. The Advisory Committee (AC) after thorough deliberation and discussion observed that the proposal was considered in the Advisory Committee meeting held on 14.11.2023 and in that meeting the Committee decided that the nodal officer (FCA) Govt. of Kerala shall present the required justification with regard to the following:
 - i. Under which rules the State Govt. has granted annual lease till 2012, and why this may not be considered a violation of FC Act, 1980.
 - ii. What are provisions which allows the exemption of CA and NPV in the instant case as recommended and requested by the State Govt.
 - iii. Why the construction of new structures was allowed without renewal of lease and approval under FC Act 1980 as being noted in the analysis of historical imagery available on Google Earth for the years 25.11.2002 to 09.09.2018.
 - iv. The inordinate delay in seeking approval by the State Govt. requires proper justification w.r.t. the instant proposal.
 - v. Further, as the area falls in the Malabar WLS and the State govt. has requested that required wildlife clearance from NBWL may be exempted and also the specific comments/recommendation of the CWLW, Kerala State is not on record. In this regard the CWLW, Kerala State shall present the details of the instant proposal and the grounds on which such an exemption may be granted under the provisions of the WL (Protection) Act.
5. The above decision of the Advisory Committee was communicated to the State Government and several request were also made through e-mail and:

For SHYAM SEASAND POWER LTD

Director/Authorized Signatory



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- regard there shall be a socio-economic audit / study in the area at the cost of the User Agency to identify the impact of their project and the same shall be communicated to this Ministry.
- iii. The User Agency shall give an undertaking that they shall comply with the recommendations of the report of the above mentioned socio-economic audit / study.
 - iv. The User Agency shall fence the entire lease area by chain link fencing at their cost.

Additional Agenda No. 2

Proposal No. FP/WB/IND/442054/2023

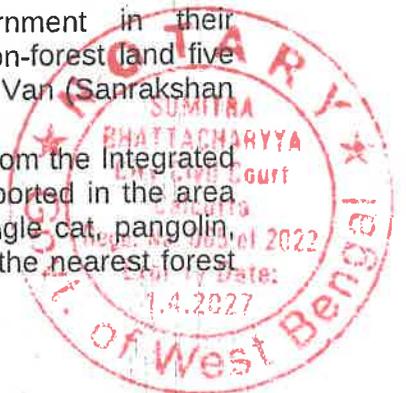
Sub: Proposal for ex-post facto approval for regularization of encroachment over 0.47 ha of forest land in favour of M/s Shyam Sel and Power Limited for expansion of existing Integrated Steel Plant in Durgapur Forest Division in West Bengal (Proposal No. FP/WB/IND/442054/2023) – reg.

1. The above proposal was considered by the Advisory Committee in its meeting held on 18.12.2023. The corresponding agenda note may be seen at www.parivesh.nic.in. The DDGF (Central), Regional Office, MoEF&CC, Bhubaneswar attended the meeting.
2. During the meeting, all the facts and background of the proposal, along with examination of the proposal in the DSS were presented and explained by the Member Secretary before the AC for their examination and analysis. Committee was also apprised of the relevant provisions of the Act, Rules and Guidelines relevant to the proposal and their significance.
3. The Advisory Committee after through deliberation and discussion observed that:
 - i. Extant proposal involves violation of the Van (Sanrakshan Evam Samvardhan) Adhinyam, 1980 and accordingly, as per the provisions of the Van (Sanrakshan Evam Samvardhan) Rules, 2023, it has been submitted to the MoEF&CC for ex-post facto approval under the Adhinyam.
 - ii. Legal status of the forest land is Protected Forests
 - iii. Total area, including non-forest land, require for the expansion of Steel Plant is 8.47 ha, comprising of 8.0 ha of non-forest land and 0.47 ha of Protected Forest land.
 - iv. No felling of trees is involved in the project as the user agency has already undertaken construction in the said area of 0.47 ha.
 - v. The user agency has proposed compensatory afforestation over degraded forest land while the State Government in their recommendation recommended to raise CA over non-forest land five times the area used without prior approval under the Van (Sanrakshan Evam Samvardham) Adhinyam, 1980.
 - vi. No protected area is located within 10 km of radius from the Integrated Steel Plant of the user agency. Important wildlife reported in the area include wild boar, Indian jackle, bengal fox, wolf, jungle cat, pangolin, porcupine, rock python, cobra, russell's viper etc. in the nearest forest

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areas under this diversion proposal. The Nodal Officer has recommended preparation and implementation of a Wildlife Management Plan at the cost of user agency.

- vii. Proposed expansion of Integrated Steel Plant involves cost of Rs. 164.31 crores and is expected to generate 2,13,000 mandays of employment during construction phase and 3,00,000 mandays during the operation phase of the project.
 - viii. Environment clearance to the project has been granted by the Ministry on 16.11.2021.
 - ix. Detail of violation involved in the case is given as under:
The area encroached by the user agency was the area under encroachment was observed to be 8.73 acres (3.5329 ha). An FIR was lodged against the user agency on 22.04.2023. A case in the matter has been filed in the court of Chief Judicial Magistrate, Asanol.
The user agency in their justification has mentioned that they have acquired the adjacent non-forest land for their expansion project and for want of any demarcation of forest land, some construction was undertaken inadvertently in the forest land.
4. The Nodal Officer and the State Government recommended the proposal with the penal conditions.
 5. The Sub-Office of the Regional Office Bhubaneswar conducted the site inspection of the area on 23.11.2023 and observations made during the visit are as under:

The proposal involves violation of Adhiniyam. A big RCC construction done within the 0.47 ha. Construction of structure on forest land is incomplete condition. During visit, no ongoing construction activity was observed over the 0.47 ha forest land.

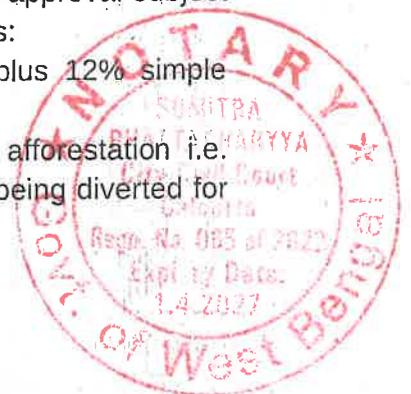
Balance 3.0629 ha (3.5329 ha – 0.47 ha) forest land is in possession of State Forest Department, and no infrastructure/construction was observed in the balance 3.0629 ha forest land. However, soil filling was done by the project proponent in some portion of the 3.0629 ha of encroached forest land and new plantation (Arjun, Akashmoni, Karanj etc) has been done as per the suggestion of the local forest Department.

The DDG, Bhubaneswar has recommended the proposal with penal conditions.

6. **Decision of the Advisory Committee:** After thorough deliberation and discussion with DDGF (Central), RO Bhubaneswar, the Advisory Committee observed that case pertains to encroachment in forest land and remedial and legal action including possession of encroached forest land has been taken by the Forest Department and the proposal for ex-post facto approval in respect of 0.47 ha has been submitted for prior approval of the Central Government. The Committee recommended the proposal for grant of 'in-principle' approval subject to fulfilment of general, standard and following specific conditions:
 - i. The user agency shall pay the 5 times penal NPV plus 12% simple interest till the deposit is made by the user agency.
 - ii. The user agency shall provide penal compensatory afforestation i.e. non-forest land equivalent to five times the forest land being diverted for the purpose of CA.

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Director/Authorised Signatory



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- iii. UA should pay cost of NPV, penal NPV, CA, penal CA along with cost of maintenance for 10 years.
- iv. The user agency shall bear all costs of restoring the entire encroached forest land to fully stocked forest status (crown density>0.7).
- v. Appropriate Wildlife Conservation Plan should be prepared by the DFO Durgapur at the cost of user agency and a copy of the approved Plan shall be submitted along with the compliance of 'in-principle' approval.
- vi. The State Government shall take action against the erring official failed to stop the encroachment of forest land.

(Confirmed through email)

Dr. Naveen Chandra Bisht
(non-official Member)

(Confirmed through email)

Shri S. D. Vora
(non-official Member)

(Confirmed through email)

Shri Manoj Pant
(non-official Member)

(Confirmed through email)

Dr. Mehraj A. Shaikh
Deputy Commissioner (NRM)
(Member)

(Confirmed through email)

Shri Bivash Ranjan
Additional Director General of Forests (WL)
(Member)

(Confirmed)

Shri S. P. Yadav
Additional Director General of Forests (FC)
(Member)

(Confirmed)

Shri Ramesh Kumar Pandey
Inspector General of Forests
(Member Secretary)

(Approved)

Shri C. P. Goyal
(Director General of Forests and Special Secretary)
(Chairperson)

For SHYAM SELAND POWER LTD


Director/Authorised Signatory



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ANNEXURE "T"



Government of India

(Forest Conservation Division)



Online Proposal No.: FP/WB/IND/442054/2023

Dated: 11/01/2024



To,

Additional Chief Secretary (Forest)
Department of Forests, Government of West Bengal,
Kolkata

Subject:

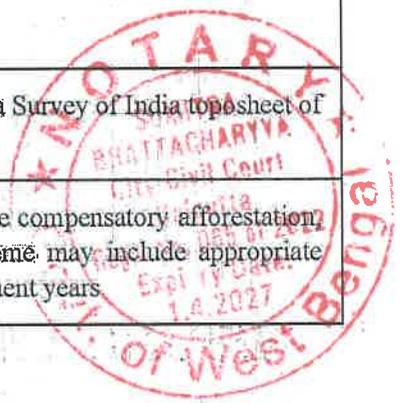
Proposal for ex-post facto approval for regularization of encroachment over 0.47 ha of forest land in favour of M/s Shyam Sel and Power Limited for expansion of existing Integrated Steel Plant in Durgapur Forest Division in West Bengal (Proposal No. FP/WB/IND/442054/2023) – reg.

Sir/Madam,

I am directed to refer to the online proposal no. FP/WB/IND/442054/2023, dated 27/08/2023, on the above-mentioned subject seeking prior approval of the Central Government under section-2 of the Forest (Conservation) Act, 1980 and to say that the proposal has been examined by the constituted by the Central Government under section 3 of the aforesaid Act.
After careful consideration of the proposal of the Government of WEST BENGAL and on the basis of the recommendations of the FAC and approval of the same by the competent authority of MoEFCC, New Delhi, the Central Government hereby grant "In-Principle" approval under section-2 of Forest (Conservation) Act, 1980 for Proposal for non-forestry use of 0.47 ha of forest land under the Forest (Conservation) Act, 1980 in favour of M/s SHYAM SEL & POWER LIMITED, for Durgapur Division in Forest Division, District PASCHIM BARDHAMAN, WEST BENGAL, subject to the fulfillment of the following conditions:

1. General Conditions

S.No	Conditions
1.1	Legal status of the diverted forest land shall remain unchanged
1.2	The land identified for the purpose of CA shall be clearly depicted on a Survey of India top sheet of 1:50,000 scale
1.3	The User Agency shall transfer the cost of raising and maintaining the compensatory afforestation at the current wage rate, to the State Forest Department. The scheme may include appropriate provision for anticipated cost increase for works scheduled for subsequent years

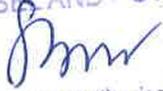
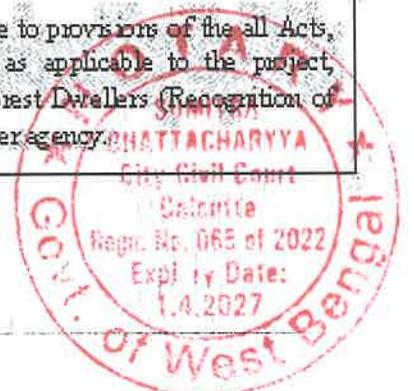


For SHYAM SEL AND POWER LTD
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S. No	Conditions
L4	At the time of payment of the Net Present Value (NPV) at the then prevailing rate, the User Agency shall furnish an undertaking to pay the additional amount of NPV, if so determined, as per the final decision of the Hon'ble Supreme Court of India
L5	All the funds received from the user agency under the project, except the funds realized for regeneration/ demarcation of safety zone, shall be transferred to Ad-hoc CAMPA in the Savings Bank Account pertaining to the State concerned
L6	The User Agency shall obtain the Environment Clearance as per the provisions of the Environmental (Protection) Act, 1986, if required
L7	The boundary of the diverted forest land, shall be demarcated on ground at the project cost, by erecting four feet high reinforced cement concrete pillars, each inscribed with its serial number, forward and back bearing and distance from pillar to pillar
L8	The User agency, if required, will undertake comprehensive soil conservation measures in the area being diverted at the project cost in consultation with the State Forest Department. A scheme of the same may be submitted along with the compliance report
L9	No labour camp shall be established on the forest land
L10	The User Agency shall provide fuels preferably alternate fuels to the labourers and the staff working at the site so as to avoid any damage and pressure on the nearby forest areas
L11	The forest land shall not be used for any purpose other than that specified in the proposal
L12	The forest land proposed to be diverted shall under no circumstances be transferred to any other agency, department or person without prior approval of the Central Government
L13	No damage to the flora and fauna of the adjoining area shall be caused
L14	Any tree felling shall be done only when it is unavoidable and that too under strict supervision of the State Forest Department
L15	The User Agency shall submit six monthly self-compliance reports as on 1st January and 1st July of every year to this office as well as to the Nodal Officer of the State
L16	The State Government shall monitor compliance of conditions of Forest Clearance and shall submit in this regard yearly report as on 31st December of every year
L17	Any other condition that the concerned Regional Office of this Ministry may stipulate, from time to time, in the interest of conservation, protection and development of forests & wildlife
L18	The User Agency and the State Government shall ensure compliance to provisions of the all Acts, Rules, Regulations and Guidelines, for the time being in force, as applicable to the project, including compliance of Scheduled tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 before handing over the forest land to the user agency.

2. Standard conditions

For SHYAM SEL AND POWER LTD


 Director/Authorised Signatory


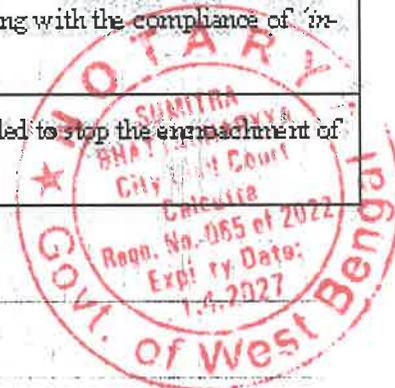
S.No	Conditions
21	At the time of payment of the Net Present Value (NPV) at the present rate, the user agency shall furnish an undertaking to pay the additional amount of NPV, if so determined, as per the final decision of the Hon'ble Supreme Court of India;
22	The User Agency shall transfer the funds towards the cost of Net Present Value (NPV) of the forest land being diverted under this proposal from the User Agency as per the orders of the Hon'ble Supreme Court of India dated 28.03.2008, 24.04.2008 and 09.05.2008 in Writ Petition (Civil) No. 202/1995 and the guidelines issued by this Ministry vide its letter No. S-3/2007-FC dated 06.01.2022 read with 22.03.2022 through online portal of CAMPA account of the State Concerned;
23	Cost of plantation of ten times the number of trees likely to be felled or specified number of trees as may be specified in the order for diversion of forest land (subject to a minimum no. of 100 plants), shall be levied from the user agency towards compensatory afforestation.
24	The non-forest land transferred and mutated in favour of the State Forest Department shall be notified by the State Government as RF under Section-4 or PF under Section-29 of the Indian Forest Act, 1927 or under the relevant Section(s) of the local Forest Act, 1927 before issue of Stage-II approval. The Nodal Officer shall report compliance in this regard along with a copy of the original notification declaring the non-forest land under Section 4 or Section 29 of the Indian Forest Act, 1927, as the case may be, within the stipulated period to the Central Government for information and record.
25	The non-forest land identified for raising penal compensatory afforestation shall be transferred and mutated in favour of the State Forest Department before issue of the Stage-II clearance.

3. Specific Conditions

S.No	Conditions
3.1	The user agency shall pay the 5 times penal NPV plus 12% simple interest till the deposit is made by the user agency.
3.2	The user agency shall provide penal compensatory afforestation i.e. non-forest land equivalent to five times the forest land being diverted for the purpose of CA.
3.3	UA should pay cost of NPV, penal NPV, CA, penal CA along with cost of maintenance for 10 years.
3.4	The user agency shall bear all costs of restoring the entire encroached forest land to fully stocked forest status (crowndensity=0.7).
3.5	Appropriate Wildlife Conservation Plan should be prepared by the DFO Durgapur at the cost of user agency and a copy of the approved Plan shall be submitted along with the compliance of 'in-principle' approval.
3.6	The State Government shall take action against the erring official failed to stop the encroachment of forest land.

For SHYAM SEL AND POWER LTD

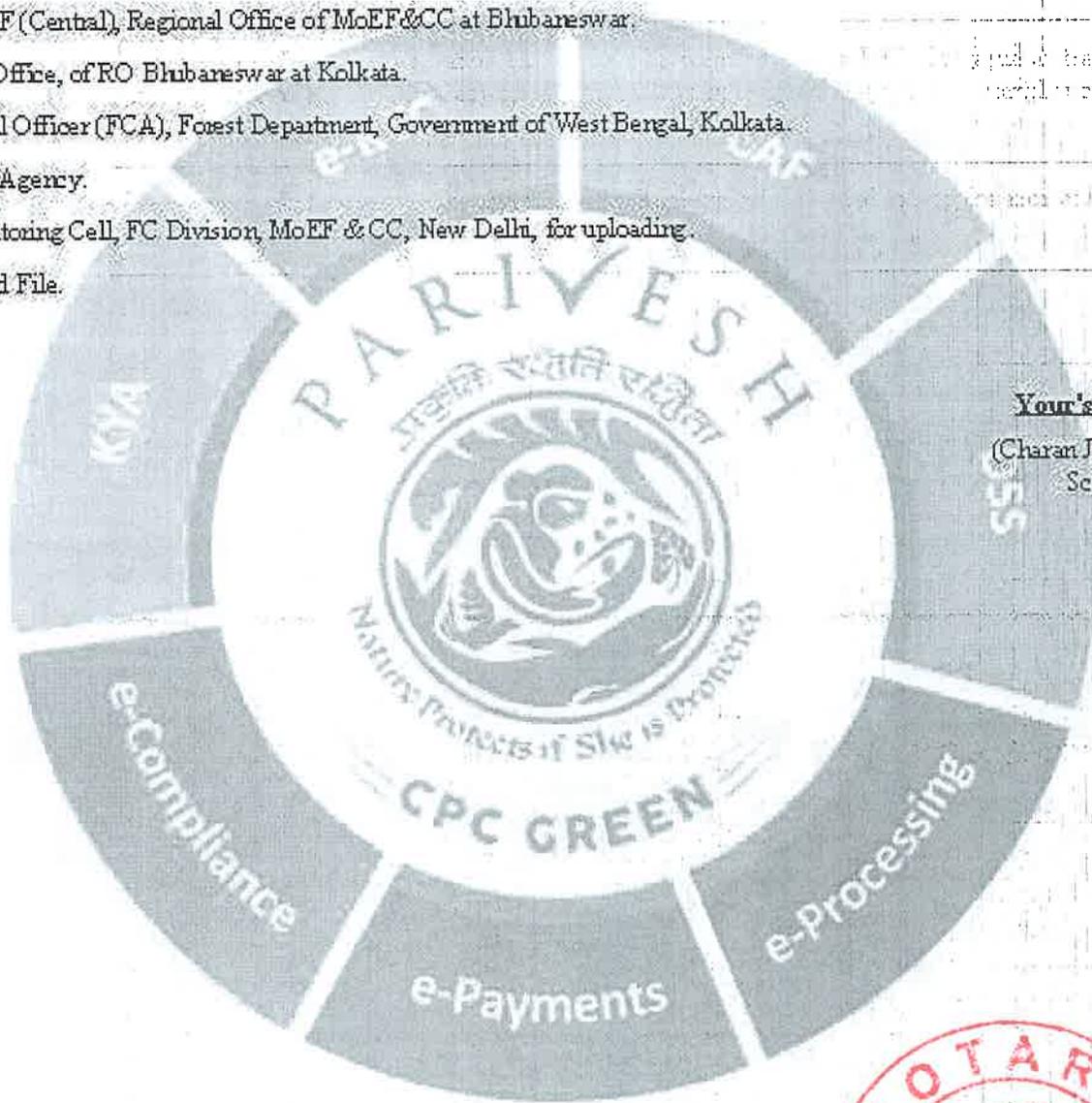

Director/Authoriser's Signature



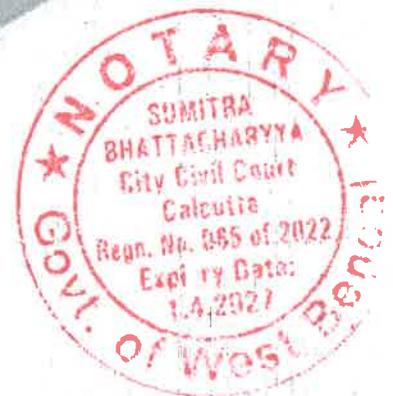
After receipt of a report on the compliance of conditions stipulated in the extant 'in-principle' approval as mentioned above, from the State Government, the proposal shall be considered for final approval under clause (ii) of subsection (1) of section 2 of the Van (Samalshah Evam Samvadhan) Adhiniyam, 1980. Transfer of forest land to user agency shall not be affected till final approval is granted by the Government in this regard.

Copy To

1. PCCF (HoFF), Government of West Bengal, Kolkata
2. DDGF (Central), Regional Office of MoEF & CC at Bhubaneswar
3. Sub Office, of RO Bhubaneswar at Kolkata
4. Nodal Officer (FCA), Forest Department, Government of West Bengal, Kolkata
5. User Agency.
6. Monitoring Cell, FC Division, MoEF & CC, New Delhi, for uploading.
7. Guard File.



Your's faithfully
(Charan Jeet Singh)
Scientist 'D'



For SHYAM SOL AND POWER LTD

[Signature]
Director/Authorised Signatory

Signed by
Charan Jeet Singh
Date: 11.01.2024 18:45:38
Reason: Verified and signed



420

ANNEXURE "U"

Great Place To Work



From,
SHYAM SELAND POWER LIMITED
JAMURIA INDUSTRIAL ESTATE
VILL - DHASNA, P.O. - BAHADURPUR,
P.S. - JAMURIA, DIST. - PASCHIM BARDHAMAN
PIN - 713362

Memo - SSPL/JMR/DFO/CA/01/24
Date - 18.01.2024

To,
DIVISIONAL FOREST OFFICER
DURGAPUR FOREST DIVISION
DURGAPUR
PASCHIM BARDHAMAN (W.B.)

Subject : - Submission of Compensatory Afforestation Land against the Forest Land measuring 0.47 hector, bearing plot no. - 473, under mouza - Mamudpur, fall under Durgapur Forest Division.

Ref:- 1st level clearance dtd. - 11.01.2024 against Proposal Number - FP/WB/IND/442054/2023 dtd.27/08/2023

Respected Sir,

We are writing this letter in connection with the application submitted to MoEFCC (Ministry of Environment, Forest and Climate Change) bearing proposal number FP/WB/IND/442054/2023 dtd. 27/08/2023 & against which we have received the 1st level clearance certificate dtd. - 11.01.2024.

Abiding by the General Conditions coined in 1st level clearance certificate, we are submitting a land for Compensatory Afforestation for your kind approval and we also have attached the following documents for verification from your end -

Table with 3 columns: Sl. No., Details of Documents, Annexure. It lists 8 documents including Ownership of Land, Site Location Map, Toposheet, Nature of Land, Mutation and R.O.R., Photographs, Tax Receipt, and 1st level clearance certificate.

We are anticipating support, co-operation & early action from your end so that we can proceed for the next level clearance.

Thanking you!

Yours faithfully,

For Shyam Sel And Power Limited

Signature of Alok Mishra, Authorised Signatory. Includes circular stamp for SHYAM SEL & POWER LIMITED, BURNAGAR MORE, P.O. BAHADURPUR, Dist. Bardhaman (WB), PIN - 713362.

Received stamp with signature and date 19.01.24.

Notary stamp for SUMITRA BHATTACHARYYA, City Civil Court, Calcutta, Regn. No. 1065 of 2022, Expiry Date: 1.4.2027.



SHYAM SEL AND POWER LIMITED

(A wholly owned subsidiary of SHYAM METALICS AND ENERGY LIMITED)

REG. OFFICE: S S Chambers, 5, C.R. Avenue, Kolkata - 700 072, West Bengal, CIN: U27109WB1991PLC052562 GSTIN: 19AAECS942J1Z2
SALES & MARKETING OFFICE: Viswakarma Building, North West Block, 1st, 2nd & 3rd Floor, 86C, Topasia Road, Kolkata - 700 048
T: +91 33 4011 1000 F: +91 33 4011 1031 Email: contact@shyamgroup.com Web: www.shyammetals.com Follow us on: [Social Media Icons]

For SHYAM SEL AND POWER LTD

Signature of Director/Authorised Signatory

421

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07716



पश्चिम बंगाल WEST BENGAL

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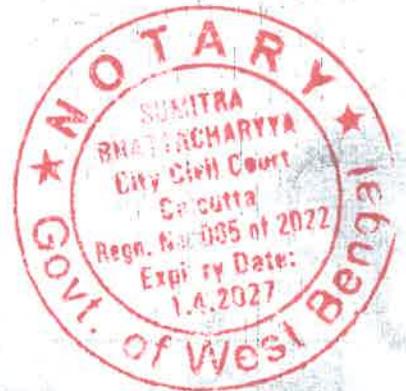
Certified that the Document
is Admitted to Registration the
State Seal and the Subr-
scribed in accordance with this
Document is the Part of this
Document.

A.D.R. Durgadas
Sardwan

6 NOV 2010

Prakash Narayan Khastiy (London)

प्रजाप पुत्र प्राम पकाशुत एत एवान, सस्य जेवला, वना करिदपुत्र,
कोला बाटिकाडिया, परिमान ७५०२ मठक,
वृथाप मूला १७, ००, ००० टाला, बाजार मूला ०२, ०७, ५३० टाला



For SHYAM SEL AND POWER LTD

Director/Authorised Signatory

Prakash Narayan Khitry (London)

: ২ :

কোম্পানী প্রতিষ্ঠা :-

শ্যাম সোল এন্ড পাওয়ার লিমিটেড, ২৯ নং ডি.সি. এডিনিউ কলকাতা - ৭০০ ০১০.
পক্ষে ডাইরেক্টর শ্রী বজরং নান এগারওয়াল পিতা শ্রী শ্যাম নান এগারওয়াল
জাতি হিন্দু ভারতীয় নাগরিক, পেশা ব্যবসায়ী সাক্ষিয় ২৯ নং ডি.সি. এডিনিউ
কলকাতা - ৭০০ ০১০. স্থান - এ এ ই সি এন ১৪২১ ডি.

কোম্পানী দাতা :-

শ্রী প্রকাশ নারায়ন খেত্রী (সি.এন) পিতা জয় নারায়ন খেত্রী (সি.এন) জাতি হিন্দু
ভারতীয় নাগরিক, পেশা ব্যবসায়ী, সাক্ষিয় স্টাডিয়াম কলকাতা - ৭০০ ১০৫.
স্থান - এ ই এন সি কে ৭১০২ সি.

কম্পিউটার প্রোগ্রামার কোম্পানী প্রস্তুতকারক হিসেবে
উপস্থাপিত সম্পত্তি জমির নিম্ন নামে রেকর্ড ভুক্ত নিজ পুত্রীয় দখলীয়া বা দখলীয়া
সম্পত্তি হইবে এবং জমি সন্যতক সম্পদ সাধারণের আভ্যন্তরে উক্ত সম্পত্তি
নির্দিষ্টভাবে জমা দখল করিতে হইবে এবং জমি পুত্রবান ও দখলীয়া



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Prakash Narayan Khaitan (Founder)

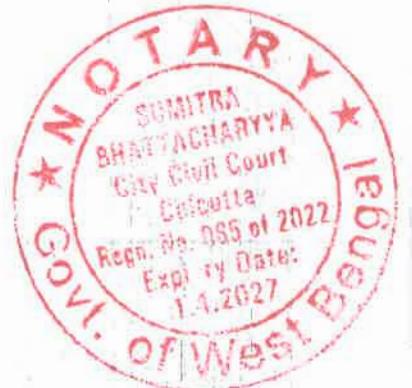
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আমার টাকার বিশেষ প্রয়োজনে নীচের উপলোভ সম্পত্তি বিক্রয়ের ঘোষনা দিলে
 আপনি তাহা আপনার উপলোভ সংখ্যার নামে খরিদ করিতে সম্মত হওয়ায় নীচের
 উপলোভ সম্পত্তির মূল্য কোং ১৮,০০,০০০ টাকা আমার লক্ষ টাকা স্থিরতরী ও
 মূল্যের বাবত সম্মত টাকা প্রাপ্তি স্বীকারে নীচের উপলোভ সম্পত্তি আপনার উপলোভ
 সংখ্যাকে বিক্রয় করিয়া আমি চির নিঃশুভ ও দখলচ্যুত হইলাম এবং বিক্রিত
 নীচের উপলোভ সম্পত্তিতে যেদতক আমার যে প্রকারের শুল্ক সুবিধিত নত দখলদারকারগণ
 যাহা বিহীন ছিল ও আছে তৎ সমস্ত শুল্কাদি এখনে আমাকে চিরতরে লোপ ও রহিত
 হইয়া সম্মত শুল্কাদি আমার উপলোভ সংখ্যার প্রতি জারি ও বর্তিনা আপনি
 কেবানো গুহিতা জন্ম হইতে উপলোভ সংখ্যার পক্ষে আমার বিক্রিত নীচের উপলোভ
 সম্পত্তিতে আমার ন্যায় সর্ষপকার নিবৃত্ত শুল্কের মালিক ও দখলদার হইয়া সম্পত্তি
 উপলোভ সংখ্যার মুর্খে আপনার নিজ ইচ্ছামত যে কোন রূপে যে কোন কার্যে ব্যবহার ও
 নিয়োগ করিয়া ও সরকারের প্রাপ্ত রাজস্বাদি প্রতি জন জন উপলোভ সংখ্যার নামে
 আদায় দিয়া উপলোভ সংখ্যার মুর্খে চেক দাখিলাদি গ্রহন করিয়া দায় বিক্রয় ইত্যাদি
 সর্ষপকার হস্তান্তর ও রূপান্তর করনাদির ক্ষমতা পরিচালনে মায় প্রাইমিভয়ে যদেহা
 ভাবে পরম সুখে ভোগ দখল করিতে থাকুন তাহাতে আমি মায় ওয়ারিগাম কেহ কোনো
 কক্ষিন কালে কোন প্রকার ওজরপত্র বা দাঙ্গাদাওয়া করিবনা ও করিতে পারিবনা করিনেও

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For SHYAM SELL AND POWER LTD

(Signature)
 Director/Authorised Signatory



Prakash Narayan Khetty (London)

: ৪ :

তাহা সংক্রমে ব্যক্তি ও নামজ্ঞর হইবে। বিক্রীত নীচের উপশিষ্ট সম্পত্তি
আমি সম্পূর্ণ নির্দায় ও মুক্ত-বাহায় বিক্রয় করিয়ায়। ভাবীকালে কোন প্রকার দায়াদি থাকা
প্রকাশ পাইলে আমি মায় ওয়ারিশান শ্রায় ধরতায় তাহা উদ্ধার করিয়া দিব অন্যথা
সম্বন্ধ কটির দায়ী হইব।

এতদর্থে মুহূর্ত্তিতে মরন মনে স্বেচ্ছায় মূল্যের বরত সম্বন্ধ টালি প্রাপ্তি
দ্বাৰাতে অন্য ত্ত বিক্রয় কোষ সেরানা পত দলিল সম্পাদন করিয়ায়। ইতি মন ১৪১৭ মান
তাং ১৫ ই কার্তিক ইং তাং ০২.১১.২০১০.

: উপশিষ্ট :

নো বর্ধমান, খানা ফরিদপুর, মহকুমা ও এ.ডি.এল.আর. অফিস দুর্গাপুর,
প্রতাপ পুর গ্রাম পঞ্চায়ত এর অধীন মাঙ্গল ৩০ নং জে.এল.ভূক্ত সোজা খাটলিয়া
মধ্যে খতিয়ান নং ৩১৭ তিন পত মতের। রায়ত দলনী খুড় কাঃ স্মা বার্ষিক খার্ষ্যতা।

For SHYAM SELAND POWER LTD

Director/Authorised Signatory



Prakash Narayan Khutty (Tandon)

: ৫ :

১। আর.এস. দাগ নং ৫১৩ পাঁচ শত দাগ হাল দাগ নং ৫১৩ পাঁচ শত ত্রিশ ডাগী পরিমান ১১৬৫ শতক যথো ৫২৩.৬ শতক এর উপরে বর্গাদার জের্ড খাকার জমা উক্ত ৫২৩.৬ শতক বাজে অবশিষ্টাংশ ৬৪১.২ শতক ছয় শত একষাট দশমিক দুই শতক বিক্রয় করিলায়। যাযা উক্ত দলিলে প্রথিত নকশার লাল রং দ্বারা বেচিত্ত জায়গা হইজেহ, উক্ত দলিলে প্রথিত নকশায় উক্ত দলিলের একাংশ বলিয়া গন্য হইবে। যাযা শিল্পের কার্যে ব্যবহার হইবে। ইযাতে কোন কনস্ট্রাকশন নাই।

চৌহদ্দি : উত্তরে ১৬ নং ও ২১৩ নং দাগের জমি, দক্ষিণে ৫১৩, ৫১৩ ও ৫১৩ নং দাগের জমি, পূর্বে ৫১৩ নং দাগের জমি, ও জোনডাগী মোজার দাগ ও পশ্চিমে ৪৬১, ৪৬২ ও ৪৬৩ নং দাগের জমি।

প্রকাশ থাকে যে, উক্ত দলিলে প্রথিত ১(ক) নং হুজু ১টি জতিরিপ্ত কালজে দাগা ও প্রথিজার পুরা নাম, পাপলস্ট মাইজ ছবি ও দুই হাজার প্রতিটি ডাগীনের ছাপ প্রত্যক্ষন করা হইল, যথো যুগ দলিলের একাংশ বলিয়া গন্য হইবে।

Handwritten signature

For SHYAM SELAND POWER LTD
Signature
Director/Authorised Signatory



Potokashy Narayan Chetty (Fardan)

: 6 :

ভূমিকাধারীর পক্ষে বি.এন.এবং.এন.আর.ও. ফরিদপুর ।

রেকর্ড দুইটে দলিল স্থানি প্রস্তুত করিলাম ও দলিল পাঠ করিয়া দলিলের মর্ম বুঝা হইয়া দিলাম।

দলিল প্রস্তুত কারক ও দলিল লেখক :

[Signature]
L10-DPR-36

- ① Satish Kumar Chetty
S/o Late. R. P. Chetty
Rajendra Prasad Chetty
17/1 Beardon S tal
— sh. 7
- ② Shyamal Mukherjee
Maldaha

টাইপ করক :

[Signature]
বেবদাস জোপ
কুলচিয়া।

For SHYAM SELAND POWER LTD

[Signature]
Director/Authorised Signatory



বাম হাত					
	বৃহদাঙ্গুল	তর্জনী	মধ্যমা	অনামিকা	কনিষ্ঠা
ডান হাত					



উপরের ছবি ও টিপ ওলি আমার দ্বারা প্রত্যায়িত হইল।

Porakashi Narayan Khutty (Tandon)

বাম হাত					
	বৃহদাঙ্গুল	তর্জনী	মধ্যমা	অনামিকা	কনিষ্ঠা
ডান হাত					



উপরের ছবি ও টিপ ওলি আমার দ্বারা প্রত্যায়িত হইল।

Bayrang Lal Agarwal

বাম হাত					
	বৃহদাঙ্গুল	তর্জনী	মধ্যমা	অনামিকা	কনিষ্ঠা
ডান হাত					

উপরের ছবি ও টিপ ওলি আমার দ্বারা প্রত্যায়িত হইল।

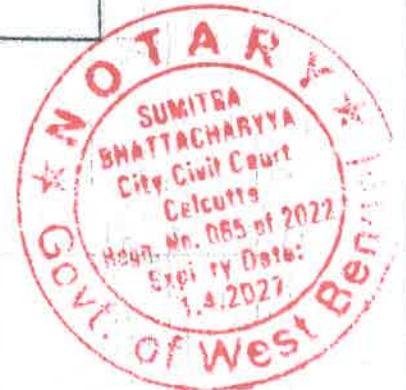
বাম হাত					
	বৃহদাঙ্গুল	তর্জনী	মধ্যমা	অনামিকা	কনিষ্ঠা
ডান হাত					

উপরের ছবি ও টিপ ওলি আমার দ্বারা প্রত্যায়িত হইল।

FOR OFFICIAL USE ONLY

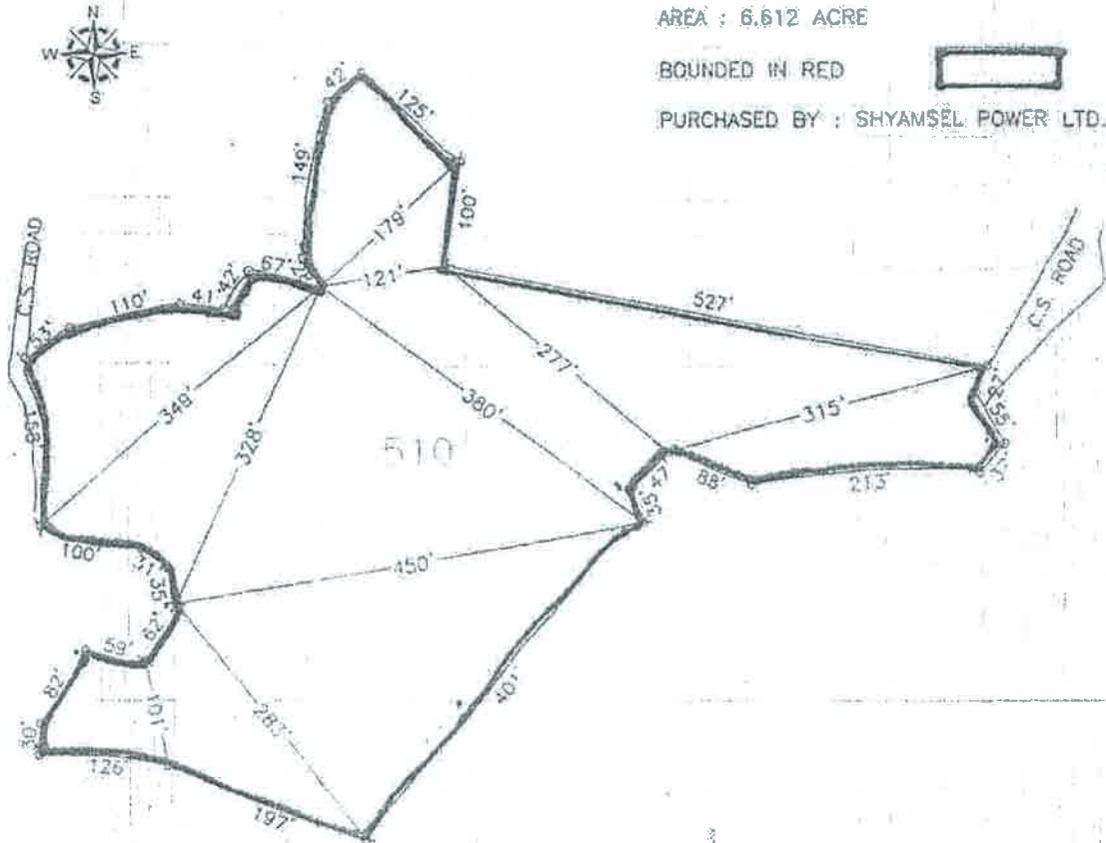
[Signature]

Director/Authorised Signatory



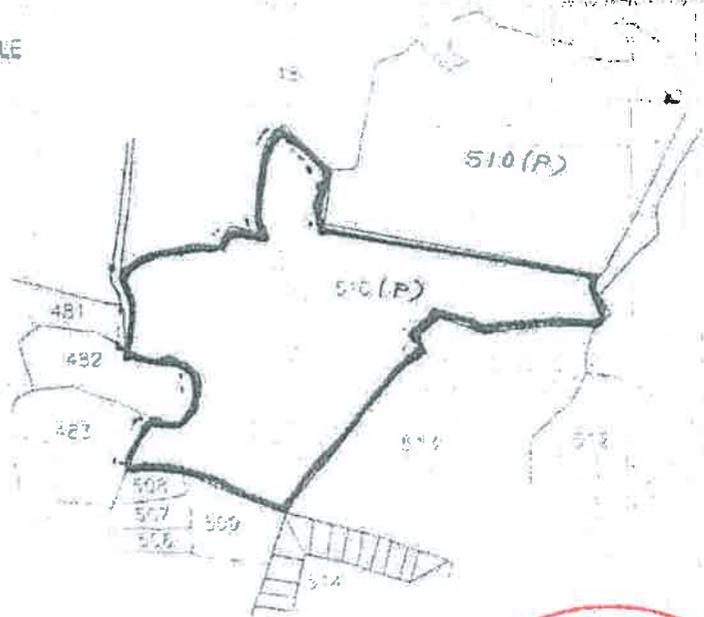
428

ED PLAN SHOWING THE LAND SOLD-OUT UNDER L.R. PLOT NO. - 530(P),
R.S. PLOT NO.- 510, MOUZA - KHATGARIA, J.L. NO: 30, P.S. - FARIDPUR,
DIST - BURDWAN.



Pra Kashi Narayan Prithy (Tandou)

SCALE 32" = 1 MILE



GOPDANCA NO. 84

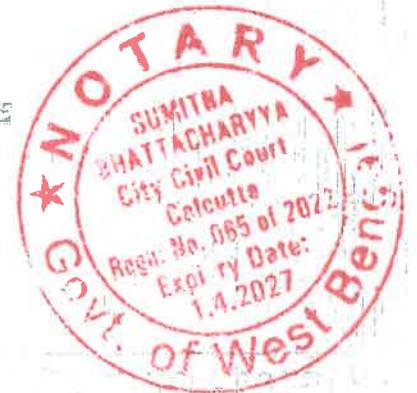
OWNER'S SIGNATURE

Sukumar Patra
SURVEYOR'S SIGNATURE
REGN. NO. 12252

INDEX MAP
SCALE : 16" = 1 MILE

FOR SHYAMSEL POWER LTD.

[Signature]
Director/Authorised Signatory



429

Government Of West Bengal
Office Of the A. D. S. R. DURGAPUR
District:-Burdwan

Endorsement For Deed Number : I - 07716 of 2010
(Serial No. 07730 of 2010)

On 02/11/2010

Presentation(Under Section 52 & Rule 22A(3) 46(1),W.B. Registration Rules,1962)

Presented for registration at 16:20 hrs on :02/11/2010, at the Private residence by Prakash Narayan Khettry (Tandon) ,Executant.

Admission of Execution(Under Section 58,W.B.Registration Rules,1962)

Execution is admitted on 02/11/2010 by

1. Prakash Narayan Khettry (Tandon), son of Late Jay Narayan Khettry (Tandon) , South Dum Dum, District:-Kolkata, WEST BENGAL, India, P.O. :- Pin :-700048 , By Caste: Hindu, By Profession : Business

Identified By Satish Kumar Khettry, son of Late Rajendra Prasad Khettry, 17/1, Beadon Street, District:-Kolkata, WEST BENGAL, India, P.O. :- Pin :-700007 , By Caste: Hindu, By Profession: Business.

(Arnab Basu)
ADDITIONAL DISTRICT SUB-REGISTRAR OF
DURGAPUR

On 03/11/2010

Certificate of Admissibility(Rule 43,W.B. Registration Rules 1962)

Admissible under rule 21 of West Bengal Registration Rule, 1962 duly stamped under schedule 1A, Article number : 23,5 of Indian Stamp Act 1899, also under section 5 of West Bengal Land Reforms Act, 1955: Court fee stamp paid Rs. 10/-

Payment of Fees:

Fee Paid in rupees under article (A1) = 37818/- , E = 7/- on 03/11/2010

Certificate of Market Value(WB PUVI rules of 2001)

Certified that the market value of this property which is the subject matter of the deed has been assessed at Rs.-3438240/-

Certified that the required stamp duty of this document is Rs.- 206304 /- and the Stamp duty paid as: Impresive Rs.- 5000/-

Deficit stamp duty

Deficit stamp duty Rs 201330/- is paid, by the draft number :005874, Draft Date 01/11/2010, Bank Name State Bank of India, COMMERCIAL BRANCH KOLKATA, received on 03/11/2010



ADDL. DIST. SUB-REGISTRAR
DURGAPUR, BURDWAN

(Arnab Basu)

ADDITIONAL DISTRICT SUB-REGISTRAR OF DURGAPUR

Endorsement Page 1 of 2

For GHYAM SEL AND POWER LTD

[Signature]
Director/Authorised Signatory



430



Government Of West Bengal
Office Of the A. D. S. R. DURGAPUR
District:-Burdwan

Endorsement For Deed Number : I - 07716 of 2010
(Serial No. 07730 of 2010)

(Arnab Basu)
ADDITIONAL DISTRICT SUB-REGISTRAR OF
DURGAPUR



Arnab Basu
Addl. Dist. Sub-Registrar
Durgapur, Burdwan

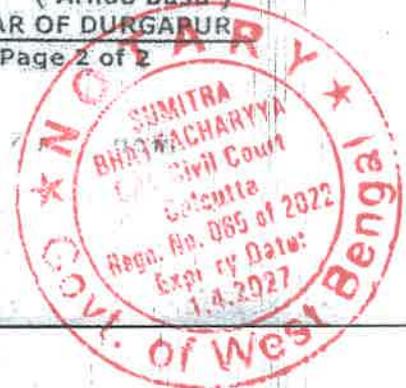
(Arnab Basu)
ADDITIONAL DISTRICT SUB-REGISTRAR OF DURGAPUR

03/11/2010 12:27:00

EndorsementPage 2 of 2

For SHYAM SEL AND POWER LTD

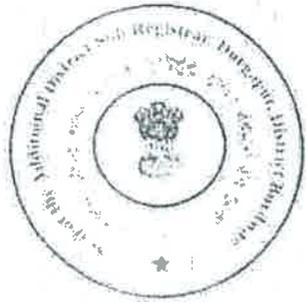
Sm
Director/Authorised Signatory



431

Certificate of Registration under section 60 and Rule 69.

Registered in Book - I
CD Volume number 18
Page from 4340 to 4351
being No 07716 for the year 2010.




(Arnab Basu) 03-November-2010
ADDITIONAL DISTRICT SUB-REGISTRAR OF DURGAPUR
Office of the A. D. S. R. DURGAPUR
West Bengal

For SHYAM SEL AND POWER LTD



Director/Authorized Signatory



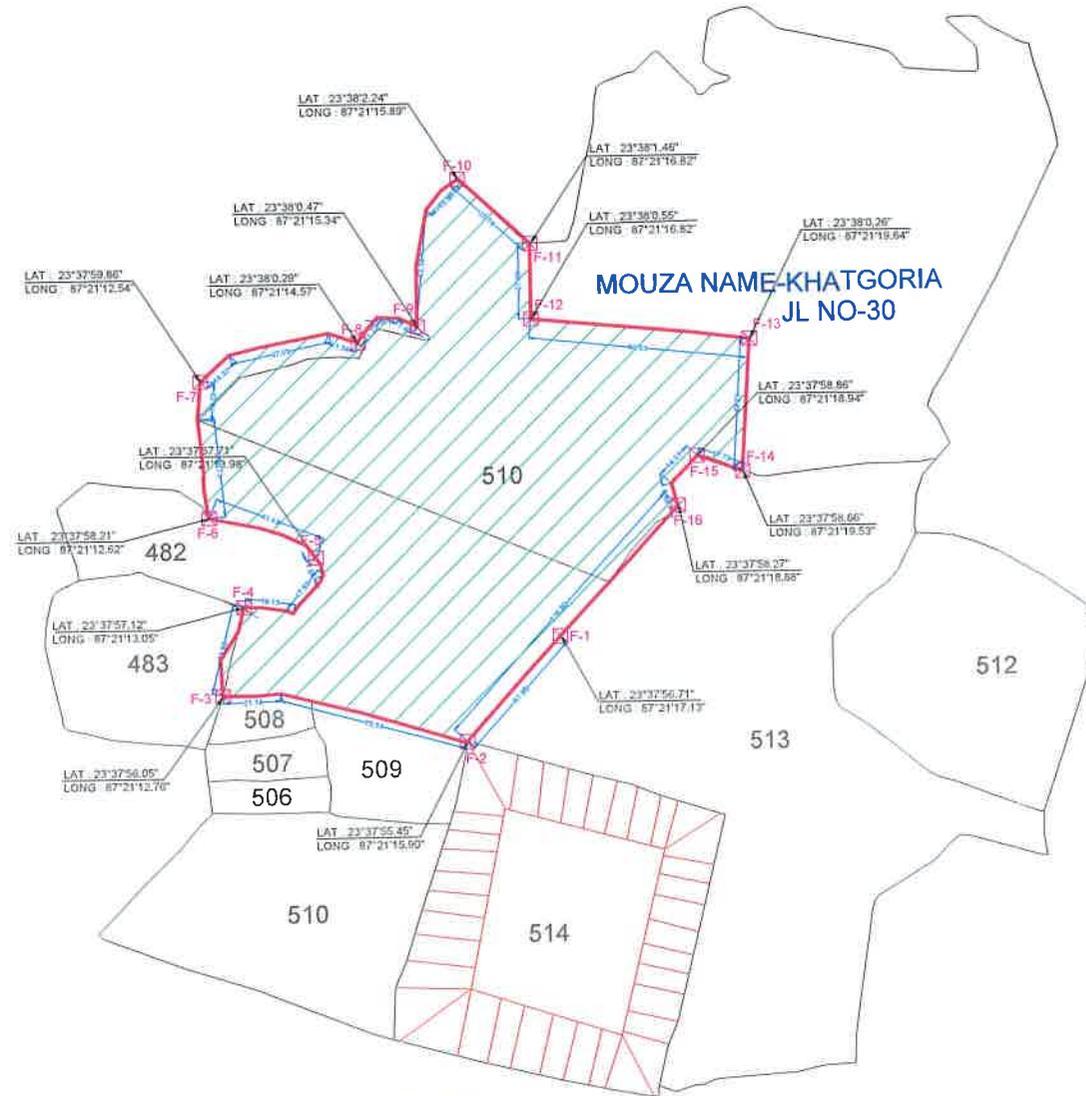
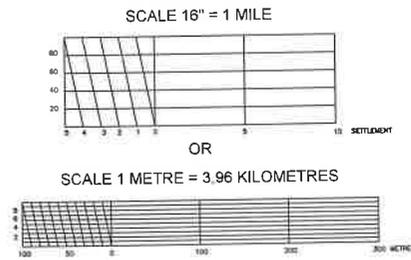
MAP SHOWING THE LAND IDENTIFIED NON FOREST LAND 2.35 HECTARE AT MOUZA : KHATGORIA JL NO-30 AT PASCHIM BARDHAMAN DIST. FOR COMPENSATORY AFFORESTATION (CA) AGAINST PROPOSED FOREST LAND 2.35 HECTARE FOR DIVERSION UNDER DURGAPUR FOREST DIVISION AT MOUZA: MAMUDPUR, JL NO-51 IN FAVOUR OF SHYAM SEL & POWER LIMITED MARKED IN GREEN COLOUR.



SCALE:-1:2000 **433**

MOUZA- KHATGORIA

MOUZA- KHATGORIA
 JL NO- 30
 THANA- FARIDPUR-DURGAPUR
 ZILLA- PASCHIM BARDDHAMAN



DETAILS CO-ORDINATES OF PROPOSED FOREST LAND-

SL NO	LATITUDE	LONGITUDE	UTM EASTING	UTM NORTHING
F-1	23°37'56.71"	87°21'17.13"	536184.868	2613576.156
F-2	23°37'55.45"	87°21'15.90"	536150.176	2613537.490
F-3	23°37'56.05"	87°21'12.76"	536061.092	2613555.668
F-4	23°37'57.12"	87°21'13.05"	536069.158	2613588.570
F-5	23°37'57.71"	87°21'13.98"	536095.478	2613606.687
F-6	23°37'58.21"	87°21'12.62"	536056.905	2613621.797
F-7	23°37'59.86"	87°21'12.54"	536054.380	2613672.576
F-8	23°38'0.29"	87°21'14.57"	536111.936	2613686.190
F-9	23°38'0.47"	87°21'15.34"	536133.649	2613691.757
F-10	23°38'2.24"	87°21'15.89"	536149.264	2613746.243
F-11	23°38'1.46"	87°21'16.82"	536175.630	2613722.115
F-12	23°38'0.55"	87°21'16.82"	536175.617	2613694.125
F-13	23°38'0.26"	87°21'19.64"	536255.695	2613685.576
F-14	23°37'58.66"	87°21'19.53"	536252.526	2613636.401
F-15	23°37'58.86"	87°21'18.94"	536235.774	2613642.386
F-16	23°37'58.27"	87°21'18.68"	536228.539	2613624.068

MOUZA & PLOT DETAILS OF PROPOSED FOREST LAND -

SL NO	MOUZA	JL NO	RS PLOT NO	PART/ FULL	AREA IN HECTARE	REMARKS
01	KHATGORIA	30	510	PART	2.35	FOREST

LEGEND-

- PROPOSED FOREST LAND FOR NOC-
- CORNER PILLAR OF FOREST LAND-
- CURT ROAD-
- NALLAH-
- DIMENSIONS-
- MOUZA PLOT WITH NUMBERS-
- MOUZA BOUNDARY-



For SHYAM SEL AND POWER LTD

 Director/Authorized Signatory

SIGN- _____

DOPS SURVEY DONE BY:-

GLOBAL SURVEYORS
 REGD OFFICE- SEARSOLE BABUPARA
 P.O. SEARSOLE RAIBARI,
 DIST. -PASCHIM BURDWIAN (W.B)
 PH. 94342 3/231 9933738261
 EMAIL - info@globalssurveyors.org
 globalssurveyors2001@yahoo.co.in
 WEBSITE - www.globalssurveyors.org
 (AN ISO 9001:2015 CERTIFIED FIRM)

435

পশ্চিমবঙ্গের খতিয়ান ও দাগের তথ্য



Record downloaded from-

BanglarBhumi - বাংলার জমির তথ্য

Android App on Google Play

ভূমি ও ভূমি সংস্কার এবং উদ্বাস্ত ত্রান ও পুনর্বাসন দপ্তরের তথ্য
Land and Land Reforms and Refugee Relief and Rehabilitation Department info.

জেলাঃ [23]পশ্চিম বর্ধমান
ব্লকঃ [02]ফরিদপুর-দুর্গাপুর
মৌজাঃ [030]খাটগড়িয়া

(Live Data As On 16/01/2024,08:28:09)

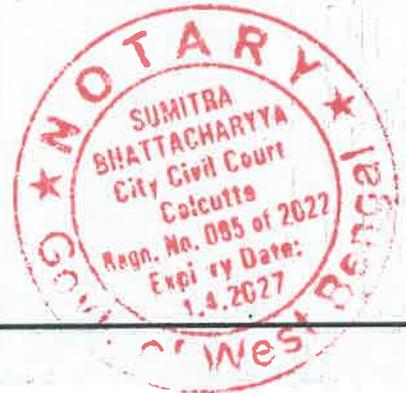
জে.এল নং : 030 থানা : ফরিদপুর

খতিয়ান নং :	323
রায়তের নাম :	শ্যাম সেল পাওয়ার লিঃ পক্ষে ডাই
পিতা/স্বামী :	বজরং লাল আগরওয়াল
ঠিকানা :	শ্যামলাল, 29 নং জি সি এডিনিউ, কলকাতা-13
জমির পরিমাণ:	6.61 একর
দাগের সংখ্যা :	1

অত্রস্বত্বের দাগের বিবরণ ও পরিমাণ:

দাগ নং	শ্রেণী	অংশ	অংশ পরিমাণ(একর)	মন্তব্য
530	ডাঙ্গা	0.5579	6.6100	Nil

Disclaimer: This Record is only for information purpose. Do not treat it as official documents. It is not an official app. The source of these data is the official portal of Land and Land Reforms and Refugee Relief and Rehabilitation Department (<https://banglarbhumi.gov.in>), which are available in public domain



For SHYAM SELAND POWER LTD

Director/Authorised Signatory

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Form A

০৩/০৩/২০১১

Certificate of Mutation

(See Rule 63 of West Bengal Land and Land Reforms Manual,1991)

To- শ্যাম সেন & পাতিলার লি: পক্ষে ডায়, Address: শ্যামলাল, ২৯ নং জি সি এডি

Reference- ২৪১০/১০ Dt-২০/০৩/২০১১

She is informed that his/her name has been mutated in respect of the land described in the schedule below:

The Schedule

- 1. District কলকাতা
- 2. Police station সফলকান্দু
- 3. Mouza খড়ীদীড়া
- 4. JL.No ০৩০
- 5. Khatian No ৩২০
- 6. Plot No ১০০
- 7. Area ৬.৬১১ Total ৬.৬১১
- 8. Classification কৃষি


 03 / 03 / 2011

Prescribed Authority w/s 50 of the West Bengal Land Reforms Act, 1955



FOR SHYAM SENGUPTA POWER LTD


 Director/Authorized Signatory



For SHYAM SELAND POWER LTD

[Handwritten Signature]
Director/Authorised Signatory

NOTARY
SUNITA
BHATTACHARYA
City Civil Court
Calcutta
Rego. No. 066 of 2022
Expiry Date:
1.4.2027
City of West Bengal

438



For SHYAM SELAND POWER LTD

Smm
Director/Authorised Signatory



439



For SHYAM SELANGI POWER LTD

Director/Authorised Signatory



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West Bengal Form No. 1077

L & LR

SBP

Application No.:

রাজস্বের দাখিলা এবং বিবিধ তলব

REVE2024230200036

রায়তের অংশ



১। জেলার নাম	২। থানার নাম ও ভৌগোলিক নং	৩। সার্কেলের নাম ও তহশীল ব্লক নং	৪। ভূমিসহায়কের রসিদনং
পশ্চিম বর্ধমান	ফরিদপুর	ফরিদপুর-দুর্গাপুর	REVREC2024230200031
৫। মোজার নাম ও জে.এল. নং	৬। জমাবন্দী নং	৭। খতিয়ান নং	৮। দাগ নং
খাটগড়িয়া(০৩০)		323	530...
৯। জমির পরিমাণ (শতক)	১০। কায়দার নাম ও পিতা/স্বামীর নাম ও সাকিল		
661.0000	শ্যাম সেন পাওয়ার লিঃ পক্ষে ডাই, পিতা- বজরং লাল		
	আগরওয়াল, ঠিকানা- শ্যামলাল, ২৭ নং জি সি এভিনিউ, কলকাতা-13		
	১১। কাহার দ্বারা (খাজনা) দাখিল হইয়াছে		
	শ্যাম সেন পাওয়ার লিঃ পক্ষে ডাই		

রায়তের উপর সালিয়ানা তলব

নগদ খাজনা ১২	সার চার্জ ১৩	পথক র ১৪	পূর্তকর ১৫	শিক্ষা কর ১৬	বিবিধ		গ্রামীণ কর্মসংস্থান আইনে দেয়		মোট ১৯
					খাস জমি ১৭(ক)	বাবদ লাইসেন্স কি ১৭(খ)	সার চার্জ ১৮ (ক)	সেস ১৮(খ)	
265	0	16	67	27	0	0	40	80	495

ওয়াশীল

	তিন সনের পূর্বকার ২০	তৃতীয় সনের বাকি ২১	দ্বিতীয় সনের বাকি ২২	হাল সনের পূর্ববর্তী ২৩	হাল ২৪	সুদ ২৫	অগ্রিম ২৬
খাজনা	0	0	0	0	265	0	0
সার চার্জ	0	0	0	0	0	0	0
পথক	0	0	0	0	16	0	0
পূর্ত কর	0	0	0	0	67	0	0
শিক্ষা কর	0	0	0	0	27	0	0
খাস জমি বাবদ লাইসেন্স কি	0	0	0	0	0	0	0
অন্যান্য	0	0	0	0	0	0	0
গ্রামীণ কর্মসংস্থান আইনে দেয়	0	0	0	0	0	0	0
(ক) সার চার্জ	0	0	0	0	40	0	0
(খ) সেস	0	0	0	0	80	0	0
মোট	0	0	0	0	495	0	0
বাবদ মিনাহ	0	0	0	0	0	0	0
বাংলা সন	0	0	0	0	1430	0	0

*যে সনের বাবদ ওয়াশীল: [১৪৩০]

মোট আদায়
(কথায়)

আদায়কারী কর্মচারীর সহি ও তারিখ

প্রকৃত: চেকের দ্বারা খাজনা দেওয়া হইলে
এইখানে তাহার সবিশেষ বিবরণ লিখিতে
হইবে

INR -495/-
Four Hundred Ninety Five Only.

SBP, Kolkata- 700015

Friday, January 19, 2024 11:37:27 AM

* * * রাজস্ব প্রদান সম্পত্তির মালিকানার বৈধতা হানি ঘটায় না।

** The collection is made provisionally u/s 23 of WBLR Act on the basis of present use without prejudice to the applicability of provision u/s 4B & 4D of WBLR Act.

This is a system generated Revenue receipt and does not require any signature

For SHYAM SELAND POWER LTD

Signature/Authorised Signatory



441

Government of India



(Forest Conservation Division)

Online Proposal No.: FP/WB/IND/442054/2023

Dated: 11/01/2024



To,

Additional Chief Secretary (Forest)
Department of Forests, Government of West Bengal,
Kolkata

Subject:

Proposal for ex-post facto approval for regularization of encroachment over 0.47 ha of forest land in favour of M/s Shyam Sel and Power Limited for expansion of existing Integrated Steel Plant in Durgapur Forest Division in West Bengal (Proposal No. FP/WB/IND/442054/2023) – reg.

Sir/Madam,

I am directed to refer to the online proposal no. FP/WB/IND/442054/2023, dated 27/08/2023, on the above-mentioned subject seeking prior approval of the Central Government under section 2 of the Forest (Conservation) Act, 1980 and to say that the proposal has been examined by the constituted by the Central Government under section 3 of the aforesaid Act.

After careful consideration of the proposal of the Government of WEST BENGAL and on the basis of the recommendations of the FAC and approval of the same by the competent authority of MoEFCC, New Delhi, the Central Government hereby grant **"In-Principle"** approval under section-2 of Forest (Conservation) Act, 1980 for Proposal for non-forestry use of 0.47 ha of forest land under the Forest (Conservation) Act, 1980 in favour of M/s SHYAM SEL & POWER LIMITED, for Durgapur Division in Forest Division, District PASCHIM BARDHAMAN, WEST BENGAL subject to the fulfillment of the following conditions:

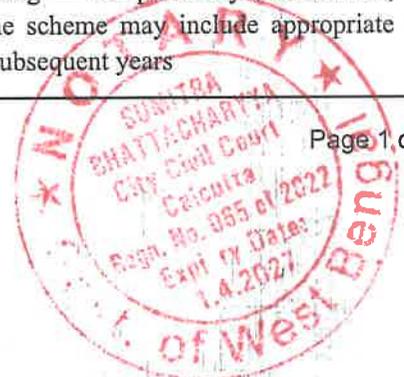
1. General Conditions

S. No	Conditions
1.1	Legal status of the diverted forest land shall remain unchanged
1.2	The land identified for the purpose of CA shall be clearly depicted on a Survey of India toposheet of 1:50,000 scale
1.3	The User Agency shall transfer the cost of raising and maintaining the compensatory afforestation, at the current wage rate, to the State Forest Department. The scheme may include appropriate provision for anticipated cost increase for works scheduled for subsequent years

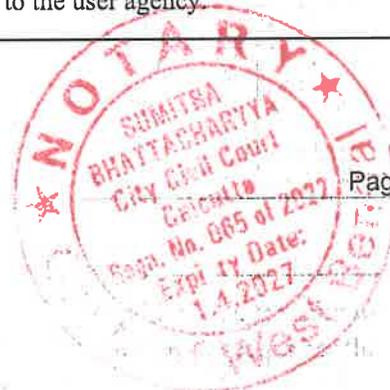
FP/WB/IND/442054/2023

For SHYAM SEL AND POWER LTD

Director/Authorised Signatory



S. No	Conditions
1.4	At the time of payment of the Net Present Value (NPV) at the then prevailing rate, the User Agency shall furnish an undertaking to pay the additional amount of NPV, if so determined, as per the final decision of the Hon'ble Supreme Court of India
1.5	All the funds received from the user agency under the project, except the funds realized for regeneration/ demarcation of safety zone, shall be transferred to Ad-hoc CAMPA in the Savings Bank Account pertaining to the State concerned
1.6	The User Agency shall obtain the Environment Clearance as per the provisions of the Environmental (Protection) Act, 1986, if required
1.7	The boundary of the diverted forest land, shall be demarcated on ground at the project cost, by erecting four feet high reinforced cement concrete pillars, each inscribed with its serial number, forward and back bearing and distance from pillar to pillar
1.8	The User agency, if required, will undertake comprehensive soil conservation measures in the area being diverted at the project cost in consultation with the State Forest Department. A scheme of the same may be submitted along with the compliance report.
1.9	No labour camp shall be established on the forest land
1.10	The User Agency shall provide fuels preferably alternate fuels to the labourers and the staff working at the site so as to avoid any damage and pressure on the nearby forest areas
1.11	The forest land shall not be used for any purpose other than that specified in the proposal
1.12	The forest land proposed to be diverted shall under no circumstances be transferred to any other agency, department or person without prior approval of the Central Government
1.13	No damage to the flora and fauna of the adjoining area shall be caused
1.14	Any tree felling shall be done only when it is unavoidable and that too under strict supervision of the State Forest Department
1.15	The User Agency shall submit six monthly self-compliance reports as on 1st January and 1st July of every year to this office as well as to the Nodal Officer of the State
1.16	The State Government shall monitor compliance of conditions of Forest Clearance and shall submit in this regard yearly report as on 31st December of every year
1.17	Any other condition that the concerned Regional Office of this Ministry may stipulate, from time to time, in the interest of conservation, protection and development of forests & wildlife
1.18	The User Agency and the State Government shall ensure compliance to provisions of the all Acts, Rules, Regulations and Guidelines, for the time being in force, as applicable to the project, including compliance of Scheduled tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 before handing over the forest land to the user agency.



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S.No	Conditions
2.1	At the time of payment of the Net Present Value (NPV) at the present rate, the user agency shall furnish an undertaking to pay the additional amount of NPV, if so determined, as per the final decision of the Hon'ble Supreme Court of India;
2.2	The User Agency shall transfer the funds towards the cost of Net Present Value (NPV) of the forest land being diverted under this proposal from the User Agency as per the orders of the Hon'ble Supreme Court of India dated 28.03.2008, 24.04.2008 and 09.05.2008 in Writ Petition (Civil) No. 202/1995 and the guidelines issued by this Ministry vide its letter No. 5-3/2007-FC dated 06.01.2022 read with 22.03.2022 through online portal of CAMPA account of the State Concerned;
2.3	Cost of plantation of ten times the number of trees likely to be felled or specified number of trees as may be specified in the order for diversion of forest land (subject to a minimum no. of 100 plants), shall be levied from the user agency towards compensatory afforestation.
2.4	The non-forest land transferred and mutated in favour of the State Forest Department shall be notified by the State Government as RF under Section-4 or PF under Section-29 of the Indian Forest Act, 1927 or under the relevant Section(s) of the local Forest Act, 1927 before issue of Stage-II approval. The Nodal Officer shall report compliance in this regard along with a copy of the original notification declaring the non-forest land under Section 4 or Section 29 of the Indian Forest Act, 1927, as the case may be, within the stipulated period to the Central Government for information and record.
2.5	The non-forest land identified for raising penal compensatory afforestation shall be transferred and mutated in favour of the State Forest Department before issue of the Stage-II clearance.

3. Specific Conditions

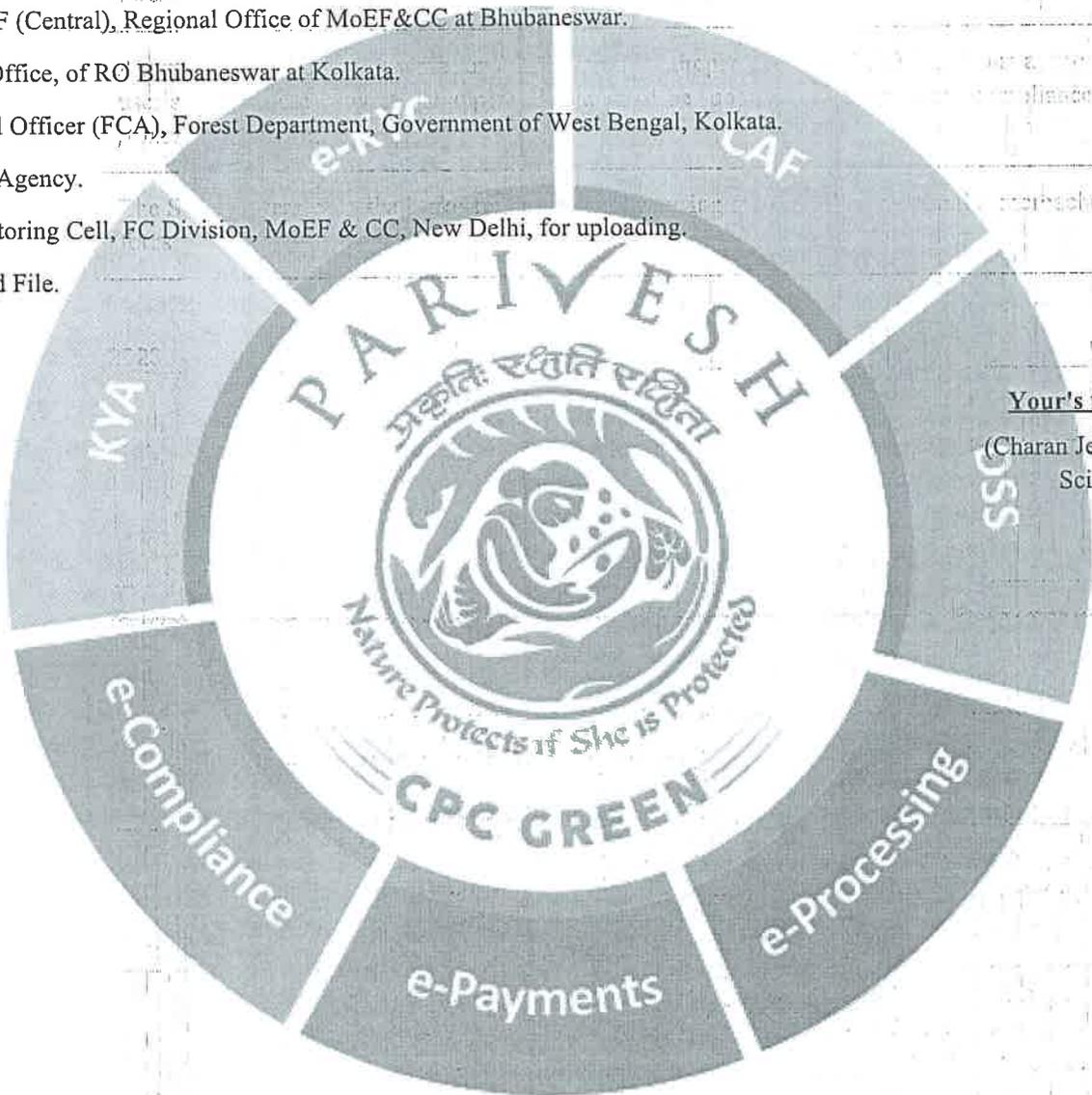
S.No	Conditions
3.1	The user agency shall pay the 5 times penal NPV plus 12% simple interest till the deposit is made by the user agency.
3.2	The user agency shall provide penal compensatory afforestation i.e. non-forest land equivalent to five times the forest land being diverted for the purpose of CA.
3.3	UA should pay cost of NPV, penal NPV, CA, penal CA along with cost of maintenance for 10 years
3.4	The user agency shall bear all costs of restoring the entire encroached forest land to fully stocked forest status (crown density > 0.7).
3.5	Appropriate Wildlife Conservation Plan should be prepared by the DFO Durgapur at the cost of user agency and a copy of the approved Plan shall be submitted along with the compliance of 'in-principle' approval.
3.6	The State Government shall take action against the erring official failed to stop the encroachment of forest land.



After receipt of a report on the compliance of conditions stipulated in the extant 'in-principle' approval as mentioned above, from the State Government, the proposal shall be considered for final approval under clause (ii) of subsection (1) of section 2 of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980. Transfer of forest land to user agency shall not be affected till final approval is granted by the Government in this regard.

Copy To

1. PCCF (HoFF), Government of West Bengal, Kolkata
2. DDGF (Central), Regional Office of MoEF&CC at Bhubaneswar.
3. Sub Office, of RO Bhubaneswar at Kolkata.
4. Nodal Officer (FCA), Forest Department, Government of West Bengal, Kolkata.
5. User Agency.
6. Monitoring Cell, FC Division, MoEF & CC, New Delhi, for uploading.
7. Guard File.



Your's faithfully
(Charan Jeet Singh)
Scientist 'D'

Dated: 15-02-2024

To
The Divisional Forest Officer,
BANKURA

Ref.: - Stage 1 Clearance & Grant of In-Principal approval on 11-01-2024 of our online proposal No. FP/WB/IND/442054/2023.

Sub: Proposal of CA Land & request for providing Site Suitability

Respected Sir,

We are grateful for the approval received and are eager to proceed with the necessary steps outlined in the conditions provided. As per condition 3.2, we are required to identify suitable non-forest land equivalent to five times the area of forest land proposed for diversion.

We have identified suitable piece non-forest land located at Gangajalghati area (Bankadaha Mouza, J.L. No. 27), the details of which is furnished below:

DFO OFFICE: BANKURA

BEAT OFFICE: GANGAJALGHATI

RANGE OFFICE: AMARKANAN

BLOCK: GANGAJALGHATI

MOUZA: BANKADHA (027)

PLOT NOs.: 2510, 2511, 2512, 2513, 2514, 2515, 2516 & 2517

LAND: 6.00 acres of land can be selected from the total 9.54 acres.

In line with the aforesaid requirement, we request your office to kindly conduct a site suitability assessment in respect of the identified land. This assessment is crucial for us to proceed further and ensure compliance with the conditions stipulated in the stage 1 Clearance.

We earnestly anticipate your kind attention in this matter and an early action on providing the site suitability assessment. Your co-operation in this regard will greatly facilitate our compliance process.

Thanking you for your attention and prompt action.

Yours faithfully

For **SHYAM SEL & POWER LIMITED**

Alok Kumar Mishra

ALOK KUMAR MISHRA

Factory Manager

Cc to: The Divisional Forest Officer, Durgapur

The Nodal Officer, FCA, Forest Deptt., Aranya Bhawan, Salt Lake City

OUR BRANDS:



SHYAM SEL AND POWER LIMITED
(A wholly owned subsidiary of SHYAM METALICS AND ENERGY LIMITED)

: S.S Chambers, 5, C.R. Avenue, Kolkata - 700 072, West Bengal,

: U27109WB1991PLC052962

: 19AAECS9421J1ZZ

: Viswakarma Building, North West Block, 1st, 2nd & 3rd Floor, 86C, Topsia Road, Kolkata - 700 046

+91 33 4011 1000

+91 33 4011 1031

contact@shyamgroup.com

www.shyammetalics.com



For SHYAM SEL AND POWER LTD
Par
Director/Authorised Signer

Dated: 04-03-2024

To
The Divisional Forest Officer,
Bankura (North), BANKURA

Ref.: - Stage 1 Clearance & Grandt of In-Principal approval on 11-01-2024 of our online proposal No. FP/WB/IND/442054/2023.

Sub: Proposal of CA Land & request for providing Site Suitability

Respected Sir,
Kindly refer to our letter dated 15-02-2024 regarding the captioned reference and subject. Owing to dispute in title and document, we are inclined to alter the schedule of land intimated to you therein in the matter of identifying suitable non-forest land equivalent to five times the area of forest land proposed for diversion.

We have alternatively identified suitable pieces of non-forest land located at Gangajalghati area within Bankadaha Mouza (J.L. No. 27), Kallapur Mouza (J.L. No. 121) and Chakrangameyata Mouza (J.L. No. 60), the details of which are furnished below:

DFO OFFICE: BANKURA
BLOCK: GANGAJALGHATI

- OPTION A** MOUZA: BANKADAHHA (027)
BEAT OFFICE: GANGAJALGHATI
RANGE OFFICE: AMARKANAN
PLOT No.: 2518/3326
LAND: 6.00 Acres out of total area 7.64 Acres
- OPTION B** MOUZA: KALLAPUR (121)
BEAT OFFICE: GANGAJALGHATI
RANGE OFFICE: AMARKANAN
PLOT Nos.: 817 to 863
LAND: 6.00 Acres out of total area 14.92 Acres
- OPTION C** MOUZA: CHAKRANGAMEYATA (060)
BEAT OFFICE: KUSTHAL
RANGE OFFICE: MEJIA
PLOT Nos.: 327 & 526/539
LAND: 6.00 Acres out of total area 7.21 Acres

In line with the aforesaid requirement, we request your office to kindly conduct a site suitability assessment in respect of the identified land. This assessment is crucial for us to proceed further and ensure compliance with the conditions stipulated in 6th stage 1 Clearance.

We earnestly anticipate your kind attention in this matter and an early action on providing the site suitability assessment. Your co-operation in this regard will greatly facilitate our compliance process.

Thanking you for your attention and prompt action.
Yours faithfully

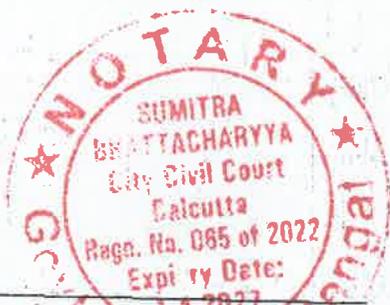
For SHYAM SEL & POWER LIMITED

Alex Kumar Mishra

ALOK KUMAR MISHRA
Factory Manager

OUR BRANDS:
Cc to:

The Nodal Forest Officer, FCA, Forest Department, Aranya Bhawan, Salt Lake
The Divisional Forest Officer, Durgapur
TIGER WIRE
CARES



Received Content
Head Clerk
Bankura North Division

SHYAM SEL AND POWER LIMITED
(A wholly owned subsidiary of SHYAM METALICS AND ENERGY LIMITED)

REG. OFFICE: S S Chambers, 5, C.R. Avenue, Kolkata - 700 072, West Bengal, CIN: U27109WB1991PLC052962 GSTIN: 18AAECS9421J1ZZ
SALES & MARKETING OFFICE: Viswakarma Building, North West Block, 1st, 2nd & 3rd Floor, 86C, Topsia Road, Kolkata - 700 046
T: +91 33 4011 1000 F: +91 33 4011 1031 Email: contact@shyamgroup.com Web: www.shyammetalics.com Follow us on: [Social Media Icons]

For SHYAM SEL AND POWER LTD

Pmr
Director/Authorised Signatory

Dated: 04-03-2024

To
The Divisional Forest Officer,
Bankura (North), BANKURA

Ref.: - Stage 1 Clearance & Grandt of In-Principal approval on 11-01-2024 of our online proposal No. FP/WB/IND/442054/2023.

Sub: Proposal of CA Land & request for providing Site Suitability

Respected Sir,
Kindly refer to our letter dated 15-02-2024 regarding the captioned reference and subject. Owing to dispute in title and document, we are inclined to alter the schedule of land intimated to you therein in the matter of identifying suitable non-forest land equivalent to five times the area of forest land proposed for diversion. We have alternatively identified suitable pieces of non-forest land located at Gangajalghati area within Bankadaha Mouza (J.L. No. 27), Kallapur Mouza (J.L. No. 121) and Chakrangameyata Mouza (J.L. No. 60), the details of which are furnished below:

DFO OFFICE: BANKURA

BLOCK: GANGAJALGHATI

OPTION A

MOUZA: BANKADHA (027)
BEAT OFFICE: GANGAJALGHATI
RANGE OFFICE: AMARKANAN
PLOT No.: 2518/3326

LAND: 6.00 Acres out of total area 7.64 Acres

OPTION B

MOUZA: KALLAPUR (121)
BEAT OFFICE: GANGAJALGHATI
RANGE OFFICE: AMARKANAN
PLOT Nos.: 817 to 863

LAND: 6.00 Acres out of total area 14.92 Acres

OPTION C

MOUZA: CHAKRANGAMEYATA (060)
BEAT OFFICE: KUSTHAL
RANGE OFFICE: MEJIA
PLOT Nos.: 327 & 526/539

LAND: 6.00 Acres out of total area 7.21 Acres

In line with the aforesaid requirement, we request your office to kindly conduct a site suitability assessment in respect of the identified land. This assessment is crucial for us to proceed further and ensure compliance with the conditions stipulated in the stage 1 Clearance.

We earnestly anticipate your kind attention in this matter and an early action on providing the site suitability assessment. Your co-operation in this regard will greatly facilitate our compliance process.

Thanking you for your attention and prompt action.

Yours faithfully

For SHYAM SEL & POWER LIMITED

Alok Kumar Mishra
ALOK KUMAR MISHRA
Factory Manager

RECEIVED CONTENTS WITHOUT VERIFICATION

[Signature]
Divisional Forest Officer
Durgapur Division

OUR BRANDS:
Cc to:

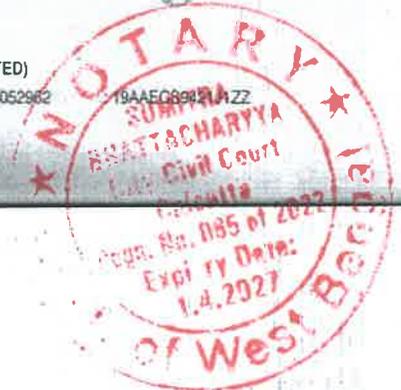
The Nodal Forest Officer, FCA, Forest Department, Aranya Bhawan, Salt Lake
The Divisional Forest Officer, Durgapur



SHYAM SEL AND POWER LIMITED

(A wholly owned subsidiary of SHYAM METALICS AND ENERGY LIMITED)

S S Chambers, 5, C R Avenue, Kolkata - 700 072, West Bengal. U27109WB1991PLC052962



For SHYAM SEL AND POWER LTD

[Signature]
Director/Authorized Signatory

ANNEXURE "X"

Date: 03/04/2024

To,
The Nodal Officer,
FCA, Forest Department,
Aranya Bhawan, Salt Lake City,
West Bengal

Ref: 1. Stage 1 clearance & Grant of In-Principal approval on 11/1/24 of our online proposal no FP/WB/IND/442054/2023.

2.our letter dated 4/3/24 towards proposal of Penal CA Land

Sub: Undertaking for purchase of Proposed Penal CA Land

Respected Sir,

With reference to the stage 1 clearance and grant of In-Principal approval received on 11/1/24 for our online proposal no FP/WB/IND/442054/2023. Additionally, referring to our letter dated 4/3/24 concerning the proposal of Penal CA Land.

In line with the conditions, we have proposed three options of land as penal CA land, as detailed in our aforementioned letter dated 4/3/24.

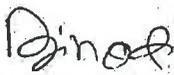
We hereby undertake that we are committed to purchasing any one of the proposed lands, subject to approval by the Forest Department. Furthermore, upon acquisition, we pledge to promptly hand over the chosen parcel of land to the Forest Department as Penal CA land, adhering strictly to the conditions specified in the stage 1 clearance.

In order to proceed with this process, we kindly request the Forest Department to assess the suitability of the proposed land options and provide us with the necessary feedback.

We look forward to receiving your guidance and approval to move forward with the next steps.

Thanking you,

Yours Faithfully,


for (Bikram Munka)

Director

Encl. Copy of letter dated 4/3/2024



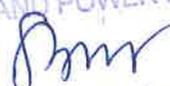
OUR BRANDS:



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for SHYAM SEL AND POWER LTD


Director/Authorised Signatory

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA**

ORIGINAL APPLICATION NO. **182** OF 2023/EZ

**(Under Section 18 read with Sections 14, 15
of National Green Tribunal Act 2010)**

**IN THE MATTER OF:
SUSHOVAN SAW**

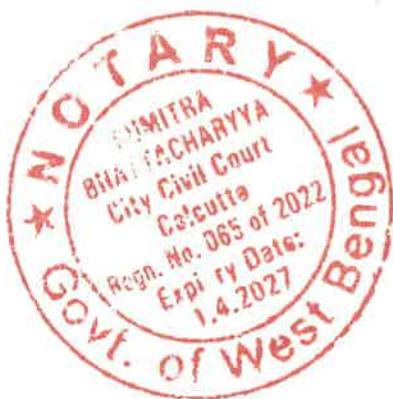
... Applicant

-Versus-

**MOEF, THROUGH ITS SECRETARY, INDIRA
PARYAVARAN BHAWAN & ORS.**

... Respondents

**AFFIDAVIT - IN - OPPOSITION FILED ON
BEHALF OF THE RESPONDENT NO. 3
ABOVENAMED TO THE APPLICATION FILED
BY THE APPLICANT UNDER SECTION 18
READ WITH SECTIONS 14 AND 15 OF THE
NATIONAL GREEN TRIBUNAL ACT, 2010.**



**SHOUNAK MITRA, Advocate
ZULFIQAR ALI ALQUADERI, Advocate
SHIVANGI THARD, Advocate
C/o. KHAITAN & CO LLP
Advocates, Notaries, Patent &
Trademark Attorneys
Emerald House
1B, Old Post Office Street
Kolkata 70001**